Monday, June 13, 1977 Jyaistha 23, 1899 (Saka)

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LOK SABHA SECRETARIAT
NEW DELHI

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LOK SABHA

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Monday, June 15, 1977/Jyaistha 23, 1899 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

OBITUARY REFERENCE

MR. SPEAKER: Hon. Members, I have to inform the House of the sad demise of one of our former colleagues Shri K. K. Warior, who passed away at Trivandrum on the 12th June, 1977 at the age of 69.

Shri Warior was a Member of the Second and Third Lok Sabha during the years 1957-67. During the Third Lok Sabha he represented Trichur constituency of Kerala State. He played a prominent role in the struggle for independence and suffered imprisonment several times during the British regime. A renowned social worker and trade unionist, he always championed the cause of the downtrodden. He was also a Journalist and edited "Navjeevan", a daily published from Trichur. He used to take active part in the proceedings of the House and by his amiable nature, he had endeared himself to his colleagues.

We deeply mourn the loss of this friend and I am sure the House will join me in conveying our condolences to the beraved family.

The House may stand in silence for a short while to express its sorrow.

The Members then stood in silence for a short while.

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ORAL ANSWERS TO QUESTIONS

Proposal for Change in 10+2+3 System of Education

*1. SHRI G. M. BANATWALLA: SHRI NATHU SINGH:

Will the Minister of EDUCATION SOCIAL WELFARE AND CULTURE be pleased to state:

- (a) whether there is any proposal under consideration of Government to change 10+2+3 education system throughout the country;
- (b) whether there is also a proposal under consideration of Government to make some changes in the education system from Primary to Graduation; and
- (c) if so, the main features of the proposal and the time by which it will be effective?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) to (c). The 10 plus 2 plus 3 pattern, which covers education from primary to graduation, is under review. Discussions are being held with some Members of Parliament, educationists, Vice-Chancellors, representatives of teachers' Organisation, Educational Administrators, parents and members of the public. It will be necessary to consult the States also. The final picture as a result of the review is yet to emerge.

SHRI G. M. BANATWALLA: What are the tentative proposals for the necessary changes?

DR. PRATAP CHANDRA CHUN-DER: As I have replied, through you, Sir, to the hon. Member, the matter is being discussed and whatever decision will be taken will be placed be-

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fore this august House. The last National Policy on Education was determined in 1968 by both the Houses of Parliament So. whatever changes will be proposed will be brought before this House. But in brief, I might indicate to the hon. Members that generally it is thought that the 10 stage should remain because that is, more or less, uniform throughout the country. But the book load will have to be reduced because there is a universal complaint that students are overloaded with books and so they cannot manage all this in a proper manner. There is a tendency to book-learning and crammin and the real personality of the student is not developed.

Secondly, at the plus 2 stage, the National Policy on Education indicated that the location could be in school or college or both according to local conditions. The tendency has been to locate it in schools only. But the upgrading of schools has not taken place in a proper manner because of lack of funds. So, it is proposed that we should stick to the recommendation contained in the National Policy on Education that the location at least for some time to come will be either in school or in college or both according to local conditions.

Then, at the plus 2 stage, the vocational course and the academic course are now biffurcated and there is a complaint that there should be some fluidity or flexibility between the two. It has been said that those who take up vocational course cannot in the end come up in the sphere, that they will reach a deadend, so to say and that it is not possible for us to provide for job opportunities to students who take up vocational courses. So, it is suggested that there may be some flexibility between the academic system and the vocational system.

Lastly, with regard to plus 3 stage, already, the Central Advisory Board on Education has recommended some change. It has been suggested that 2 years for Pass course and 3 years for

Hons. course may be recommended. Now we find that in certain States this system of two years for both pass and honours course is there. The suggestion is that we must leave it to the States to pursue their own line of action. In other words, if a particular university in a State....

(Interruptions)

MR. SPEAKER: The whole policy is being enunciated. It is question hour where you ought to answer to the point. You please go ahead and conclude.

DR. PRATAP CHANDRA CHUNDER: I am only saying about the suggestions. The hon. Member wanted to know what was the line of discussion. Unless I cover all the three stages, it is not possible to make it understand. Mr. Speaker, these are the suggestions because he wanted this system to be clarified. So, in the plus three stage, it is also suggested that in some States it may be two years period for finishing both pass and honours course.

SHRI G. M. BANATWALLA: Mr. Speaker, Sir, several suggestions have been received. But has the Government been able to frame any proposals of its own upto now? I would also like to know whether the opinion of the State Governments is also being sought for making the pattern uniform throughout the country.

DR. PRATAP CHANDRA CHUNDER; As I have already mentioned in the substantive answer, it will be necessary to consult States also and in many States, as you know, the States Governments are not there, the popular Governments are not there. So, we are waiting for the results of the elections, and after the results are known it will be taken up.

(Interruptions)

DR. SUSHILA NAYAR: I would like to know from the hon. Minister whether he is aware of the fact that in most of the schools the facilities for vocational training are very very in-

adequate and this has been causing deep concern to the parents all over India as to what is going to be the fate of their children who are now to go into 10 plus 2 stage? Secondly, the Minister has said in his reply that there are some States where two years system or (plus 3 stage) is there for both pass and honours course and that this may continue. If it is to continue, then the whole purpose of 10 plus 2 plus 3 will be lost. Will the Minister consider the feasibility of making it a uniform pattern, that is, two years for pass course and three years for honours, so that the Public Service Commission and the employers know what is the standard of education of a particular student, from whatever State he may come?

DR. PRATAP CHANDRA CHUN-DER: As I have already pointed out. the final decision is not taken and we are not in a position to take the decision yet. final I am quite conversant with the complaints about vocationalisation and we have received deputations of different bodies like representatives of teachers and representatives of parents concerning this vocationalisation. We are trying to look into this matter. As regard the uniformity of pattern, I am afraid, even the Kothari Commission thought that in a country like India, there can be no total uniformity and it had recommended that there might be flexibility according to the local situation.

SHRI A. E. T. BARROW: May I know from the hon. Minister the names of the States which have already implemented the 10+2 pattern.

DR. PRATAP CHANDRA CHUNDER: Before the Report was sabmitted by the Kothari Commission, Kerala and Lakshadweep had adopted this pattern. Then, after the National policy of 1968, four States did so, viz. Andhra Pradesh, Karnataka, Maharashtra, Goa, Daman and Diu. The States where decisions to implement the

pattern have been taken and where implementation is in progress are Assam, Gujarat Jammu & Kashmir, Tripura, West Bengal, Dadra & Nagar Haveli, Sikkim, Andaman & Nicobar Islands, Arunachal Pradesh and Delhi, Tamil Nadu, Chandigarh, Manipur, Orissa, Punjab, Rajasthan, Haryana, Himachal Pradesh, Bihar, Nagaland. But in Madhya Pradesh, no decision has been taken. In Uttar Pradesh there is already the structure of 10+2+2 and that is going on. As regards Meghalaya and Mizoram, the latest position is not known. We are informed that in Mizoram the matter is under consideration.

श्री हुकम चन्द कछवाय: माननीय श्रध्य म महोदय, श्रमी माननीय मंत्री जी ने श्रपने उत्तर में उल्लेख किया है कि 1968 में बनी नीति के श्रनुसार हम उस पर विचार कर रहे हैं। एक बात उन्होंने श्रौर कही है कि केन्द्रीय शिक्षा बोर्ड ने भी कुछ बातें कही हैं। मैं श्रापके माध्यम से माननीय मंत्री जी से जानना चाहता हूं क्या इस बात की सिफारिश की गई है कि प्राइमरी शिक्षा तक की एजूकेशन दी जाये ? इसके श्रतिरिक्त कोटारी कमीशन का भी उल्लेख किया गया तो क्या नयी सरकार उसकी सिफारिशों को पूर्णतया लागू करेगी ? यदि हां, तो कब तक ?

DR. PRATAP CHANDRA CHUN-DER: The recommendation of the Kothari Commission had not been adopted in full by the previous Government. For instance, the Kothari Commission decided by majority that . education must not be in the Concurrent List, but after the Constitution was amended, it has been brought to the Concurrent List. Then again, as mentioned just now, the Kothari Commission wanted flexibility, keeping in view the general uniformity of pattern only, but that also was not accepted in full. We are examining the different aspects of the Kothari Commission's Report and the proposals will soon come up before this august House.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, मेरे पहले प्रश्न का उत्तर नहीं आया। क्या 1968 में बनी नीति और केन्द्रीय शिक्षा बोर्ड की सिफारिश के अनुसार प्राइमरी शिक्षा तक भी एजुकेशन हो जायेगी?

DR. PRATAP CHANDRA CHUN-DER: Regarding free education, such education not only up to the Primary stage but up to 14 years, had been provided in the Directive Principles under Article 45 of the Constitution, to be implemented within ten years from the time of adoption of the Constitution, but, unfortunately, this has not been done. In the Statement I made in this august House earlier in the last Session, I was laying greater emphasis on eradication of illiteracy and on Primary Education This will be considered in due time.

श्रीमती मृणाल गोरे : ग्रध्यक्ष महोदय, जिन राज्यों ने यह दस प्लस दो प्लस तीन शिक्षा प्रणाली की शुरुग्रात की है वहां पर शिक्षकों का कोई प्रशिक्षण नहीं हुग्रा इसलिए ठीक हंग से काम नहीं हो रहा है क्या इस बात की जानकारी मंत्री महोदय को है ?

दूसरी चीज जैसी कि भ्रापने बताई कि बोकेशनल कोसँज की बहुत कमी है तो नयी शिक्षा प्रणाली जब शुरू की तब उसके पीछे बुनियादी कल्पना यह थी कि बोकेशनल कोसँज शुरू करें और साथ साथ श्रम की प्रतिष्ठा स्थापित करने के लिए कुछ काम करें लेकिन वह कल्पना माज श्रमल में नहीं मा रही है—इस सम्बन्ध में क्या मंत्री जी कुछ बतायेंगे?

DR. PRATAP CHANDRA CHUN-DER: As regards Teachers' Training, steps have already been taken. Apart from that, the NCERT has started a Correspondence course in certain subjects. It is admitted that some improvement has to be effected in this measure, and Government is quite aware of this fact.

As regards Vocalisation, this is really a problem not only of the Education Ministry but it is a general

economic problem of the whole country and unless there is general ecomere education in the vocation field nomic improvement in the country, may not help the students much because we often find that in spite of technical education and engineering, education, Graduates and other students go unemployed.

SHRI HITENDRA DESAI: What is the policy of the Government regarding the teaching of English in this course?

DR. PRATAP CHANDRA CHUNDER: I don't think this arises out of the question that has been put. If a separate question is put, I shall deal with it.

SHRI R. K. MHALGI: May I know when the review of the whole scheme is likely to be completed?

DR. PRATAP CHANDRA CHUNDER: It is taking time. As you know, the National Policy wanted review of the whole position every five years. The review was due in 1973, but that was not done. We have taken up the review, we are consulting many people conversant with this matter and I believe, we will be able to place the whole scheme in the course of this year.

DR. MURLI MANOHAR JOSHI: Is there any proposal to consult various teachers, both of secondary schools and Universities and to convene a conference for this purpose so that the whole policy regarding 10 plus two plus three is thrashed out?

DR. PRATAP CHANDRA CHUN-DER: We did not have a formal conference, but the whole thing was done informally just to assess the views of different sectors in the educational field and a large number of teachers' representatives were informally called. I might say that headmasters, principals of schools, some of the representatives of teachers' organizations and even some Members of Parliament who are well known for their connection with 9

the educational field were informally called.

SHRI C. K. CHANDRAPPAN: The hon. Minister has stated that he had called a meeting of representatives of various organisations and those important Members of Parliament who are connected with education to discuss this matter. First of all, I would like to know, what was the criterion based on which he selected the organizations and Members of Parliament. I found in the list of organizations invited a new organization called Bha. ratiya Shramik Shikshak Mandal. It is a RSS sponsored body. During the last one decade, this country has come to the conclusion after Kothari Commission that there should be a uniform system of education in our country. Immediately after assuming office, the hon. Minister rushed to the conclusion that this should be changed. My specific question considering all this is whether he is prepared to convene a meeting of representatives of teachers, students, organizations concerned with education patents and those members of Parliament who are genuinely interested in education and not according to his criteria.

DR. PRATAP CHANDRA CHUNDER: As some hon. Members had expressed concern that something should be done immediately, we had consulted some of these gentlemen and ladies who are considered to be experts in the field. I would respectfully submit that there cannot be any finality in the choice of representatives of any particular body and there will always be some questions. Whomsoever we might choose, this difficulty will be there.

But here we have proceeded irrespective of any party affiliation and from the list you could find that even some colleagues belonging to the Opposition were also present....(Interruptions).

SHRI T. A. PAI: After 30 years of independence we are till continuing

to be an illiterate nation with 70 per cent illiteracy. The hon. Minister while replying said that he is thinking of the primary education and removal of illiteracy in due course and they have been busy tinkering with the problem at the top adding one more year here or deducting one year there, making guinea-pigs of our children. Does he propose to change the content of education rather than the length and duration of education? I am afraind he is consulting only those vested interests in education as to what type of education this country requires. But that may not be valid because even in China they had to close the universities.....

MR. SPEAKER: It is a matter of opinion. There is no question... (Interruptions).

श्री शिवनारायण सरसनियाः ग्रध्यक्ष

महोदय, मैं माननीय मंत्री महोदय से जानना चाहता हूं कि भ्रव जो 10 ' 2 ! 3 स्कीम चल रही है, उसके भ्रन्तर्गत स्कूलों में काम कर रहे टीचसं सरप्लस हो जाएंगे। यदि हां तो जनके लिए भ्राप क्या व्यवस्था करने जा रहे हैं?

DR. PRATAP CHANDRA CHUN-DER: The Government are quite aware of the problem and they are trying to see how it can be met.

SHRI P. V. G. RAJU: In 1963-64 there was a proposal with the Government of India to have an all India Educational Service. If teachers from Assam can go and teach in Kerala and a teacher from Gujarat can come to Andhra Pradesh, it will lead to integration. What has happened to that proposal of having an All India Educational Service? Can it not be revived by the present Government?

SHRI KANWAR LAL GUPTA: How does it arise out of this question?

MR. SPEAKER: Next question.

Drought Relief Work in Tamil Nadu

*2. SHRIMATI PARVATHI KRISHNAN:

SHRI K. MAYATHEVAR:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

- (a) the amount programmed and proposed to be spent by Central Government on drought-relief works in Tamil Nadu during 1977;
- (b) whether Government have received representations regarding inadequacy of the amount and for increase in the amount for relief; and
- (c) if so, the extent to which the amount programmed for relief is proposed to be enhanced on the basis of such representations?

THE MINISTER OF STEFL AND MINES (SHRI BIJU PATNAIK): (a) There is no programme of Central Government expenditure on drought relief work in Tamil Nadu during 1977.

- (b) Government has received no representation from Tamil Nadu Government as yet.
 - (c) Does not arise.

SHRI K. LAKKAPPA: Mr. Speaker, Sir, question No. 6 can also be taken up together.

MR. SPEAKER: No, please. It is a separate question.

KRISH-SHRIMATI PARVATHI NAN: The drought situation in Tamil Nadu has been quite serious and it has been brought to the notice of the Government even on the floor of this House when President's Address was being discussed. Secondly, a'l drought relief work came to a stand-still on the 31st of March. In the villages of the majority of the districts even drinking water is not available. What does Government propose to do about the relief work for the people of Tamil Nadu and what is the perspective for them?

The reply that no money has been spent and nothing is being done is shocking.

SHRI BIJU PATNAIK: I think the hon. member has misunderstood my reply. I said that this Government has received no proposal from Tamil Nadu Government as yet for assistance.

SHRIMATI PARVATHI KRISHNAN: This Government has been the Government of Tamil Nadu from 23rd of March.

SHRI BIJU PATNAIK: There still exists the Tamil Nadu Government and the formal proposal from Tamil Nadu Government has not yet come. For the satisfaction of the hon. Member I would like to say that I have received information from the Tamil Nadu Government that they are going to spend in 1977-78 Rs. 739.24 lakhs on drinking water supply schemes and employment oriented scheme. We have received no request from Tamil Nadu Government to give them any further plan assistance.

SHRIMATI PARVATHI KRISHNAN The question was not whether the request from Tamil Nadu Government has been received but the question was that Government received representations and representations had been made on the floor of the House when the debate on Tamil Nadu Budget was made in the last Session. The whole issue is being evaded. Here the Government is responsible to the people. Answers have to be given here in this House because Tamil Nadu is under President's Rule. I would like to know the schemes that are being undertaken, apart from drinking water scheme I would like to know whether the schemes for drought relief are to create lasting asset or not. Has the Government gone into it? If not, why is this delay being caused?

SHRI BIJU PATNAIK: The State Government of Tamil Nadu has approved the following scheme for execution during 1977-78 in the drought affected area.

Drinking water supply scheme Amount

- 1. Bore Well (2547) Rs. 241.97 lakhs
- 2. Pipe water supply 100.00 ,,
- 3. Deepening of drinking water wells 24.00 ,,

Employment oriented scheme:

4. Afforestation .	•	3.64 lakhs
5. Soil conservation		45 · 54 »
6. Fair weather roads		98·96 ,,
7. Special minor irrigation programme	٠.	76·89 ,,
8. Accelerated minor irrig programme .	atio	n
Total		739 .24 ,,

DR. SUBRAMANIAM SWAMY: I would like to know from the Minister whether it is not a fact that during this one year of President's Rule before the results of the Lok Sabha elections were announced, the drought relief funds were utilised by the Administration for election purposes. Congress Party volunteers were recruited and used for election purposes.

MR. SPEAKER: Do not use the Question Hour for this.

DR. SUBRAMANIAM SWAMY: I have been in Tamil Nadu and I can tell you that youth congress volunteers, congress volunteers were on the pay roll of the Government 'o work for the Congress party in election and all was budgeted in drought relief. Will the Minister order a probe into the expenditure?

MR. SPEAKER: Next question.

DR: SUBRAMANIAM SWAMY: May I know why have you not allowed this question?

MR. SPEAKER: You may ask a separate question.

Storage of Foodgrains by F.C.I. in Open Place

+

SHRI K. A. RAJAN:

*3. SHRI M. KALYANASUNDA-RAM:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

- (a) whether about 5 million tonnes of the foodgrains stock with the FCI is being stored in open place;
- (b) whether this is getting deteriorated and becoming unfit for human consumption; and
- (c) if so, the facts thereof and what measures are being taken to increase the off-take from F.C.I.?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a). Yes, Sir, under Cover and Plinth (CAP) Storage.

(b) and (c). A statement is placed on the Table of the Sabha.

Statement

CAP storage is only a short term and emergent measure. There is likely to be some damage to the grains due to floods, cyclones etc. However, every precaution is taken to prevent such a damage.

The important measures taken to increase offtake of food-grains, are:

- (a) The demands of the State Governments for allotment of wheat and milo from the Central Pool are being met in full. The State Governments have also been authorised to place indents for issue of wheat and milo directly on the Food Corporation of India in anticipation of formal allotment from Food Department. Allotment of rice is also being made to the deficit States liberally.
- (b) All the State Governments have been further advised:
 - (i) That the existing scale of ration be increased for the time being from the present level of 8 Kgs, per month to 12 Kgs, per head per month, the extra

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quantity being supplied in the from of wheat or wholemeal atta/milo.

- (ii) To supply 12 Kgs, of wheat/ wholemeal atta per adult labourer per month without the requirement of ration cards at all major irrigation and construction projects as well as at relief works.
- (iii) To consider paying part of the wages to labour employed on irrigation projects and other developmental works as also labour employed on relief works in the form of wheat and milo.
- (iv) That more ration shops/fair price shops may be opened so as to make foodgrains available closer to the doors of the consumers and the ration shops should be adequately stocked with foodgrains. It has been stressed that Fair Price Shops should be particularly opened in Industrial areas, slum areas etc. which could not yet be fully covered by the Public Distribution System.
- (v) To consider formulation of a suitable scheme for giving advance of money for purchase of foodgrains through the Public Distribution System to their employees as well as the employees of their Public Sector undertakings on the pattern of scheme formulated by the Ministry of Finance for allowing interest free advance Central Government employees for drawal of foodgrains in bulk through Public Distribution System.

SHRI K. A. RAJAN: The reply of the ton. Minister is quite evasive and vague. I would like to know from the

Minister as to what is the actual tonnage which has got damaged under CAP storage.

SHRI BIJU PATNAIK: I wonder if he has not received a copy of the statement. Have you got a copy? Have you received it? I don't know whether he has received it.

SHRI K. A. RAJAN: I have read that statement.

SHRI BIJU PATNAIK: The answer is very simple. I said yes.

SHRI VAYALAR RAVI: He is a Steel Minister. How can he answer this question? The concerned Minister must come here. There is no Minister here

SHRI K. LAKKAPPA: Where is the Minister?

SHRI BIJU PATNAIK: The question is very simple. He asked whether 5 million tonnes of foodgrains stocked with FCI is being stored in open place. I have answered it. If the hon. Member does not want to hear the answer, I cannot help it.

SHRI K. LAKKAPPA: You are not answering it.

MR. SPEAKER: The person who has put the question is waiting to hear the answer. Meanwhile all of you start getting up. This should not happen. Will you kindly allow him to answer? Or else, we will go to the next question.

SHRI BIJU PATNAIK: The hon. Member put a question whether 5 million tonnes of foodgrain stocks with FCI is being stored in the open space. I said about it. He asked whether anything has deteriorated or has become unfit for human consumption and so on and the measures taken to prevent these things. I have stated about all these steps in the statement given.

SHRI K. A. RAJAN: I wanted to know how many million tonnes are in the CAP storage and how many million tonnes have got damaged out of it. Secondly, I would like to know....

MR. SPEAKER: One by one.

SHRI BIJU PATNAIK: He can catalogue all these: I have no objection. I have a good memory.

MR. SPEAKER: I will allow him again.

SHRI BIJU PATNAIK: The total tonnage under CAP storage is 5.4 million tonnes. The damage is of the order of 25,352 tonnes.

The total food storage is 15.7 million tonnes, and the percentage of damage is less than half.

SHRI K. A. RAJAN: It is suggested in the reply under item 5 that suitable schemes are being evolved through a public disribution system to the employees in the public sector and other industrial undertakings. I would like to know whether any concrete and practical measures have been taken in the matter.

SHRI BIJU PATNAIK: We have advised the public sector undertakings and the State Governments about what is known as 'Food for Work' schemes. These are being pursued vigorously Such 'Food for Work' schemes are being undertaken and we putting pressure about these schemes.

श्री मही लाल : क्या माननीय मंती महोदय यह बताने की कृपा करेंगे कि यह 50 लाख 40 हजार टन ग्रनाज कितने वर्षों से खुले हुए मैदानों में रखा हुग्रा है ग्रीर किस सन में इसको खरीदा गया था?

SHRI BLJU PATNAIK: Sir, the total foodgrains in storage, as I said, is about 15.7 million tonnes of which about 5.4 million tonnes is under this arrangement. It is not just kept in open air; It is all covered. These things come in; if something goes out under public distribution system,

something is taken in for levy and other things.

This is a rotating thing. It is not that the whole thing is kept like that It is a rotating thing. I should say that on an average fifty per cent comes in and fifty per cent goes out. It is continuously rotating and there is no stock today which is more than 18 months old.

SHRI VINODBHAI B. SHETH: Will the Minister let us know the cost of construction of godown and the loss of foodgrains and due to the contamination of foodgrains, how much is the loss of lives?

SHRI BIJU PATNAIK: There is no loss of life as such. As I explained, the total loss is less than half a per cent which is valued at about Rs.3-1/2 crores.

SHRI P. RAJAGOPAL NAIDU: Sir, the Minister just now said that the foodgrains were being distributed under the food for work scheme. May I know how much of foodgrains has been distributed under such a scheme?

SHRI BIJU PATNAIK: This is given generally to the State Governments and we have to get the reports from the State Governments to give the final figure. This has been done continously even when your Government was in office.

Housing the Economically Backward Classes

- *4. SHRI V. M. SUDHEERAN: Will the Minister of WORKS AND HOUS-ING AND SUPPLY AND REHABILI-TATION be pleased to state:
- (a) the policy of the Government regarding housing the economically backward classes of India;
- (b) whether there are suggestions from the Government of Kerala in this regard; and
- (c) if so, what action the Central Government propose to take on the same?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) The main thrust of the programme in the Fifth Plan is directed towards ameliorating the conditions of the backward sections of the society. This is sought to be achieved by taking construction of houses by the various executing agencies, for persons belonging to economically weaker sections and low income group under various housing schemes and programmes and by taking up on a large scale a programme for the provision of house sites to landless workers in rural areas.

- (b) The Government of Kerala had approached the Ministry of Works and Housing in August, 1975, for further financial assistance of Rs. 6 crores for provision of about 78,000 house sites to landless workers.
- (c). The Government of Kerala were informed that as the scheme for provision of house-sites to landless workers in rural areas was in the State Sector, it was to be implemented out of the plan funds earmarked for the State Government for their various development programmes and that the Government of India had no separate funds for allocation to the State Government for the purpose.

SHRI V. M. SUDHEERAN: Sir, the answer is not indicative of the real work that has been done in regard to houses to landless workers and Harijans in the rural areas. May I know from the Government what concrete steps have been taken by the Government in that regard and the total number of houses provided to the landless workers and Harijans in different States by this scheme?

SHRI SIKANDAR BAKHT: Information regarding houses provided to Harijans is not with me.

SHRI V. M. SUDHEERAN: The Kerala Government has introduced one lakh housing scheme under which 85,000 houses have been completed.

Further schemes have been introduced by them and they have sought the Central assistance. You are refusing to give the assistance to the Kerala Government. I want to know why such a discrimination is being shown to Kerala Government. Will the Government give the necessary assistance in this regard?

SHRI SIKANDAR BAKHT: I am afraid the information which the hon. Member gave about the discrimination is not very correct. The Kerala Government had earmarked 96,000 house sites and houses to be provided. They are the only one State who had almost completed their job. A project of 96,000 house sites was created in the Central sector in 1972. In the beginning of the Fifth Plan the project was passed on to the State sector. In 1973 they came up with another project for the construction of 77,793 house sites. They were told first to complete the 96,000 house sites. Later they came with a demand for Rs. 6 crores. They were then told that it is now in the State sector and allocations are provided in the Plan outlay.

श्री लालजी माई: ग्रध्यक्ष महोदय, मैं ग्रापके द्वारा माननीय मन्त्री जी से जानना चाहता हूं कि एक साल के दौरान कितने परिवारों को कितने एकड़ जमीन दी जा चुकी है?

प्रध्यक्ष महोदय: यह तो घर के बारे में सवाल है।

श्री लालजी भाई : मैं जानना चाहूंगा कि पिछले एक साल के दौरान कितने मकानों के पट्टे किये जा चुके हैं श्रीर उसपर कितनी प्रीमियम फी वसूल की जा चुकी है ?

SHRI SIKANDAR BAKHT: I do not know whether the Hon'ble Member means house sites or houses. The figures upto 28th February, 1977 are that 9.29 lakh houses were sanctioned whereas 6.96 lakh houses were completed.

श्री लालजी माई : परिवार के स्रांकड़ों के हिसाब से जो प्रीमियम फी वसूल की जाती है वह कितनी वसूल की जाती है ?

SHRI SIKANDAR BARHT: It is not premium fees but Rs. 150,00 were given for development per house site. In 1976 it was revised to Rs. 300 for house site in the plains and Rs. 500 for house sites in hilly areas.

श्री रूप नाथ सिंह यादव : ग्रध्यक्ष महोदय, इस देश में करोड़ों लोग ऐसे हैं जिनके पास मकान नहीं हैं श्रीर उनमें बहुत बड़ी संख्या हरिजन वर्ग की हैं तो क्या हरिजनों को पक्के मकान बनाकर देने की सरकार की नीति है ?

श्री सिकन्दर बस्तः जी हां; जो हरिजनों श्रीर दूसरों के लिए स्कीम्स हैं उनके लिए 600.92 करोड़ रुपया फिक्थ प्लान ग्राउटलें में रखा गया है उसमें सभी किस्म के मकान बनाने की तबगीज है।

SHRI A. C. GEORGE: The hon. Minister was kind enough to agree that housing programme has been very effectively implemented in Kerala inspate of the financial stringencies. In view of the ambitious programme launched by the Government of India for building houses, will the hon. Minister inform the House how much aid has been given to them from HUDCO?

SHRI SIKANDER BAKHT: Against the project cost of Rs. 37.67 lakhs they have been sanctioned Rs. 36.75 lakhs out of HUDCO funds. This is against the latest request received from them.

Rural Poor

*5. SHRI K. MALLANNA:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government have received complaints that with the change in the Government, landlords have begun to harass the rural poor;

- (b) whether landlords are snatching away lands distributed to the landless under the quantum of minimum wages paid to agricultural workers and rural debts which were liquidated are being realised at compound interest rates; and
- (c) if so, the steps taken by Government to save the interests of the landless?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK):

- (a) No Sir.
- (b) No such case has come to the notice of the Government.
 - (c) The question does not arise.

SHRI K. MALLANNA: Sir, answer given by the Minister is incorrect. The government has not understood the seriousness of the situation. There are so many instances in states like Bihar, Orissa, and Andhra Pradesh. In Bihar the home State of Loknayak Jayaprakash . Narain, landlords affected by the agrarian reforms resort to all sorts of atrocities and violent acts against Harijans and share croppers. In the Nandyal parliamentary constituency of Andhra Pradesh from which you were elected, landlords and influential classes committed atrocities and violent acts on Harijans and rural poor and they were disclosed by the district collector in a statement 31-3-1977. You yourself the district collector on 19 April in a Press conference: it was like an opposition leader. You said officials must behave in a proper manner. In these circumstances may I know from the hon. Minister action taken against those people?

SHRI BIJU BATNAIK: I have already stated that there was an unstarred question No. 102 in regard to this matter and the Government had asked all the state governments for reports. No reply has yet been

received from many. From certain Union Territories reports have come that there was no such harassment. The hon Member refers to part (b) which says whether the landlords were snatching away land distributed to the landless. The Government has not received any specific instance of harassment where land distributed to the landless has been taken away by the landlord or that the rural debt which was liquidated had been reimposed. If the hon. Member has any specific case, he may please bring it to our notice and we shall certainly take action.

SHRI K MALLANNA: This is a government of enquiry commissions which upholds the rule of law; they have constituted many enquiry commissions. In respect of atrocities and violent acts against the landless, may I know whether the ministry is thinking of constituting any enquiry committee.

SHRI BIJU PATNAIK: The hon. Member should refer the matter of atrocities committed if any, to the Ministry of Home Affairs and not to the Ministry of Agriculture.

SHRI YESHWANTRAO CHAVAN: I was rather surprised when hon. Minister who deputises for the Agriculture Minister said that there were no reports received. I can say from my own experience of the last 15 days of campaign that in states like Orissa and Bihar a large number of people came to us complaining about being deprived of their lands. This is a public issue. If the government merely says that it did not get reports, that is not the way administration functions. It is a serious matter. Poor people have been given lands and they are being deprived of it.

MR. SPEAKER: So, will the government take steps in this regard? Is that your question?

SHRI YESHWANTRAO CHAVAN: An important minister like the Agriculture Minister is not here. Is this the way government functions?

SHRI BIJU PATNAIK: With due respect to the leader of the opposition, I know he has made a speech. But what is his question..., (Interruptions). He made a statement that in a short one and half day's trip to Orissa he found a large number of instances where people had been ousted from the lands distributed to them. I submit that it is not true.

MR. SPEAKER: The Leader of the Opposition has pointed out that this is an important question and the minister is not here. All of us know that most of the members and ministers were engaged in election work. There is no alternative but to wait for them and they will be here day after tomorrow. Meanwhile, he has answered the question and said. "It is not correct". It is not unparliamentary to say that it is not correct.

श्री हुकम चन्द कछवाय: अध्यक्ष महोत्य, मैं आप के माध्यम से माननीय मंत्री महोदय से यह जानना चाहता हूं कि क्या यह सही बात है कि जिछली सरकार ने जो जमीन गरीब लोगों को बांटी थी, वह उन से उसी समय छीन ली गई? मैं यह भी कहना चाहता हूं कि इस नई सरकार के जमाने में जमीन छीनने की ऐसी कोई घटनाएं नहीं हुई हैं और जो घटनाएं पिछली कांग्स सरकार के जमाने में हुई और पिछले 30 सालों में जिस तरह से लगातार लोगों की जमीनें छीनी जाती रही हैं, उन के बारे में क्या मंत्री महोदय कोई जांच कराने को तैयार हैं? पहले काफी इस तरह की घटनाएं होती रही है और इस नई सरकार के जमाने में उन मैं कमी हई है।

SHRI BIJU PATNAIK: There are instances that most of the big land-lords happen to be Congressmen.

SHRI MOHD SHAFI QURESHI: On a point of order, Sir.

MR. SPEAKER: In Question Hour,

there is no point of order, You can ask your supplementary later on.

SHRI BIJU PATNAIK. The Leader of the Opposition was good enough to provoke and therefore, I have to state the facts. If any snatching has been done which has not been brought to the notice of the government, it must have been done by the big landlords who belong to the Congress Party.

SHRI M. N. GOVINDAN NAIR: May I know whether it has come to the notice of the minister that a statement has been made by the Government of Bihar that during the last one year hundred Harijans were murdered. Secondly, 1200 cases of atrocities were registered. The minister said that there is no report from the government. But the Government of Bihar has given these figures in a Press statement.

SHRI BIJU PATNAIK: The question of murder, rape, loot, arson etc. should be referred to the Home Ministry, not to the Agriculture Ministry.

श्री बी॰ पी॰ मंडल: मैं यह जानना चाहता हूं कि क्या माननीय मंत्री जी को इस की जानकारी है कि ग्रभी ग्रभी जो बिहार के मुख्य मंत्री डा॰ जगन्नाथ मिश्र थे, उन के परिवार के लोगों द्वारा हजारो लोगों को जमीन से बेदखल कर दिया गया ग्रौर यह काम पिछले दो तीन वर्षों में जबिक वे मंत्री थे, ज्यादा हुग्रा ? क्या इस की जानकारी सरकार को है ग्रौर यदि जानकारी नहीं है, तो मैं सरकार को यह जानकारी देता हूं ग्रौर वह इसके बारे मे जांच कराएं ?

SHRI BIJU PATNAIK: I am grateful to the hon. member that he has given specific information. I will certainly look into it.

SHRI VAYALAR RAVI: Mr. Patnaik said that many big landlords were in the Congress. But after the Janata Party came to power, the position has changed. Now it is the

poor people who are angry and who have voted for the Congress. A serious report is coming that the Harijans were being looted and burn to death and serious atrocities were committed on the landless poor. Did you appoint a Commission, as you do under the Commission of Inquiries Act, to inquire into these atrocities after March 1977?

SHRI BIJU PATNAIK: It is in the notice of the Government that only the poor people voted for the Janata and the rich people voted for the Congress.

श्री धन्ना सिंह गुलशन: मैं यह जानना चाहूंगा कि क्या 1973-74 में हरयाणा प्रांत के भूमिहीन हरिजनों ने एक झान्दोलन इसलिए चलाया था कि कांग्रेस सरकार ने उन सबको जमीन से निकाल दिया था? झगर ऐसा हुझा है तो क्या सरकार इसकी जांच कराएगी?

श्री **बीजू पटनायकः** जिरूर करायेगी, ग्रगर ऐसा हमा है तो ।

SHRI CHITTA BASU: I would like to know whether the Government of India would take steps to restore land to the landless people from whom lands have been snatched.

SHRI BIJU PATNAIK: If such a matter comes to the notice of the Government, Government will exercise its full powers.

SHRI CHITTA BASU: There is also an item—rural indebtedness. May I know from the hon. Minister whether he is in a position to say what is the total amount of rural indebtedness in our country and whether the government is prepared to set up a Commission as to identify what is the total indebtedness in our country and the sufferings the rural people are being subjected to because of that and unless that is done, I think we shall not be able to fulfil the promises made to the people.

SHRI BIJU PATNAIK: I agree with the hon. Member, but I do not

have the information. If another question is separately put I will be able to give the information on that

SHRI CHITTA BASU: I would like to know whether the Government is prepared to set up a Commission to find out the total amount of rural indebtedness.

SHRI BIJU PATNAIK: The information about the amount of rural indebtedness must to with the State Governments. On the basis of a specific question we can get all that iformation and if it is found necessary, then it is far better to take certain steps.

SHRI BALAKRISHNIAH: Whether the Minister admits or not. it is a fact published in all important newspapers-let the Minister refer to the editorial of the Sunday Standard of yesterday-that atrocities been committed on Harijans in various States. If the Government is really interested in the Harijans and the poor people, let the Government go through that editorial and appoint a committee. Sir, I am submitting the question now. Whatever it may be it is a fact that atrocities have been committed on the Harijans in a number of places after the advent of the Janata Government. Will the Government examine the matter and call for a report from the State Governments?

SHRI BIJU PATNAIK: The law and order matter should be referred to the Home Ministry and not to the Ministry of Food and Agriculture.

SHRI T. BALAKRISHNIAH: In that case you need not anwer. Let the Home Minister answer that. The Home Minister is present in the House.

MR. SPEAKER: No. I don't think so.

SHRI BIJU PATNAIK:: He is very excited. But I can't help it.

MR. SPEAKER: Now I call Mr. Kanwar Lal Gupta.

श्री कंबर सास गुप्त : पहली सरकार के जमाने में बेदखल किए गए हों या इस सरकार के आने के बाद बेदखल किए गए हों, क्या मंत्री महोदय राज्य सरकारों को ऐसे आदेश देंगे कि इस तरह के जो लैंडलैंस लोग निकाले गए हैं उनका सर्वे करवा करके जो डिस्ट्रिक्ट मैंजिस्ट्रेट हैं वे उनको दुबारा उस जमीन को दिलाएं? जो जमीन फालतू है सरकार के पास और जो बांटी नहीं गई है उसको भी बांटने का आप जल्दी भ्रयास करेंगे?

SHRI BIJU PATNAIK: The hon. Member desires that the Central Government should order the State Government, which it cannot do. It can only advise; but there is no doubt that if during the days of the previous government, or in the course of the last 60 days some such things have been done, i.e., where 'bedakha!' has been committed, the entire power of the Central Government and of the new State government to be formed will be applied, to restore the rights of the poor people.

WRITTEN ANSWERS TO QUESTIONS

Drought in States

*6. SHRI R. V. SWAMINATHAN: SHRI NIHAR LASKAR:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

- (a) whether most of the States are facing acute drought;
- (b) steps being taken tehelp these States; and
- (c) quantum of aid given so far to these States?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) Drought conditions were reported by the Government of Temil Nadu, Karnataka, Kerala, Pradesh and Orissa during Madhya 1976-77 and by the Governments of Karnataka and Orissa during 1977-78. Besides, some representations have been received recently about drought conditions in certain areas of Himachal Pradesh. Uttar Pradesh and West Bengal.

- (b) Consequent upon the recommendations of the Sixth Finance Commission, the State Governments themselves are required to finance the drought relief expenditure from their own resources and the margin money provided to them annually by the Centre under the recommendations of the Commission. The Central Government assesses the situation for advance Plan assistance as requested for by the State Governments. No request for advance Plan assistance has been received from any State except Karnataka and Orissa during the current financial year.
- (c) The following advance Plan assistance was sanctioned to the affected States during 1976-77 for meeting drought conditions:

	Rs. crores
Tamil Nadu	15.70
Karnataka	7.60
Kerala .	1 · 50
Madhya Pradesh	6 · 15
Or ssa	5.10

During the year 1977-78 advance Plan assistance of Rs. 4.75 crores has been sanctioned only to Karnataka so far. Request of Orissa Government for additional advance Plan assistance is receiving the attention of the Central Government.

Scarecity of Water in Tamil Nadu

- *7. SHRI S. D. SOMASUNDARAM: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether Government are aware of conditions of scarcity in Tamil Nadu due to inadequacy of water for irrigation purposes;
- (b) whether efforts to secure release of more water from Karnataka to Tamil Nadu have not fructified; and
- (c) if so, the action proposed to be taken for ensuring a balanced release of water from Karnataka to Tamil Nadu to overcome scarcity conditions?

- THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PRAKASH SINGH BADAL): (a) and (b). Cauvery basin experience very lean monsoon during 1976. The Government of Karnataka had released 15 TMC of waters from their reservoirs on the Cauvery for use in Tamil Nadu during September-October, 1976.
- (c) According to the understanding reached amongst the concerned States, in August, 1976, the manner of sharing the Cauvery water in lean years is to be worked out by a Committee of representatives of the Central Government and the State Governments and recommendations made for consideration at the next meeting of Chief Ministers. The Report of the Committee is expected by the end of July, 1977.

Status of Women in Rural Areas

- *8. SHRIMATI AHILYA P. RANG-NEKAR: Will the Minister of EDU-CATION, SOCIAL WELFARE AND CULTURE be pleased to state:
- (a) whether the status of village women in India was deteriorating in an alarming manner as stated by the Chairman of the Advisory Body of Women's Study; and
- (b) if so, what steps are being taken by Government to raise the status of women in the rural areas economically and socially?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) Action to raise the status of women economically and socially, is a continuous process. As a first step, Government constituted a committee in 1971 to make an assessment of the status of women in India and to suggest remedial measures. The Committee presented its Report to Government on 1 January 1975. This Report pointed out the deteriorating trend in the Status of Women, particularly in the rural areas. The

Indian Council of Social Science Research has constituted an Advisory Committee on Women's Studies, under whose auspices, studies about various aspects relating to women are made and promoted. These studies designed to enable policy making and initiation of remedial action. Government have seen the observations made to the Press in April 1977, by the Chairman of the Advisory Committee on Women's Studies. The studies, on which his statement is based, are still in progress. As such, at this stage it can neither be accepted nor denied that there alarming deterioration of the status of village women.

(b) Of the 52 recommendations made by the Committee on the Status of Women in India for urban and rural women, many are of long term duration and are in essence continual programmes. The recommendations which are being implemented or have been implemented under:-

Mobilising public opinion strengthening social effort against polygamy, dowry ostentatious penditure etc. (Recommendation No. 1): the Hindu Marriage Act has been extended to the Union Territory of Pondicherry (Recommendation No. 4); steps for amending the dowry law-six States have taken, action and the Central Government is to review the Central law; in addition Central Civil Services (Conduct) Rules, 1964 have been amended for making the giving and taking of dowry an offence (Recommendation No. 7); Marriage Law (Amendment) Act, 1976 has added "cruelty" "desertion" as grounds for divorce; mutual consent for divorce has also been included in this Amendment; in addition repudiation by girl before attaining majority, of a child marriage whether the marriage was consummated or not, has also provided in the Amendment for (Recommendation No. 8); a sell has been set up in the Ministry of Labour to deal with implementation of Equal Remuneration Act 1376 (Recommendation No. 19); the Ministry Labour have suggested to State Governments/Union Territories to consider the Committee's recommendation for extending the Maternity Benefits' Act. 1961 to all the industries not covered by the Act at present, including agricultural labourers and home workers (Recommendation No. 20); The Factories Act has been amended to provide for provision of creches for a minimum of 30 women workers employed (Recommendation No. 21); The Equal Remuneration Act was passed in 1976 and notifications are being issued from time to time about the industries to becovered by the Act (Recommendation No. 24); co-education to be followed as a general policy at the primary level (Recommendation No. 33); common courses for general education for both sexes till class 10 (Recommendation No. 34); provision of primary schools within walking distance from the home of every child; provision of incentives to prevent drop outs (Recommendation No. 36); part-time education for who cannot attend schools (Recommendation No. 36); non-formal education for women in the 15-25 age-(Recommendation No. 41), equality of sexes as a major value to be inculcated through the educational process (Recommendation No. 42); promotion of research in the field of female disorders (Recommendation No. 47); and changes needed in the Medical Termination of Pregnancy Act 1971 (Recommendation No. 48).

N.C.E.R.T. Scholarship Scheme

- *9. SHRI SHEO SAMPAT: Will the Minister of EDUCATION SOCIAL WELFARE AND CULTURE be pleased to state:
- N.C.E.R.T. (a) whether the awards scholarships to talented science students every year at the national level; if so, the particulars of the scheme;

- (b) whether the payment of this scholarship amount is stopped if the student joins medical or engineering courses;
- (c) if so, the justification thereof; and
- (d) the steps Government have taken or propose to take to restore the payment of the scholarship amount to those also who join the medical or engineering courses?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER); (a) Yes, Sir. A statement containing the details of the scheme is laid on the Table of the Sabha.

- (b) Yes, Sir, under the scheme which was in force up to and including the academic year 1976-77.
- (c) As a deterrent to students switching over from basic sciences and agricultural sciences which did not attract a fair number of bright students.
- (d) The scholarship amount being fixed for each year and having been utilised in full by awarding scholarships to those on the waiting list who filled up resultant vacancies on account of some switching over, to medicine and engineering, it is not possible to restore the payment.

Statement

The National Council of Educational Research and Training had been awarding a maximum of 350 scholarships every year from 1964 to 1976 for higher studies in basic and agricultural sciences. The awards are made on the basis of a test at the end of class XI and the awardees can progress upto Ph.D. level subject to validation at the terminal stages. The main objective of the scheme was to encourage brighter students to pursue higher eduin basic and agricultural cation sciences.

On a review of the scheme and in response to representations of students,

the scheme has been modified from 1977 and its scope has been expanded to cover courses in medicine, engineering and social sciences in addition to basic and agricultural sciences. From 1977 onwards, scholarships will be awarded to students on the basis of an examination held after standard X for pursuing courses of studies in basic, social and agricultural sciences and engineering and medicine after the plus 2 stage. The total number of scholarships under this scheme will also be 350.

Oustees of Turkman Gate Area, Delhi

- *10. SHRI F. H. MOHSIN: Will the Minister of WORKS AND HOUSING-AND SUPPLY AND REHABILITATION be pleased to state:
- (a) whether the persons ousted from the Turkman Gate Area during the time of emergency could be rehabilitated in the same area;
 - (b) if so, by what time;
- (c) whether there is any proposal to construct tenements for them; and
- (d) whether it was considered as a 'slum' and not 'Jhuggi Jhonpdi' and that they were entitled to tenements under the existing provisions?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) The persons shifted from the Turkman Gate area during the time of Emergency, can be re-habilitated in the same area and areas in the vicinity.

- (b) Subject to availability of funds, it is expected that the tenements could be completed before the end of 1978 for rehabilitating such persons.
 - (c) Yes, Sir.
- (d) Yes, Sir. The area was considered as slum area and as rer Slum Clearance Scheme alternative tenements are to be provided to the affected bonafide families.

Memorandum Regarding Food Trade Problems

- *11. SHR1 CHITTA BASU: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether the Government have received a memorandum from the Federation of All India Foodgrains Dealers Association regarding the problems relating to food-trade in April last; and
- (b) if so, reaction of the Government thereto?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) Yes Sir.

(b) The main suggestions of the Federation were (i) that Zonal restrictions on movement of wheat and rice may be removed; (ii) that support price of barley and gram may be fixed at Rs. 70 and Rs. 90 per quintal respectively and of jowar, bajra and maize at Rs. 85 per quintal; and (iii) that instructions may be issued to State Governments asking them to review and withdraw cases registered against traders for minor technical offences under the Essential Commodities Act, DIR, MISA etc., particularly during the Emergency.

Government have already decided to remove Zonal restrictions on movement of wheat. The support prices of barley and gram have been fixed at Rs. 65 and Rs. 95 per quintal respectively. Zones have already been enlarged. Any further modification in this regard and the question of support prices for jowar, bajra and maize and other kharif cereals would be considered at the time of deciding kharif policy in September-October, 1977.

As regards the Federation suggestion for review and withdrawal of cases registered for food offences, it may be stated that the Government have considered the position in respect of action taken under Maintenance of Internal Security Act and Defence and Internal Security of India Regulations in the

light of the revocation of the "Emergency". Instructions have been issued to the State Governments and Union Territory Administrations to consider the release of all persons detained under Maintenance of Internal Security Act, except whose interests of security of the country are clearly involved or where persons have been detained on account of their recent indulgence in violent activities. In so far as economic offences under DISIR are concerned, the State Governments have been advised to pursue the matter in respect of persons standing trial in Courts or in respect of persons whose are under investigation. No instructions have been issued to the State Governments in regard to cases registered under the Foodgrain Dealers Licensing Orders or the Essential Commodities Act as it is essentially for the State Governments to consider each case on its merits and decide whether such cases should be proceeded with or not.

Disparity in the Irrigation Rates

- *12. SHRI VASANT SATHE: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether there exists a wide disparity in the irrigation rates being charged by the States in the country for important crops;
- (b) if so, the details of Inter-State range of variation for important crops;
- (c) whether water rates charged in Northern region of the country are significantly lower than those in Central, Western and Southern parts of the country; and
- (d) if so, what steps are proposed to rationalise the irrigation rate in favour of small farmers to check emergence of water lords?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) Yes, Sir.

(b) to (d). The details are given in the statement laid on the Table of the House. [Placed in Library. See No. LT-294/77]. Irrigation is a State subject and water rates for irrigation supplies are fixed by the State Govern-Water rates at present fixed by the States are not adequate to meet the total working expenses and interest The question of increasing and rationalising the water rates has been considered at a number of conmeetings. The State ferences and Governments have generally responded to the need though the increase in water rates has not been as much as recommended in these conferences. There is no proposal to rationalise water rates according to size of holdings.

Allotment of Plot on Janpath, New Delhi

*13. SHRI SATYENDRA NARA-YAN SINHA:

> SHRI MUKHTIAR SINGH MALIK:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION be pleased to state:

- (a) whether his Ministry leased a plot on Janpath for the New Era of Progress Exhibition in December, 1976—January, 1977;
- (b) if so, whether the lease was on a nominal rent; and
- (c) if so, whether the rent and other dues were paid?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) to (c). The Ministry of Works and Housing informed the Delhi Development Authority that it bad no objection to the temporary allotment of land measuring about 8,412 sq. yards at Windser Place, New Delhi to the Indian Crafts Society for holding an exhibi-

tion—New Era of Progress on nominal licence fee of Re. 1 per month for the period from October 20, 1975 to January 15, 1976 provided the entire sale proceeds from the exhibition were donated to the Prime Minister's Relief Fund. The period was further extended upto 30th April, 1976 or till the exhibition was over, whichever would be earlier. The Indian Crafts Society was required to deposit the licence fee in advance and was also required to furnish a bank guarantee for the amount equivalent to the approved damages at the rate of Rs. 5 per sq. yd. per month. Besides this, the Society had to furnish an audited statement of the proceeds from the exhibition and a certificate to the effect that the entire proceeds from the exhibition had been made over to the Prime Minister's Relief Fund within one month of the closure of the exhibition. The Society has neither paid the licence fee for the use of the land nor furnished the bank guarantee. The Society has also not furnished the audited statement of the proceeds from the exhibition or the certificate to the effect that the entire proceeds from the exhibition had been made over to the Prime Minister's Relief Fund.

Implementation of Delhi Education Act, 1973

- *14. SHRI LALJI BHAI: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state.
- (a) whether the Delhi Education Act, 1973 has been implemented in practice;
- (b) if so, whether all the aided school teachers are getting medical facilities according to Section 10 of the above act;
- (c) whether they are getting travelling allowance and leave travel concession also; and
- (d) whether the teachers who retired after 2nd September 1972 and who opted for the new system are getting pension, gratuity and G.P.F. etc., at par with the employees of

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similar categories of Delhi Administration?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) Yes, Sir.

- (b) and (c). Yes, Sir. Individual complaints received in these matters are promptly looked into.
- (d) As the Act stand; only those teachers who have retired after the enforcement of the Delhi School Education Act, 1973, i.e. after 31st December 1973, are entitled to these benefits provided they opted for them.

दिल्ली विकास प्राधिकरण द्वारा म्नलाटियों को फ्लैटों का सौंपा जाना

- *15. चौघरी बलबीर सिंह : क्या निर्माण और घावास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :
- (क) दिल्ली विकास प्राधिकरण ने दिसम्बर, 1976 में जो फ्लैंट श्रलाट किये थे क्या उन्हें ग्रब तक श्रलाटियों को नहीं सौंपा गया है जबकि इनसे फ्लटों का मूल्य गई माह पहले वसूल कर लिया गया था ;
- (ख) क्या दिल्ली विकास प्राधिकरण ने जो भुगतान में विलंब होने पर 12 है प्रतिशत की दर से ब्याज वसूल करता है, इन अलाटियों की उपरोक्त राशि पर ब्याज देने का कोई ग्राश्वासन नहीं दिया है; और
- (ग) म्रलाटियों को फ्लैट सौंपने के बारे में वर्तमान स्थिति क्या है ?

निर्माण और ग्रावास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्बर बस्त):
**(क) दिसम्बर, 1976 में ग्रलाट किए गए 1175 फ्लैटों में से 250 फ्लैटों का कब्जा ग्रलाटियों को ग्रभी तक नहीं दिया गया है।

- (ख) दिल्ली विकास प्राधिकरण ने फैसला किया है कि जब तक इन ग्रजाटियों को फ्लैटों का वा तिवक कब्जा नहीं दिया जाता तब तक उन्हें 7 प्रतिशत प्रति वर्ष की दर से ब्याज दिया जाएगा।
- (ग) दिल्ली विकास प्राधिकरण का विचार है कि इन फ्लैटों का वास्तविक कब्जा जून, 1977 तक दे दिया जाएगा।

"The Stay-put Tenants"

- *16. SHRI HARI VISHNU KAM-ATH: Will the Minister of WORKS. AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:
- (a) whether his attention has been drawn to an article captioned "The Stay-put tenants" in the Financial Express, of April 26, 1977;
- (b) whether the allegations therein regarding many of the former Ministers and M. Ps. and also about some Ministers of the present Government are correct; and
- (c) if so, the measures contemplated by Government for setting matters right?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) 102 Members of the 5th Lok Sabha, including 5 former Ministers, who are no longer Members of the House, are still occupying Government residences. Another 67 Members have only partly vacated their houses.

Like all others, Ministers and M.P.s also have preferences for location, size, etc., of houses. To the extent possible, allotments have been made to them with due regard to their choice. There has been no undue problem, as reported in the Press.

Shri George Fernandes has been allotted a suitable house and Shri Raj

Narain also is expected to be given one soon.

(c) Eviction proceedings have been initiated against 96 former Members and 4 ex-Ministers, who are unauthorisedly continuing in Government residences.

Groundwater

- *17. SHRI SOMNATH CHATER-JEE: Will the Minister of AGRICUL-TURE AND IRRIGATION be pleased to state:
- (a) estimated groundwater potential in the country;
 - (b) its actual utilisation todate;

- (c) factors responsible for slow progress in this field; and
- (d) whether any cheaper methods have been evolved for use of groundwater?

THE MINISTER OF AGRICUL-TURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) On the basis of the present surveys and available data, the annual usable groundwater potential is estimated at about 280 milliard cubic metres.

(b) The estimated utilisation of groundwater potential since the inception of First Plan is given below:

Year	1950-51	1960-61	1965-66	Mill iard 19 68-6 3	cubic metres
Groundwa er Potential utilised	39	49	5.7	72	105

- (c) The figures given in (b) above will show that the overall progress of groundwater development has not been slow but satisfactory, particularly after the periods 1965-66. The progress, however, has not been commensurate with the potential available in the States of the Eastern Region. There have been some inherent constraints in the development of groundwater in this region. This include:
 - Occasional and supplemental nature of demand for irrigation because of high rainfall.
 - (ii) Small and fragmented holdings standing in the way of investment on wells and tubewells privately owned on individual basis.
 - (iii) General weakness in the cooperative structure of financing.
 - (iv) Incomplete land records leading to difficulties in processing

- and sanctioning of loan applications.
- (v) Rural electrification programme not making sufficient headway due to lack of infrastructure of power lines.
- (d) Yes, Sir. Cheaper methods such as use of coir strainers, bamboo pines, cavity development, pneumatic equipment for boring and deepening of wells in hard rock areas, etc. have been introduced in the field of groundwater development during the last decade.

Non-fixation of Wheat Procurement

- *18. SHRI C. K. CHANDRAPPAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether the Government have fixed any target for the wheat procurement this year;

(b) if not, the reasons thereof;

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- (c) whether this policy would affect the continued supply of a minimum quantity of foodgrains through the public distribution system, especially in deficit States; and
- (d) what is the quantity of procured wheat and rice with the Government at present and what was the quantity of the same in 1975-76 and 1976-77?

THE MINISTER OF AGRICUL-TURE AND IRRIGATION (SHRI PARKASH SINGH BADAL):

(a) and (b) As it has been decided that the purchase of wheat on Government account will be only by way of price support, it has not been considered necessary to fix procurement targets for wheat for 1977-78.

- (c) The Government are holding adequate stocks of foodgrains and are in a position to supply whatever quantities of wheat and milo are needed for meeting the requirements of the Public Distribution System. The supply of grain through the Public Distribution System will not, therefore, be affected. Moreover the removal of zonal restrictions on movement of wheat is expected to ensure better open market availability of wheat in the deficit States.
- (d). The foodgrain procured indigenously and imported from abroad get merged into a common pool from which the Public Distribution System is fed and it is not feasible to indicate the two separately. The total stocks available with Govt. on 31st March, 1975, 31st March, 1976 and as on 31-3-1977 are indicated in the statement laid on the Table of the House.

Statement

(In 'ooo tennes)

Date	Grain						With Central Pool	With State Governments	Total
31-3-75	Rice .		•				783	1073	1856
	Wheat						602	365	967
	C. Grains	•	•				40	183	223
		Тота	Ĺ			•	1425	1621	3046
31-3-76	Rice				٠		2261	2462	4723
	Wheat						4346	513	4859
	C. Grains			•	•	•	550	350	900
		Тота	L	•			7157	3325	10482
31-3-1977*	Rice				•		4236	2013	6249
	Wheat						9711	1411	11122
	C. Grains						391	274	665
		Тота	L				14338	3698	18036

^{*}Provisional-Subject to revision.

Winding up of D.D.A.

- *19. SHRI PRASANNBHAI MEH.
 TA: Will the Minister of WORKS
 AND HOUSING AND SUPPLY AND
 REHABILITATION be pleased to
 state:
- (a) whether the creation of Delhi Development Authority was with mainly two objectives—"control of land values and stabilising land prices":
- (b) if so, whether both the objectives have been fulfilled;
- (c) if not, whether the present Government have taken the decision to wind up this organisation; and
- (d) whether any enquiry is being conducted about the working of this organisation?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) No, Sir. Delhi Development Authority was set up with statutory powers under Delhi Development Act, 1957, for promoting and securing the development of Delhi according to plan. For this purpose the Authority was also given powers among other things to acquire, hold, manage and dispose of land and other These objectives are property. have been provided under Section 6 of the Act.

- (b) Does not arise.
- (c) No, Sir.
- (d) No, Sir. However, a Committee of Experts set up by the Government of India inquired into the working of Delhi Development Authority. The Committee had submitted its report in 1975.

Fall in Price of Wheat below Support Price

- *20. SHRI S. G. MURUGAIYAN: Will the Minister of AGRICULT(IRE AND IRRIGATION be pleased to state:
- (a) whether the market price of wheat has come down even below the support price of Rs. 110/- per quintal;

- (b) whether Government agencies are not purchasing even half of the wheat arriving in the market; and
- (c) if so, the facts thereof and remedial measures being taken in this regard?

THE MINISTER OF AGRICUL-TURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) The support price of Rs. 110 per quintal anounced by Government is for fair average quality of wheat and the Government procuring agencies ensure that the price for fair average quality does not fall below this level.

- (b) No, Sir.
- (c) Does not arise.

रासायनिक उर्वरक का समुचित उपयोग

- भी ईश्वर चौघरी : क्या कृषि भौर सिचाई मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या रासायनिक उर्वरक का भ्रत्यधिक उपयोग भूमि के लिए हानिकर सिद्ध हम्रा है, भौर
- (ख) यदि हां, तो क्या सरकार किसानों को इसके बारे में शिक्षित करने के लिए कार्यं-वाही कर रही हैं ?

कृषि ग्रोर सिंचाई मंती (श्री प्रकाश सिंह बादल): (क) कोई ऐसा सबूत नहीं मिलता जिससे पता चले कि रासायनिक उर्वरकों का ग्रत्यधिक उपयोग करना भूमि के लिए हानिकारक सिद्ध हुआ है। हमारे देश में ग्रभी तक उर्वरकों का ग्रत्यधिक उपयोग नहीं हुग्रा है। उर्वरकों का प्रयोग सुझायी गई दर के स्तर से कम ही है।

(ख) प्रश्न ही नहीं उठता?

बिहार में उकरानाला सिंचाई योजना

- 2. डा॰ रामजी सिंह: क्या कृषि स्रौर सिंचाई मंस्री यह बताने की कृपा करेंगें कि:
- (क) क्या बुंगर जिले की उकरानाला र्सिचाई योजना को केन्द्रीय सरकार ने स्वीकृति दे दी है;
- (ख) यदि हां, तो उस पर काये कब तक पूरा हो जाने की ग्राशा है ;
- (ग) क्यां जमालपुर (मुंगेर) के पास दो पहाड़ियों के बीच घाटी में बांध बनाने की कोई सिचाई योजना सरकार के विचाराधीन है : श्रौर
- (घ) यदि हां, तो ऐसी योजना को प्राथमिकता न देने के क्या कारण हैं जिसमें लागत कम ग्रायेंगी और लाभ ग्रधिक होगा ?

कृषि श्रीर सिचाई मंत्री (श्री प्रकाश सिंह बादल): (क) सें (घ) : बिहार सरकार से ऐसी कोई सिचाई स्कीमें न ही प्रान्त हुई हैं। तथापि, बिहार के मुगेर जिले में 8 43 करोड़ रुपए की अनुमानित लागत की डकरानाला पम्प नहर नामक एक बृहद सिचाई स्कीम योजना श्रायोग द्वारा 13 श्रप्रैल, 1976 को **धनुमोदित की गई** थी। इस स्कीम का कार्यान्वयन बिहार सरकार द्वारा हाथ में ले लिया गया है। इस स्कीम में मुंगेर जिले में 8,900 हेक्टेयर क्षेत्र को सिंचित करने के लिए गंगा से 8.61 क्यूमेक्स जल को लिफ्ट करना परिकल्पित है। पम्पिंग को दो चरणों में किए जाने का प्रस्ताव है। पहले चरण में स्थापित किए जाने लाले पम्य मंगेर जिले के लगभग 4.8 किलोमीटर दक्षिण में स्थापित किए जाने है जहां डकरानाला गंगा में मिलता है। दूसरे चरण में स्थापित किए जाने वाले पम्प जमालपूर रेलवे स्टेशन मे लगभग 11.3 किलोमीटर दक्षिण में स्थापित किए जाएंगे । {स स्कीम के पूरा होने में 7 वर्ष सगने की संभावना है।

किसानों का द्यायिक विकास

3. श्री कल्याण जैन : क्या कृषि ग्रौर सिवाई मंत्री यह बताने की कृपा करेंगे कि :

सरकार कृषि को भारत के सर्वीगीण आधिक विकास का आधार मानते हुए कृषि को एक वैज्ञानिक और तकनीकी स्वरूप देकर किसानों को वित्तीय सहायता एवं विपणन-सुविधायें देने के लिए कौन सी नई योजनायें तैयार कर रही है ताकि किसानोंएका पिछड़ापन दूर हो जाये और उनकी आधिक दशा मुझर जाये ?

कृषि ग्रौर सिंचाई मंत्रो (श्री प्रकाश सिंह बादल) ग्रनेक चालू तथा नयी केन्द्रीय क्षेत्रीय योजनायें ऐसी है जिन्हें वैज्ञानिक कृषि विकास के लिए सन् 1977-78 में शुरु किया जा रहा है। ग्रन्य बातों के साथ-साथ उद्देश्य वित्तीय सहायता देना ग्रौर कृषकों को वितरण संबंधी सुविधायें प्रदान करना है। इस संबंध में ब्यौरा बजट प्रस्तादों में शामिल कर लिया गया है जिसे संसद में पेश किया जायेगा।

राजस्थान में बसे पाकिस्तानी शरणाथियों का स्थायी पुनर्वास

- 4. श्री चतुर्भुज: क्या निर्माण श्रीर श्रावास तथा पूर्ति श्रीर पुनर्वास मन्त्री यह बताने की कृपा करेंगे कि:
- (क) बाड़मेर, जंसलमेर स्रौर स्रन्य स्थानों में भ्रव तक रह रहे उन शरणार्थी परिवारों की संख्या कितनी है जो 1971 में पश्चिम पाकिस्तान से राजस्थान स्रागये थे;
- (ख) उनके स्थायी पुनर्वास के लिए केन्द्रीय सरकार ने क्या योजनाएं बनाई है भौर उन्हें भव तक कितनी केन्द्रीय सहायता दी गई है ; भौर
- (ग) उनमें से कितने परिवारों को राजस्थान नहर कमांड क्षेत्र में भूमि आवंटित की गई है ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंती (श्री सिकन्वर बक्त): (क) राजस्थान सरकार से प्राप्त सूचना के अनुसार राज्य में इस प्रकार के विस्थापित व्यक्ति परिवारों की संख्या 8994 है। इन में से 8628 परिवार सरकार द्वारा स्थापित राहत शिविरों में रह रहे है।

(ख) श्रौर (ग) जैसे ही पाकिस्तान में स्थिति में सुधार हो जाएगा ये विस्थापित व्यक्ति सुरक्षा तथा सम्मान सहित पाकिस्तान लौटने के हकदार है। इसलिए उनके स्थायी पुनर्वास के लिए योजनाए तैयार नहीं की गई हैं। इनमें से फिसी को भी राजस्थान नहर के कमांड क्षेत्र में ग्राने वाली भूमि श्रागटित नहीं की गई है। फिर भी, उन्हें श्रात्मिनभेर बनाने के लिए योजनाए विच राधीन है ताकि वे श्रिनिश्चत काल तक शिविरों में न रहते रहें।

इस बीच इन्हें शिविरों में राहत सहायता दी जा रही है। जो शिविरों से बाहर रह रहे है यदि वे शिविरों में प्रवेश ले लें तो वे भी राहत सहायता प्राप्त कर सकते है।

इन विस्थापित व्यक्तियों को शिविरों में राहत सहायता देने के लिए राजस्थान सरकार को ग्रब तक 8 91 करोड़ रुपये की राशि दी जा चुकी है।

objectives of allotment of houses by DDA

- 5. SHRI R. KOLANTHAIVELU: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:
- (a) the basic objectives of allotment of houses by D.D.A.;
- (b) whether the policy for. allotment is heavily weighted in favour of those with good financial resources who are able to pay the whole or a major portion of the cost as cash down; and

(6) if so, whether the policy conforms in letter and spirit to the basic objectives?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) To relieve the shortage of housing in Delhi for middle income, low income, janata and community service personnel by constructing houses at reasonable prices.

- (b) DDA has been offering flats both on cash down and hire purchase basis since 1966-67. In 1976, however, in order to increase the pave of construction and generate resources, preference was given to persons who paid in cash the entire amount, 75 per cent of the amount, 50 per cent of the amount and so on in that order and the balance in instalments.
- (c) No. The policy is under review.

संघ राज्य क्षेत्र दिल्ली की भ्रनधिकृत बस्तियों के लिए नागरिक सुविधाएं

- 6. श्री शिवनारायण सरसूनिया : क्या निर्माण श्रीर श्रावास तथा पूर्ति श्रीर पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :
- (क) संघ क्षेत्र दिल्ली में उन बितयों के नाम क्या हैं, जिन्हें भ्रनिधक्कत कहा जाता है भ्रौर उन्हें नियमित करने के लिए क्या कार्यवाही की जा रही है;
- (ख) क्या नई भ्रावास नीति के श्रनुसार जिन भ्रनिधकृत बस्तियों को नियमित किया जाना है, उनमें नागरिक सुविधाएं उपलब्ध कराने के लिए दिल्ली विकास प्राधिकरण भ्रौर दिल्ली नगर निगम को भ्रादेश जारी कर दिये गये हैं; भ्रौर
- (ग) नागरिक मुविधाएं उपन्नद्ध करने के लिए स्थानीय संस्थाधों ने क्या कार्य-वाही की है भौर उन बस्तियों के नाम क्या

हैं, जिनकी ग्रोर इस बारे में ग्रब तक कोई ध्यान नहीं दिया गया है ?

निर्माण और ब्रावास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त): (क) अनिध कृत कालोनियों की सूची सभा पटल पर रख दी गयी है। (ग्रन्थालय में रखा गया। देखिये संख्या LT-295/77)। सरकार के द्वारा फरवरी, 1977 में निर्धारित नीति के अनुसार अनिध कृत कालोनियों के नियमितिकरण तथा विकास की प्रगति पर निगरानी रखने के लिए एक उच्च स्तरीय क्रियान्वयन निकाय गठित कर लिया गया है।

(ख) श्रौर (ग) फरव्री, 1977 को क्रियान्वित करन के लिये दिल्ली विकास प्राधिकरण तथा दिल्ली नगर निगम को निर्देश जारी कर दिये गये हैं।

दिल्ली विकास प्राधिकरण तथा दिल्ली नगर निगम के द्वारा जो भी सुविधाएं सम्भव हैं वे दी जा रही हैं। दिल्ली नगर निगम ने 32 अनिधक्कत कालोनियों में पानी के मेन डाल दिये हैं। और फिर वर्तमान नीति के अनुसार दिल्ली विद्युत वितरण संस्थान के द्वारा गैर मजूरशुदा कालोनियों में प्रवर्तकों/निवासी कल्याण संस्थाओं के विशेष अनुरोध पर सामान्य विद्युतीकरण किया जा रहा है वशतें सामान्य व्यापारिक औपचारिकताएं पूरी कर दी गई हैं। जिन कालोनियों पर अभी तक कोई ध्यान नहीं दिया गया है उनके नाम एकत्र किए जा रहे हैं।

निर्माण स्रौर झावास तथा संचार मंद्रालयों को गृह निर्माण समिति के नए सबस्यों को सूमि का झावंटन

7. श्री कृष्ण कुमार गोयलः क्या निर्माण ग्रीर श्रावास तथा पूर्ति ग्रीर पुनर्वास मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या निर्माण ग्रौर ग्रावास तथा संचार मंत्रालयों की गृह निर्माण समिति के उन कुछ सदस्यों की सदस्यता, जो वित्तीय किठनाई के कारण समय पर भूमि की लागत की किश्त नहीं चुका सके थे, समाप्त कर दी गई थी ग्रौर उनके स्थान पर बनाये गये नये सदस्यों को भूमि ग्राबंटित की गई थी;
- (ख) क्या सरकार का विचार पुराने शेयरधारियों के प्रति सहानुभूतिपूर्ण रवैया अपना कर उन्हें भूमि की लागत का भुगतान करने का अवसर देने का है; और
- (ग) उन पुराने शेयरघारियों को, जो सिमिति की स्थापना के समय से इसके सदस्य रहे हैं, दस अथवा पन्द्रह वर्ष बाद बने नये सद यों की तुलना में न्याय देने हेतु सरकार का क्या कार्यवाही करने का विचार ??

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त): (क) संभवतः माननीय सदस्य निर्माण, श्रावास और पूर्ति मंत्रालय सहकारी गृह निर्माण सिमिति लि॰ की सदस्यता के बारे में पूछ रहे हैं। यदि ऐसा है तो उत्तर हां में है।

- (ख) जी, नहीं । सहकारी समिति अधिनियम, नियमों तथा उप नियमों के अधीन इन सभी मामलों पर विचार करना समिति की प्रबन्ध कमेटी का काम है ।
- (ग) उपर्युक्त (ख) को देखते हुए प्रक्न ही नहीं उठता ।

उदयपुर कृषि विश्वविद्यालय के उपकुलपति के विरुद्ध शिकायतें

- 8. श्री भागीरथ भवर : क्या कृषि भीर सिंचाई मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या उदयपुर कृषि विश्वविद्यालय (राजस्थान) के उपकुलपित के विरूद्ध सरकार को भ्रष्टाचार की कोई शिकायत प्राप्त हुई है;

- (ख) यदि हां, तो वह शिकायत किस प्रकार की है ;
- (ग) क्या जब वे मध्य प्रदेश में कृषि निदेशक थें, तब उनके विरुद्ध भ्रष्टाचार के आरोप लगाये गये थे श्रीर क्या उन आरोपों की जांच की जा रही है; श्रीर
- (घ) इस बारे में क्या कार्यवाही की जा रही है ?

कृषि और सिंचाई मंत्री (श्री प्रकाश सिंह बादल): (क) श्रीर (ख) जी हां, श्रीम.न । प्रधान मंत्री सिंचवालय ने एक पत्र अग्रेषित किया है जो दिल्ली के एक एडवोकेंट कें लिंग शर्म से प्राप्त हुआ। था श्रीर जिस के साथ श्री शर्मा ने राजस्थान तथा हरियाणा से श्राने वाले छात्रों के एक दल न अभिवेदन की एक प्रतिलिप संलग्न की थी जिसमें उदयपुर विश्वविद्यालय के उपकुलपति डं० पी० एस० लाम्बा के विरुद्ध कुछ ग्रारोप लग ये गये थे। ग्रारोपों की प्रकार संक्षेप में, निम्न प्रकार है:—

- (i) प्रारंभ में डा० लाम्बा, हरियाणा कृषि विश्वविद्यालय में कृषि महाविद्यालय के संकाय प्रध्यक्ष और प्रमुसंधान निदेशक नियुक्त किये गये और बाद में उदयपुर विश्वविद्यालय के उपकुलपित के रूप में नियुक्त किये गये, क्योंकि वे तत्कालीन मुख्यमंत्री चौ० बंसीलाल के कृपापात थे, क्योंकि डा० लाम्बा ने उनको हत्या के प्रयत्न के एक मामले को दबाने में सहायता की थी।
- (ii) ग्रापातकाल के दौरान उन्होंन छात्रों तथा विश्वविद्यालय में संकायों के सदस्यों पर कठोर ग्रत्याचार ढाये ।
- (ग) श्री शर्मा द्वारा भेजे गये उपरोक्त ज्ञापन के साथ-साथ, डा० लाम्बा के विरुद्ध लगाये गये ग्रारोपों का विवरण उस समय से संबंधित जबिं वे मध्य प्रदेश में कृषि के अतिरिक्त निदेशक थे, श्री अग्रेषित किया गया

है। इस विवरण में आरोप लगाया गया है कि स्टोर पर्चेज कमेटी के सदस्य के रूप में, उन्होंने कई मदों की खरीद, बिना निविदाभ्रों को आमंत्रित किए तथा बिन अन्य औपचारिक ताएं पूरी किए, की थी।

ये मामले, राज्य सरकार के अधिकार क्षेत्र में ग्राते हैं। कृषि तथा सिचाई मंत्रालय इनकी जांच नहीं करा रहा है।

(घ) क्योंकि उदयपुर विश्वविद्यालय एक स्वायत्त शासी संस्था है जिस पर भारतीय कृषि अनुसंधान परिषद् या कृषि तथा सिचाई मंत्रालय का प्रशासनिक नियत्रण नहीं है, अतः भारतीय कृषि अनुसंधान परिषद् अथवा मंत्रालय ढारा कोई कार्यवाही नहीं की जा रही है।

तथापि, इस शिकायत को उदयपुर विश्वविद्यालय के कुलपित को, ग्रावश्यक कार्यवाही करने हेतु, भ्रेज दिया गया है।

Confidential Reports of Vice-Chancellors of Universities

- 9. SHRI DAJIBA DESAI: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to refer to the press report appearing in Indian Express (Bombay edition) of 11th April, 1977 and state:
- (a) whether the Government of India have called for confidential reports of the Vice-Chancellors of universities; and
- (b) if so, what action Government contemplate?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) The newspaper report is not correct and the Government of India has not called for any such confidential report.

(b) Does not arise.

Procurement of Rabi Grains

- 10. SHRI DHARMA VIR VASISTH:
 Will the Minister of AGRICULTURE
 AND IRRIGATION be pleased to
 state;
- (a) the total procurement of wheat and coarse grains upto date State-wise; and
- (b) the average rate per quintal given to the farmers?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a): A total quantity of 41.92 lakh tonnes of wheat has been procured upto 10th June, 1977. State-wise position is indicated in the enclosed statement. No price support purchases of Rabi Coarse-grains have been made so far. Food Corporation of India have, however, made commercial, purchase of 9.44 thousand tonnes of Barely from open market in Haryana.

(b): Purchases are made by the public agencies according to the specifications laid down by the Government of India. A price of Rs. 110/- per quintal is paid for wheat of grade I quality. Suitable price cuts are imposed for lower grade quality of wheat. It is not possible at this stage to work out the average price for the purchases made.

Barley has been purchased at the open market prices ranging between Rs. 91.90 and 144.00 per quintal

Statement

Quantities Of Wheat Procured During Rabi Marketing Season 1977-78

(Figures in 'ooo tonnes)
as on roth June; 1977

State	Progressive Procu-ment Wheat
Assam	Neg.
Bihar	8 · 1
Haryana	810·1

I	2
Jammu & Kashmir	5.9
Madhya Pradesh	9.8
Maharashtra	5·8
Punjab .	2729 · 3
Rajasthan	61.0
Uttar Pradesh	552.6
West Bengal .	Neg.
Chandigarh	0.4
Delhi .	9 ⋅ 1
TOTAL	 4192 91

Note -Neg. means negl gible.

Teachers rendered surplus in Delhi on merger of schools

- 11. CHOWDHRY BALBIR SINGH: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:
- (a) the number of Middle Schools merged in Higher Secondary Schools in each Zone by Delhi Administration since May, 1976 till date and number of teachers rendered Surplus Zone-wise:
- (b) whether all such surplus teachers in West Zone have since been posted against regular vacancies; and whether care was taken to post them near their residence;
- (c) if not, the particulars of teachers not yet posted against regular vacancies in West Zone; and
- (d) whether salary is being paid to them regularly in time and if not, the reasons therefor and the time by which it would be done?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER):

(a) to (d): According to the information received from the Delhi Administration, the following is the number of middle schools merged into Higher Secondary Schools and teachers rendered surplus Zone-wise:

Name of the Zone	No. of Schools merged	No. of teachers rendered surplus	
East	6	31	
West	6	47	
North	6	Nil	
South .	. 8	70	

It will be seen from the above statement that the number of teachers rendered surplus in the West Zone is 47. 45 teachers out of them have since been adjusted against the available regular vacancies and the remaining two are being paid their salary regularly pending adjustment. Posting of these surplus teachers has been made taking into consideration the proximity of their residences

उपमोक्ता सहकारी स्टोर, पटना को दालों की सप्लाई

- 12. श्री चन्द्रदेव प्रसाद वर्मा: क्या कृषि श्रीर सिंचाई मंत्री वह बताने की कृपा करेंग कि:
- (क) क्या बिहा∵ स्थित भा तीय खाद्य निगम ने लगभग 22 लाख रूपये की दाल उपभोक्ता सहकारी स्टो; पटना को खुदरा बिक्री के लिए दी थी
- (ख) क्या उन: उपभोक्ता स्टोर ने समस्त दाल को पटना के एक बड़ व्यापारी के हाथ बेच िया
- (ग) वया उदत घोटाले में भारतीय खाद्य निगम ग्रीर उपभो ता सहकारी स्टोर कें पदाधिकारियों का हाथ है; ग्रीर

(घ) यदि हां, तो सरकार ने इस मामले में श्रव तक क्या कार्यवाही की है ?

कृषि और सिंबाई मंत्री (श्री प्रकाश सिंह बादल): (क) जी हां।

(ख) से (घ). सूचना इकट्ठी की जा. रही है और सभा पटल पर रख दी जाएगी।

Setting up of Sugar Factory in Hanumangarh

13. CHAUDHARY HARI RAM MAKKASAR: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state whether Government propose to set up a sugar factory in Hanumangarh town in Ganganagar?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PRAKASH SINGH BADAL): No such proposal is under the consideration of Government.

Aligarh Muslim University Act

14. SHRI BASHIR AHMAD:

SHRI BRIJ BHUSHAN TIWARY:

SHRI MOHD. SHAFI QURESHI:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state whether any action is being taken to amend the Aligarh Muslim University Act to restore its minority character?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER): The Aligarh Muslim University, having been incorporated by an Act of Central Legislature and maintained out of Central grants is an

institution of national character from its very inception Representations have, however, been made from time to time for declaring it as a minority institution. The representations are under consideration.

Foodgrains Reserved with Government

15. DR. VASANT KUMAR PANDIT:

SHRI RAGHAVJI:

Will the Minister of AGRICUL-TURE AND IRRIGATION be pleased to state:

- (a) the total quantity and value of Foodgrains reserve with the Government as on today;
- (b) how much of the above stored foodgrains were damaged, lost, or destroyed during 1976-77 due to (i) lack of storage capacity, (ii) by rats and rodents, (iii) in transit; and (iv) deterioration in godowns; and
- (c) what is the policy of the Government regarding foodgrains reserve for the coming year, and what arrangements are made to prevent loss or damage?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PRAKASH SINGH BADAL): (a) The stocks of foodgrains with the Central and State Governments as on 1st April, 1977 have been provisionally estimated at 18 million tonnes. Out of this, approximately 16 million tonnes were held by the Food Corporation of India, valued at Rs. 2180 crores. The value of the balance of 1 million tonnes held by the State Government is estimated to be about Rs. 270 crores.

(b) It is not feasible technically to assess foodgrains lost separately under different heads such as lack of proper storage capacity, losses due to rats and rodents and deterioration in godowns etc. It is also not possible at this stage to give information about the total quantity of foodgrains

damaged, lost and destroyed during 1976-77 as the accounts of the Food Corporation of India for the year have not yet been closed.

(c) A Technical Group headed by the Union Food Secretary was appointed by the Government to go into all aspects of the buffer stocking of foodgrains. It has recommended that a minimum buffer stock of 12 million tonnes should eventually be built by the end of the Fifth Plan. However, it also took the view that keeping in view constraints of resources and the storage accommodation, the buffer stock for the next two-three years may be taken on a slightly lower figure of 10 million tonnes. This will be over and above the operational stock required for the maintenance of the Public Distribution System. The report of the Technical Group is being examined by the Government.

Various steps have been/are being taken to improve storage situation by constructing additional scientific storage capacity by the public agencies. Private sector is also being encouraged to build godowns for being hired out to the Food Corporation of India. Qualified and technically trained staff are deployed for periodical inspections and proper upkeep of foodgrains.

Expenditure on 1, Safdarjung Road New Delhi

- 16. DR. MURLI MANOHAR JOSHI:
 Will the Minister of WORKS AND
 HOUSING AND SUPPLY AND REHABILITATION be pleased to state:
- (a) the expenditure incurred by Government on additions and alterations made in bungalow No. 1, Safdarjung Road, New Delhi occupied by the former Prime Minister during the period of her stay;
- (b) the expenditure incurred on the other adjoining bungalows which had been taken for office and security purposes;

- (c) the total expenditure on the renovation of furniture and other items year-wise on No. 1, Safdarjung Road;
- (d) the total expenditure incurred on the maintenance of the said bungalow year-wise; and
- (e) the present market rent of the said bungalow in view of the expenditure incurred on it?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHA-

- BILITATION (SHRI SIKANI) BAKHT): (a) Rs. 4,77,972/-
 - (b) Rs. 3,21,413/-
- (c) and (d) As in the enclosed s ment.
- (e) The present market rengiven as under:-

Standard market rent: Rs. 25,74

Pooled market rent: Rs. 8,721/-

Statement

Si. No.		Ye	ar						renovation	Total expenditure incurred on the intenance of the said bugalow year-wise
***************************************									Rs.	Rs.
I	1966-67	•							1,759	71,783
2	1967-68		•						2,278	59,336
3	1968-69			•	•	•			17,201	67,612
4	1969-70		•	•	•	•			7,041	89,454
5	1970-71					•			9,335	1,00,457
6	1971 -72					•			5,799	1,14,714
7	1972-73			•	•		•		6,901	1,27,212
8	1973-74	•	•	•	•	•	•	•	8,979	96,894
9	1974-75								28,088	1,52,798
10	1 9 75-76								8,072	1,80,807
r1	x9 76-77	•	•	•	•		•		. 9,791	1,97,230
				Тот	AL	•			1,05,244	12,58,297

ifs Ex-Vice-Chairman of D.D.A.

hav SHRI KANWAR LAL GUPTA: to the Minister of WORKS AND instSING AND SUPPLY AND REund LITATION be pleased to state:

- whether Government have re-Food complaints of favouritism, coron, nepotism and irregularities against the ex-Chairman and exce Chairman of Delhi Development athority;
- (b) if so the facts thereof, and the ction taken thereon;
- (c) whether it is also a fact that C.B.I. made inquiry against any of them or both; and
- (d) if so, what was the result of the C.B.I. inquiry?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKAN-DAR BAKHT): (a) and (b). Certain allegations of corruption and malpractices on the part of former Vice-Chairman, Delhi Development Authority in the matter of (i) release of land known as Dilkush Bagh Kothi from acquisition (ii) non-maintenance of accounts in respect of Kichripur re-settlement colonies (iii) collection of funds for the formers ruling party through misuse of official position and (iv) carving of additional plots in colony known as Vasant Vihar have been received and are being investigated.

(c) and (d). Some complaints and various allegations had also been received by the CBI against the senior officials of the Delhi Development Authority of favouritism in the allotment of lands, eviction of certain persons corruption and irregularities etc. The actual involvement of the ex-Chairman and ex-Vice-Chairman cannot as yet be identified as some of the matters are under verification by the CBI. So far no case has been registered by the CBI for the reason that the allegations are being verified.

Amount Allotted for House Building in Orissa

18. SHRI PABITRA MOHAN PRADHAN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state the amount of money allotted to Orissa Government in the financial years (i) 1975-76 and (ii) 1976-77 for house-building purposes and the amount which the Orissa Government utilised in the years 1975-76 and 1976-77?

The MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDER BAKHT): For the years 1975-76 and 1976-77, the Plan outlay for Orissa for Housing was Rs. 347 and Rs. 266 lakhs respectively. Against the outlay, the actual expenditure of the Government of Orissa for 1975-76 was Rs. 345 lakhs and the anticipated expenditure for 1976-77 is Rs. 262 lakhs.

Schemes for Integrated Rural Development

- 19. SHRI A. BALA PAJANOR: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) the progress made in respect of the schemes for Integrated Rural Development;
- (b) whether Government have evolved a clear cut policy for adoption of Gandhian principles for rural development with simultaneous utilisation of scientific and technological advances; and
- (c) if so, the salient features thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) The detailed resources inventory for Chandrapur district in Maharashtra has been completed and the first batch of action programme has been cleared by the Central Coordination committee on Rural Development and Employment and is awaiting sanction.

Work on the preparation of resources inventories has been undertaken by the Water Technology Centre (WTC) of Indian Agricultural Research Institute and the concerned agricultural universities in the following 10 districts:—

- 1. Cannanore (WTC)
- 2. Mahboobnagar (WTC)
- 3. Wardha (WTC)
- 4. Hissar
- 5. Dharmapuri
- Hoshiarpur
- 7. Tumkur
- 8. Banswara
- 9. Tehri-Garhwal
- 10. Bankura.

However, without waiting for the final project report as emerging from an integrated resources inventory, a start is being made by taking up selected programmes which would obviously find place in any scheme of integrated rural development for the area.

(b) and (c). Yes Sir. The Project approach is leased on Gandhian princidevelopment and ples for rural would utilize the Scientific and Tech-The approach nological advances. paper on the Integrated Rural Development programme has emphasised that improvement in the quality of purchasing employment and power of the most under-privileged sections of the rural community will be the sole criterion in programme formulation and implementation. Thus, the principle of "Antyodaya" will serve to determine priorities under the I.R.D. programme.

The main thrust of the programme will be directed towards meeting the needs of the following under-privileged sections of the rural community, viz., landless labour, marginal farmers, artisans, women and children. Additional employment opportunities are to be generated through purposive in-

puts of science and technology with the emphasis on low cost, relevant and small scale technology based in turn on sound principles of ecology and economics. The programmes will cover the sectors of agriculture, animal husbandry, horticulture, fisheries. piggery poultry etc., and also lay much emphasis on small and village industries particularly with a view to improving the lot of the rural artisans generating self-employment in rural areas. The I.R.D. programme is intended to serve as a catalyst for achieving self-propelling and selfreplicating growth with the direct participation of the rural community.

Transport Contracts given by F.C.I.

- 20. DR. BAPU KALDATE: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether several Transport contracts have been given by the F.C.I. without calling for tenders;
- (b) if so, the number of such contracts; and
- (c) steps taken against officials for such irregularities?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) to (c). The F.C. I have reported that tranport contracts were awarded without calling for tenders in two cases only. In one of these cases, stocks were required to be movedon emergency basis and truks were eng. ged by F.C.I. from Truck Union at the Union/State Government approved rates. The second case pertains to F. C. I. depots at Jullundur (Punjab) where transport arrangements for carrying out day to day transport work were made in absence of the contractor during January, 1977. This second case is under investigation.

Memorandum on New Education Policy

- 21. SHRI R. K. MHALGI: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:
- (a) whether Government have received any memoranda in response to its call for formulation of new Educational Policy; if so, how many;
- (b) whether Government have applied its mind to the same and with what result; and
- (c) whether Government are likely to announce its Educational Policy in the current session of Parliament?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER):
(a) to (c). Several representations and suggestions have been received from various organisations and individuals regarding the existing Educational Policy and asking for a change. They are being looked into carefully. Consultations are also being held with the State Governments, various organisations and experts. These deliberations which naturally, take time, may not be completed before the current Session of the Parliament.

गंगा नदी को गोदावरी नदी से मिलाना

- 22 श्री नवाब सिंह चौहान : क्या कृषि सौर सिंचाई मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या उत्तर की गंगा नदी को दक्षिण में गोदावरी नदी से मिलाने की कोई योजना सरकार के विचाराधीन है; भ्रौर
- (ख) यदि हां, तो तत्सम्बंधी ब्यौरा क्या है: उस पर कितना खर्च भायेगा भ्रौर वह कब तक पूरी हो जायेगी?

कृषि ग्रीर सिंखाई मंत्री (श्री प्रकास सिंह बादल): (क) ग्रीर (ख). कुछ वर्ष पहले उत्तर में गंगा नदी को दक्षिण में कावेरी के साथ जोड़ने की स्कीम सहित कुछ नदियों को परस्पर जोड़ने की स्कीम के बारे में काग्रजी भ्रष्ट्ययन किए गए थे।

इस प्रकार की किसी दीर्घकालीन स्कीम के बारे मे अ वेषण-कार्य शुरू करने से पहले यह जरूरी है कि विभिन्न बेसिनों, उप-बेसिनों झौर क्षेत्रों में फालतू जल झौर जल की किमयों के बारे मे गहन अध्ययन किया जाए तथा सूखा-प्रवण क्षेत्रों की न्यूनतम आवश्यकताझों को ध्यान में रख कर जल के अन्तर्वेसिन झौर अन्तर्सेत्रीय ट्रांस्फर की संभावनाझों का पता लगाया जाए। केन्द्रीय जल झायोग द्वारा इस प्रकार का अध्ययन किया जा रहा है।

्समूचे देश में इस प्रकार के अध्ययन स्नीर भ्रन्वषण करने का काम बड़ा ब्यापक है स्नीर इस में काफी समय लगजायगा ।

मावासीय क्षेत्र के मन्तर्गत पुनर्वास के लिये नए स्थान

- 23. श्री यज्ञवत्त शर्मा : क्या निमार्भा श्रीर श्रवास तथा पूरि श्रीर पूनर्वास मंत्री यह बताने की कृपा करेंगे कि :
- (क) दिल्ली विकास प्राधिकरण ने गत दो वर्षों में किन-किन नये स्थानों पर लोगों को बसाया ;
- (ख) क्या बृहदय् ोजना (मास्टर प्लान) के अन्तर्गत उक्त स्थान आवासीय क्षेत्रों के अन्तर्गत थे ;
- (ग) यदि नहीं, तो क्या बृहदयोजना में परिवर्तन किया गया है ; भ्रोर
 - (घ) यदि हां, तो कब ?

निर्माण भ्रोर भावास तथा पूर्ति भ्रोर पुनर्वास मंत्रो (श्री सिकन्दर बस्त) : (क) 27 पुनर्वास कालोनियों का एक विवरण संलग्न है।

- (ख) पड़पड़गंज काम्पलैक्स (कल्याण पुरी, खिचड़ीपुर ग्रौर विलोकपुरी), सुल्तानपुरी ग्रौर गोकुलपुरी की पुनर्वास कालोनियों को छोड़कर, जो कि कृषि के लिए निर्धारित हरित क्षेत्र में पड़ती हैं ये कालोनियां मास्टर प्लान के रिहायशी, क्षेत्र के ग्रन्तर्गत थीं।
 - (ग) ग्रभी नहीं ।
 - (घ) यह प्रश्न नहीं उठता ।

विवरण

नई पुनर्वास कालोनियां

ऋम कलोनियों के नाम संख्या

- 1 दक्षिणपुरी—[
- 2. दक्षिणपुरी-∐
- 3. दक्षिणपुरी-∭
- वैस्ट ग्राफ खानपुर
- 5. चीखण्डी
- €. खयाला−Ţ
- 7. खयाला-∏
- .8. खयाला-∭
- 9. गोकलपुर
- 10. नांगलोई -4
- 11. न्यू सीमापुरी
- 12. शक्रपुर फेब]
- 13. शक्रथर फेज-Ш
- 14. शक्रपुर फेब -Щ

कम	कलोनियों के	नाम
सं०		

- 15. शक्रपुर फेज -IV
- 16. नन्द नगरी फेज-[
- 17. नन्द नगरी फेज-II
- 18. खिचड़ीपुर
- 19. कल्याणपुरी
- 20. विलोकपूरी
- 21. मंगोलपुर फेज-I
- 22. मंगोलपुर फेज-[[
- 23. मंगोल पुर फेज -[[[
- 24. दक्षिणपुरी एक्सटेशन
- 25. सुलतान पुरी
- 26. हिम्मत पुरी
- 27. जहांगीर पुरी

F.C.I.'s Overflooded Godowns in Bombay

- 24. SHRIMATI MRINAL GORE: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether a number of godowns owned by the Food Corporation in Bombay have been overflooded and a large number of wheat bags are lying in open;
- (b) if so, the number of such bags;and
- (c) the steps taken to prevent further deterioration of wheat bags?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) to (c). No Food Corporation of India godown in greater Bombay has been flooded. However, a large number of wheat bags are stored in the open due to paucity of

covered storage accommodation. At presnet 6,69,557 bags of wheat are stored in open on wooden orates covered with polythene covers and properly lashed with nylon ropes. Adequate steps are being taken for proper maintenance of stocks.

मृतपूर्व प्रधान मंत्री को ग्रावास

- 25. श्री कजमूवण तिवारी: क्या निर्माण ग्रीर ग्रावास तथा पृति ग्रीर पुनर्वास मंत्री यह बताने की कृपा करेंगे कि:
- (क) भूतपूर्व प्रधान मंत्री के लिये दिल्ली में घावास की क्या श्यवस्था की गई है;
- (ख) क्या भूतपूर्व प्रधान मंत्री के महरौलो स्थित फार्म में वातानुकूलित मकान निर्मित किया जा रहा है ; भीर
- (ग) क्या सरकार ने उक्त मकान को बनाने के लिये कोई मनुदान दिया हैं; यदि हां, तो तत्संबंधी तथ्य क्या हैं ?

निर्माण ग्रीर ग्रावास तथा पूर्ति ग्रीर प्रुतवास मंत्री (श्री सिक न्वर बल्ते) : (क) भूतपूर्व प्रधान मंत्री को बंगला नं० 12, विलिंगडन कीसेन्ट दियां गया है । उन्हें यह बंगला विभागीय प्रभार सहित मूल नियम 45-बी (2,824 रुपये प्रति भास) पर दिया गया है ।

- (ख) सरकार को कोई ऐसी सूचना नहीं है ।
- (ग) उपर्युक्त (ख) के उक्तर को देखते हुए, इस का प्रश्न ही नहीं उठता ।

Food Policy

- 26. SHRI M. N GOVINDAN NAIR: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether new food policy has affected the prices of wheat;

- (b) if so, the brief account thereof;
- (c) whether the new food policy has affected the procurement of food-grain_s too; and
 - (d) if so, the facts thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) to (d). Government have decided to purchase all wheat of fair average quality offered for sale by the farmers at the price of Rs 110/- per quintal fixed for all varieties. Zonal restrictions on movement of wheat have been removed to enable the agriculturist to get even a higher price for his produce and to ensure better open market availability in the deficit states. Since the procurement this year will largely has by way of support only, the total procurement may be less than last year's. However, in view of the comfortable stock position of foodgrains with the Government and easy market availability, the demands of the public distribution system will be fully met and thus the open market prices would be kept under check.

गन्ने के मूल्यों में वृद्धि करने की मांग

- 27. डा॰ लक्ष्मी नारायण पांडेय : क्या कृषि तथा सिचाई मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या गन्ना उत्पादकों ने रासाय-निक उर्वरकों के मूल्यों, बिजली की दरों, विभिन्न कृषि उपकरणों के मूल्यों ग्रौर मजूरी की दरों में वृद्धि करने की मांग की है;
- (ख) यदि हां, तो सरकार ने इस सम्बन्ध में क्या कार्यवाही की है; ग्रौर
- (ग) सरकार ने गन्ने का मूल्य निर्धारित करने के लिये क्या सामान्य कसौटी अपनाई है ?

कृषि और सिंचाई मंत्री (श्री प्रकाश सिंह बाब्स): (क) गन्ने के ग्रिष्ठिसूचित न्यूनतम मूल्य में वृद्धि करने के बारे में समय समय पर ग्रभ्याबेदन प्राप्त हुए हैं।

(क) श्रीर (ग). केन्द्रीय (सरकार प्रत्येक वर्ष कृषि मूल्य श्रायोग से श्रागामी चीनी मौसम के लिए श्रिष्ठसूचित किए जाने वाले गन्ने के न्यनतम मूल्यों की सिफारिश करने के लिए अनुरोध करती है । श्राने वाले वर्ष के लिए भी कृषि मूल्य श्रायोग से श्रपनी सिफारिशों करने के लिए कहा गया है। राज्य सरकारों/श्रन्य संस्थानों से श्रपने अपने विचार श्रीर सुझाव भेजने के लिए श्रनुरोध किया गया है। कृषि मूल्य श्रायोग की रिपोर्ट प्राप्त होने श्रीर राज्य सरकारों श्रादि के विचारों पर विचार करने के बाद न्यूनतम मूल्य श्रिष्ठसूचित किए जाएंगे।

गन्ने का न्यूनतम मूल्य निर्धारित करते समय विभिन्न संगत तथ्यों को ध्यान में रखा जाता है श्रौर इस में गन्ने के उत्पादन की लागत, उत्पादकों को वैकल्पिक फसलों से प्राप्ति श्रौर कृषि जिन्सों के मूल्यों की सामान्य प्रवृत्ति, उचित मूल्य पर उपभोक्ता को चीनी की उपलब्धता, चीनी उत्पादकों द्वारा जिस भूल्य पर गन्ने से उत्पादित चीनी बेची जाती है श्रौर गन्ने से चीनी की वसूली जैसे तथ्य शामिल होते हैं।

दिल्ली विकास प्राधिकरण द्वारा स्कूलों को भावंटित भूमि

- 28. श्री सत्य देव सिंह : क्या शिक्ता, समाज कल्याण श्रीर संस्कृति मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या दिल्ली विकास प्राधिकरण ने गत दो वर्षों में अनेक अनुदान तथा मान्यता प्राप्त स्कूलों को घटी दरों पर भूमि भ्रावंटित की है;

- (ख) यदि हां, तो उन स्कूलों के नाम क्या हैं झौर प्रत्येक स्कूल को कितनी-कितनी तथा किन-किन स्थानों पर भूमि झावंटित की गई तथा किन-किन तारीखों को झावंटित की गई; झौर
- (ग) क्या गैर-मान्यता प्राप्त स्कूलों को भी घटी दरों पर भूमि मावंटित की गई यी भौर यदि हां, तो उन के नाम क्या हैं, उन्हें कितनी भूमि मावंटित की गई तथा उक्त भावंटन के क्या कारण हैं?

शिका, समाज कल्याण ग्रौर संस्कृति मंत्री (डा॰ प्रताप चन्त्र चन्दर) : (क) जी, हां ।

- (ख) एक विवरण सभा पटल पर रखा गया है। [ग्रन्थालय में रखा गया। वेकिंगे संख्या एक.टी.-296/77]।
- (ग) ऐसे स्कूलों के नाम संलग्न सूची की कम संख्या 16-22 में दिए गए हैं। इन स्कूलों में से कम संख्या 16-19 के स्कूलों को एक लाख रुपया प्रति एकड़ की दर पर जमीन धावंटित की गई थी। कम संख्या 20-22 के स्कूलों को जमीन 5000 रुपया प्रति एकड़ की घटी दरों पर धावंटित की गई थी। विवरण में प्रत्येक स्कूल के सामने कारण दर्शाया गया है।

Vishwayatan Yogashram in New Delhi

29. SHRI JYOTIRMOY BOSU: Will the Minister of WORKS AND HOUS-ING AND SUPPLY AND REHABILI-TATION be pleased to state:

(a) terms and conditions on which land has been given to erstwhile Prime Minister Mrs. Indira Gandhi and her family's associate, Shri Dhirendra Brahmachary and this Organisation Vishwayatan Yogashram on Ashoka Road, New Delhi; and

(b) the area thereof?

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THE MINISTER OF WORKS AND HOUSING AND SUPPLY & REHABULITATION (SHRI SIKANDAR BAKHT); (a) No land has been allotted to Smt. Indira Gandhi erstwhile Prime Minister, in this area.

- 2. Sanction for allotment of land measuring 1.866 acres was accorded on the 25th August, 1969 for construction of Office, Library, Class-rooms and Yogic Therapeutic Research Laboratory and for bona fide residential purposes to the Vishwayatan Yogashram, of which Shri Dhirendra Brahamchari was a Managing Trustee, on the following terms and conditions:
 - (i) Rs. 5000/_ per acre as premium plus 5 per cent thereof as annual ground rent for the land measuring 1.393 acres, which was to be utilised for office, library, class-rooms and yogic therapeutic research laboratory.
 - (ii) Rs. one lakh per acre as premium plus Rs. 1800/- per acre as annual ground rent for the remaining extent of land measuring 0.473 acre, which was to be utilised by them for their bona fide residential use.
 - (iii) The Vishwayatan Yogashram was also required to pay the depreciated cost of structures existing on the site, amounting to Rs. 62,674/and these structures were to be demolished before the expiry of two years from 6th March, 1969. In the event of the structures not being the specified demolished within period, the Vishwayatan Yogashram was required to pay further sum of Rs.86,176/_ payable in full on 6th September, 1971 towards the cost of structures, in addition to the aforesaid sum of Rs. 62,674/-. The monthly rent paid by the Yogashram for the chummeries at the rate of Rs. 2793/- upto the date of payment 62,674/- was adjustable of Rs.

against the depreciated cost of Rs. 62,674/-.

- (iv) The Yogashram was to complete the building on the site within four years from the date of handing over of possession, namely 6th March 1969, which was also the date of sale.
- (v) The Yogashram was not permitted to sub-let any portion of the premises built on the leased land.
- (vi) The Yogashram was also required to pay annual ground rent at the rate of on 5 per cent on the notional premium of Rs. 5000/- per acre in respect of land measuring 0.6 acre earlier allotted in Srinivaspuri upto the date the site was handed over to Government, i.e., upto 27th October, 1969.
- 3. Sanction was accorded for allotment of an additional extent of land measuring 1053 sq. yds. in September, 1970 @ Rs. one lakh per acre as premium plus Rs. 1800/_ per acre as annual ground rent, which was to be used by the Yogashram for the construction of a building for the Ashram together with the land already allotted for the same use and for no other purpose.

(b): 2.084 acres.

मध्य प्रदेश में छोटी सिचाई योजनाएं

- 30. श्री निर्मल चन्द्र जैन: क्या कृषि ग्रीर सिचाई मन्नी यह बताने की कृपा करेंगे कि:
- (क) क्या छोटे तालाबों, नलकूपों के द्वारा छोटी छोटी सिचाई योजनाम्रों के विस्तार करने की सरकार की कोई योजना है;
- (ख) यदि हां, तो क्या मध्य प्रदेश श्रीर विशेषकर जबलपुर श्रीर राज्य के सिवनी जिलों में ऐसी योजना के विस्तार

के लिये कोई राशि निर्धारित म्रथवा मा-वंटित की गई म्रथवा की जाने वाली है; ग्रीर

(ग) यदि नहीं, तो क्या निकट भविष्य में ऐसी योजनाएं तैयार करने की सम्भावना है ग्रीर यदि हां, तो कब तक?

कृषि और सिंचाई मंत्री (श्री प्रकाश सिंह बावल): (क) जी हां । लघु सिंचाई योजनाएं अर्थात् तालाव और नलकृष देश में कार्यान्वित किये जा रहे लघु सिंचाई कार्यक्रम की महत्वपूर्ण मदें हैं।

- (ख) मध्य प्रदेश में 1977-78 के लिए समस्त लघु सिंचाई योजनाम्रों के लिए 22 करोड़ रुपए का योजना परिव्यय स्वीकृत किया गया है । इसके म्रतिरिक्त 1977-78 के दौरान लघु सिंचाई योजनाम्रों के लिए लगभग 40 करोड़ रुपए का सांस्थानिक निवेश किए जाने की संभावना है । परिव्यय का योजनावार ग्रौर जिलेवार व्यौरा उपलब्ध नहीं है ।
- (ग) उपरोक्त को दृष्टि में रखते हुए प्रश्न ही नहीं होता ।

Acquisition of agricultural land for beautification of cities in U.P.

- 31. SHRI S. N. CHATURVEDI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether Government are aware that good agricultural land is being acquired in Agra and other towns of U. P. for beautification, expansion and development of these agglomeration by treating it as vacant land:
- (b) whether this has deprived thousands of people of their means of livelihood; and if so, how Government propose to rehabilitate them; and

(c) whether the Government propose to consider the advisability of exempting productive agricultural land from the purview of Land Celling Law?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) to (c), Necessary information is being collected. A statement will be laid on the table of the Sabha when it is received.

Bungling in the allotment of flats by DDA

- 32. SHRI P. K. KODIYAN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:
- (a) whether Government's attention has been drawn to the alleged bungling in the allotment of flats by the Delhi Development Authority;
- (b) if so, whether any inquiry has been instituted into this matter; and
 - (c) if so, the result thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (c): Some complaints have been received and these are being looked into.

Conference on 10+2+3 system of education

33. SHRI D. D. DESAI: SHRIMATI MIRINAL GORE: SHRI UGRASEN:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

- (a) whether his Ministry called an informal conference of educationists on 10+2+3 system of education in the third week of May in New Delhi; and
 - (b) if so, with what results?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER):
(a) and (b). Yes Sir, The consensus was that the $10 \div 2 + 3$ system of edu-

cation is only a part of the National Education Policy Resolution which was based on the Kothari Commission Report of 1966 and that keeping in view the manner in which the recommendations as a whole have been implemented, it would be necessary to undertake a review as contemplated in the Resolution. Accordingly, the Ministry have taken action.

Compensation for Wakf land in Delhi

- 34. SHRI MOHD. SHAFI QURESHI: Will the Minister of WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION be pleased to state:
- (a) whether Wakf land in various parts of Delhi and New Delhi has been illegally taken possession of by Delhi Development Authority;
- (b) whether any accurate estimate of such land is available with the Government; and
- (c) how long would it take to restore such land to Delhi Wakf Board with full compensation for the loss suffered by it?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) to (c). It is understood that there are disputes relating to the title of certain properties between the Wakf Board on the one hand and the Land and Development Office and the D.D.A. on the other hand there are some court cases also. In the circumstances, no definite reply can be given

गेहूं के मूल्य निर्घारण पर किसानों में ग्रसंतोष का समाचार

- 35. श्रो के० लकप्पाः क्या कृषि श्रौर सिंखाई मंत्री यह बताने की कृपा करेंग कि:
- (क) क्या गेहूं का मूल्य 110 रुपये प्रति क्विंटल निर्धारित किया गया है;
- (ख) क्या इससे किसानों में बहुत ग्रसंतीष है तथा उन्होंने गेहूं का निम्नतम

मूल्य 150 रुपये प्रति क्विंटल निर्घारित करने की मांग की है ; श्रीर

(ग) यदि हां, तो उस पर सरकार की क्या प्रतिकिया है ?

कृषि और सिचाई मंत्री (श्री प्रकाश सिंह) बादल): (क) 1977-78 के दौरान उचित श्रीसत किस्म के गहूं का भाव 110 रुपये प्रति क्विंटल निर्धारित किया गया है। सरकार ने इस भाव पर किसानों द्वारा बिकी के लिए लाए गए गेहूं की सारी माता खरीदने का निश्चय किया है।

(ख) ग्रौर (ग). सरकार को यह मालूम नहीं है कि किसानों में कोई ग्रसंतोष है यद्यपि इस सम्बन्ध में ग्रभ्यावेदन प्राप्त हुए हैं कि गेंहूं का वसूली मूल्य 110 रुपये प्रति क्विंटल से ग्रधिक निर्धारित किया जाये। वस्तुतः गेहूं के संचलन पर लगे क्षेत्रीय प्रति-बन्धों को हटाने से किसानों को ग्रपनी पैदा-वार का 110 रुपये प्रति क्विंटल से ग्रधिक दाम मिलने की सम्भवना है।

Stepping up of pay of Teachers in Delhi Education Department

- 36. SHRI SHANKERSINHJI VAG-HELA: Will the Minister of EDUCA-TION, SOCIAL WELFARE AND CUL-TURE be pleased to state:
- (a) whether instructions have been issued to Education Districts of Delhi Administration Education Department to finalise cases of stepping up of pay of teachers at par with their juniors within a fortnight;
- (b) whether a number of cases of stepping up of pay of teachers at par with their juniors are pending for months together in District South of Delhi Education Department;
- (c) if so, particulars of teachers whose such cases are pending finalisation in District South, the reasons therefor and period since pending; and

(d) what steps Government propose to take to finalise those cases within a fortnight?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) No, Sir. Instructions were issued in May 1975 to complete pay-fixation immediately and pay the dues within 3 months.

- (b) No such case is reported pending in the office of the Deputy Director of Education, South District.
 - (c) Question does not arise.
 - (d) Question does not arise.

Narmada Award

- 37. SHRI F. P. GAEKWAD: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) when the Narmada Award is expected to be given by the Tribunal; and
- (b) whether Government would expedite submission of the Award in the national interest, if it is likely to be unduly delayed?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) and (b). Every effort is being made by the Tribunal to complete its work as expeditiously as possible. The Tribunal's report is likely to be available in about a year.

Butter oil from European Economic Community

38. SHRI D. B. CHANDRA GOWDA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

- (a) whether the Indian Government following the shortage of edible oil, have requested for the emergent supplies of butter oil from the European Economic Community;
- (b) if so, the terms of agreement;and

(c) whether Government propose to sell it in open market and through fair price shops?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) Yes, Sir.

- (b) The European Economic Community has agreed to supply 3,000 tonnes of butter oil as gift on FOB basis. The funds generated through the sale of butter oil will be utilised for an identified Cattle and Dairy Development Programme.
- (c) The gift butter oil will be sold in the open market through various distribution channels like Milk schemes, Super Bazar Co-operatives etc. etc.

राजस्थान के रेगिस्तान को हरा भरा बनान।

- 39. भी मीठा लाल पटेल : क्या कृषि भौर सिचाई मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या राजस्थान के रेगिस्तान को हरे-भरे क्षेत्र में बदलने की योजना की क्रिया-न्विति में कोई प्रगति हुई है जैसा कि भूतपूर्व सरकार ने राज्य से सुखा की स्थिति दूर करने का ग्राश्वासन दिया था;
- (ख) यदि हां, तो योजना की रूपरेखा क्या है; ग्रीर
- (ग) राजस्थान के रेतीले भाग के कब तक हरियाली में परिवर्तित हो जाने की संभा-वना है ?

कृषि ग्रौर सिंचाई मंत्री (श्री प्रकाश सिंह बादल): (क) इस सरकार को राजस्थान के रेगिस्तानी इलाकों को हरे-भरे क्षेत्र मैं परिवर्तित करने के लिये पहली सरकार द्वारा दिये गये किसी ग्राश्वासन की जानकारी नहीं है। तथापि, योजना ग्रायोग ग्रब न केवल राजस्थान बल्कि हरियाणा तथा गुजरात के निकटवर्तो राज्यों में भी समग्र मरू विकास की सम्पूर्ण नीति की पुनरीक्षा कर रहा है।

(ख) ग्रीर (ग). (क) में बताई गई स्थिति को देखते हुए प्रश्न नहीं उठता।

Drought in Himachal Pradesh

- 40. SHRI DURGA CHAND: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether Government are aware of acute drought conditions in certain parts of Himachal Pradesh, particularly in Kangra and Hamirpur Districts:
- (b) whether the Central Government have asked the State Government to send complete report in this respect; if so, the contents thereof;
- (c) steps Government have taken in this respect; and
- (d) whether Government are contemplating to formulate permanent measures and scheme to mitigate drought conditions in the State; and if so, facts thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) Yes. The State Government had earlier reported that due to failure of winter rains, near drought conditions prevailed in certain parts of Himachal Pradesh, including Kangra and Hamirpur districts.

- (b) Yes.
- (c) and (d). The State Government are collecting relevant information and their report i_S still awaited.

Closure of schools in Delhi

41. SHRI MAHADEEPAK SINGH SHAKYA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

- (a) whether three schools i.e. D.A.V. Higher Secondary School No. 1 and 2 and Gita Higher Secondary School No. 1 in trans-yamuna area (Delhi) were closed down on 9th December, 1975 by the Education Department, Delhi Administration Delhi; and if so, what were the reasons and who was responsible for this arbitrary action;
- (b) whether the authorities have restored recognition of the said schools with retrospective effect; if not the reasons why;
- (c) whether the payment of salaries to the employees has been made upto date; if not the reasons therefor; and
- (d) how long will it take to regularise their postings in their respective original schools?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) The schools were reported to be indulging in activities prejudicial to the maintenance of public security. The competent authorities, therefore, ordered the transfer of the students of these schools to various neighbouring Government/Municipal Corporation Delhi schools. The schools, ceased to function when their students were thus adjusted.

- (b) Recognition to these schools has since been granted with effect from 28-3-1977. The question of granting recognition for the period the schools had ceased to function does not arise, under the Delhi School Education Act and Rules, 1973.
- (c) The salaries of present staff of the schools has been paid up-to-date from 28-3-1977.
- (d) All the employees have rejoined their respective schools with effect from 28-3-77 except 52, who were absorbed in different schools. The 52 employees will be reposted to these schools, if they and their management so desire in the very future.

Steps to gear up procurement machinery

- 42. SHRI G. Y. KRISHNAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether Government have taken steps in the States to gear up the procurement machinery to provide the necessary support price for wheat, barley and gram to protect the farmers from the exploitation; and
- (b) if so, the broad outlines thereof?

THE MINISTER OF AGRI-AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) and (b). Government are anxious to ensure that the interests of the farmers are fully protected and in no case should any producer get for wheat, barley and gram of fair average quality less than the prices fixed by the Government. Detailed instructions were issued to State Governments and the Food Corporation India in the second week of April. 1977 itself asking them to ensure that there are no areas in which support arrangements are found wanting and also to maintain constant vigilance in this regard. They have reported that adequate arrangements have been made accordingly.

Surplus grain as loan to needy countries

- 43. SHRI SUKHDEO PRASAD VERMA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether Government have taken into consideration the suggestion made by the Director-General of Food and Agriculture Organisation in regard to the loaning of surplus food grain to needy countries; and
- (b) if so, the reaction of the Government in this regard?

THE MINISTER AGRICUL- \mathbf{OF} AND IRRIGATION (SHRI PARKASH SINGH BADAL): and (b). During the course of discussion with the Director-General of Food and Agriculture Organisation and his party held in the Ministry of Agriculture and Irrigation on the 9th May, 1977, an enquiry was about the possibility of India making a part of stock of foodgrains available on loan basis to the needy developing specific condition countries on the that the same would be available to India whenever needed. This matter is under examination.

Drought in Orism

- 44. SHRI P. K. DEO: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) the area in Orissa which has been affected by drought and also the number of persons affected; and
- (b) steps being taken to meet the abnormal situation and to mitigate the distress of the people?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL):

(a) An area of 1.19 lakh square miles and a population of about 158 lakh have been affected by drought in Orissa.

- (b) The following steps have been reported by the State Government to have been taken to mitigate the distress of the affected population:—
 - (i) Crops bundhs have been provided at a cost of Rs. 11.50 lakhs;
 - (ii) Lift irrigation points have been energised;
 - (iii) Diesel pumps have been repaired to pump water to cropped area;

- (iv) 36,000 dug-wells have been sunk till April, 1977 out of 60,000 programmed to meet scarcity;
- (v) Digging of 7,000 surface wells has been taken up to provide drinking water;
- (vi) 680 tube-well_s have been provided during 1976-77 and 900 are being taken up during 1977-78;
- (vii) Temporary wells have been provided in the dry beds of nallahs, rivers, ponds, etc. for providing drinking water to men and cattle in the scarcity areas;
- (viii) Loans have been provided for agricultural production through cooperative and banking institutions;
- (ix) Rs. 24 crores were spent last year in schemes for providing employment to the affected population and Rs. 14 crores have been provided for such employment generating schemes this year;
- (x) 16,000 metric tonnes of wheat has been released under Food for Work Programme; and
- (xi) 15 lakh beneficiaries under normal and another ten lakh under Emergency feeding programmes being covered. Besides; old age pension in a restricted way and gratuitous relief in acute cases are being provided.

'Irregularities in Regional Engineering College, Durgapur

- 45. SHRI KRISHNA CHANDRA HALDER: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:
- (a) whether his attention has been drawn to the gross irregularities and anomalies prevailing since 1972 in the Regional Engineering College, Durgapur; and
- (b) if so, what steps have been taken to investigate the entire matter and punish the officials responsible for these irregularities

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b). The following two irregularities in the Regional Engineering College, Durgapur have been brought to our notice:—

- (1) Defalcation of College funds-A cash shortage of Rs. 23.714 was noticed in the cash vault of the College on 31-7-75. An F.I.R was lodged with the police for defalcation of funds against (1) Shri P. C. Chowdhury, Head Cashier and (2) Shri H. K. Banerii. Registrar of the Sec. 15 College and the Police had registered the case on 3-8-75 under Section 409 IPC. The Police is investigating the case. After considering the facts of the case, the Board of Governors have suspended Shri P. C. Chowdhury, Head Cashier on 10-10-75.
 - (2) Non-investment of Contribu-Fund.—No toru Provident employees' investment of provident fund was made during 1971-72 and 1972-73 and the amount was kept in current account. The normal functioning of the College was disturbed for some time during 1969 and there was abnormal situation in the College. There was also no regular Principal from 6-2-70 to 18-12-71 and thus some abnormal situation prevailed in the College administration. From 1973-74 onwards investments for the provident funds are being made on regular basis the amount of provident fund which could not be invested during 1971-72 and 1972-73 has also been deposited in long term deposits. A committee to investigate the causes of delay in investment

for the provident fund during 1971-72 and 1972-73 and to locate the responsibility for this delay has been set up by the College on 17-12-76. The report of the Committee is awaited.

मध्य प्रदश के बुन्देललण्ड क्षेत्र में कृषि कालेज

- 46. श्री लक्ष्मी नारायण नायक : क्या कृषि श्रीर सिंचाई मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या किसानों की भलाई के लिये बुन्देलखण्ड क्षेत्र के छतरपुर भ्रथवा टीकमगढ़ जिले में, वहां की कृषि सम्बन्धी क्षमता को तथा इस तथ्य को घ्यान में रखते हुए कि इस क्षेत्र में कोई ृषि जालेज नहीं है एक कृषि कालेज स्थापित करने के बारे में सरकार का विचार मध्य प्रदेश राज्य सरकार को सलाह देने का है; और
- (ख) क्या केन्द्र सरकार ग्रथवा मध्य प्रदेश सरकार का विचार वहां एक कृषि कालेज स्थापित करने के लिये इन जिलों का सर्वेक्षण करने का है?

कृषि और सिंचाई मंत्री (श्री प्रकाश सिंह बादल): (क) भारत सरकार का, मध्य प्रदेश राज्य सरकार के बुन्देलखण्ड क्षेत्र के छतरपुर ग्रथवा टीकमगढ़ जिले में कृषि महाविद्यालय स्थापित करने की सलाह देने का कोई विचार नहीं है। मध्य प्रदेश में जवाहर लाल नेहरू कृषि विश्वविद्यालय, जबलपुर तथा इसके सात परिसरों से ग्राशा की जाती है कि वे इस क्षेत्र की सेवा करेंगे। (ख) कृषि महाविद्यालय स्थापित करने के लिये सर्वेक्षण करने का न तो केन्द्रीय सर-कार का विचार है और न मध्य प्रदेश सरकार का।

विश्वविद्यालय में छात्र संघो पर प्रतिबन्ध

- 47. श्री जनेश्वर मिश्चः क्या शिक्षा, समाज कल्याण ग्रीर संस्कृति मंत्री यह बताने की कृपा करेंगे कि:
- (क) क्या ग्रापातकाल के ौरान विभिन्न विश्वविद्यालयों में छात्न संघों को समाप्त कर दिया था ;
- (ख) उन्हें पुनः जीवित करने के बारे में क्या निर्णय लिया गया ; ग्रीर
- (ग) उस पर कहां तक ग्रमल हुग्रा है ?

शिक्षा, समाज कल्याण और संस्कृति
मंत्री (डा॰ प्रताप चन्द्र चन्दर) (क) से
(ग): ग्रापातकालीन स्थिति के लागू
होने के नुरन्त बाद शिक्षा मंत्रालय ने राज्य
सरकारों को यह सलाह दी कि छात्र संघो को
शैक्षिक जीवन भंग करने का एक साधन न
बनने दिया जाए और जहां भी आवश्यक हो
संघ निलम्बित कर दिए जाये और उसकी
जगह छात्रों की भावनाओं की अभिव्यक्ति.
के लिये कोई दूसरा साधन खोजा जा सकता
है। राज्यों को दिया गया वह आदेश वापस
ले लिया गया है और छात्रों को पूर्ववत् कार्यकरने की अनुमति दे दी गई है।

Area under cultivation and production of pulses

- 48. SHRI S. R. DAMANI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state
- (a) the area under cultivation of principal, pulses and the production during the last three years;
- (b) the reasons for production of pulses not keeping pace with the increasing yields achieved on cereals; and
- (c) the steps taken to intensify pulses production?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) The figures of area and production of principal pulses are given in the Statement attached.

- (b) The high yielding varities responsive to fertilizers have been evolved and adopted in case of Cereals viz. Wheat & Rice but such varieties have not yet been evolved in pulses. These crops continue to be grown under rainfed conditions with poor management practices
- (c) In the absence of high yielding varieties the present strategy to increase production of pulses is by (i) bringing additional area under these crops by cultivation of short duration varieties of urd, moong and cowpea under Multiple Cropping Sequences and (ii) adopting package of practice in their cultivation.

To help State Government to increase production, a Centrally Sponsored Scheme on Pulses Development was initiated during the 4th Plan and is being continued during the 5th Plan. Under the Scheme financial assistance has been provided to the State Governments to lay out demonstrations on to motivate farmers to these crops adopt improved practices, multiply breeder's and foundation seed; supply of certified seed of short duration/ varietles of pulses at subsidised rates to the farmers, subsidy on cost of plant protection chemicals and equipment.

Statement

Area and Production of Principal Pulses from 1973-74 to 1975-76

Year/Crop.	Area (in '000 hectares)	Production (000 tonnes)
1973-74		
Gram .	7,761	4,099
Tur	2,646	1,409
Other Kharif Pulses	7,446	2,210
Other Rabi Pulses .	5,574	2,290
Total Pulses	23,427	10,008
1974-75		
Gram .	7,041	4,015
Tur	2,529	1,834
Other Kharif Pulses	7,286	1,731
Other Rabi Pulses .	5,168	2,434
Total Pulses	22,024	10,014
1975-76		
Gram	8,373	5,932
Tur	2,668	2,094
Other Kharif Pulses	8,021	2,377
Other Rabi Pulses .	5,603	2,732
Total Pulses .	24,665	13,135

Information for 1976-77 has not get become available.

Kamaraj National Committee's recommendations re. Kamraj College

- 49. SHRI K. T. KOSALRAM: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state
- (a) whether Government are aware of the Kamaraj National Committee's recommendation that the Kamaraj College at Tuticorin in Tamil Nadu should be taken over by the Union Government and developed as a Central University; and

(b) if so, when Government propose to take action in the matter and the time by which such action is proposed to be completed?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER):
(a) and (b). The President of the Kamraj College Tuticorin has in a memorandum dated 20-4-77 represented that there is scope for upgrading of the college into a National Memorial for late Shri Kamraj by providing work-oriented courses. The memorandum is under examination.

Talk_S with Director-General Food and Agriculture Organization

- 50. SHRI P. G. MAVALANKAR: Will the Minister of AGRICUL-TURE AND IRRIGATION be pleased to state:
- (a) whether the Director-General of the Food and Agriculture Organization, a specialised agency of the U.N., visited India recently and held talks with the Governmental leaders and officials at Delhi; and
 - (b) if so, gist thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a). Yes, Sir.

- (b) The representatives of the Government of India discussed with the Director-General of the FAO, the global food and agricultural situation in general and the role of the FAO with particular reference to India. The following main topics were discussed in particular:—
 - (i) The role of the FAO in stimulating further multilateral and bilateral assistance for increasing food production in the developing countries and for

- ensuring that production level is stepped up atleast to an average annual growth rate of 4 per cent as recommended by the World Food Conference.
- (ii) Enlarging the scope of food aid under the World Food Programme to cover improvement of nutritional standards, livestock development programmes and coverage of new commodities like edible oils, dairy products etc. in addition to aid in the shape of foodgrains.
- (iii) Utilisation of the special fund of \$20.00 million proposed to be created by the FAO in order to reduce post-harvest losses, by the developing countries, including India.
- (iv) Utilisation of \$18.5 million Technical Cooperation Programme Fund created by the FAO, by the developing countries, including India.
- (v) Upgrading of the Country Office of the FAO in India to provide for high level experts, in keeping with India's requirements for technical advice.
- (vi) FAO's role in Livestock development and Animal Husbandry Programme.
- (vii) Allotment of 12,500 tonnes of wheat under the World Food Programme for Emergency Food for Work Project in Orissa, to provide employment and relief to the people who were affected by sericus drought in 1975.

Crop insurance

- 51. SHRI P. RAJAGOPAL NAIDU: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether Government have introduced crop insurance anywhere in the country; and

(b) if so, names of States where the scheme has been introduced and the results achieved?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) The Government of India did not introduce any crop insurance scheme; however, as sug-

gested by Government, the General Insurance Corporation of India introduced experimental crop insurance schemes in 1973 in a few States for a few selected crops on a voluntary basis.

(b) Results, achieved in the implementation of experimental crop insurance schemes are as under:—

States		Cro	p			Premium	Claims
Gujarat .	Cotton					59,755	11,01,667
	Groundnut			•		1,17,133	19,86,206
Maharashtra	Cotton .					32,171	70,872
	Wheat .					17,390	5,830
Tamil Nadu .	Cotton .					30,656	19,547
Andhra Pradesh	Catton .					14,391	Nil.
	Groundnut					42,982	3,63,966
Karnataka	Cotton .					18,576	55,030
West Bengal	Potato .					5,426	2,735

The experimental crop insurance schemes which were introduced in the States mentioned above were gradually discontinued as the pattern was found to be uneconomical and unsuitable for implementation on a large scale.

National grid of Irrigation

- 52. SHRI SANTOSHRAO GODE: Wil! the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether the proposal for National Grid of Irrigation is under consideration of Government;
- (b) if so, what will be the total investment on this project;
- (c) what will be the total manpower required; and whether this will be useful to remove unemployment problem; and

(d) within how many years this project will be completed?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH / SINGH BADAL): (a) to (d). integrated system of irrigation is considered necessary in view of deficient and unevenly distributed rainfall in the country. However, before investigations for such long-term scheme are taken up it is essential to first study, in depth, the position of surpluses and shortages in various basins sub-basins and regions, and determine possibilities for inter-basin and inter-regional transfer of waters taking into consideration the minimum needs of drought prone areas. Such a study is in hand by the Central Water Commission.

. The studies and investigations are, in their nature, lang-term. It is difficult to set a definite time frame at this stage for completion of this task.

Construction of Dams in Tamil Nadu

- 53. SHRI K. RAMAMURTHY: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether there is any proposal to construct the Mullikkadu Vaniyar Dam and Koppairu Dam in Dharmapuri District by the Tamil Nadu Government; and
 - (b) if so, when it will be taken up?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a). No such schemes have so far been received from the Government of Tamil Nadu.

(b). Does not arise.

जल परिषद् का गठन

- 54. श्री धर्मीसह माई पटेल: क्या कृषि और सिचाई मंत्री यह बताने की कृपा करेंग कि:
- (क) क्या समूचे देश के जल संसाधनों के संरक्षण, उपयोग ग्रौर योजना के बारे में सरकार का विचार 'जल परिषर्' गठित करने का है; ग्रौर
- (ख) इस बारे में क्या कार्यवाही की गई है?

कृषि और सिंचाई मंत्री (बी प्रकाश सिंह बादल): (क) ग्रीर (ख). वस्तुतः इस समय राज्य सरकारों का ग्रपने क्षेत्रों में बहने वाले पानी के ग्रायोजन, विकास, नियमन, वितरण एवं नियंत्रण-कार्य पर पूर्ण नियंत्रण है। बहरहाल, ग्रन्तर्राज्यीय निदयों द्वारा ही, जिनके बिसन एक राज्य से ग्रधिक में पड़ते हैं, ग्रधिकांण जल संसाधन उपलब्ध किये जाते हैं। कभी कभी ईन ग्रन्तर्राज्यीय निदयों के पानी के समुपयोजन, वितरण ग्रथवा नियंत्रण के सम्बन्ध में मतभेद उत्पन्न हो ही जाते हैं और इन को या तो सम्बंधित राज्यों द्वारा स्वयं ही ग्रथवा केन्द्र की सहायता 532 LS—4

से बातचीत द्वारा हल करने के प्रयत्न किये जा रहे हैं। जिन विवादों को बातचीत द्वारा हल नहीं किया जा सकता उनको म्रन्तर्राज्यीय जल-विवाद ग्रधिनियम, 1956 के ग्रन्तर्गत स्थापित किये जाने वाले न्यायाधिकरणों को निर्दिष्ट किया जा रहा है। बहरहाल. यह उत्तरोत्तर भ्रधिकाधिक महसूस किया जा रहा है कि केन्द्र को इस सम्बन्ध में विशेषकर अन्तर्राज्यीय निदयों के पानी के आवंटन और नियत्रण में ग्रधिक सिक्रिय भूमिका निभानी चाहिये तथा राज्यों के बीच मतभेदों को दूर करने के लिये द्रतगामी तरीके निकाल जाने जरूरी हैं। इसके लिये संसद को विधान बनाना पडगा।इन सभी मामलों का, जिसमें उचित संस्थागत प्रबन्ध करना ग्रौर नया विधान बनाना भी शामिल है, सरकार द्वारा गम्भीरता से श्रध्ययन किया जा रहा है।

कारखानों में काम करने वाले बच्चों की दुदंशा के बारे म म्रध्ययन

55. श्री उपसेन : क्या शिक्षा, समाज कल्याण धौर संस्कृति मंत्री यह बताने की कृपा करेंगे कि ।

- (क) क्या भारतीय बाल कल्याण परि-षद् ने हाल ही में दिल्ली के अनेक कारखानों, दुकानों तथा अन्य प्रतिष्ठानों रे काम करने बाले 7 और 14 वर्ष की अल्प आयु वे बच्चों की गुलामों सदृश दुख:द स्थिति का अध्ययन किया है और समाज कल्याण विभाग को एक प्रति-वेदन प्रस्तुत किया है;
- (ख) यदि हां, तो प्रतिवेदन की मुख्य बातें क्या है ; और
- (ग) बाल कर्मचारियों के साथ प्रच्छा व्यवहार सुनिश्चित करने के लिये वर्तमान श्रम कानूनों का समुचित और इढ़तापूर्वक पालन करने के लिये प्रधिक सतर्कता बरतने के बारे में सरकार क्या नया कदम उठा रही है ?

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शिक्षा, समाज कल्याण श्रीर संस्कृति मंत्री (डा॰ प्रताप चन्द्र चन्दर): (क) समाज कल्याण विभाग द्वारा स्रनुसंघान स्रघ्ययन प्रवर्तित करने की योजना के प्रन्तर्गत भारतीय बाल कल्याण परिषद् ने दिल्ली के शहरी क्षेत्र में काम करने वाले बच्चों का ग्रध्ययन कियाधा।

- (ख) रिपोर्ट की मुख्य विशेषताएं विव-रण में दी गई हैं।
- (ग) विधान को लागू करना एक क्रमिक प्रक्रिया है। फैक्ट्री निरीक्षणालय के क्षेत्र कर्मचारियों तथा दिल्ली दकान भीर प्रतिष्ठीन अनुभाग को निदेश दिये गये हैं कि बच्चों के रोजगार ग्रौर उनके कार्य समय के बारे में फन्ट्री अधिनियम, 1948 श्रीर दिल्ली दुकान भौर प्रतिष्ठान ग्रिधनियम, 1954 के उपबन्धों का सङ्ती से पालन किया जाये।

विवरण

दिल्ली के शहरी क्षेत्र में काम करने वाले बच्चों से सम्बद्ध रिपोर्ट की मुख्य विशेषताएं

11753

प्रध्ययन की मुख्य विशेषताएँ निम्नलिखित · * :--

- (1) अध्ययन में 5 से 14 वर्ष तक की भागु के बच्चों को शामिल किया गया। यह प्छताछ, सात व्यावसायिक सर्वेक्षणों भौर दस काम करने वाले बच्चों के अध्ययम पर :**पा**धारित है।
- (2) यद्यपि निरपेक्ष रूप से 1971 में काम करने वाले बच्चों का प्रतिशत 1961 की अपेक्षा 40.5 प्रतिशत बढ़ा परना 14 वर्ष तक के कुल बच्चों में काम करने वाले बच्चों का प्रतिशत लगभग वही अर्थीत् 1.1 प्रतिशत रहा ; ल कियों के मामले में कछ

- कमी हुई। काम करने वाले कुल व्यक्तियों में काम करने वाले बच्चों का प्रतिशत 1961 में 1.4 से घटकर 1971 में 1.3 रह गया।
- (3) काम करने वाले बच्चे श्रनेक प्रकार के व्यवसायों में लगे हैं। घरेल कामों से लेकर विकी सहायक, फेरी वाले या छपाई. कम्पोजिंग, जिल्दसाजी, गाडियों की मरम्मत, इंजीनियरी के व्यवसाय ब्रादि तक में काम करते हैं।
- (4) 60 प्रतिशत काम करने वाले बच्चों की प्रायु 13-14 वर्ष की थी। ग्रन्थ कम आर्थ के थे।
- (5) 57.4 प्रतिशत काम करने वाले बच्चे प्रतिष्ठानों में काम करते थे, 25 प्रतिशत विना वेतन के पारिवारिक कर्मचारी की तरह घरों में काम करते थ तथा 17.6 प्रतिशत स्वयं श्रापना रोजगार करते थे या घरेल नौकर के रूप में काम करते थे।
- (6) प्रतिष्ठानों में, विशेष रूप से पुरानी दिल्ली में, कार्यस्थल का वातावरण बहत घना भ्रौर ग्रमंतोषजनक था। प्रति-ष्ठानों में या स्वयं ग्रयना रोजगार करने वाले बच्नों का कार्य-समय भिन्न-भिन्न था 16.3 प्रतिशत छ: घन्टे से कम, 67.3 प्रतिशत 6 से 10 घन्टे तथा शेष मधिक समय तक प्रतिदिन काम करते थे। दिल्ली दुकान ग्रौर प्रतिष्टान अधिनियमः । 954 के अन्तर्गत **भा**ने वाले प्रतिष्ठानों में विधान से संबंधित उपबंधों का उल्लंघन ध्यान में लाया गया
- (7) काम करने वाले बच्चों की आय बहुत कम है। लगभग एक चौथाई बच्चों की ग्राय 50 रूपये प्रति माह से कम हैं। ग्रधि-कतर बच्चों को निर्धारित दर से कम मज़दूरी दी जाती है।
- (8) सात व्यावसायिक सर्वेक्षणीं से पता चला कि चाय की दुकानों भीर ढाबे,

माट और साइकल मरम्मत को दुकानों, घरेलू कामों, फटे-पुराने कपड़े भौर मन्य बेकार वस्तुएं एकल करने तथा जूते पालिश करने के कामों में लगे बच्चों का कार्य-समय मिल्क धन्टों का होता है, उनकी भाग कम होती है, दिल्ली दुकान भौर प्रतिष्ठान भिन्न को भाग कम होती है, दिल्ली दुकान भौर प्रतिष्ठान भिन्न को भाग को छोड़कर मन्य जगह उनको कानूनी संरक्षण नहीं मिलता ; अधिकतर मामलों में कार्य स्थान पर भ्रसंतोषजनक वातावरण होता है; भादि ! कुछ बच्चे भंशकालिक काम करते हैं जैसे शाम को भ्रखबार बेचना या घरों में दूघ का वितरण करना । कुछ मामलों में इस भ्राय से बच्चे को भ्रपने शिक्षा के व्यय में मदद मिलती है ।

- (9) 39.7 प्रतिशत काम करने वाल बच्चे प्रशिक्षित हैं, 7.3 प्रतिशत शिक्षित हैं, एरन्तु उनको श्रीपचारिक शिक्षा नहीं मिली, श्रीर 53 प्रतिशत ने प्राइमरी स्तर तक या प्रधिक शिक्षा पाई है। व्यावसायिक श्रध्यमन से पता चला है कि फटे-पुराने कपड़ें एकत करने वाले श्रीर चाम की दुकानों भीर ढावों में काम करने वाल बच्चों की श्रपेक्षा शादी श्रीर साइकल मरम्मत करने वाली वक्षेशपों में श्रीर घरेलू काम करने वाले बच्चे स्रधिक शिक्षा प्राप्त हैं।
- (10) काम करने वाल बच्चों की काफी संख्या ऐसी है जो व्यावसायिक प्रशिक्षण प्राप्त करना चाहती है। बच्चों को प्रशिक्षण के लिये प्रवसर प्रदान करने, 14 वर्ष से कम प्रायु के बच्चों को शामिल करने के लिये एप्रेन्टिस एक्ट में संशोधन करने और अम कानून को नागू करने के बारे में मुझाब दिसे गए हैं।

जो को नई किस्स

56 श्री जगदम्बी प्रसाद यादव : क्या कृषि ग्रीर सिचाई मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या 26 अप्रैल, 1976 को 'नवभारत टाइम्स' में 'जो की बौनी किस्म का विकास' शीर्षक के अन्तर्गत प्रकाशित यह समाचार सच है कि डी॰ एल॰ 70 जो की एक हैक्टर में 50 क्विट्ल पैदावार होती है और एच॰ डी॰ 2160 और एच॰ डी॰ 2122 गेहूं की एक एकड़ में सात टन पैदावार होती है;
- (ब) क्या ठीक जानकारी प्राप्त करने हेतु कृषि और सिंवाई मंत्रालय तथा भारतीय कृषि अनुसंधान परिषद् को भनेक पत्र लिखें गये परन्तु उनका कोई उत्तर प्राप्त नहीं हुआ;
- (ग) क्या इस का बीज प्राप्त करने के लिये भी लिखित में कई बार मांग की गई परन्तु कोई उत्तर नहीं दिया गया ; भौर
- (घ) यदि हां, तो क्या सरकार का विचार इस बारे में शीध्र कार्यवाही करने का हैं?

कृषि और सिंबाई मंत्री (श्री प्रकाश सिंह बाबल): (क) उनत समाचार में प्रकाशित उपज के श्राकड़े जो की डी० एल० 70 किस्म की मोटे तौर पर उपज क्षमता दर्शात हैं। विभिन्न जांचों में, इस किस्म ने भपनी उपज क्षमता 5 टन प्रति हैक्टर दिखाई, जबकि गेहूं की वो किस्मों-एच० डी० 2160 तथा एच डी० 2122 ने परीक्षण के खेतों में लगभग 6 टन प्रति हैक्टर तक उपज दी।

(ख) माननीय सवस्य के बुछ पल कारतीय कृषि अनुसंधान परिषद् में प्राप्त हुए जिनमें उन्होंने इन किश्मों के बीजीं को माना था माबनीय सदस्य को 28 जून, 1976 तथा 28 ग्रक्टूबर, 1976 की उत्तर भेजे गये थे।

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(ग) माननीय सदस्य ने इन किस्मों के बीजों की मांग की थी, किन्त 28 जून, 1976 के पत्न द्वारा उनको यह सूचना दी गई थी कि ये नई कि में ग्रभी 'मिनि किट ट्रायल' की स्थिति में हैं। ग्रतः इन किस्मों के बीज बिकी के लिये उपलब्ध नहीं हो सके**गे।**

Written Answers

(घ) भारतीय कृषि ग्रनुसंधान संस्थान के निदेशक ने, मार्च 1977 में माननीय सदस्य को एक पत्र लिखा था कि इन बीजों के नमनों के पैकिट वे फसल उठ जाने के बाद उनको भेजेंगे। इस सम्बन्ध में, इससे भ्रागे कोई कार्यवाही नह की जा रही है।

Reversion of F.C.I. Employees to Parent Departments

- RENUKA DEVI 57. SHRIMATI Will the Minister of BARKATAKI: AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether many employees serving under Food Corporation of India for many years have been asked to go back to their parent departments in different States; and
 - (b) if so, the reasons therefor?

AGRI-THE MINISTER OF CULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) Yes Sir.

(b) F.C.I. (Staff) Regulations provide for ad hoc appointments by deputation of suitable officials from the Central or State Governments or from any public sector undertaking for period normally not exceeding three years but extendable upto five years or more where necessary. Such deputationists are repatriated to their rent departments on completion their term from time to time.

In the case of West Bengal the over-whelming bulk of staff are on deputation from the State Government who have been transferred to the Food Corporation of India along with the work in accordance with the written agreement between the State Government and the Food Corporation of India. Such staff would continue to be on deputation to the Food Corporation of India as long as the FCI operates in the State as an agent the State Government in terms of the Agreement.

Break up of Ownership of Land

58. SHRI B. C. KAMBLE: Will the Minister of AGRICULTURE AND IR-RIGATION be pleased to state:

- (a) total number of Indians, having either no land or less than an acre of land in each State;
- (b) whether the number of people is increasing or decreasing and the reasons therefor in each State; and
- (c) steps Government propose take to do social justice in this gard?

THE MINISTER OF AGRI-CULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) Total number of Indians having either no land or less than one acre of land in each State is not available. According to the sample surveys organised by the National Sample Survey Organisation number of households having either no land or less than one acre of land are available for the period 1960-62 (16th and 17th Round) and for 1971-72 (26th Round). Statewise number of households owning no land or less than one acre of land as available from the National Sample Survey reports is given in the enclosed Statement.

(b) As per the figures available from the National Sample Surveys Reports, the number of households having either no land or less than an acre of land has increased from 46.5 millions in 1960—62 to 55.3 millions in 1971-72. At the All India level, the number of households owning no land or less than one acre of land has in- . 1971-72 by 18.9 per cent creased in over 1960-62. This is mainly due to

corresponding increase in the total number of hour holds in the country in 1971 over 1991 by 19 per cent as per Population Census reports.

Agricultural land ceiling (c) The measures envisage distribution of surplus land among landless agricultural labourers, marginal farmers and other eligible categories of the rural poor. As a result of the implementation of these measures, about 1.9 million acres of surplus land was distributed during the late 50s and 60s. As per the national guidelines of 1972, another 19.3 lakhs acres of land have been taken possession of by the States. Of these 11.75 lakh acres of land have been distributed among 7.9 lakh beneficiaries. According to the tentative estimates of the State Governments and the Union Territory Administrations, nearly 5.0 million acres of land are likely to be available.

In addition to above figures, the State Governments and Union Territories Administrations have distributed about 16.0 million acres of waste land, cultivable fallow land, etc. available with them ever since 1950. Under the programme of tenancy reform and conferment of ownership rights on tenants, a large number of tenants have either acquired secure tenancy rights or have been owners of land under their cultivating possession.

Government initiated 46 SFDA and 41 MFAL projects during the Fourth Five Year Plan to reach the benefits of economic development to the weaker sections in the rural areas. The total outlay on these projects, during the Fourth Plan was of the order of Rs. 103 crores. The number of projects has been increased to 150 in Fifth Plan and the outlay provided is of the order of Rs. 175 crores.

Statement

Estimated number of households owning no land or less than one acre of land as per National Sample Survey Reports.

S. No.	:	State	:		No. of households ('000) 16—17 Rounds (1960-61-62)	No. of Households ('000) 26th Round (1971-72)	Percentage increase or decrease (C 1. 4 over Col.3)		
1			2				3	4	5
	Andhra Pradesh					•	4221	5111	21.1
2	Assam						1111	1139	2.5
3	Bihar						4702	5191	10.4
4	Gujarat .						2096	2529	20.7
5	Haryana			•			••	9 75	••
6	Himachal Pradesh				•		••	161	•.
7	Jammu & Kashmir				•		209	244	16.7
8	Karnataka				•		2085	2586	24.0
9	Kerala			•	•	•	2463	2534	2.9
10	Madhya Pradesh	•	٠	•	•	•	2458	2822	14.8

Written	Answers

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I			2			<u> </u>	3 - 3	4	, 5
Ιİ	Maharas ² .tra						4022	5798	44:2
1,2	Manipar			•-			N.A.	59	• •
13	Meghalaya						N.A.	84	•:
14	Nagaland	4		119			N.A.	N.A.	N.A.
1,5	Orissa .						 1242	2164	74.2
16	Punjab .		•				2895‡†	1725	6.7
							,	(2700)*	
17	Rajasthan						1315	1 19 0	9.5
18	Tamil Nadu			¥,			5254	6272	19-4
19	Tripura	.•					N.Å.	93	
20	Umar Pradesh	O•	al	às.		Į.	7584	8627	13.8
21	West Bengal		*				4257 *	5010	13.7
22	Delhi :	. 39		. %			N.A.	794	
23	Goa, Daman &	Diu 🗻		~#			N.A.	84	
24	Pondicherry		•		•		N.A.	49	• •
25	Remaining Unio	n Terr	itories		^		572	• •	• •
	ALL INDIA						<u>4648</u> 6	55274	18.0

†Included in Punjab. H ††Relates to prereorganised Punjab.

मध्य प्रदेश में छोटी सिचाई योजनाएं

59. श्री कल्याण जैन : क्या कृषि ग्रीर सिचाई मंत्री यह बताने की कृपा करेंगे कि:

♦ (क्र) देश में श्रौसत सिंचित क्षेत्र कितना है छं:

(ख) मध्य प्रदेश में छोटी सिंचाई योज-नाम्रों के अन्तर्गत किंतनी भूमि है; स्रौर

ू.(ूग्र) भविष्यु में छोटी सिचाई परियो-जनाुम्रों के म्रंतर्गत् भूौर म्रधिक भूमि लाने के लिये कौन सी योजनायें सरकार के विचारा-

कृषि ग्रौर सिंचाई मंत्री (श्री प्रकाश सिंह बादल) : (क) सन् 1973-74 इपलब्ध भूमि उपयोग सांख्यिकी के विषय में देश में सिचित क्षेत्र 40249 हजार हैक्टार था। राज्यवार जानकारी विवरण में दी गई है।

(ख) मध्य प्रदेश में 1973-74 में लधु सिंचाई कार्यों के अन्तर्गत आये क्षेत्र की माता 1100 हजार हैक्ट्रार श्री,।

(ग) मध्य प्रदेश में लघु सिनाई निम्नलिखित योजनाये शुरू की गई थी dabbarq aydbaM करने का विचार थीं।

^{*}Bracketted figures includes Haryana figure for comparability.

Written Answers JYAISTHA 23
(1) सतही जल प्रवाह सिंचाई योजनायें ग्रथात् भंडारण, टैक, मोड, योजनायें तथा चेक बांध ग्रादि।
(2) निदयों तथा नालों पर सतही जल उठा कि सिचाक योजनाये कि कि कि
पम्पसैट्स । विकास के कि ती (हाएक) प्रमुखेर सरकारी कुएं, नलकप तथा है पम्पसैट्स । विकास के कि तथा है कि सब
पम्पसँद्स । प्राप्त व के एक प्रिक्त कर का कि
(5) सार्वजनिक नलकूप । (D)
सिमाई, योजना आरम्भ को है, श्रयबा करने मा विचार गण्डा
कृषि और विवाद मंत्री (श्री प्रकाश राज्यवार आधार पर कुल सिचित क्षेत्र मिना है। सिचार पर कुल सिचित क्षेत्र मिना है। सिचार है। सिचार है। सिचार है। सिचार कियार वाली भीमतागर कियार है। सिचार है। सिचार कियार है। सिचार है। सि
कम् राज्य का नाम कुल सिचित है के स्वा नाम स्वाप्त का नाम स्वाप्त के सिचित है कि सिचित है
62 लाख रूपये शोर 64 लाख रूपए इस्. 4154 जा चुके हैं। एडेस स्वाह .1
2: इंग्रसम (क) सरमा ए (इ.72) के विहार हो जानावाड के 2797 की की 3. बिहार हो जानावाड के कि 2797 की
5. हरियाणा जारी भार प्रेतिक प्रिक्त

हिमाचल प्रदेश पियो गाँउ । १६६ ।

जम्मू ग्रौर कश्मीर

कर्नाटक

8.

2. छापी परियोजना । 236 . 3. गंगारित परियोजना ।

3. गंगारित

1422

1000 1000 1000 100 (d) 1000	
यह मांग की है कि सामातवाल इस्सानहाँ के सेवा रिकोंड में लिखें	त्र ज्ञानात्र क अस्ति क्षा
स रिष्यण निकाल दिय जीने और स्वापनी को दी गई अनु किन्द्रिक	636
	1733
11. महाराष्ट्र हो हुउन । अंत गणाउन होसस	768
12-15 मणिपुर (उडेन्ड इन्ड नाहर	7.5
	51(ख)
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19. तमिलनाडु किए हो उन्हें की	
20 विषुरा क्षाक क्षाः : हो	
21. उत्तर प्रदेश का विश्वास्त्र	8492
22. पश्चिम बंगाल (ग)	1541
23. संघ क्षेत्र .	136
	40249
ग्रिक्त भारत	40249
(क) इसका सम्बन्ध सन् 1953	-54 से हैं।
(ख) इसका सम्बन्ध सन् 1972	
	68 से है
८८(*) इसका संबंध सन् 1971-	
ि उर्वामिक वि-उपलब्ध मही ।	
मोउन के लिये कार्यक्रमों के आम- कुल सिचित सेव : कुल केव जिस सिचित सेव :	म् गाहिना
की अबधि में समस्त फसलों के अंतर्गत	का प्रथ सिचाई
की स्रवधि में समस्त फसलों के स्रतर्गत हुई है। उस सिचित क्षेत्र को जहां	एक से
ग्रधिक बार बवाई हुई है उसे प्रत्येक	फसल
के लिए अलग क्षेत्र माना गुया है।	गये थोजन
विकास की आवश्यकता की ओर in तिकक्षणिश्रक्षणायेखनिकजी	वीजनाबढ
प्राचित्रक किया जात के प्रमुद्देशको स्थ	जागहकत

हिंदिए श्री कल्याण जन : क्यो शिक्षा,

समाज कल्याण और संस्कृति मंत्री यह बताने

की कृपा करेंगे कि क्या दिल्ली ग्रध्यापक परिषद् ने यह मांग की है कि ग्रापातकाल के दौरान ग्रध्यापकों के सेवा रिकार्ड में लिखे गए प्रतिकूल टिप्पण निकाल दिये जायें ग्रौर कतिपय ग्रध्यापकों को दी गई ग्रनुचित पदो-श्रति के मामलों का पुनरीक्षण किया जाये ?

शिक्षा, समाज कल्याण तथा संस्कृति मंत्री (डा॰ प्रताप चन्द्र चन्दर)ः जी, हां। ये मामले विचाराधीन हैं।

द्यायिक कार्यक्रमों के क्रियान्बयन में विद्यायियों का सहयोग

61. श्री कल्याण जैन क्या शिक्षा, समाज कल्याण ग्रीर संस्कृति मंत्री यह बताने की कृपा करेंगे कि: ग्राधिक कार्यक्रमों के क्रियान्वयन में विद्याधियों का सहयोग प्राप्त करने के लिये सरकार के सामने कौन सी योजना विचाराधीन है?

शिक्षा, समाज कल्याण और संस्कृति मंत्री (डा॰ प्रताप चन्द्र चुन्दर): राष्ट्रीय सेवा योजना जिसे 1969-70 से चालू किया हुआ है, विश्वविद्यालय और कालेज के छात्रों को सामाजिक सेवा और विकासात्मक कार्यकलापों में लगाने की व्यवस्था पहले से ही करती हैं। 1976-77 से राष्ट्रीय सेवा योजना के कार्यकलापों को ग्रामीण पुनर्गठन के लिये कार्यक्रमों के आस-पास केन्द्रीत किया गया है। इस योजना को धीरे धीरे व्यापक रूप दिया जा रहा है।

विश्वविद्यालयों ग्रीर कालेजों में खोले गये योजना मंच छात समुदाय में देश के योजनाबद विकास की ग्रावश्यकता की ग्रीर जागरूकता पैदा करते हैं ग्रीर योजना बनाने के ग्रारंभिक स्तर से ही उनको राष्ट्रीय विकास के काब में लगते हैं।

झालावाड़ (राजस्थान) में मध्यम सिचाई योजनाएं

62. श्री चतुर्भुज: क्या कृषि श्रीर सिंचाई मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या झालावाड़ जिला (राज-स्थान) में, जो कि पिछड़ा हुआ क्षेत्र है, निर्माणाधीन मध्यम सिचाई योजनाएं इस बीच पूरी हो गई हैं और उन पर अब तक कितना धन खर्च हो चुका है और उन पर कुल कितना धन खर्च होगा और उन से कितना लाभ प्राप्त होगा ; और
- (ख) क्या राज्य सरकार ने इस जिले में कोई नई बृहत् अथवा प्रथम सिंचाई योजना ग्रारम्भ की है अथवा करने का विचार है ?

कृषि श्रोर सिंचाई मंत्री (श्री प्रकाश सिंह बादल, (क) 7,000 हैक्टेयर क्षेत्र के सिंचाई के लिए 5.16 करोड़ रुपये की श्रनुमानित लागत वाली भीमसागर स्कीम ग्रीर प्रति वर्ष 8,000 हैक्टेयर भूमि की सिंचित करने के लिए 2.99 करोड़ रुपये की श्रनुमानित लागत वाली हरिश्चन्द्र सागर स्कीम से राजस्थान के झालावाड़ जिले को लाभ पहुंचेगा । मार्च, 1977 तक इन स्कीमों पर क्रमशः 62 लाख रूपये श्रीर 64 लाख रुपए व्यय किए जा चुके हैं।

- (ख) राजस्थान सरकार ने सूचित किया है कि उस ने झालावाड़ जिले में निम्नलिखित तीन नई मध्यम परियोजनाओं के बारे में ग्रन्वेषण-कार्य हाथ मे लिए हैं भीर ग्रन्वेषण कार्य जारी हैं :—
- 1. मनोहर थाना परियोजना ।
- 2. छापी परियोजना ।
- 3. गंगारिन परियोजना ।

राजस्थान में लघु सिचाई योजनाम्रों के लिए केन्द्रीय सहायता

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- 63. श्री चतुर्मुज: क्या कृषि ग्रीर सिंचाई मंत्री यह बताने की कृपा करेंगे कि:
- (क) राजस्थान में लघु सिंचाई योजनाओं के लिये ग्रागामी वर्ष में कितनी केन्द्रीय सहायता देने का विचार है ; ग्रीर
- (ख) केन्द्रीय सहायता प्राप्त लघु सिंचाई योजनाएं किन किन जिलों में स्थित हैं स्रौर उनके कब तक पूरा होने की संभावना है?

कृषि और सिंचाई मंत्री (श्री प्रकाश सिंह बादल): (क) राज्य योजना स्कीमों के लिये केन्द्रीय सहायक एक मुश्त कर्जों तथा प्रनुदानों के रूप में समग्र वार्षिक योजना के लिये दी जाती है और यह किसी विशिष्ट स्कीम या विकास शीर्ष से संबंधित नहीं है । तथापि वर्ष 1977-78 के लिये राजस्थान 'राज्य की योजना में लघु सिंचाई के लिये 3.40 करोड़ रुपए के परिव्यय की मंजूरी दी गई है।

(ख) राजस्थान के उन जिलों में जिन में लघु सिंचाई स्कीमों को विभिन्न केन्द्र क्षेत्र कार्यकमों के मन्तर्गत हाथ े लिया गया है । म्रजमेर, म्रलवर, भरतपुर, भीलवाड़ा, चित्तीड़गढ़, उदयपुर, बाड़मेर बांसवाड़ा, चुरू, ढूंगरपुर, जैसलमेर, जालौर, जोचपुर, नागौर, पाली मौर कोटा शामिल है ।

लघु सिंचाई स्कीमों को पूर्ण होने में सामान्यतः एक से लेकर तीन वर्ष तक लब जाते हैं।

Working of Sangeet Natak Akademi

- 64. SHRI R. KOLANTHAIVELU: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:
- (a) the reaction of Government on the disappointment expressed by leading dancers about the working of Sangeet Natak Akademi as reported in *Hindustan Times* of 27th April, 1977; and
- (b) if so, the action taken or proposed to be taken for revamping that Organisation?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) Government have seen a press report in question and have also received a copy of the Memorandum submitted by the artistes concerned.

(b) Various points made in this Memorandum in so far as they relate to functioning of the Sangeet Natak Akademi, are being examined in consultation with that body.

Plan to end illiteracy

- 65. SHRI VASANT SATHE: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:
- (a) whether Government have received a plan involving Rs. 2000 crores to end illiteracy;
- (b) if so, what is the reaction of Government to the proposed plan; and
- (c) the action taken proposed to be taken in the matter?

THE MINISTER OF EDUCATION. SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) to (c). Several suggestions and schemes have been received in

Education for the the Ministry of spread of literacy. One of these schemes is perported to have been submitted on behalf of philanthropists, publishers, teachers etc. The expenditure involved in this scheme excluding items in respect of which calculation is yet to be undertaken, is of the order of Rs. 2,483 crores. The Ministry has held discussion on adult education with educationists and field workers and the policy and programmes in this field are being finalised.

Written Answers

Implementation of Kotharl Commission's Recommendation

66. SHRI VASANT SATHE: Will the Minister of EDUCATION, CIAL WELFARE AND CULTURE be pleased to state:

- (a) whether Government are considering the implementation of the the Kothari recommendations of Commission on Education: and
- (b) if so, the action taken/proposed to be taken?

THE MINISTER OF EDUCATION. SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA: CHUN-DER); (a) and (b), The accepted recommendations of the Kothari Commission were incorporated in the National Policy Resolution (1968), and ere under various stages of implementation by the Central and State Governments and other organisations concerned with them, There is a provision in this Resolution for review of the progress made and framing of guidelines for future development. The Government have undertaken a review of the National Policy Resolution on Education which among other triings will keep in view the recommendations of the Kothari Commission.

Removal of Multiplicity of authorities dealing with Land in Delhi

- VASANT SATHE: Will 67. SHRI the Minister of WORKS AND HOUS-ING AND SUPPLY AND REHABILI-TATION be pleased to state:
- (a) whether the Government are considering the problem of removal of multiplicity of authorities dealing with land in Delhi to facilitate proper and coordinated control over land matters; and
- (b3 if so, the action taken/proposed to be taken in the matter?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) The matter is still under consideration.

Plan for Urban Development in Delhi

- 68. SHRI A. BALAPAJANOR: Will the Minister of WORKS AND HOUS-ING AND SUPPLY AND REHABILI-TATION be pleased to state:
- (a) whether a large number of resettled slum dwellers in Delhi have gravitated back to their original places, following the results of the Lok Sabha elections:
- (b) if so, the extent of the reverse exodus;
- (c) the policy proposed for rehabilitation of such repatriates; and
- (d) the extent to which the existing plans for urban development in Delhi have been revised as a result thereof.

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) and (b). If by the expression "resettled slum dwellers" is meant person who were shifted from areas notified as 'slum areas' under the Slum Areas (Improvement

and Clearance) Act, 1956, no significant movement to the original dwelling places is discernible. If however the expression "resettled slum dweilers" refers to persons evicted from government lands on which they had encroached and provided alternative accommodation in new resettlement colonies, while a number of encroachments have taken place over the past few months in areas from which they were shifted, it is not possible to say precisely what proportion of these new encroachments are by such persons who had been shifted to the new resettlement colonies. While the total number of jhuggies and similar structures which have come up in different areas of Delhi by way of encroachments over the past few months about 6,000, most such new encroachments had already taken place before the declaration of results of the Lok Sabha elections

(c) and (d). The Government had already announced its policy to prevent any fresh encroachments in the city. The problem however has to be seen in the larger context of planning for Delhi and its environs.

नमंदा बांध परयोजना

- 6.9 श्री श्रागीरण भंबर : क्या कृषि ग्रीर सिंबाई संसी यह बताने की कृपाः करेंगे कि:
- (क) मध्य प्रदेश की नर्मदा बांध परि-योजना को अन्तिम रूप दिये जाने के लिए अभी तक क्या कार्यवाही की गई है;
- ्(स्) क्याः तर्मदाः परियोजनाः संबंधी आयोग्राः ने अपनाः कार्यः पूर्णं कर क्षियाः है, यदिः अहीं क्षात्रोत्य स्वक्तके क्षात्र अपने होने की सम्भावनायें हैं; श्रीयः
- ्रं(ग)ः इस्तः संबंधः विं जयक कार्यक्रहीः कीः / जाः बहीपः हैं अधीर क्सासमय निवर्णः कार्य किसः व्यक्तस्थीर सिंहः हैं। ऐतंत

कृषि और सिंचाई मंत्री (श्री प्रकाश सिंह बादल): (क) से (ग) . मध्य प्रदेश की नर्मदा परियोजना नर्मदा बेसिन में स्थित है । गुजरात , मध्यप्रदेश, महाराष्ट्र और राजस्थान राज्यों के बीच नर्मदा नदी के जल के बारे में जो विवाद है वह आजकल नर्मदा जल विवाद न्यायाधिकरण के विचाराधीन है । परियोजना का कार्यक्षेत्र और उसका कियान्वयन न्यायाधिकरण के फैसले पर निर्भर करेगा ।

नर्मदा जल विवाद न्यायाधिकरण द्वारा अपने काम को जितनी जल्दी हो सके पूरा करने का भरसक प्रयत्न किया जा रहा है। न्यायाधिकरण की रिपोर्ट लगभग एक वर्ष के अन्दर प्राप्त होने की संभावना है।

संस्कृत की पुस्तकों का सनुवाद

70. श्री कृष्ण कुमार गोयल: नया शिक्षा, समाज कत्याम और संस्कृति मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या उतका ध्यान दिल्ली नें आयोजित एक विशेष समारोह (दिनांक 23 मई, 1977) में, माननीय विदेश मंत्री द्वारा दिए सम् उस भाषण की भोर दिलाया गया गया है जिसमें उन्होंने कहा या कि संस्कृत की महत्वपूर्ण पुस्तकों का विभिन्न भाषाओं में अनुवाद किया जाए ताकि समाज की पूरा लाभ प्राप्त हो सके; भीर
- (ख) क्या सरकार में इस सम्बन्ध में कोई ज्यापक स्थाजना बनाई है और यदि हों, तो उसका क्योरा क्या है।

शिक्षा, समाज कल्याण तथा संस्कृति मंत्री (डा॰ प्रताप क्षेत्रक संम्बर्क) (कि) अ जीप्रहों व

(ख) एक योजना पहले से ही लागू है। इस योजना की मुख्य मुख्य बातें इस प्रकार

Written Answers

- (i) वित्तीय सहायता , संस्कृत श्रेण्य ग्रन्थों तथा उनके मनवाद को तैयार करने तथा प्रकाशित करने के लिए दी जाती है:
- (ii) स्वैच्छिक संगठनों शैक्षिक संस्थाग्रों भ्रथवा इसी प्रकार की म्रन्य संस्थाम्रों को वित्तीय सहायता दीजासकती है
- (iii) सामान्यतः भ्रनुवान भ्रनमोदित खर्च के 60 प्रतिशत से ग्रधिक नहीं होगा ।

Complaints from teachers of Sonepat (Haryana)

71. SHRI G. M. BANATWALLA: SHRI MUKHTIAR SINGH MALIK:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

- (a) whether Government of India have received any complaint from the teachers of Sonepat District of State of Haryana relating to excesses even after the emergency;
- (b) if so, whether any action has since been taken by Government; and
 - (c) if so, with what result?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER): (a) No such complaint appears to have been received by Ministry.

(b) and (c). Does not arise.

Problems of Housing in India

72. SHRI K. MAYATHEVAR: Will the Minister of WORKS AND HOUS-ING AND SUPPLY AND REHABI-LITATION be pleased to state:

- (a) the magnitude of the problem of housing in India;
- (b) the success achieved by the various Housing Schemes;
- (c) the concrete results of efforts for low cost housing;
- (d) whether Government propose to tackle the problem of housing under a time bound plan; and
- (e) if so, the phases of the programme for reducing the problem to sizeable proportions?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) The housing shortage in the country as estimated at beginning of the Fifth Plan i.e., on the 1st April, 1974, was 15.6 million units.

(b) According to latest reports available with the Ministry, 6,94,624 houses have been built under the various social housing schemes introduced by the Ministry of Works and Housing. Besides, more than 7 million house-sites have been allotted to landless families under the Scheme for provision of House-sites to Landless Workers in Rural Area. Further, Housing and Urban Development Corporation, which started functioning from 1971 has sanctioned schemes worth Rs. 357.89 crores involving a loan assistance of Rs. 259.51 crores. These schemes will enable construction of 1,93,240 dwellings and 39,417 residential plots.

According to an estimate made the National Co-operative Housing Federation Ltd., about 3,76,400 houses would have been built by the Co-operative Housing Societies upto the 30th June, 1976.

- (c) A statement is enclosed.
- (d) and (e). Due to the constraint of resources and low priority accorded to housing in the planning process, it has not been possible to draw a phased and time bound programme for solving the problem of housing in the country.

Statement

Low cost housing gets priority in policies and programmes of Housing and Urban Development Corporation, State Housing Boards etc. The various housing schemes introduced by this Ministry provide for financial assistance on easy terms for low cost housing.

2. To promote low cost housing, research and investigation for reduction in building cost has been stepped up in the country. New techniques and materials have been developed achieve substantial reduction in building cost. Research findings in field of low cost housing are being disseminated to the various executing agencies through a series of measures including symposia, get-together seminars, workshops, publications, putting up of demonstration houses and exhibition of low cost housing. experimental Housing Scheme of the National Buildings Organisation provides financial assistance upto 100 per cent of the cost of experimental items of construction if the project incorporates new techniques and methods of construction. Rural Housing Wings of of the National Buildings Organisation, located in the various regions of country are also engaged in research and training work in the field of rural housing. They have put up clusters of demonstration low cost rural houses. The emphasis is on the utilisation of local building materials and minimising the use of scarce and costly materials

Demand for Inquiry into I.I.T. Madras

- 73. SHRI M. KALYANASUNDA-RAM: Will the Minister of EDUCA-TION, SOCIAL WELFARE AND CULTURE be pleased to state:
- (a) whether thorough investigation into the affairs and administration of Indian Institute of Technology, Madras has been demanded by some senior Professors and Scientists of the Institute; and
- (b) if so, the facts thereof and what action has been taken in this regard?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b). The Senate of the IIT Madras, which includes senior teachers also, has recently in a resolution expressed dissatisfaction cvcr certain decisions taken by the Director. No enquiry has been demanded. However, the matter is receiving Government's attention.

Supply of nutritious food for Children

- 74. SHRI R. V. SWAMINATHAN: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state;
- (a) whether nearly 5 lakh children die every year in the country due to poor diet;
- (b) if so, whether the Union Ministry is considering certain schemes with the cooperation of the Health Ministry to save the children from this;
- (c) whether the Union Ministry is conducting any survey in this regard and supplying nutritious food for the children to save them; and
- (d) what are the other steps being taken by the Union Ministry to save the children and also improve their health?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN- DER): (a) A statement by Dr. C. Director-General, Indian Gopalan, Council of Medical Research in recent lecture on "Nutrition and Public Health-the Current Indian Scene" that more than half a million children die in our country every year as a result of severe mal-nutrition". has come to the notice of the Government In the same lecture. Dr. Gopalan has also stated that "for obvious reason it is difficult to obtain reliable data regarding the number of children that die in our country as a result of advanced mal-nutrition".

Written Answers

- (b) The National Policy for children lays special emphasis on the provision of nutrition, immunization and other health services to children. The following nutrition intervention programmes are already being implemented in cooperation with the Ministries of Health and Family Welfare and Agriculture and Irrigation:
 - (i) Special Nutrition Programme. والقاني الوسواة
 - (ii) Mid-day Meals Programme.
 - (iii) Balwadi Nutrition Programme.
 - (iv) Integrated Child ment Services Scheme.
 - (v) Prophylaxis against Nutritional Anaemia. 10%
 - (vi) Prophylaxis against Blindness in children caused by vitamin A deficiency
 - (vii) Applied Nutrition Programme. bas rothi
 - (viii) (a) Research/Development of non-conventional protein resources such as development of Bala-∽har. JUNEAU MAINT

- (b) Fortification and enrichment of foodstuff with essential vitamins minerals, amino acids and protein concentrates.
- (c) Studies on consumption pattern and consumer acceptability of new food formulation.
- (d) Nutrition Education, training mass-media campaigns extension.
- (c) (i) Nutritious food is supplied to the children of weaker sections of the society in some drought prone and tribal areas and urban slums under the schemes (i) to (iv) listed above. Nutrition Supplement consists of 300 calories and 10 to 20 grams of protein per child per day. Nutritious food is also given to pregnant women and nursing mothers. Nearly 19 million beneficiaries are covered under these programmes.
- (ii) The diet and nutrition surveys are being carried out by the State Nutrition Division and the National Nutrition monitoring Bureau under the auspices of the Indian Council of Medical Research. A Research project has also been sanctioned to undertake "Survey" of Health and Nutritional Status of children in the coastal areas of Andhra Pradesh.
- (d) A Scheme is under consideration in the Ministry of Health and Family Welfare for the treatment of severaly mal-nourished children. This scheme proposes care in the following ways: -
- (i) Hospitalisation
 - (ii) Nutrition Therapy Centres
 - (iii) Domiciliary treatment

Under this scheme, Nutrition Rehabilitation Centres are also proposed to be set-up at selected primary health centres.

Foodgrains storage problem

75. SHRI R V. SWAMINATHAN SHRI PRASANNBHAI MEHTA:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

- (a) whether entire storage space has been utilised and no scientific godown capacity is available and about five million tonnes of foodgrains were being stored under the cover and plinth;
- (b) if so, the total capacity of the Central and the State Warehousing Corporations at present;
- (c) whether the bumper crops last year and likely good crop this year had created a storage problem;
- (d) if so, what immediate steps are being taken in this regard; and
- (e) whether Government are actively considering to seek assistance from the World Bank for setting up the storages?

THE MINISTER OF AGRICUL-TURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a): Yes, Sir.

- (b) The total capacity available with Food Corporation of India, Central Warehousing Corporation and State Warehousing Corporations (Owned, Hired and Plinths) is 23.98 million tonnes.
 - (c) Yes, Sir.
- (d) and (e). The steps taken include building up of additional storage space, optimum utilisation of the existing capacity, inviting offers from private parties for construction of godowns on guaranteed occupation, construction of buffer storage godowns with the assistance of the World Bank etc.

Plans for Irrigation System

76. SHRI S. D. SOMASUNDARAM: SHRI KANWAR LAL GUPTA: SHRI D. D. DESAI:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

- (a) whether Government propose to implement plans for a countrywide irrigation system;
- (b) if so, the broad outlines of the plans, the outlay proposed; and
- (c) the projected time of completion?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) to (c). An integrated system of irrigation is considered necessary in view of deficient or unevenly distributed rainfall in the country. However, before investigations for such long-term scheme are taken up it is essential to first study, in depth, the position of surpluses and shortages in various basins, sub-basins and regions and determine rossibilities for inter-basin and inter-regional transfer of waters taking into consideration the minimum needs of drought prone areas. Such a study is on hand by the Central Water Commission.

Such a countrywide, studies and investigations are by their nature long-term. Only thereafter cost estimates could be assessed at.

Support price of wheat

- 77. SHRI S. D. SOMASUNDARAM:
 Will the Minister of AGRICULTUPE
 AND IRRIGATION be pleased to state:
- (a) whether the support price of wheat at Rs. 110/- per quintal fixed for the current season has been welcomed by all sections of the people;
- (b) the total subsidy that the Central Government have to pay at the increased price and its effect on the economy; and

(c) whether the removal of zones has helped the farmers in getting remunerative prices?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) By and large, yes, Sir.

(b) The stocks of wheat procured indigenously at the higher rate of Rs. 110/- per quintal will get merged with the wheat stocks which are being carried over from the last year and the total subsidy which the Central Government has to bear will depend on the pooled economic cost of both indigenous and imported foodgrains, the extent of buffer stocking etc. However, assuming the release of wheat through the public distribution system to be about 7 million tonnes during 1977-78, the additional subsidy to be borne on account of the increase in procurement price during the current financial year is estimated to be about Rs. 13 crores. The exact figure will, however, be available at the end of the year. This is not likely to have an adverse effect on the economy.

(c): Yes, Sir.

$\begin{array}{cccc} \mathbf{Irrigation} & \mathbf{facilities} & \mathbf{i_n} & \mathbf{Mirzapu_r} & \mathbf{District} \\ & & \mathbf{trlct} & (\mathbf{U.P.}) \end{array}$

78. SHRI SHEO SAMPAT: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

- (a) whether the irrigation facilities in the South of Canoor range of Mirzapur District in Uttar Pradesh are very poor; and
- (b) the steps Government propose to take to provide proper irrigation facilities in the South of Canoor range?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL); (a) Irrigation facilities in the areas south of Canoor

range of Mirzapur District in Uttar Pradesh are inadequate.

(5) The Sone pump canal project estimated to cost Rs. 5.64 crores to irrigate 66,270 hectares will provide irrigation facilities to an area of 3640 hectares in the south of Canoor range.

Kanhar irrigation project proposed by the State Government with an estimated cost of Rs. 16.74 crores would irrigate 26,860 ha. in this area.

In addition, two more schemes envisaging construction of small bundhies at an estimated cost of Rs. 1.51 crores to irrigate 5.191 ha. are under construction.

राजस्थान मैं डेरी परियोजनाम्नों के लिए विश्व बैंक की सहायता

- 79 श्री कृष्ण कुमार गोयल : क्या कृषि मौर सिंचाई मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या विश्व बैंक ने राजस्थान में डेरी परियोजनाम्नों के लिए वित्तीय सहायता दी है; भ्रौर
- (ख) ऐसी परियोजनाओं का ब्यौरा क्या है, इन में दूध उत्पादन कब से ब्रारम्भ होता है और विश्व बैंक द्वारा प्रदेत सहायता की क्या शर्ते हैं?

कृषि भौर सिंचाई मंत्री (श्री प्रकाश सिंह बाबल): (क) जी हां।

(ख) परियोजना की कुल लागत अमरीकी डालरों में 518 लाख अथवा 414.4 लाख स्पए होगी जिस में से अन्त-राष्ट्रीय विकास संस्था के ऋण की राशि अमरीकी डालरों में 277 लाख अथवा 221.6 लाख स्पए के लगभग होगी। दुग्ध उत्पादन कार्यक्रम श्रुरु किया जा चुका है।

ग्रन्तर्राष्ट्रीय विकास संस्था द्वारा ऋण निम्नलिखित शर्तों पर उपलब्ध हुमा है:—

- समाप्त होने की तिथि 31 दिसम्बर, 1982 या ऋण लेन वाले (भारत सरकार) और इस संस्था के बीच स्वीकृत कोई अन्य तिथि होगी।
- 2. ऋण लेन वाला, निकाले गए तथा समय समय पर बकाया रहने वाले ऋण की मूल राशि पर संस्था को प्रति वर्ष एक प्रतिशत की तीन चौथाई (1प्रतिशत की 3/4) दर पर सेवा शुल्क दगा। ये सेवा शुल्क प्रतिवर्ष प्रध-वाषिक तौर पर 1 जनवरी तथा । जुलाई, को दय होंगे।
- 3. ऋण लेने वाला ऋण की मूल राशि का भुगतान मर्द्ध वार्षिक किश्तों में करेगा जो प्रत्येक 1 जून और 1 जुलाई को देय है। ये भुगतान 1 जनवरी, 1985 से प्रारम्भ होंगे और 1 जुलाई, 2024 को समाप्त होंगे। 1 जुलाई, 1994 को तथा उससे पहले देय प्रत्येक किश्त ऐसे मूल राशि के एक प्रतिशत का भाषा (1 % का 1/2) तथा उससे पश्चात् ऐसी मूल राशि का डेढ़ प्रतिशत (1.1/2%) होंगी।

Former Ministers and Members of Parliament residing in Government Accommodation

80. SHRI SHEO SAMPAT: SHRI G. S. TOHRA:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHA-BILITATION be pleased to state:

(a) the number and names of former Ministers and Members of Parliament who are at present residing

- in Government accommodation and the rent being paid by each of them;
- (b) whether a former Minister or Member of Parliament can retain the Government Accommodation for an indefinite period after paying market rent for the accommodation;
- (c) if so, the justification thereof; and
- (d) if not, the steps taken to get the accommodation vacated from each such unauthorised person who is not entitled to Government accommodation?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) At present, 5 former Ministers and 97 former Members of Parliament, as indicated in Statement I annexed, are unauthorisedly residing in Government accommodation. The rate of rent payable for the accommodation in each case is indicated in statement-I laid on the Table of the House [Placed in library. See No. LT-297/77].

Another 67 Members of Parliament, indicated in Statement-II laid on the Table of the House. [Placed in Library. See No. LT-297/77] have vacated the Government residences but are still retaining the servant quarters and/or Motor-garages.

- (b) No.
- (c) Does not arise.
- (d) Eviction proceedings have been initiated against 96 former Members of Parliament and four former Ministers who are still unauthorisedly occupying Government accommodation.

Percentage of Scheduled Castes and Scheduled Tribes

- 81. SHRI SHEO SAMPAT: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) the percentage of seats reserved for Scheduled Castes and Scheduled

ed Tribes in each category in various departments of the Ministry;

- (b) whether the representation of the reserved class of people is complete at all levels; and
- (c) if not, the steps taken to fulfill the quota of reserved category of staff at all levels?

THE MINISTER OF AGRICULTURE AND IRRIGATION: (SHRI PARKASH SINGH BADAL): (a) to (c). The required information is being collected and will be laid on the Table of the Lok Sabha as early as possible.

Percentage of irrigated land

- 82. SHRI F. H. MOHSIN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) the percentage of irrigated land to the total cultivated land in every State;
- (b) whether Karnataka is much backward in the matter of irrigation as compared to many other States and the efforts being made to increase the area under irrigation;

- (c) whether upper Tunga project, if taken up, can irrigate a vast area of Karnataka; and
- (d) whether that Scheme is proposed to be taken up and if not, the reasons therefor?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) Statewise details of gross cropped area, gross irrigated area and percentage of irrigated area to cropped area as at the end of the Fourth Five Year Plan (1973-74) are given in the Statement.

- (b) The percentage area under irrigation in Karnataka, is much less than all India average. The State Governments have been giving high priority to irrigation. A potential of 5.24 lakh ha. is planned to be created during the Fifth Plan, at the end of which Karnataka would have developed a total potential of nearly 50 per cent of the ultimate irrigation potential.
- (c) and (d). The Report for the Upper Tunga Project has not so for been received by the Central Water Commission from the Government of Karnataka.

Statement

Percentage of Irrigated Area-Statewise

'000' ha.

S1. No.	Sta	te					Total cropped area (gress) 1973-74	Irrigated area (gross)	Percentage of irrigated area to cropped area
1	2						3	4	5
I	Andhra Pradesh					•	13238	4154	31.4
2	Assam						3076	572	18.6
÷ . 3	Bihar	٠.	÷ ;	₩. ₩ ₹			10767	2797	26.0
4	Gujarat		•	•			10130	1549@	15.3
5	Haryana			•			5150	2584	50.3
6	Himachal Pradesh					٠.	907	156	17.3
7	Jammu & Kashmir	•	•		•		913	362	39.6
8	Karnataka			. ^			10893	1422	13.1

	I		2		3	4	5
9	Madhya Pradesh		•		21212	1733	8 · 1
10	Kerala .			•	2999	638	21.3
II	Maharashtra			•	19486	1764	9.0
12	Manipur			•	194*	75	38.6
13	Meghalaya				178*	51	28.6
14	Nagaland				107	33 **	30.3
15	Orissa				7315*	1188	16.3
16	Punjab				6016	4 61 9	76.8
17	Rajasthan				17886	2679	15.0
18	Tamil Nadu				7648	3674	48 i
19	Тгіршта				3 77	30	7.9
20	Uttar Pradesh		•		23006	8492	35.9
21	West Bengal				7462	1541	20.7
22	Union Territories		•		543	136	25. 1
	ALL INDIA	•			169503	40249	23.7

^{*}Estimated.

Disparity in sugarcane price

- 83. SHRI F. H. MOHSIN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) the price of sugarcane fixed in each State;
- (b) the reasons for the disparity in the price;
- (c) whether sugarcane growers in the State especially Karnataka are put to great loss due to this policy; and
- (d) what steps would be taken to bring uniformity?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a). The Central Government fixes the statutory minimum price of sugarcane for each sugar season for each factory and not for individual States. Prices as notified by Central Government on 30th September, 1976 are given in Statement-I laid on the Table of the House. [placed in Library. See No. LT-293/ 77]. However, State Governments very often fix prices to be paid by factories located in the State and this price is usually uniform for the State or a zone in that State. These State advised prices' as reported by factories in each State are given in Statement-II laid on the Table of the House. [Placed. in Library. See No. LT-298/77].

(b). Variation in statutory minimum prices fixed by the Central Government is mainly an account of the sucrose recovery from sugarcane. The

[@]Relates to the year 1971-72

state advised prices' are not fixed by the Central Government and therefore vary.

(c) and (d). Statutory minimum prices of sugarcane are fixed taking into account the cost of production, the recovery of sugar from sugarcane, return to the farmer from alternative crops, the price at which the sugar is sold by producers of sugar etc. Prices thus fixed would generally therefore, be fair and equitable.

Rehabilitation of shopkeepers of Jama Masjid area

- 84. SHRI F. H. MOHSIN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:
- (a) whether many shopkeepers near Jama-Masjid area have not been rehabilitated even now by giving them alternative sites;
- (b) if so, how many are still in that condition; and
- (c) what steps are being taken to give them alternative site on reasonable rent or nominal price?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) to (c). The Delhi Development Authority has reported that the shopkeepers who were considered eligible for allotment, according to the policy followed at that time, have been provided alternative accommodation. However, the question of rehabilitating the shopkeepers in the area not covered already is under review.

APC recommendations

- 85. SHRI CHITTA BASU: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) the essential features of the APC recommendations for the precedurement and price of wheat for the current year (1977-78); and

(b) the nature of the decision taken by the Government regarding those recommendations?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) and (b). The essential features of the recommendations of the Agricultural Prices Commission relating to the procurement and pricing of wheat for rabi season 1977-78 were that the procurement price of wheat may be maintained at Rs. 105/- per quintal and a national target of 5.5 million tonnes for procure. ment of wheat may be fixed. Government decided that all wheat offered by the farmers for sale would be purchased at the price of Rs. 110/. per quintal fixed for fair average quality. Zonal restrictions on movement of wheat have also been removed. In view of this and considering that procurement of wheat will be by way of support only, no procurement target has been fixed.

Crash scheme for rural employment

- 86. SHRI VASANT SATHE: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether Government are considering revival of crash scheme to deal effectively with the growing unemployment in the rural areas; and
- (b) if not, what other schemes are being proposed to provide employment in rural areas?

THE MINISTER OF AGRICUL-TURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) No Sir, there is no proposal to revive the Crash Scheme of Rural Employment.

(b) The problem of unemployment and under-employment in the rural areas is receiving full attention of the present Government. Outlays for a number of programmes of rural for a number development such as construction of rural roads, rural water supply etc. are proposed to be aug-

mented during the current year which will generate additional employment in the rural areas. Also, a scheme for utilising surplus food stocks of the Central Government for generating additional employment in rural areas has been initiated.

Use of bamboo pipes in tube-wells

- 87. SHRI SATYENDRA NARAYAN SINHA: Will the Minister of AGRI-CULTURE AND IRRIGATION be pleased to state:
- (a) whether the Central Government have evaluated the extensive use of hamboo pipes for tube wells in Bihar; and
 - (b) if so, its conclusions?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) and (b). According to the broad assessment of the State Government the use of bamboo pipes for tubewells is a cheap arrangement for groundwater development in areas having sandy and shallow water table aquifers. These are being extensively used in districts of Purnea, Katihar and Saharsa of Bihar.

Publications on "Dynamic Decade" by Universities

- 88. SHRI SATYENDRA NARAYAN SINHA: Will the Minister of EDU-CATION, SOCIAL WELFARE AND CULTURE be pleased to state:
- (a) the names of the Universities which brought out books, souvenirs and pamphlets or organised seminars and other celebrations for the so-called "dynamic decade" of the former Prime Minister;
- (b) whether any of them or any Vice-Chancellor of these Universities was member of the National Forum of Teachers sponsored by a certain political party; and

(c) whether any complaing have been received against these Vice-Chancellors from the teachers?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DB. PRATAP CHANDRA CHUNDER): (a) to (c). The detailed information which will have to be collected from all the universities numbering 105 for a period of ten years would involve time and labour which will not be commensurate with the purpose. Complaints and representations against Vice-Chancellors from Teachers and others are being looked into and wherever specific action is called for, it is taken.

डी॰ डी॰ ए॰ फ्लैटों की पट्टा-प्रणाली समाप्त किया जाना

- 89. चौधरी बलबीर सिंह: क्या निर्माण और प्राचास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि:
- (क) डी० डी० ए० फ्लेटों की प्रणाली समाप्त की जा रही है ; स्रोर क्या उन्हें "फी होल्ड" बनया जा रहा है, जैसा जनता पार्टी के चुनाव घोषणा पत्र में स्राक्ष्वासन दिया गया है, स्रोर
- (ख) क्याइन फ्लैटों की कीमतों में ग्रसाधारण वृद्धि कम की जारही है?

निर्माण ग्रौर ग्रावास तथा पूर्ति ग्रौर पुनर्वास मंत्री (श्री सिकन्दरबल्त): (क) यह प्रश्न विचाराधीन

(ख) कीमत निर्घारण पुनः विचार किया जा रहा हैं।

Ban on cow slaughter

- 90. SHRI HARI VISHNU KA-MATH: Will the Minister of AGRI-CULTURE AND IRRIGATION be pleased to state:
- (a) whether the predecessor Government, in response to a demand

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reinforced by a resolve to fast, made last year by Acharya Vinoba Bhave of Param Diam Ashram, Paunar, Wardha, for a ban on cow slaughter, announced a Scheme in connection therewith:

- (b) if so, to what extent the Scheme has been implemented;
- (c) whether Kerala and West Bengal were, at the time, excluded from the purview of Scheme; and
- (d) if so the present position with regard to those States?

THE MINISTER OF AGRICUL-TURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) No Scheme for imposing ban on cow slaughter has been announced by the Central Government. The subject of preservation, protection and improvement of stock comes under Entry 15 of List II of the Seventh Schedule to the Constitution and as such this is a State subject. The Centre has, however, been advising the State Governments in the matter from time to time. A statement indicating this position was made by the then Minister in the Ministry of Home Affairs in Rajya Sabha on 3-9-1976.

- (b) Does not arise.
 - (c) Does not arise.
- (d) In Kerala, there is no legislation prohibiting the slaughter of animals. Only Panchayat laws provide for prohibition of the slaughter of useful animals. The State Government are issuing an executive order banning the slaughter of useful animals in the municipal areas as well. In West Bengal, there is already a partial ban on the slaughter of animals. The State Government are taking adequate steps to enforce the axisting legislation strictly and ensure improvement in the breeds of cattle.

Linking up of the Ganga with Kaveri

Written Answers

- 91. SHRI HARI VISHNU KAMATH: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether any progress has been made in recent years in respect of the plan of linking up the Ganga with the Kaveri; and
- (b) if so, at what stage the matter rests?

OF AGRICUL-THE MINISTER TURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): and (b). Paper studies were carried out for the Scheme of inter-linking some of the rivers, including Ganga with Cauvery some years ago. Before investigations on any such long term scheme are taken up, it is essential to first study in depth the position of surpluses and shortages in various basins, sub-basins and regions and determine possibilities for inter-basin and inter-regional transfer of waters, taking into consideration the minimum needs of drought prone areas. Such study is on hand by the Central Water Commission

Sale of Bungalow to Congress Party

- 92. SHRI SOMNATH CHATTER-JEE: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to
- (a) whether in late 1976, a big bungalow with lawns and servants quarters on the Raisina Road. New Delhi was sold to the Congress Party;
- (b) if so, the total ground area of the said bungalow;
- (c) the assessed commercial prices of the ground area per metre as well as total value of the building; and
- (d) the price at which these were sold to the Congress Party?

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THE MINISTER OF WORKS AND HOUSING AND SUPPLY REHABILITATION SHRI SIKAN-(a) to (d). Α DAR BAKHT): plot of land measuring 3,960 Sq. metres (4736.1 Sq. Yds.) underneath Bungalow No. 3 Raisina Road was allotted to the Board of Trustees of Jawahar Bhawan Trust of the India Congress Committee in September 1975. Another plot measuring 3832.251 Sq. metres (4583.325 Sq. Yds.) was alotted to them in Declember, 1976. The plot allotted in December, 1976 included land underneath Bungalows Nos. 2 and 4, Dr. Rajendra The allotments were Prasad Road. made at Rs. 149.50 per Sq. metre (Rs. 125 per Sq. Yd.) The pre-determined commercial rate in respect of both the plots at the time of allotment was Rs. 598 per Sq. metre and the residential rate was Rs. 299 per Sq. metre.

The Board of Trustees was also required to pay depreciated cost of the structures amounting to Rs. 96,212/for bungalow No. 3, Raisina Road and Rs. 1,18,980/- for bungalows Nos 2 and 4, Dr. Rajendra Prasad Road. These amounts have been paid by the Board of Trustees.

Implementation of Sports Council's Decision

- 93. SHRI C. K. CHANDRAPPAN: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state;
- (a) how far Government are successful in implementing Sports Council's decision regarding training in sports;
- (b) whether Government intend to set up Committee to select and train our sportsmen and women for 1980 Olympic; and
 - (c) if so, the highlights thereof?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-

- DER); (a) The implementation of the Sports Council's recommendations is left to the National Sports Federation/Association and the Government keep in view such recommendations while clearing teams for participation in international tournaments and for any other special assistance that may be required.
- (b) No, Sir. These functions fall within the purview of the Indian Olympic Association and the National Sports Federations/Associations dealing with different Olympic disciplines.
 - (c) Does not arise.

Policy regarding "Public Schools"

- 94. SHRI C. K. CHANDRAPPAN: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:
- (a) whether Government intend to have a fresh look at the Government Policy regarding the "Public Schools" and take a decision to abolish these institutions; and
- (b) if so, the relevant features regarding the new approach to this problem?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER): (a) and (b). Public Schools are taken to be those schools which are members of the Indian Public Schools' Conference. There is no proposal at present to abolish such schools.

Proper storage of foodgrains by F.C.I.

- 95. SHRI C. K. CHANDRAPPAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether the foodgrains are not stored properly by the F.C.I.:
- (b) if so, whether Government are aware of any complaint to this effect and facts thereof;

- (c) what steps Government intend to take to store the foodgrains properly; and
- (d) what is the total quantity of foodgrains stored till now?

THE MINISTER OF AGRICUL-TURE AND IRRIGATION (SHRI PRAKASH SINGH BADAL): (a) to (c). A statement is attached.

(d) As on 1-5-1977 the stocks of foodgrains held by Food Corporation of India and Central Warehousing Corporation are 15.51 million tonnes and 1.48 million tonnes respectively.

Statement

The foodgrains stored in the godowns owned by Government Agencies like the Food Corporation of India and the Central Warehousing Corporation are kept properly and on scientific lines. Recently, in view of the unprecedented stocks of grains with Government, the Food Corporation had to resort to scale storage on cover and plinths and also increase hired capacity which in all cases may not be satisfactory. Every precaution is taken to preserve the stocks properly in such cases also but the stocks particularly under cover & plenths suffered some damage due to rains, cyclones, floods etc. during last year.

Programmes for undertaking construction of additional storage capacities in the public sector for proper storage of procured foodgrains for maintaining buffer-stocks The programme been undertaken. includes a proposal for construction of an additional capacity of 3.2 million tonnes with the assistance of the World Bank. Apart from this, other measures taken include optimum utilisation of the existing storage capacity, inviting offers private parties for construction of godowns on guaranteed occupation, etc.

Drought in Gujarat

- 96. SHRI PRASANNBHAI MEHTA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether Gujarat had suffered much due to drought last year and farmers suffered to the greater extent;
- (b) whether the Union Government had not helped the State much and the prices of the foodgrains had gone very high;
- (c) the total foodgrains supplied by the Union Government to the Stateand what was their total demand;
- (d) whether the shortfall of the groundnut_s has also worsened the plight of the farmers; and
- (e) whether compensation was not given to the cultivators to give them moral boosting?

THE MINISTER OF AGRICUL-TURE AND IRRIGATION (SHRI PRAKASH SINGH BADAL): (a) The Government of Gujarat did not report any drought condition during the year 1976-77. On the other hand, they reported damage to the crops due to cyclone and heavy rain

- (b) The Central Government gave all reasonable assistance and sanctioned to the State Government advance Plan assistance of Rs. 4.25-crores on the recommendations of the Central Team which visited the State to examine the situation arising from cyclone and rains. So far as prices of foodgrains at that time are concerned, the information has been called for from the State Government.
- (c) 1,30,000 MT of wheat and 30,000 MT of coarse grain was supplied to the State Government and their demand was met in full.
- (d) and (e) Information is being collected from the State Government.

Literacy

97. SHRI PRASANNBHAI MEHTA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state whether the percentage of literacy has not been in-

creased at a rapid rate in the country?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DE. PRATAP CHANDRA CHUNDER): The percentage of literacy has been increasing in the country as the following figures would show:—

Age group	Liter	acy Percentag	ge :
	1951 Census	1961 Census	1971 Census
5 ⁺	18.31	28 · 30	34
15+	19 26	27 · 76	34 .08

Implementation of Urban Land (Ceiling and Regulation) Act

- 98. SHRI PRASANNBHAI MEHTA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION be pleased to state:
- (a) what is the latest position in regard to the implementation of Urban Land (Ceiling and Regulation) Act of 1976:
- (b) whether the present Government are not implementing the provisions of the Act;
 - (c) if so, the main reasons; and
- (d) whether Government propose to abolish this Act?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) The Urban Land (Ceiling and Regulation) Act, 1976, is in force in 17 States viz. Andhra Pradesh, Assam, Bihar, Gujarat, Haryana, Himachal Pradesh, Karnataka Maharashtra Madhya Pradesh, Manipur, Meghalaya, Orissa, Punjab, Rajasthan, Tripura, Uttar Pradesh and West Bengal and all the Union territories.

- (b) The Act is already under implementation in the States to which it is applicable and all the Union territories. The action taken is as follows:—
 - (i) Competent authorities, Urban Land Tribunals and Appellate Authorities have been appointed.
 - (ii) Notices regarding transfer of vacant land held within the ceiling limit have been and are being, processed under section 26 of the Act.
 - (iii) Applications for previous permissions for transfer of urban property under Section 27 of the Act have been, and are being, processed and permission granted.
 - (iv) High level Coordination Committees have been appointed for watching the implementation of the Act.
 - (v) Survey of vacant lands is being made.
 - (vi) Action to divide the urban agglomerations into various zones for the purpose of determining the rate of amount to be paid for excess vacant land is being taken.

- (vii) Statements of excess vacant land held by persons have been received by the competent authorities and are being scrutinised.
 - It is understood from Karnataka Government that some vacant land has since vested with the Government.
- (viii) Scrutiny of applications for grant of exemption on grounds of public interest or hardship under section 20 of the Act is being made; so far exemption has been granted as follows:—

Andhra Pradesh •		•	•		122
Gujarat .	•	•	•		685
Karnataka .					153
Maharashtra					5
Punjab .					2
Uttar Pradesh					6
West Bengal					25
Delhi .		•			-
Cantonment area					89
,	•	•		•	2
(0) 0-1 (3) 7					

(c) and (d). Does not arise.

Progress of implementation of Land Ceiling Laws

99. SHRI S. G. MURUGAIYAN: SHRI P. K. KQDIYAN:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

- (a) the progress so far made in implementing the revised land ceiling laws; and
- (b) Government's plan to complete the process of implementation of the Ceiling laws within a specified period?

THE MINISTER OF AGRICUL-TURE AND IRRIGATION (SHRI PRAKASH SINGH BADAL): (a) A statement based on the latest available information is attached.

(b) Different States of the country have been at different stages of implementation. Therefore, the time to be taken to complete the work will vary. However, the States have been advised to complete the work with utmost expedition

Statement

State/Union Territories							Area declared	Area taken	Area distri- buted	Area in Acres
							surplus	possession	Area	No. of beneficiaries
	ı	_	-				2	3 🔍	4	5
Andhra P	radesh			•			11,91,485	2,04,059	98,361	63,519
Assem.	•	•					5,57,148	5,44,137	2,52,615	2,10,968
Bihar	•				•		2,25,777	1,10,124	1,10,124	1,15,348
Gujrat	•						36,973	884	Nil	Nil
Haryana							2,639	35.387	31,905	11,035
Himac'a	Prades	h					85,037	75,042	4,141	5,986
Jamm:: &	Kashu	uir		•	•	•	_	_	-	_

ī		2 .	3	4	5
Karnataka		1,09,441	Nil	27,213	4,893
Kerala	•	1,14,508	58,419	32,377	49,273
Madhya Pradesh .		2,82,379	1,11,580	27,074	10,914
Maharashtra		3,46,748	2,47,884	2,47,884	66,346
Manipur .		Nil	Nil	Nil	Nil
Orissa		1,12,402	90, 9 82	63,558	48,195
Punjab .		20,336	3,015	` 4,197	2,169
Rajasthan		2,49,812	2,23,070	1,05,033	23,550
Tamil Nadu		44,53 5	40,343	39,014	22,021
Tripura	,	4,954	736	116	126
Utta: Pradesh		2,29,456	1,92,867	1,21,146	[1,19,509
West Bengal		85,319	64,413	239,041	61,511
Dadra & Nagar Haveli	•	7,220	4,374	[1,179	501
Delhi .		741	17	Nil	Nil
Pondicherry		1,731	697	586	680
Total:		37,08,641	20,08,030	12,05,564	8,16,544

Rise in price of Sugar

100. SHRI S. G. MURUGAIYAN-Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

- (a) whether the price of sugar has been showing an upward trend recently; and
- (b) if so, the extent of rise and measures being taken to prevent this price rise?

THE MINISTER OF AGRICUL-TURE AND IRRIGATION (SHRI PRAKASH SINGH BADAL): (a) and (b). The price of levy sugar, distributed through the fair price shops, is uniform throughout the country and has been maintained at the same level of Rs. 2.15 per kg. since December, 1972.

Free sale sugar prices during May, 1977 exhibited a steady to declining trend. In the first three days of June, 1977, free sale prices registered a small increase of about Rs. 2 per quintal in the principal markets of the country. With a view to bringing down the prices of free sale sugar, Government released an additional quantum of 15,000 tonnes of free sale sugar to be sold in the month of June, 1977 which takes the total free sale release for June to 1.20 lakh tonnes, registering an

increase of 30,000 tonnes over the release level for May, 1977. As a result, free sale sugar prices declined by Rs. 8 per quintal in the latter part of the first week of June.

मध्य प्रदेश में झाबुद्या कृषि विद्यालय

- 101. श्री माग्नीरथ मंबर: क्या कृषि ग्रीर सिचाई मंत्री यह बताने की कृपा करेंगे कि:
- (क) झाबुग्रा में ग्रलीराजपुर जिले में कृषि विद्यालय खोले जाने की स्वीकृति दिये जाने के बाद भी ग्रभी तक इस संबंध में प्रारम्भिक कार्यवाही न किये जाने के क्या कारण हैं;
- (ख) केन्द्रीय तथा राज्य सरकार ने ग्रब तक कृषि विद्यालय के लिये कितनी राशि की स्वीकृति दी है;
- (ग) कृषि विद्यालय के लिये कितनी भूमि का ग्रधिप्रहण करने का विचार है;
- (घ) ग्रभीतक इस योजना के सम्बन्ध में क्या कार्यवाही की गई है; ग्रीर
- (ङ) क्यायोजनाको पूराकरने के लिए कोई अन्तिम लक्ष्य निर्धारित कियायया है भौर यदि हां, तो लक्ष्य के कब तक प्राप्त होने की संभावना है ?

कृषि और सिंचाई मंत्री (श्री प्रकाश सिंह बाबल): (क) से (ङ) भारत सरकार के कृषि तथा सिंचाई मंत्रालय की, मध्य प्रदेश के ग्रलीराजपुर जिले के झाबुग्रा नामक स्थान पर एक कृषि संस्थान खोले जाने के प्रस्ताव की जानकारी नहीं है। उक्त प्रस्ताव से संबंधित सूचना भेजने का अनुरोध राज्य सरकार से किया गया है। मध्य प्रदेश सरकार से सूचना प्राप्त होने पर माननीय सदस्य को उत्तर दिया जायगा।

छोटे किसानों को परेशान किया जानक

102. श्री ईश्वर चौघरी : श्री मीठा लाल पटेल :

क्या कृषि सौर सिचाई मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या केन्द्रीय सरकार को इसन्
 प्राण्य की शिकायतें मिली हैं कि पिछली
 सरकार द्वारा निर्धारित भूमि वितरण नीति
 के अन्तर्गत समाज के निर्बल वर्गों के लोगों
 को जो जमीन आवंटित की गई थी,
 उन पर कुछ जमीन के मिलिकों ने जबरनः
 अधिकार कर लिया; और
- (ख) तो क्या सरकार को ऐसी कुछ शिकायतें मिली हैं ब्रीर यदि हां, तो किन राज्यों से ब्रीर उन के बारे में क्या कार्यवाही को गई है ?

कृषि झौर सिचाई मंत्री (श्री प्रकाश सिह बादल) :

- (क) जी नहीं।
- (ख) प्रश्न ही नहीं उठता।

नगरीय भूमि प्रधिकतम सीमा प्रधिनियम मैं प्रस्तावित संशोधन

103 श्री ईश्वर चौघरी: क्या निर्मीण श्रीर ग्रावास तथा पूर्ति ग्रीर पुनर्वास मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को ऐसे संकेत मिले है कि नगरीय भूमि अधिकतम सीमा अधि-नियम की बहुत सी धाराओं में निहित आवधान अव्यवहारिक है तथा इस में संशोधन करने की आवश्यकता है,
- (ख) यदि हां, तो अधिनियम की ऐसी कौन सी धाराऐं हें?

निर्माण और झावास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बस्त) : (क और (ख): अनेक अभ्यावेदन प्राप्त हुए हैं जन में यह सुझाव दिया गया है कि इसके प्रावधानों के कार्यन्वयन के लिए व्यवहार्य योग्य बनाने की दृष्टि से नगर भूमि अधिकतम सीमा तथा विनियमन) अधिनियम, 1976 को निरस्त अथवा संशोधित कर दिया जाए । इन सुझावों पर अधिनियम में संशोधन करने के बारे में कोई निर्णय नहीं लिया गया है।

Occupation of Central Government premises near Gole Post Office, New Delhi

104. SHRI MUKHTIAR SINGH MALIK: WILL the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

- (a) whether Shri Dhirendra Brahmachari had been occupying some Central Government premises opposite Gole Post Office in New Delhi, if so, since when;
- (b) whether any rent is being paid to Government for the premises occupled by him; and

(c) the particulars of the rent paid?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) 'o (c). Vishwayatan Yogashram, of which Shri Dhirendra Brahmachari was a Managing Trustee, was allotted chummeri**e**s opposite Gole Post Office on payment of rent at Rs. 2397/- per month since 6th March, 1969. On the 25th August, 1969, sanction was accorded for allotment of the land underneath chummeries to Vishwayatan shram. The structures were sold on payment of depreciated cost of Rs, 62,674/-. The rent paid for the chummeries was adjustable against this amount. The structures were to be demolished within a specified period. The Yogashram authorities paid the depreciated cost and demolished the structures, barring two kitchens within the specified period.

On 16th September, 1970, sanction was accorded for allotment of an additional extent of land measuring 1053 sq. yds. in the vicinity of the land already allotted to the Vishwayatan Yogashram.

Examination system in Schools and Colleges

105. SHRI BASHIR AHMED: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state whether Government propose to take any action to scrutinize and change the existing examination system in the Schools and Colleges?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): Yes, Sir. Government have already initiated action on the basis of a report on examinations prepared by a Committee set up by the Central Advisory Board of Education, which is headed by the Union Minister for Education and has as members Ministers of Education of State Govern-

ments and educationists. A plan of action for examination reform has been circulated to the State Governments for action. The University Grants Commission has also initiated action for reforms of examinations at university level. The National Council of Educational Research and Training have, in collaboration with the State Departments of Education, initiated measures of examination reforms at the school level. The principles governing these reforms are:

- (a) Examinations should be valid and reliable measures of pupils' growth.
- (b) They should be powerful instrument of improving teaching and learning through feed back.

Guidelines for minority institutions

106. SHRI BASHIR AHMAD: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state whether Government proposes to issue guidelines for the recognition of the minority institutions under Article 30 of the Constitution?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER): No. Sir.

Repeal of Evacuee Property Act

107. SHRI BASHIR AHMAD: Will the Minister of WORKS AND HOUS-ING AND SUPPLY AND REHABI-LITATION be pleased to state whether Government propose to repeal and abrogate Evacuee Property Act 31 of 1950?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): No, Sir.

Prices of agriculture produce

108. SHRIMATI PARVATHI KRI-SHNAN: Will the Minister of AGRI-CULTURE & IRRIGATION be pleased to state:

- (a) whether the prices of agriculture produce have gone up in each item since last three months; and
- (b) if so, the reasons and facts thereof?

THE MINISTER OF AGRICUL-TURE AND IRRIGATION (SHRI PRAKASH SINGH BADAL): and (b). A statement showing index numbers of wholesale prices of important agricultural commodities from 26-2-1977 to 21-5-1977 (latest avail able) is attached. While the position varies from week to week, the whole there is some rise in the price index of grains like rice and pulses, and jute, groundnut and gur, but the price index for commodities like wheat and cotton has shown a fall.

Different factors account for rise or fall in prices of different commodities. Generally speaking, the rise in the prices of the agricultural commodities produced in the kharif season is partly seasonal; in some cases, e.g., pulses, groundnut, it is also attributable to shortfall in production.

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ALL INDIA INDEX NUMBERS OF WHOLESALE PRICES (Base 1970-71—100)

Week-ending			Cereals	Rice	Wheat	Jowar	Bajr a	Maize	Pulses	Cotton Jute	Jute Oi	Oil Seeds Groundnut Rape (Five Major Seed and Oil Seeds) Mustard	roundnut jor Se eds) N	r Rape ed and Austard	Gur
	-		a	3	4	n	9	7	∞	6	OI	H	12	13	7.
26-4-77			. 161.3	18281	6.691 /	1.091	167.3	177.5	178.3	220.8	140.1	194.6	1.981	234.2	212.4
£15-77			0.091	186.3	162.3	9 · 191	158.8	179.2	174.8	6.012	140.1	8.681	6.641	228.6	212.4
12-9-77			. 159.5	5.551	9.191	160.7	163.2	8.641	6.641	208.1	141.4	7 .681	1.481	224·I	2.4.2
19-3-77	•		. 159.5	126.2	7.191	0.091	162.2	5.6/I	172.7	210.0	143.3	175.4	169.3	197.7	208.8
±6-3-77 ·	•		. 158.7	156.8	159.3	154.7	162.7	1.9/1	0.1/1	208.3	143.9	175.3	173.1	193.4	209.7
2-4-77		•	. 158.4	158.6	1.981	155.3	6.191	175.9	1.191	208.7	143.0	171-2	9.691	6.281	8.707
9-4-77	•		158.4	0.091	155.1	155.4	160.4	173.7	7.291	207. \$	144.3	8.9/1	171.1	205.6	205.0
16-4-77			. 158.3	1.191	1.23.1	157.2	160.3	174.8	167.7	209.7	142.8	178.4	6.1/1	209. I	0.602
23-4-77 €	•		156.8	£ 191 8	148.7	156.3	0. 191	172.1	9.991	210.5	144.8	180.4	178.7	204.5	3 09 · 6
30-4-77	•	•	156.4	161.7	146.5	156.0	159.3	171 -2	9.141	211.1	145 · 1	183.2	185.2	0.216	206 · 3
1-8-4			157.1	162 · 4	146.6	158.0	160 - 4	173.5	6.221	213.2	142.4	9 681	8. 161	215.1	204.6
14-5-77	• .		158 2	3 . 163 . 5	148.0	6.881	1 691	9-8/1	9-881	213.2	147.0	193.5	9 561	218 · 8	0.712
. 17-5-12	•		\$.651	164.7	149.0	155.3	£-99I	175.5	9. 161	214.6	143.6	1.561	194.0	227.8	216.4
			01	Source : Office of the Economic Adviser. Ministry of Industrial Develorment	ffice of the	he Foone	mic Adv	iser. Min	istry of 1	Industrial	Develo	nment			

Provision of house_s in urban and rural areas

- 109 SHRIMATI PARVATHI KRI-SHNAN: Will the Minister of WORKS AND HOUSING AND SUP-PLY AND REHABILITATION be pleased to state:
- (a) how many families require houses in the rural areas;
- (b) how many families have been provided with one house in rural areas in the last two years;
- (c) how many families had houses in urban areas;
- (d) how many families were provided with houses in urban areas; and
- (e) what steps Government propose to provide houses in rural and urban areas in future?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) According to an estimate made by the National Buildings Organisation, the housing shortage in the rural areas of the country at the beginning of the Fifth Five Year Plan, i.e., on 1st April 1974 was of the order of 11.8 million units.

- (b) According to the information furnished by 13 State Governments and 7 Union Territory Administrations, the number of houses/huts provided in their rural areas during the year 1975-76 and 1976-77 was 3,33,151. The information from the remaining State Governments and Union Territory Administrations in this regard has not been received.
- (c) and (d). It has been estimated by the National Buildings Orgainsation that on the eve of the Fifth Plan. the number of households and the usable housing stock in urban areas were 21.7 and 17.9 million respectively, indicating a housing shortage of 3.8 million units.
- (e) The main thrust of the housing programmes in the Fifth Plan is

directed towards ameliorating conditions of the backward sections of the society. This is sought to be achieved by augmenting the programmes for the construction of housing colonies by State Housing Boards and by taking up on a large scale, a programme for the provision of house sites for landless labourers in rural areas. While the bulk of this programme is being undertaken in the State Plans, the activities of the Housing and Urban Development Corporation in the Central sector are being geared up to meet the expanding demand. In the Fifth Plan, an outlay of Rs. 510.56 crores is provided for implementation of the State sector housing schemes and the subsidised Housing Scheme for Plantation Labourers, which is in the Central Sector.

Demands of students and teachers in States

- 110. SHRIMATI PARVATHI KRISHNAN: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:
- (a) whether Government are aware of the fact that in number of States students and teachers are agitating for their demands;
- (b) if so, the main features thereof; and
- (c) what is the Central Government's directive to the State Governments on these demands?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE. (DR. PRATAP CHANDRA CHUNDER): (a) to (c). Yes Sir, the main demands of the students include abolition of compulsory attendance, postponement of examinations, providing better amenities etc. In the case of teachers, it is mainly the implementation of the UGC's revised scale of pay, payment of remuneration for examination work and anamolies in pay fixation.

The demand of the teachers and students have to be looked into by the State Governments and no directive can be issued by the Centre. Advice has, however, been given that opportunity should be provided for teachers and students to ventilate their grievances and these should be promptly looked into.

Complaint against Delhi University Authorities

- 111. SHRI KANWAR LAL GUPTA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:
- (a) whether Government have received any complaint or representation in the last year against the Delhi University Authorities;
- (b) if so, the details thereof and the action taken by the Government thereon; and
- (c) what steps Government propose to take to check arbitrary appointments and promotions at the University level?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER): (a) to (c). Complaints and representations against the Delhi University have been received from students, teachers, employees of the University and from parents seeking redressal of their grievances. Such of those grievances which can be looked into by the University are passed on to them for necessary action. Those complaints which would require further consideration by Government have been sent to the University for their comments. The mat_ ter would thereafter be examined to see if any action of the University is not in conformity with the Act, Statute and the Ordinance of the University, and the President of India in his capacity as the Visitor would be advised suitably.

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Approval of un-authorised colonies in Delhi

- 112. SHRI KANWAR LAL GUPTA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION be pleased to state:
- (a) how many un-authorised colonies have been approved by the D.D.A. in Delhi since 1st January, 1977:
- (b) names of colonies in Delhi which are approved but have not been taken over by the Delhi Municipal Corporation:
- (c) the details of representations received by the Government after 1st January, 1977 from the un-authorized colonies and approved colonies;
- (d) the action taken by the Government over these representations of each colony; and
- (e) what steps Government propose to take to expedite the approval of un-authorised colonies and taking over the services of approved colonies by the Delhi Municipal Corporation?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) No unauthorised colony has been regularised by Delhi Development Authority since 1st January, 1977. However, Delhi Development Authority have started working on proposals for regularisation of unauthorised colonies according to the Government orders dated 16th February, 1977.

- (b) Information is being collected.
- (c) and (d). The representations received from the unauthorised colonies relate mainly to regularisation of the colonies and local matters like provision of civic amenities in the colonies. The representations from approved colonies mainly relate to provisions of civic amenities also. These are sent to concerned authorities for taking necessary action.

(e) An Implementation Body to watch the progress of regularisation and development of unauthorised colonies according to the policy laid down by the Government on 16th February, 1977 has been constituted on 2nd May, 1977. The question of taking over the services of approved colonies not yet taken over by the Delhi Municipal Corporation is under active consideration.

Acquisition of land in Delhi by D.D.A.

- 113. SHRI KANWAR LAL GUPTA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION be pleased to state:
- (a) how much land is under acquisition under section 4 or 6 of Land Acquisition Act in Delhi and since when;
- (b) how much land has been developed so far and how many flats or quarters have been constructed;
- (c) how many plots have been auctioned by the D.D.A. after developing the land and how many plots have been allotted without auction;
- (d) how much profit has been made by the D.D.A. in the last four years; and
- (e) will Government release that land to the owners which can not be developed in the next three years?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SJKANDAR BAKHT): (a) the total area of land under notification under Sections 4 and 6 of Land Acquisition Act is respectively as under:

Under Section 4 is equal to 74,372.36 acres.

Under Section 6 is equal to 64,790.84 acres.

The proceedings started since 7th March, 1957.

(b) (i) Total area of land developed by DDA is about 8100 acres*

- (fi) Houses constructed by DDA are about 29,350 units.
- (c) (i) Number of plots auctioned 7786
- (ii) Number of plots disposed of by draw of lots 2130.
- (d) The net excess of income over expenditure of DDA during the last four years as per Accounts duly certified by the C&AG are as follows:—

(Rupees in Lakhs)

1972-73	275.40
1973-74	254.33
1974-75	219.30
1975-76	57.05

(e) No such decision has been taken.

Death of Shri Kamal Kant Chaddha, Jr. Steno of DDA

114. SHRI A BALA PAJANOR: Will the Minister of WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION be pleased to state:

- (a) the circumstances under which Shri Kamal Kant Chaddha, Junior Stenographer of D.D.A. was driven to end his life:
- (b) whether the rules and regulations governing relief on transfer/ resignation have been reviewed;
 - (c) if so, with what results; and
- (d) whether Government propose to review the procedure obtaining in this regard in all departments so as to prevent such fatalities?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) Information is being collected from the Police.

- (b) No, Sir.
- (c) Question does not arise.
- (d) No such review is contemplated at present.
- *The figure excludes areas under Jhonpuri Removal Scheme and Slum

Slum Clearance and Slum Improvement

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115. SHRI A. BALA PAJANOR: Will the Minister of WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION be pleased to state:

- (a) the present policy of Government with regard to Slum Clearance and Slum Improvement;
- (b) the magnitude of the problem;and
- (c) details of time bound plans, if any, for arresting the growth and proliferation of slums?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) The Slum Clearance/Improvement Shoeme was introduced in May, 1956 and the Scheme was transferred to the State sector with effect from 1st April, 1969. The basic principles on which the Scheme is based are:—

- (i) there should be the minimum dislocation of slum dwellers and efforts should be made to rehouse them as far as possible at the existing sites of the slum and/or sites nearby, in order to ensure that they are not uprooted from their fields of employment.
- (ii) in order to keep dean rents within the paying capacity of slum dwellers, the emphasis should be laid more on provision of the minimum standards of environmental hygiene and essential services rather than on construction of any elaborate structures.
- (b) No precise estimate of the slum population in the country is available. However, a Working Group of the Planning Commission appointed in 1972 had, on an assessment of slum growth in certain cities with a population of 5 lakhs and above, estimated that about 20 to 25 per cent of the

population in cities may be living in slums.

(c) As the Scheme is in the State sector, the responsibility for formulating and implementing projects under the scheme is that of the State Governments

Intensive use of fertiliser

116. SHRI A. BALA PAJANOR: SHRI G. Y. KRISHNAN:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

- (a) whether quantifiable yardsticks have been evolved for proper use of fertilisers, both organic and inorganic for achievement of optimum growth of foodgrains production;
- (b) if so, the extent to which the techniques have been propagated for application on a large scale; and
- (c) whether Government propose to formulate and implement a national integration policy for intensive use of fertilisers, both organic and inorganic, so as to conserve scarce resources and deploy them effectively?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) Yes, Sir, quantifiable yardsticks in the form of guidelines have been evolved for the proper use of fertilisers for the achievement of optimum growth of foodgrain production.

- (b) Guidelines in this regard have been issued to the State Governments from time to time for adoption.
- (c) Government of India has already formulated a National Policy for the intensive use of fertilisers and organic manures. An intensive fertiliser promotion campaign has been launched in selected districts in the country with high potential but low fertiliser consumption. To conserve and promote the use of organic manures, a slzeable

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programme has been launched which involves setting up of mechanical compost plants, gobar gas plants, and intensification of green manuring.

Considerations in fixing price of wheat

117. SHRI R. K. MHALGI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state the considerations in fixing the price of wheat this year at Rs. 110 per quintal?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): The price of wheat during 1977-78 has been fixed at Rs. -110/- per quintal for fair average quality as a price support measure on the basis of the recommendation made by the Agricultural Prices Commission and after-consultation with the Chief Ministers of States. This-price of Rs. 110/- per quintal has been fixed taking into consideration inter-alia the available data on cost of production, the changes effected in prices of inputs, the production prospects the likely trend in prices and the overall economic situation in the country. Zonal restrictions on movement of `wheat have also been removed and this is expected to enable the producer to get even a higher price for his produce.

भारतीय कृषि ग्रनुसंघान परिषद् द्वारा ग्रनुसंघ ान

118. भी नवाब सिंह चौहान : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

- (क) गत दो वर्षों के दौरान भारतीय कृषि अनुसंधान परिषद् ने ब्रह्माण्ड किरणों (गामाज) हेद्दाराजी गुनगा किये हैं, उनका ब्यौराक्या है; भौर
- (ख) इन उपलब्धियों को किसानों तक पहुंचाने के लिए क्या प्रयत्न किए गए हैं?

कृषि और सिनाई मंत्री (श्री प्रकाश सिंह बादल): (क) भारतीय है कृषि **ग्रन्सं**घान परिषद् ने निम्नलिखित^{्य} ग्रन्-संघान कार्य के लिये गामा विकिरण का उपयोग किया है:--

- (1) उन फसल पौघों की किस्मों ैंमें माल पैलिक दोषों को सुधारना जो इन दोषों के ग्रलावा ग्रच्छे हों। इस 'एप्रोच ' का उपयोग 🎖 चाबल, गेहूं, बाजरा, जौ तथा कपास पर कियागया है - 1
- (2) फसलोत्तर रोगों का नियंत्रण गामा बिकिरण तथा गर्म पानी के संयक्त उपचार द्वारा टमाटर के फलों में फफंदी को नियंत्रित करने के लिए प्रारम्भिक अध्ययन किये गये।
- (3) भंडारों में रखें हए ग्रनाजों के लिए कीट व्याधियों का नियंत्रण।
- (4) 'सैल्युलर' स्तर पर ब्राकृतिक तथा जैव-रसायनिक म्यटंटो का उत्पादन, तथा
- (5) भारतीय पशु चिकित्सा ग्रनु-संधान संस्थान, इज्जत नगर तथा इसके क्षेत्रीय केन्द्र, रावल पूरा, श्रीनगर, जम्मू कश्मीर राज्य, दोनों स्थानों पर विकिरण क्षीणित 'लंग-वर्म वैक्सीन 'का उत्पादन ।
- (ख) फसल किस्मों के भ्रार्थिक रूप से लाभदायक फसल चत्रों का, उनकी व्यावहा-रिक उपयोगिता की दृष्टि से, भारतीय कृषि ग्रन्संघान संस्थान फार्मों पर बारी की के साथ परीक्षण किया जाता है **ग्रौर** परिणामों का सत्यापन अखिल भारतीय समन्वित फसल सुद्यार प्रायोजना के श्रघीन विस्तृत जांचों के माध्यम से किया जाता है । राज्यों के कृषि विभागों द्वारा भी इसकी जांच की जाती है। इन

के परिणामस्वरूप. कपास की प्रयासों दो किस्में बोने के लिए उड़ीसा तथा महाराष्ट में जारी की गई है। इस के श्रतिरिक्त , रोग रोधी बाजरा की नर इसर संकर किस्मों का उपयोग नई-नई संकर किस्मों के बनाने के लिए किया गया है जिनकी शिनास्त ग्रखिल भारतीय समन्वित बाजरा सुधार प्रयोजनों की वर्कशाप द्वारा पहले ही की जाचुकी है। संबंधित भारतीय समन्वित अनुसंधान प्रयोजनाम्रों द्वारा खोली गई पद्धति के मनुसार इस से पहले कि वे किसानों तक पहुचें, गेहूं, जी तथा चावल के उपयोगी म्यटंटों के आगे के परीक्षण किये जा रहे हैं।

भारतीय पशु चिकित्सा स्रनुसंधान संस्थान, इज्जतनगर तथा इसके क्षेत्रीय केन्द्र रावलपुरा, श्रीनगर (जम्मू. कश्मीर) द्वारा विक-सित वेक्सीन, भेडों के लंगवर्म रोग पर नियंत्रण पाने की दृष्टि से स्रत्यन्त प्रभाव-कारी पाई गई । भूटान के पशु पालन विभाग, उत्तर प्रदेश राज्य प्रजनन फार्म ऋषिकेश तथा जम्मू कश्मीर के भेड़ विभाग को स्रधिक मात्रा में खुराक दी गयी । वैक्सीन ने सरकारी फार्मों तथा निजी प्रजनन कर्ताश्चों दोनों स्थानों पर प्रभाव किया । इस वैक्सीन ने किसानों को स्राधिक लाभ पहंचाया है ।

विभाषा सिद्धान्त

119. भी नवाब सिंह चौहानः क्या शिक्षा, सँमाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि:

- (क) विषाषा सिद्धान्त लागू करने के बारे में क्या प्रगति हुई है तथा क्या सरकार का विचार इसमें कुछ परिवर्तन करने का है;
- (ख) यदि हा, तो वह क्या है तथा उसमें कब तक परिवर्तन किया जाएगा।

शिक्षा, समाज कल्याज तथा संस्कृति मंत्री (डा० प्रताप चन्द्र सन्दर) : मोर (ख) : विभाषा फार्मुला मुख्यतः राज्य सरकारों की जिम्मेवारी है। यह फार्मुला भारत सरकार ने राज्य सरकारों के परामर्श से तथा केन्द्रीय सलाहकार बोर्ड की सलाह पर, जिन्होंने भाषा के प्रश्न पर 1956 में गहराई से विचार किया था, तैयार कि**ा** गया था। ग्रगस्त 1961 में हुई राज्यों के मुख्यमंत्रियों तथा केन्द्रीय मंत्रियों की बैठक में इस फार्मुले को सरल बनाया गया भीर राज्यों में उसे भ्रपनाने के लिए भ्रपनी सहमति दी।

प्राप्त सूचना के ग्रनुसार वि-भाषा फार्मूला कुछ मामलों में स्थानीय संशोधनों के साथ, तमिलनाडु, नागालैंड, मिजोरम तथा पाण्डुचेरी (पाण्डुचेरी तथा कराइकल क्षत्र) को छोड़ कर सभी राज्यों में लाग् है। तमिलनाडु राज्य विधान सभा द्वारा 1968 में पास किए गए संकल्प के फलस्वरुप द्वि-भाषा फार्मुला ग्रयना रहा है। क्योंकि नागालैंण्ड में श्रंग्रेजी राज भाषा है, इस लिए वहां फार्मला नहीं भ्रयनाया जा रहा हैं। मिजोरम में हिन्दी को मध्यापन पाठ्यचर्या में शामिल करना ग्रभी तक सम्भव नहीं हो सका है। पाण्डुचेरी में (पाण्डुचेरी ग्रीर कराइकल क्षेत्र) स्कूलों में तमिलनाडु पाठ्यकम भ्रपनाना होता है। इसके भ्रति-रिक्त कुछ हिन्दी भाषी राज्यों में किसी दक्षिण भारतीय भाषा को तीन भाषाओं में से एक के रूप में पढ़ाना ग्राभी तक संभव नहीं हो सका है।

वि-भाषा फार्मुला में किसी प्रकार के परिवर्तन को लाने का इस समय कोई प्रस्ताव नहीं है।

च्रलीगढ़ मैं चनाज क्रय केन्द्र

- 120. श्री नवाब सिंह चौहान : क्या कृषि भौर सिचाई मंत्री यह बताने की कपाकरेंगें कि:
- (क) क्या अपलीगढ़ जिले में पिछले वर्ष की भांति इस बार भ्रनाज ऋय केन्द्र नहीं खोले गए है; ग्रौर
- (ख) यदि हां, तो इसके क्या कारण हैं ग्रीर क्या गत वर्ष ग्रीर इस वर्ष विभिन्न सरकारी एवं सहकारी एजेंसियों द्वारा खोले गए ऐसे केन्द्रों की सूची सभा पटल पर रखी जाएगी?

कृषि भौर सिंचाई मः त्री (श्री प्रकाश सिंह बादल): (क) ग्रीर (ख): उत्तर प्रदेश सरकार ने सुचित किया है कि 1977-78 के दौरान मलीगढ़ जिले में 90 ऋय केन्द्र खोले गए हैं जबकि पिछले वर्ष 106 केन्द्र खोले गए थे। उत्पादक पर लेवी ःन्द करने के कारण इस वर्ष कम सख्या में केन्द्र खोले गए है। दो वर्षों के दौरान खोले गए ऋय केन्द्रों का व्यौरा विवरण 1 और 2 मे दिया गया है, जो सभा पटल पर रखा गया है ग्रिन्थालय म रखा गया **देखिए** संख्या एल टी---299 77)]

मलीगढ़ म समाज कल्याण योजनाएं

- 121. श्री नवाब सिंह चौहान: क्या शिक्षा, समाज कल्याण ग्रौर संस्कृति मंत्री यह बताने की कृपा करेंगें कि:
- (क) मलीगढ़ जिले में उनके मंत्रालय की कौन कौन सी मुख्य समाज कल्याण योजनाएं चल रही हैं, उन में कितने कर्मचारी

काम कर रहे हैं तया ग्रब तक उनकी क्या उपलब्धियां रही हैं; स्रीर

(ख) क्या इन योजनाम्रों को राज्य सरकार द्वारा चलाया जा रहा है श्रौर यदि हां, तो उसमे उसका कितना ग्रंश हैं ?

शिक्षा, समाज कल्याण ग्रौर संस्कृति मंत्री (डा० प्रताप चन्द्र चन्दर) ३ (क) ग्रौर (ख) : एक विवरण पत्र जिसमें अयेक्षित जानकारी दी गई है, सभा पटल पर रखा गया है । ग्रन्थालय में रखा गया देखिए संख्या एल टी 300/77]

गेहं की पदावार

122. श्री यज्ञदत्त शर्मा :

श्री डी० डी० देसाई : कृषि और सिचाई मंत्री यह बताने कृपा करेंगें कि:

- (क) क्या इस वर्ष गेहुं की गैदावार गत तीन वर्षां की तुलना में कम हई
- (ख) यदि हां, तो इस वर्ष कितनी मात्रा में पैदावार कम हुई ;
- (ग) कम पैदावार होने के क्या कारण हैं; श्रौर
- (घ) सरकार क्या उपचारात्मक कदम उठाने का विचार कर रही है?.

कृषि ग्रौर सिंचाई मंत्री (श्री प्रकाश सिंह बादल): (क) से (घ): गेहूं का उत्पादन करने वाले सभी राज्यों से ग्रमी तक उत्पादन के भ्रनुमान प्राप्त नहीं हुए हैं। तथापि वर्तमान संकेतों के अनुसार 1976-77 कं दौरान गेहूं के कुल उत्पादन में पिछले वर्ष के 283.4 लाख मीटरी टन के रिकार्ड स्तर से ग्रधिक मंतर होने की भाशा नहीं है। 1974-75

ग्रीर 1973-74 की तुलना में, जबकि उत्पादन क्रमशः 241.0 लाख मीटरी टन भीर 217.8 ला मीटर टन था, **ग्र**व उत्पादन का**ठी ग्रधिक होने** की ग्राशा है । उन कारणों में, जिनकी वज**ह** से 1976-77 के दौरान फसल बुरी तरह प्रभावित ईथी शीतकालीन वर्षा के ग्राने म विलम्ब होना, शीताग्रस्त क्षेत्रों में पाला पड़ना, पंजा : ग्रौर हरियाणा में ग्रोलावृष्टि ता अप्रैल, 1977 में बेमौसम बरसात होना शामिल है। तथापि उर्वरकों की बड़ी माता मं सप्लाई करने, कृषकों के पास सुगमता से पहुंचने वाले यानों पर उनकी उपलब्धि की व्यवस्था करने तथा फसल के मौसम की ग्रवधारित ग्रवधि के दौरान वियुत की कमी को स्रौर कम करने के लिए उठाए फसल उत्पादन पर मौसम का प्रतिकृल प्रभाव कम हो गया है।

भारतीय खाद्य निगम द्वारा की जाने वाली गेहूं की वसूली तथा उसका सप्लाई का मूल्य

- 123. श्री यज्ञदत्त शर्मा: क्या कृषि श्रौर सिचाई मंत्री यह बताने की कृपा करेंगे कि:
- (क) भारतीय खाद्य निगम जिस मूल्य पर किसानों से गेहूं वसूल करता है तथा जिस मूच पर उपभोक्ताम्रों की बेचता है उसमें कितना अन्तर है;
- (ख) यह ग्रन्तर कम करने के लिए क्या कार्यवाही की गई है; ग्रीर
 - (ग) उससे क्या परिणाम निकले हैं ?

कृषि भौर सिंचाई मंत्री (श्री प्रकाश सिंह बादल) :(क) भारतीय खाद्य निगम भौर मन्य राज्य एजेंसियां 110 रुपए प्रति विवंटल के समर्थन मृत्य, जिसे मारत सरकार न 1977-78 क लिए
निर्घारित किया है, पर उचित भौसत
किस्म क गेहूं की खरीदारी कर रही है।
भारतीय खाद्य निगम के डिपो पर 125
रुपए प्रति विवंटल के निर्मम मूल्य पर
केन्द्रीय भण्डार से राज्य सरकारों को सप्लाई
की जाती है। इसमें राज्य सरकारें अपनी
वितरण लागत जोड़ती हैं जिनमें कर, ढुलाई
खर्च, थोक तथा खुदरा व्यापारियों का
मुनाफा भ्रादि शामिल होतां है जोकि
प्रत्येक राज्य में भिन्न-भिन्न होता है।
इसलिए विभिन्न राज्यों में खुदरा मूल्य
भिन्न-भिन्न है।

(ख) ग्रौर (ग) : भारतीय खाद्य निगम की वसूली तथा वितरण सम्बन्धी लागत को कम करने के लिए निरन्तर प्रयत्न किए जा रहे हैं। राज्य सरकारों से भी प्रपने खाद्यान्नों के सम्भालने की लागत को कम करने के लिए समय समय पर अनुरोध किया गया है। इसके फलस्वरुप वसूबी मूल्य और उपभोकता द्वारा दिए गए खुदरा मूल्य के बीच के अन्तर में कुछ की हुई है।

वर्षा के कारण खेती को हुई क्षति

124. श्री यज्ञदत्त शर्मा : श्री के० लकप्पा :

क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या इस वर्ष देश के ग्रनक भागों में बेमौसम वर्षा हुई है:
- (ख) यदि हां तो इस बेमौसम की वर्षा से खेती को कुल कितनी हानि पहुंची है; ग्रौर
- (η) वया सरकार इस क्षति के लिए किसानों को राहत देने की कोई योजना बना रही है ?

कृषि और सिंबाई मंत्री (श्री प्रकाश सिंह बादल) : (क) से (ग) राज्य सरकारों से जानकारी एकत्र की जा रही है ग्रौर प्राप्त होने पर शीघ्र ही सभा पटल पर रख दी जाएगी।

भारत-पाक युद्ध के दौरान बेघरबार हुए व्यक्तियों को स्थायी रूप से बसाना

- 125. श्री यज्ञवत्त शर्मा : क्या निर्माण श्रीर ग्रावास तथा पूर्ति ग्रीर पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :
- (क) वर्ष 1971 के भारत-पाक युद्ध के दौरान क्षेत्रकार हुए कितने व्यक्तियों को श्रव तक स्थायी रूप से बसाया गया है;
- (ख) इस समय शेष कितने व्यक्तियों को कहां-कहां रखा गया है तथा उनकी संख्या कितनी है;
- (ग) उनके निवास स्थलों में क्या-क्या चिकित्सा तथा शैक्षिक सुविधायें दी गई हैं ; और
- (घ) सरकार का विचार उन्हें कब तक बसाने का है!

निर्माण भौर भावस्य तथा पूर्ति भौर पुनर्वास मंत्री(श्री सिकन्दर बख्त) (क) जम्मू भौर काश्मीर के छम्ब नियावत क्षेत्र से लगभग 17000 व्यक्ति बेघर हुए थे। इन में से 13500 व्यक्ति पुनर्वास चरण में हैं।

- (ख) शेष लगभग 3500 व्यक्ति जम्मू डिकीजन के किशनपुर शिविर में रह रहे हैं।
- (ग) किशनपुर शिविर में विस्थापित ज्यक्तियों को चिकित्सा और शैक्षिक मुविद्याएं उपलब्ध हैं। यह सुविद्याएं पुनर्वास स्थलों पर भी प्रदान की जाती हैं अथवा समीप की आबादियों से उपलब्ध कराई जाती हैं।
- (घ) यह घाषा की जाती है कि शिविर में रह रहे शेष परिवारों को 1978-79 तक कुनर्वाप्त स्थलों पर भेज दिया जाएगा क्रिक

दिस्ती में संसद सदस्यों तथा श्रधिकारियों के लिए उपसब्ध मकानों की श्रेषियों

- 126. श्री ब ज मूचज तिवारी: क्या निर्माण श्रीर झावास तथा पूर्ति श्रीर पुन सि मंत्री यह बताने की कृपा करेंगे कि:
- (क) दिल्ली में संसद सदस्यों तथा उच्च ग्रधिकारियों के लिए विभिन्न श्रेणियों के कितने मकान उपलब्ध हैं ;
- (ख) मकानों की ग्रावश्यकता को देखते हए कितने कम हैं,
- (ग) क्या ग्रधिकांश भूतपूर्व मंत्री, संसद सदस्य तथा ग्रधिकारी मकान खाली नहीं कर रहे हैं;
- (घ) यदि हां, तो जिन से बाजार भाव से किराया लिया जाता है उनके नाम क्या है, ग्राँर
- (ङ) सरकार इस तरह से ग्रनिधकृत कब्जे के मकानों को खाली कराने की क्या व्यवस्था कर रही है ?

निर्माण भौर भ्रावास तथा पूर्ति भौर पुनर्वास मंत्री(श्री सिकन्दर बस्त): (क) भ्रौर (ख). संसद सदस्यों तथा संयुक्त सचिव भ्रौर ऊपर के पद के अधिकारियों के लिए उपलब्ध विभि त श्रेणियों के मकानों की संख्या भ्रौर मकानों की मांग में कमी की संख्या निम्नलिखित है:——

मकान उपलब की श्रेणी ——	ध मका	ांकी संख्या 	मकानों की मांग
,	सदस्यों लिए	ग्रधिकारियों के लिए	में कमी
टाइप VI	83	504	500
टाइप VII		126	248
टाइप $f VIII$		25	28
संसद सदस्य पूल (इस टाइप V से VIII तक के फ्लैट व बंगले क्रमिल हैं)	676	_	27
कुल	759	655	803

- (ग) इस समय 5 भूतपूर्व मंत्रियों, 97 भूतपूर्व संसद सदस्यों और 7 सरकारी अधिकारियों ने सरकारी मकान अनिधकृत रूप से अपने कब्जे में रखे हुए हैं। अन्य 67 भूतपूर्व संसद सदस्यों ने रिहायशी मकान खाली कर दिए हैं लेकिन सर्वेट क्वार्टर और/अथवा मोटर गैराज अभी भी उनके कब्जे में हैं।
- (घ) भृतपूर्व मंत्रियों के कब्जे में जो सरकारी मकान हैं उनके लिए मंत्रियों का बेतन तथा भत्ता श्रधिनियम के उपबन्धों के ग्रनसार विभागीय प्रभारों सहित 'एफ॰ म्रार० 45 बी' के मधीन किराया लिया जा रहा है। भृतपूर्व संसद सदस्यों और सरकारी अधिकारियों के कब्जे में जो मकान है उनके लिए बाजार दरों पर किराया उस तारीख से लिया जा रहा है जिस तारीख से उनकी दी गई रियायत की ग्रवधि समाप्त हुई । एक अधिकारी से बाजार दर की तिगुना किराया लिया जा रहा है क्योंकि उनके खिलाफ बेदखली के स्रादेश दे दिए गए हैं। जो भूतपूर्व संसद सदस्यों ग्रौर सरकारी ग्रधिकारियों के कब्जे में सरकारी मकान हैं श्रौर जिनसे बाजार किराया (या बाजार किराया का तिगुना) लिया जा रहा है उनके नाम विवरण में दिए गए हैं, जो सभा पटल पर रखा गया है। ग्रिन्थालय मे रखा 'गया । देखिए संख्या एल टी-30/77]
- (ङ) एक भूतपूर्व मंत्री, श्री वी॰ सी॰ सुक्ल और एक भूतपूर्व संसद सदस्य श्री जी॰ एल॰ नन्दा के सिवाय सरकारी मंकानों के अनिष्ठित दखलकारों के खिलाफ बेदखल की कार्यवाही श्रारम्भ कर दी गई है। श्री वी॰ की॰ कुक्ल ने सरकारी मंकान को 30-6-77 तक खाली कर देने का वायवा किया है। श्री जे॰ एल॰ नन्दा, सेन्ट्रल सिटिबन्स काउम्झिल के वायस चेयरमैं होने के नारे सरकारी मंकान को उनके नाम नियमित करने का मामला सरकार के विचाराधीन है।

Losses due to inadequate storage of Foodgrains

- 127. SHRI R. KOLANTHAIVELU: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) the losses incurred in terms of quantity and value due to defective or inadequate storage of foodgrains procured by Government:
- (b) the steps taken or proposed to be taken for improving storage,
- (c) whether Government are aware of researches made by the Central Food Technological Research Institute, Mysore to minimise storage loss and to maintain nutritional quality; and
- (d) if so, the salient features thereof and action proposed to be taken for large scale application?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a). The Food Corporation of India stores foodgrains on scientific lines in their own godowns. However, due to inadequacy of covered storage accommodation about 5.4 million tonnes of foodgrains were in storage under CAP with FCI as on 31st March 1977. A quantity of 25,352 tonnes of foodgrains of the value of Rs. 3.53 crores was damaged and rendered unfit for human consumption under CAP during 1976-77.

- (b) The steps taken include making optimum use of existing storage capacity, additional hiring of covered space construction of godowns on a large scale by FCI and encouraging construction of godowns by private parties on guaranteed occupation basis.
- (c) and (d). Research at the Central Food Technological Research Institute, Mysore, on minimising storage losses and maintenance of nutritional qualities is a continuing process. The results are being made available to the Government of India. Food Corporation of India, etc., and wherever these are found to be applicable, they are being followed up. Recently, the Institute had suggested use of certain disinfestation measures and these are

Central under examination by the Insecticide Board and the Ministry of Health and Family Welfare.

Kallada Irrigation Project

128. SHRI R. KOLANTHAIVELU: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

- (a) whether Government are aware of examples of voluntary work in Kerala such as the digging of a long canal of the giant Kallada irrigation project at Manakalla;
- (b) if so, the salient features thereof; and
- (c) whether Government propose to enthuse all other States for mobilisation of youthful energies and meaningful utilisation for irrigation and other constructive activities?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) and (b). The Government of Kerala have reported that in the context of the complaints from the general public that the work on Kallada project is proceeding at a very slow pace, the State Government decided to seek public participation in the implementation of the project. As a part of this effort, a 3 KM stretch of Sasthamcotta branch canal of the Right bank canal of Kallada project, essentially involving earthwork, was taken up for execution with public participation, which was channelised with the assistance of political parties and social service Organisations. During a period of 46 days from 27th December 1976, about 66665 cubic meters of earth work excavation for cutting canal and 21661 cubic meters of earth work for filling was done by Shramdan. The facilities provided by the State Government to the volunteers were supply of electricity and water, Sanitation, rest and camp sheds, basic medical facilities and tools. The expenditure incurred by the State Government was of the Order of about

Rs. 2 lakhs on a work which would otherwise have cost about Rs. 10 to 12

(c) Irrigation is a State subject and irrigation projects are planned, investigated and constructed by the State Governments as a part of their development plans. The State Governments are free to evolve appropriate strategy for mobilising the available human force on various construction activities. The Government does encourage public participation in the various construction activities and depending upon the local conditions and other factors, youthful energies and voluntary work are mobilized for such purposes.

गन्ना उत्पादक

129. डा० लक्ष्मीनारायण पांडेय : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि ।

- (क) क्या विभिन्न^च चीनी मिलों के लिए नियत रिजर्व जोनों को समाप्त करने के वारे में गन्ना उत्पादक निरन्तर मांग कर रहे हैं:
- (ख) क्या रिजर्व जोन की उक्त गणाली से गन्ना उत्पादकों को बहत असुविधा होती है क्योंकि चीनी उत्पादक मनमाने ढंग से कार्य करते हैं वे न तो गन्ने की उचित समय पर खरीद करते हैं भ्रौर न ही उचित भगतान के बारे में कोई कार्यवाही करते हैं ; ग्रीर
- (ग) यदि हां, तो सरकार ने इस संबंध मे क्या कार्यवाही की है ?

कृषि भौर सिचाई मंत्री (श्री प्रकाश सिंह बादल) : (क) भीर (ख) : जी नहीं।

- (ग): प्रश्न ही नहीं उठता। वर्ष 1970-71 में मध्य प्रदेश के रतलाम घौर मंदसौर के व्यापारियों द्वारा बीनी का निपटान
- 130. डा॰ लक्ष्मीनारायण पांडेय : क्या कृषि और सिंबाई मंत्री यह बताने की कपा करेंग कि:

(क) क्या मध्य प्रदेश के रतलाम ग्रौर मंदसौर के कुछ चीनी व्यापारियों ने उस चीनी का ग्रन्यत निपटान कर दिया था जो उन्होंने वर्ष 1970-71 में ग्रन्य राज्यों से ली थी ग्रौर जिसे वे ग्रपने यहां नहीं ले गये थे ग्रौर इस प्रकार का यह कदाचार था;

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- (ख) क्या केन्द्र से प्राप्त हुए निर्देश के ग्राधार पर इन व्यापारियों के विरुद्ध फौज-दारी का मामला दर्ज किया गया हैं ; ग्रीर
- (ग) यदि हां, तो इस बारे में वर्तमान स्थिति क्या है ?

कृषि ग्रीर सिंचाई मंत्री (श्री प्रकाश सिंह बादल) : (क) जी हां।

- (ख) राज्य सरकार ने ग्रावश्यक वस्तु ग्रिष्ठिनियम भारतीय दण्ड संहिता के ग्रिष्ठीन मुकदमा चलाया है।
- (ग) राज्य सरकार ने मंदसौर जिले में 11 मामले श्रीर रतलाम जिल में 2 मामले मुकदमे चलाने के लिए हाथ में लिए हैं। 11 मामलों में से 10 मामले न्यायालय में लिम्बत पड़े हैं श्रीर एक मामले की जांच हो रही है । रतलाम जिले के दो मामलों में से एक मामला न्यायालय में लिम्बत है श्रीर दूसरे मामले में पुलिस द्वारा मुकदमा चलाया जा रहा है ।
- 131. डा० लक्ष्मीनारायण पांडेय : क्या कृषि ग्रौर सिचाई मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या दिल्ली में मंत्रालय के ग्रधीन बाढ़ नियंत्रण विभाग में 300 से भ्रधिक

कर्मचारी पिछल 12 वर्षों से ग्रस्थायी रूप में (वर्कचार्ज) में कार्यकर रहे हैं;

- (ख) इन कर्मचारियों की स्थायी । करन के क्या कारण हैं;
- (ग) क्या इन कर्मचारियों को स्थायी करन के बारे में उनकी पंजीकृत यूनियन से कोई स्रभ्यावेदन प्राप्त हुस्रा है ; स्रौर
- (घ) यदि हां, तो उस पर की गई कार्यवाही का ब्यौरा क्या है ?

कृषि और सिंबाई मंत्री (श्री प्रकाश सिंह बादल)): (क) दिल्ली प्रशासन के बाढ़ नियंत्रण विंग के विभिन्न उप-डिवीजनों में विभिन्न श्रेणियों के 304 ऐसे कर्मचारी हैं जो वर्क-चार्ज श्राधार पर कार्य कर रहे हैं श्रयात् जिन्हें विशिष्ट कार्यों के लिए भर्ती किया गया था और जो उन कार्यों पर भारित हैं। इन में से 90 कर्मचारी पिछलें 12 वर्षों से काम कर रहे हैं।

(ख) से (घ): दिल्लो बाढ़ नियंद्रण कर्मचारी संघ से प्राप्त प्रभ्यावेदन पर दिल्ली प्रशासन द्वारा विचार किया जा रहा है। चूंकि बाढ़ नियंद्रण विंग में, जो दिल्ली प्रशासन के म्रंतर्गत सभी तक एक म्रस्थायी संगठन है, कोई स्थायी पद नहीं है इसलिए वर्तमान नियमों के म्रंतर्गत इस स्टाफ को स्थायी नहीं किया जा सका ।

Harassment of the contractor of Safdarjung Fly-over

132. SHRI JYOTIRMOY BOSU: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the contractor for Safdarjung flyover was harassed and falsely implicated in some cases by the erstwhile Prime Minister Smt. Indira Gandhi because her som Sanjay Gandhi owed substantial amount of money to this person for

construction works done for Maruti factory; and

(b) whether an impartial enquiry has been or is proposed to be ordered in the matter?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) The following cases were registered against the contractors employed on the construction of flyover bridge near Safdarjung Airport at the instance of the New Delhi Municipal Committee:-

- (1) FIR 220 dated the 19th March, 1973, in Defence Colony Police Station, under Section 420 read with Section 120-B-IPC for cheating and criminal breach of trust.
- (2) FIR 199 dated the 4th April, 1973 in Vinay Nagar Police Station, • under Sections 409, 129-B 353 and 186 of the IPC for criminal breach of trust by a public servant, criminal conspiracy, assault and obstructing public servants in the discharge of their duties.
 - (3) Case registered with the Lodhi Colony Police Station on the 18th June, 1974, for use of concrete of poor quality in construction.

All the above cases are sub judice and no opinion can be expressed until the court decides these cases.

(b) In view of the position explained against (a) above, the question of any other inquiry does not arise.

Trregularity in Import of Foodgrains from U.S.A.

133. SHRI **JYOTIRMOY** BOSU: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether serious irregularities were committed by Smt. Indira Gandhi and her Government which entered into a criminal conspiracy in the matter of purchase of foodgrains in recent times (1971-77) from private suppliers in U.S. and in other countries;

- (b) if the supply of such foodgrains had been substandard, shortweight and over priced:
- (c) if Smt. Indira Gandhi, her received Government and party money for the same;
 - (d) if so, details thereof; and
 - (e) action proposed in this matter?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) and (b), No, The purchases of foodgrains in the United States and other countries are made in accordance with the procedure prescribed by the Government. Having regard to the need of public distribution system, the delivery required and other related considerations the purchases are made by the Missions abroad at best obtainable prices and at a time when it is considered advantageous to do so. These have been some foodgrain consignments which have been found to be deficient in weight and quality and the matter is being taken up separately.

- (c) So far as Government is aware; No. Sir.
 - (d) and (e). Do not arise.

Master Plan for Tapping Fish Resources on Eastern Coast

- 134. SHRI JYOTIRMOY BOSU: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether Government are aware that on the whole intensive fishing activities in coastal, in deep sea/brakish waters, specially on East coast, where fish eating is much more prevalent, has been neglected resulting in very high price of fish; and

(b) whether Government propose to formulate a master plan to tap the fish resources in the sea as well as in inland waters?

THE MINISTER FOR AGRICUL-TURE AND IRRIGATION (SHRI PAR-KASH SINGH BADAL); (a) Yes, Sir. Government is fully aware of the fisheries resources in coastal deep sea and brakish water areas. optimum utilisation. Government proposes to take the following steps viz. chartering of fishing vessels from foreign countries, setting up of joint ventures in collaboration with foreign companies indigenous construction of fishing vessels, import of new and second hand vessels, scope of shipping development being enlarged in order to facilitate acquisition of fishing vessels, granting of subsidies for indigenous construction of fishing vessels, provision of major and minor fishing harbours at several centres along the east and west coast, provision of intrastructure facilities for storage and marketing, up-dating of the exploratory survey programme and training programme for skilled manpower at various levels to shoulder responsibilities both at sea and at shore, UNDP assistance programme for survey of marine resources. programmes assistance for commercial survey of deep sea resources.

Small scale fisheries are being developed by National Plan Schemes and bilateral assistance programmes.

For encouraging brakish water fish farming, Government proposes to establish 50 ha Pilot Projects in all the maritime States to encourage commercial farming of prawn and brakish water fishes. For the development of intensive fish culture, the Government have established 23 Fish Farmers' Development Agencies so far during the Fifth Five Year Plan. These Central sector programmes are besides the State Programmes of mechanisation of fishing vessels, fish seed production and fish culture and other programmes'

to tap all fisheries resources partly. the development needs of the East coast have been particularly kept in view while formulating the schemes.

(b) The Government have worked out plans to tap the resources in sea as well as in inland waters. All the resources are to be exploited under the State Plan schemes and the Central and Centrally sponsored schemes taken under a coordinated programme of fishery development.

Seed Farm in Mehrauli Area of Delhi

135. SHRI JYOTIRMOY BOSU: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

- (a) names of the owners of the seed farms along with areas shown against each in Mehrauli area in Delhi nearly the one owned by the erstwhile PM, Mrs. Gandhi; and
- (b) Grants and assistance given by Seeds Corporation of India and other Government agencies to Mrs. Gandhi and the other neighbouring owners?

THE MINISTER FOR AGRICUL-TURE AND IRRIGATION (SHRI PAR-KASH SINGH BADAL): (a). In the Revenue Record, no record is kept of seed farms and only the crops are recorded in Khasragdawari by the village Patwari as per the Delhi Land Revenue Rules, 1963. However, there is one Government Seed farm at Hauz Rani measuring about 50 acres of land.

(b) No grants and assistance were provided to Mrs. Gandhi and other neighbouring owners by either the National Seeds Corporation or Delhf Administration.

स्तस कूद परिवद् का पुनर्गठन

136. श्री निर्मल चन्द्र जैन : क्या शिक्षा, समाज कल्याण ग्रीर संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या खेल कूद को बढ़ावा देने की दृष्टि से खेल-कूद परिषद् का पूनगेठन किए

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्जाने का प्रस्ताव है ; यदि हां, तो यह पुनगंठन कब तक हो जाएगा

- (ख) खेल -कूद को 'राजनीति' के दलदल, वाह्य एवं ग्रान्तरिक से ग्रलग रखने के लिए क्या उपाय किए गए हैं;
- (ग) क्या खेल -कूद में भारत का नाम चमकाने के लिए कोई योजना सरकार के विचाराधीन है ; भ्रौर
- (घ) यदि हां, तो , तत्सम्बन्धी रुप-रेखा क्या है ग्रीर यह कब तक लागू हो जाएगी ?

शिक्षा, समाज कल्याण तथा संस्कृति म बी (डा॰ प्रताप चन्द्र चन्दर) (क) से (घ) . अन्तर्राष्ट्रीय भ्रोलिपिक समिति तथा भ्रन्य संस्थाओं द्वारा निर्धारित शर्तों को ध्यान में रखते हुए, विभिन्न खेल कार्यक्रमों तथा नीतियों का शीघ्र ही व्यापक पुनरीक्षण किए जाने का प्रस्ताव है । इस पूनरीक्षण में उन उपायों को भी शामिल जाएगा, जो विभिन्न खेल संस्थाग्रों में देश के खेलों के समुचित विकास में आने वाली ग्रडचनों को दूर करने तथा भारत को अपना नाम चमकाने के लिए ग्रावश्यक होंगे ।

वर्ष 1975 के दौरान विदेशों मैं भेजे गये सांस्कृतिक शिष्ठंमंडल

137. भी निर्मल चन्द्र जैन : शिक्षा, समाज कल्याण धौर संस्कृति अमंत्री यह बताने की कृपा करेंगे कि:

- (क) वर्ष 1975 में भ्रापात स्थिति के दौरान विदेशों में कितने सांस्कृतिक शिष्ट-भेजे गये भीर उन में राजनीतिज्ञों की संख्या कितनी थी।
- (ख) विदेशों में संगीत भौर नृत्य के अलिये कितनी मंडलियां भेजी गई **भौ**र **धर्म** ज्ञचा नैविकता सहित भारतीय संस्कृति के

उच्च ग्रादर्शों का प्रचार करने के लिए कितने शिष्टमंडल भेजे गये:

- (ग) क्या इन शिष्ट मंडलों में कोई केन्द्रीय ग्रथवा राज्य. मंत्री भी शामिल था :
- (घ) यदि हां, तो उसका नाम क्या है? शिक्षा, समाज कल्याण तथा संस्कृति मंत्री (डा॰ प्रताप चन्द्र चन्दर) : (क) से (घ). 1975 में श्रापात श्रवधि के दौरान, संकृति विभाग के विभिन्न सांस्कृतिक विनिमय/ कार्यकलाप कार्यक्रमों के ग्रन्तर्गत चार गैर-श्रिभनय सांस्कृतिक शिष्टमंडल विदेशों में भेजे गए थे जिन में विद्वान, कवि, लेखक, नृत्य निर्देशक शामिल थे, तथा सात सांस्कृ-तिक शिष्टमंडल, जिन में संगीतज्ञ, नृतक तथा कठपुतली वाले शामिल थे । इन सांस्कृतिक विनिमयों का मुख्य उद्देश्य, विदेशों के साथ पारस्परिक सद्भावना को बढ़ाने तथा घनिष्ठ सांस्कृतिक संबंधों को विकसित करने की दृष्टि से विदेशों में भारत की सांस्कृतिक परम्परा को कलात्मक ढंग से प्रस्तुत करना है । इन शिष्ट-मंडलों में कोई भी राजनीतिज्ञ ग्रथवा केन्द्रीय **ध्रथवा** राज्य मंत्री शामिल नहीं था ।

विल्ली विकास प्राधिकरण के प्लाटों तथा फ्लेटों के झावंटन के लिए पंजीकरण

138. श्री के० लकप्पा : क्या निर्माण म्रोर मावास तथा पूर्ति मौर पुनर्वास मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या डी० डी० ए० के प्लाटों तथा फ्लैटों के ग्रावंटन के लिए पंजीकरण बहुत समय तक बंद रहा जिस के फलस्वरूप बहुत से ऐसे व्यक्तियों को भारी ग्रस्विधा हुई जिन के अपने मकान नहीं और जो उन्हें प्राप्त करना चाहते हैं ; ग्रौर
- (ख) यदि हां, इन व्यक्तियों की सहाया करने के लिए सरकार क्या प्रयास कर रही है ताकि कम ग्रीर मध्य ग्राय वर्ग के व्यक्तियों को कुछ राहत मिल सके?

निर्माण ग्रोर ग्रावास तथा पूर्ति ग्रोर पुनर्वास मंत्री (श्री सिकन्दर बक्त) :

(क) फ्लैटों के आवंटन के लिए आखरी पंजीकरण को 27-1-76 से 31-5-76 तक रखा गया था । प्लाटों के आवंटन के लिए पंजीकरण की ऐसी कोई पढ़ित नहीं है । जब भी प्लाट उपलब्ध होते हैं, समाचार पत्नों के जरिये आवंदन पत्न आमंतित किए जाते हैं। इसके अतिरिक्त झुग्गी झोंपड़ी योजना के अन्तर्गत भी प्लाटों का आवंटन किया जाता है ।

(ख) डी० डी० ए० ने निम्न ग्राय वर्ग ग्रीर मध्यम ग्राय वर्ग के लोगों के लिए मकानों के निर्माण का एक कयाक्रम बनाया है । इस के श्रतिरिक्त सहकारी ग्रावास समितियों को भी मकानों के निर्माण के लिए भूमि का ग्रावंटन किया जाता है ।

500th Birth Centenary of Poet Surdas

139. SHRI DHARMA VIR VASISHT: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

- (a) whether Government have received a memorandum from the Surdas Smarak Samiti, Sihi (Haryana) in connection with the 500th Birth Centenary of Hindi poet and saint Surdas; and
- (b) if so, the steps taken to celebrate the national event generally in the country and particularly at the poet's birth place (Sihi) Haryana and Sadhna place (Goghat) U.P.?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b): The Government have received a letter from the Chairman, Sur Memorial Committee, Sihi, regarding the Sur Quin-centenary National Celebration Committee and

construction of a monument at Sibi. The matter is under the consideration of the Government.

केन्द्रीय विद्यालय

140. श्री कें लकप्या: क्या शिक्षा, समाज कल्याण श्रीर संस्कृति मंत्री यह बत्ताने की कृपा करेंगे कि:

- (क) क्या देश में ग्रीर विशेषकर कर्नाटक में केन्द्रीय विद्यालयों की संख्या बहुत कम है ;
- (ख) प्रत्येक राज्य में कितने केन्द्रीय विद्यालय हैं ग्रौर वे कहां-कहां स्थित हैं; ग्रौर
- (ग) सरकार ग्रधिक केन्द्रीय विद्यालय खोलने के लिये क्या कार्यवाही कर रही हैं?

शिक्षा, समाज कल्याण तथा संस्कृति मंत्री (डा॰ प्रताप चन्द्र चन्दर): (क) से (ग) . केन्द्रीय विद्यालय (सेन्ट्रल स्क्लस) मख्य रूप से सुरक्षा कार्मिकों सहित केन्द्रीय सरकारी कर्म-स्थानान्तरणीय चारियों के बच्चों के लिए है स्रीर देश में किसी खास स्थान पर केन्द्रीय सरकारी कर्मचारियों के संकेन्द्रण को ध्यान में रख कर उन्ने स्थान का निर्धारण किया जाता है । प्रत्येक वर्ष 12 केन्द्रीय विद्यालय खोले जाते हैं--8 सुरक्षा क्षेत्र में ग्रौर 4 सिविल क्षेत्र में । इस के ग्रतिरिक्त उन स्थानों पर भी केन्द्रीय विद्यालय खोले जाते हैं जहां पब्लिक क्षेत्र के उपक्रम स्थित होते हैं, बशर्ते की उपक्रम ग्रावर्ती ग्रीर ग्रनावर्ती दोनों प्रकार के सम्पूर्ण खर्चे को वहन करने के लिए सहमत हों।

विवरण के अनुसार इस समय कुल 222 केन्द्रीय विद्यालय हैं, जिन में से 9 कर्नाटक राज्य मे स्थित हैं। विवरण सभा पटल पर रखा गया है। [ग्रथालय मे रखा गया । देखिये संख्या एल.टी— 302/77]

Lifting of restrictions on movement of wheat

- 141. SHRI NIHAR LASKAR: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether Government have lifted the restrictions on the movement of wheat and have increased the procurement price of wheat against the decision of the Agricultural Prices Commission;
- (b) if so, to what extent the restrictions on the movement of wheat has helped the farmer and the consumer:
- (c) whether the increase has not benefited the farmer much as was promised to him by the Government; and
- (d) what are the other incentives that are likely to be given to the farmer to produce more?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) Yes, Sir.

- (b) This will enable the farmer to get in the open market even a higher price than Rs. 110/- per quintal for wheat produced by him and will also ensure better market availability of wheat in deficit State also.
- (c) So far as Government is aware, the increase in the procurement price together with the removal of movement restrictions has benefited the farmer.
- (d) Apart from ensuring a remunerative price to the farmer for his produce, the question of providing further relief by way of subsidising inputs like fertiliser etc. is also being considered.

Refugees from Bangladesh

142. SHRI NIHAR LASKAR: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

- (a) whether there are many refugees who had come from Bangladesh and are staying in Assam and who have not been fully looked after due to the inadequate care and grant by the Ministry;
- (b) if so, how many of such refugees are in the State;
- (c) what steps Union Government are considering to rehabilitate them; and
- (d) what is the total Central grants given by the Ministry so far for their welfare?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) All the refugees who came from Bangladesh since the declaration of Independence on 25th March, 1971 returned to that country when it was liberated and none are in Assam.

(b) to (d). Do not arise,

Creation of Nuisance to the Colonies in Delhi/New Delhi

- 143. SHRI NIHAR LASKAR: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:
- (a) whether the Government's decision to bring back the persons who had occupied the unauthorised places and were given alternative places in lieu thereof have again resettled in the old places;
- (b) if so, whether this decision has once again created nuisance to the colonies in Delhi and New Delhi;
- (c) whether people have once again started construction of additions and alterations in their houses which were demolished earlier as being built without permission of the Government; and
- (d) whether any permission has been sought by them or this has been done as there is no fear now?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABELTATION (SHRI SIKANDAR BAKET). (a) and (b). In some cases persons who had been provided alternative accommodation and who had constructed structures over plots allotted to them in J. J. Colonies have resettled in those places from where they were removed earlier. Over 500 fresh encroachments have already been removed by Delhi Development Authority.

(c) and (d). Information is being collected.

· Housing problem in Assam

144. SHRI NIHAR LASKAR: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

- (a) whether housing problem in the Assam State is very acute and the Government have not given much help to the State so far;
- (b) if so, whether the Assam Government have been requesting the Centre to help the State for the development of land for low-income group so that they could build the houses; and
- (c) what is the total loan so far granted to the State for this purpose?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) to (c). The Government of Assam have reported that the housing problem in major urban areas of the State is very acute while in rural areas it is moderate.

Except the Subsidised Housing Scheme for plantation Workers, which is in the Central sector, all other social housing schemes, including the Low Income Group Housing Scheme, are in the State sector. From 1st April, 1969, Central financial assistance for all State sector programmes, in-

cluding housing, is released to the State Governments in the shape of 'block loans' and 'block grants' without their being tied to any particular scheme or head of development. The State Governments are free to earmark funds for various State sector schemes including housing, according to the requirements and priorities to be determined by them. Under the Central sector Subsidised Housing Scheme for Plantation Workers, a sum of Rs. 206.40 lakhs (Rs. 76.17 lakhs as grant and Rs. 130.23 lakhs as loan) has been released to the State Government upto 1976-77 for its implementation. Besides Central block assistance and the funds released under the Subsidised Housing Scheme for Plantation Workers, the Ministry of Works and Housing allocated L.I.C. loans amounting to Rs. 218.53 lakhs upto 1976-77 to the Government of Assam for implementation of various social housing schemes. Further, Housing and Urban Development Corporation had also sanctioned loans amounting to Rs. 145.07 lakhs to the executing agencies in the State, but all the schemes had later been withdrawn by the concerned agencies in the State. Two new Schemes have been received by HUDCO for assistance.

Scheme to acquaint Primary and Secondary school teachers regarding 10+2+3 system of education

145. SHRI D. B. CHANDRA GOWDA: Will the Minister of EDU-CATION, SOCIAL WELFARE AND CULTURE be pleased to state:

- (a) whether some States have introduced a correspondence course for primary and secondary school teachers to acquaint them with the intricacies of the 10+2+3 system of education;
- (b) if so, the salient features of the scheme; and
- (c) whether Government have opened any cell in the Education Department to keep a close watch on

the implementation of the new system in the States and if so, the facts thereof?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b). A statement is attached.

(c) No Sir, as the need for a cell was not felt.

Statement

Consequent upon the implementation of 10+2 curriculum in many States of the country, the National Council of Educational Research and Training has undertaken the responsibility of a massive orientation programme for secondary school teachers, by instituting correspondence-cumcontract programmes in all the four Regional Colleges of Education located in Ajmer, Bhopal, Mysore and Bhubaneswar, catering to different states.

The correspondence-cum-contact course for secondary school teachers of class IX and X has been formulated with a view to upgrading and enriching content, methodology and evaluation knowledge, specially with reference to the contents of the new curriculum for classes IX and X prepared by N.C.E.R.T. The subject areas covered by this course are:—

A. Science and Mathematics:

- (i) Physical Sciences;
- (ii) Biological Sciences;
- (iii) Mathematics.

B. Social Sciences:

- (i) History and Civics;
- (ii) Geography and Economics.
- C. English
- D. Hindi as second language.
- E. Art and Culture.

The duration of the course is six months of instruction through corres-

pondence lessons. On the successful completion of correspondence programme, the candidates will be called in batches for a two week contact programme at the concerned Regional College of Education. The contact programme may be extended for a further period of two weeks to give training in work experience to those teachers who are willing to undergo this additional training.

At present 11573 teachers are undergoing the correspondence course in the four Regional Colleges. The correspondence phase has already started in January 1977 and will end by July 1977. The contact programme will start for the first batch of teachers about the same time and will continue till January, 1978. The majority of teachers have been sponsored by State Governments. Besides, some have been sponsored by Central Schools Organisation and private agencies.

A similar course is about to be started for elementary teachers educators. The course is designed to enrich the subject-cum-methodology knowledge of teacher educators with particular reference to the course of studies for class I-VIII and to acquaint them with specific problems and techniques of elementary education.

गेहं की वसूली

146. श्री मीठा लाल पटेल: क्या कृषि श्रीर सिंचाई मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश की ग्रावश्यकता पूरी करने के लिए चालू वर्ष में ग्रच्छी फसल होने के कारण कितनी माला में गेहूं वसूल किये जाने की संभावना है ;
- (ख) क्या लापरवाही के कारण गोदामों में सैकड़ों मन अनाज सड़ जाता है ग्रीर नमी के कारण खराब हो जाता है; ग्रीर

(ग) यदि हां, तो गत वर्ष ग्रनाज की भली-भांति देखभाल न किये जाने के क्या कारण हैं ?

कृषि ग्रौर सिंचाई मंती (श्री प्रकाश सिंह बादल): (क) 1977-78 रबी विपणन मौसम की नई नीति के ग्रधीन वसूली मुख्यतः समर्थन मूल्य के रूप में की जाती हैं ग्रौर एक राज्य से दूसरे राज्य में गेहूं के लाने ले जाने पर पर कोई भी प्रतिबन्ध नहीं है । ग्रतः वसूल की जाने वाली सम्भावित मात्रा का ग्रनुमान लगाना कठिन है ।

(ख) जी नहीं। खाद्यान्नों को म्रच्छी हालत में रखने के लिए म्रिधिक से म्रिधिक सावधानी बरती जा रही है। तथापि, भारी वर्षा, बाढ़ों, तूफानों म्रादि जैसी दैवी विपदान्रों, जो कि मनुष्य के वश से बाहर हैं, से भी विशेषकर "कैंप" भण्डारण (कवर तथा प्लिय स्टोरेज) में खाद्यान्नों को क्षति पहुंचती है।

(ग) प्रश्न ही नहीं उठता ।

Education for weaker sections of society

147. SHRI G. Y. KRISHNAN: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

- (a) whether Government have stressed the need for a vigorous programme to ensure that the benefits of education reach the weaker sections of the society; and
- (b) if so, the salient features of the programmes?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b). The successive Plans have emphasised acceleration in the provision of educational facilities for the weaker sections of the

society and in educationally backward areas. An Educational Survey was conducted in the courtry as a whole to determine the facilities available for education at school level and to identify areas and habitations which require such facilities. These will include backward areas and deprived sections of the population. The programmes aiming at universalisation of elementary education are primarily designed to cater to the needs of girls, socially and economically under-privileged sections of population and backward areas. The provisions for elementary education in the State Plans are earmarked.

Incentives like mid-day meals, free uniforms, textbooks and stationery, attendence scholarships are advocated to attract and retain in schools students from the weaker sections of the population. These programmes are administered by State Government.

The Central Government administers a scheme of rural scholarships covering bright students from rural areas on means-cum-merit basis.

The Ministry of Home Affairs operates a number of schemes for the welfare of Scheduled Castes and Tribes such as assistance for girls' hostels, post-matric scholarships and pre and post-matric scholarships for children of those engaged in unclean occupations like scavenging, sweeping etc. Integrated tribal development projects have been initiated with a view to promote alround development including education in tribal areas.

The University Grants Commission has formulated schemes to assist development of colleges in backward areas which cater to the requirements of weaker sections of the population. Book banks of text-books are opened in colleges and schools to assist the weaker sections.

The Nehru Yuvak Kendras are organising programmes of non-formal education such as adult literacy,

functional literacy, rural sports etc., aimed at the weaker sections in rural areas. The Central Government are also organising non-formal education programme for the youth in the age group 15—25 and functional literacy programme for farmers in collaboration with the States.

Upper Indravati Project

149. SHRI P. K. DEO: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state;

- (a) whether the upper Indravati Project in Orissa has been cleared by the Central Water and Power Commission and by the Technical Advisory Committee of the Planning Commission; and
- (b) how many acres of land it will irrigate and how much power is to be generated and its total cost?

MINISTER OF AGRICUL-TURE AND IRRIGATION PARKASH SINGH BADAL): The Upper Indravati Project was considered by the Technical Advisory Committee in its meeting held on 18th December, 1976. The Committee considered that the project needed more detailed studies with regard to certain technical and other aspects. The project has since been visited by a Member of the Central Water Commission and the State Government has been advised to carry out further investigations and to suitably modify the project report.

(b) The project report as prepared by the State Government envisages annual irrigation of 2.19 lakh hectares and generation of 227 MW of power at 100 per cent load factor. The project is presently estimated to cost Rs. 208.14 crores.

बेतवा बोर्ड

159. श्री लक्ष्मी नारायण नामक : श्रमा कृषि भीर सिचाई मंत्री यह बताने की श्रुपा करेंगे कि :

- (क) केन्द्रीय सरकार द्वारा बेतवा बोर्ड के गठन के बाद इसकी कितनो बैठके हुई और ये बैठके किस-किस तारीख को तथा किस किस स्थान पर हुई ;
- (ख) इन बैठकों में क्या निर्णय किए नए ब्रीट क्या इन में से किन्हीं निर्णयों के बारे में कोई कार्यवाही शुरू की गई है ब्रीट
- (ग) मध्य प्रदेश में ऐसी कितनी और कौन-कौन सी सिंचाई योजनाओं पर निर्माण-कार्य हो रहा है जिसके लिए केन्द्रीय सरकार ने धनराशि दी है ?

कृषि और सिंखाई मंत्री (औ प्रकाश सिंह बादम) (क) बेसवा नदी बोर्ड 25 अकतूबर, 1976 से गठित किया गया है । बोर्ड के गठन के बाद उसकी कोई बैठक आयोजित करना संभव नहीं हुआ है । तथापि केन्द्रीय कृषि और सिचाई मंत्री की अध्यक्षता में 12 सितम्बर, 1976 को नई दिल्ली में बोर्ड के सदस्यों की एक बैठक हुई थी ।

- ' (ख) उपर्युक्त बैठक में लिए गए, 'निर्णय संलग्न विवरण में दिए गए हैं। इन निर्णयों पर स्रावश्यक कार्रवाई शुरू कर दी गई है।
- (ग) सिंचाई राज्य विषय है और सिंचाई परियोजनाएं राज्य सरकारों द्वारा कार्यान्वित की जाती हैं। केन्द्रीय सहायता समूची योजना के लिए ब्लाक ऋणों और अनुदानों के रूप मे दी जाती हैं तथा इस सहायता का किसी विशिष्ट स्कीम या विकास क्षेत्र से संबंध नहीं होता ।

विवरण

(1) 17-8-76 को नई दिल्ली में केन्द्रीय कृषि ग्रीर सिंचाई मंदी की ग्रध्यक्षता में हुई बैठक में उत्तर प्रदेश धौर मध्य घडेश के मुख्य मंतियों के बीच जिल्हार से विद्युत् के उत्पादन श्रीर उसकी लागत तथा विद्युत् का 50:50 के अनुपात में बंटवारा करने के संबंध में तथा इन दोनों राज्यों के बीज माताटीला में उत्पादित अतिरिक्त विद्युत् के 50:50 के अनुपात में बटवारे के बारे में जो सहमति हुई थी, उसकी अभिपृष्टि की गई।

- (2) उत्तर प्रदेश द्वारा पहले तैयार की गई राजघाट बांध परियोजना को, उद्भुर्युक्त सहमृति, को ध्यान, में रखते हुए 6 महीने की अविध में संशोधित किया जाए।
- (3) वेतवा नदी बोर्ड म्रधिनियम के ग्रधीन जो कार्यकारी समिति गठित की जानी है उसका गठन किस प्रकार किया जाएगा, इसका ग्रनुमोदन किया गया।
- (4) यह निर्णय लिया गया कि बेतवा नदी गोर्ड का मुख्यालय झांसी में होना चाहिए ग्रीर केन्द्र तथा राज्यों के बीच सम्पर्क बनाए रखने के लिए बोर्ड का एक सम्पर्क कार्यालय नई दिल्ली में स्थापित किया जाना चाहिए।
- (5) परियोजना के मुख्य इंजीनियुर ग्रौर बोर्ड के सचिव तथा वित्त सलाहकार के पदों के वेतनमान ग्रनुमोदित किए गए।
- (6) परियोजना कार्यों को शुरू करने के लिए झावध्यक कुछ परों के सृजन का अनुस्रोदन किया भया।
- (7) बेतवा नदी बोर्ड अधिनियम के अन्तर्गत अधिसूचित किए जाने वाले नियमो और विनियमों को तैयार करने के लिए एक समिति का गठन करना अनुमोदित किया गया।
- (8) सिंचाई भौर विद्युत उत्पादन के लिए जल छोड़ने के कार्य में समन्वय स्थापित करने के लिए उपमुक्त समय पर एक समन्वय समिति का गठन करना अनुसोदित किया गया।

Pennsition in Turkman Gate Area, in Delhi

- 151. SHRI K. A. RAJAN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:
- (a) whether in April 1976 houses were demolished in Turkman Gate area of Delhi;
- (b) if so, when and by whom the decision was taken to undertake demolition of these houses; and under what provision of law;
- (c) whether police help and help of Border Security Force and others were sought and taken for this purpose by D.D.A.; and
- (d) whether there was firing, if so, the number of people died; and who gave the order for firing?
- THE: MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.
- (b) As per records available with the D.D.A., the decision is seen to have been taken at the highest level of DDA and Delhi Administration in April, 1976.
 - (c) Yes, Sir.
- (d) Yes. According to Official reports 6 persons were killed. The following four officers gave order for firing at different sites:—
 - The Additional District Magisrate (Central).
 - 2. The Commandant, First Battalian.
 - 3. The Sub-Divisional Police Officer, Shahdara.
 - 4. The Sub-Divisional Magistrate, Kamla Market.

It may be mentioned that material on several aspects relating to the demolitions/firing in this area are also to be collected by the Fact Finding Committee appointed by Government.

Off take from F.C.I. stocks

- 152. SHRI K. A. RAJAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether the off-take from the F.C.I. stocks has come down recently to half of what it was at the same period last year; and
 - (b) if so, the reasons therefor?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) No, Sir. The average monthly off-take of foodgrains from F.C.I. stocks during the months of January to April, 1977 was about 7.80 lakh tonnes as compared to the average monthly off-take of 5.07 lakh tonnes during the same period of 1976.

(b) Does not arise.

Soil and Water Management in Ayacut, Kerala

- 153. SHRI K. A. RAJAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether a pilot project for soil and water Management in the Ayacuts of Kuttiyadi and Mavattupzha irrigation projects has been forwarded by the Kerala Government to the Union Government for its approval; and
- (b) if so, the Government's decision thereon?

- THE MINISTER OF AGRICUL-TURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) Yes, Sir.
- (b) Since Kuttiyadi and Mavattupuzha Irrigation Projects have not been taken up for integrated Command Area Development during the Fifth Five Year Plan, the pilot projects have not been sanctioned.

Storage Capacity for Foodgrains

- 154. SHRI S. R. DAMANI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) the storage capacity constructed so far for storing procured foodgrains, State-wise:
- (b) the quantity of foodgrains stored in the open and for how long they are lying at various places; and
- (c) the constructions on hand and proposals for new capacity?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) A statement is attached.

- (b) The foodgrains stored in open by FCI are to the extent of 54.56 lakh tonnes and by CWC 3.67 lakh tonnes. These stocks have been stored approximately for periods ranging upto 1-1/2 years.
- (c) The programme of construction of additional capacity during the current year is 17.94 lakh tonnes by FCI and about 5 lakh tonnes by CWC. Buffer storage godowns to the extent of 3.2 million tonnes capacity are proposed to be built in the near future with the assistance of the World Bank.

Statement

Statement showing constructed storage capacity as on 1-4-1977

(In 'ooo tonnes)

			F.C.I.	C. W .	C.*	S₩C*	State Govts.
S1. No.	Name of State	Godowns	Plinths	Godowas	Plinths	Godowns	Godowns@
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
ı.	And ra Pradesh .	284.53	91 ·69	379 · 02	210 · 18	72 · 12	56.80
2.	Assam	140 · 80		24·10	_	35 · 03	19·80-
3.	Bihar	274·30	20.00	23 · 40	41 .00	7.90	11.60
4.	Gujarat .	165 ·08	45 .03	98 · 07	17.00	33 · 62	170 88
5.	Haryana	281 -64	79 · 73	55.90	_	108 · 60	124 -89
6.	Himachal Pradesh	_	_	_	_	_	8.97
7.	Jammu & Kashmir	10.00	22 · 50		_	_	75.04
8.	Karnataka	74.00	21.00	58 · 24	4.00	82 · 70	31.58
9.	Kerala .	279 · 48	34 · 00	15.16	_	31 ·43	37 · 62-
10.	Madhya Pradesh .	362·90	136 · 82	58 .00	-	128 ·01	85 · 13
ıı.	Maharashtra .	790 · 80	173 30	64 20	2.50	100 · 79	569 · 59
12.	NEF Region	10.50	_	-		-	17 · 50
13.	Meghalaya	_	_	 -		1 .60	Nil
14:	Nagaland		_	5.00	<u> </u>	_	3.84

				- 1 v	(1)			
1	2.		3	4	ं <u>5</u> ो ः	6 :	7	8
15.	Grissa .		97 -86	12 80.	24:50		6 · 63	40 97
16.	Punjab .		1044 29	409 · 31	. 88 ;00	_	165 · 83	127 · 16
17.	Rajasthan		309 · 00	341 .00	51 40	8 .00	122 - 50	_
18.	Tamil Nadu	•	279 76	67 08	282 36	128.50	85 - 93	42·7I
19.	Тгірига	. *	· · · ·	೦ ៖	المسا	· ~—	<u>·</u>	31 54
20.	Uttar Pradesh		794 [.] 94	25I ·29	89.15	51 50	109 · 78	84 91
21.	West Bengal .		491 -45	_	7.00	_	13 ·60	269 · 26
22.	Union Territories	•	165.77	47 :44 🗄	35 +00 (4.00	←	59 32
	Total .		5857 10	1852.99	1358 · 50	474 · 18	1106.07	1869 · 11

^{*} Storage space with CWC and SWCs is not only for foodgrain storage but for general Warehousing also.

Offtake from foodgrains buffer stock

155. SHRI S. R. DAMANI: Will the minister of AGRICULTURE AND IRRIGATION be pleased to state:

- (a) the average monthly offtake during 1976-77 from foodgrains buffer stock and how does it compare with that of the two previous years;
- (b) the releases made in the year to State Governments and what is the expected demand from each State in the current year; and
- (c) the changes, if any, in the procurement operations since the beginning of this year both for wheat and paddy?

THE MINISTER OF AGRICUL-TURE, AND IRRIGATION (SHRI PRAKASH SINGH BADAL). (a) The average monthly offtake of foodgrains through the public distribution system during 1976-77 was 8.47 lake tonness as compared to 8.36 and 9.26

- lakh tonnes during 1975-76 and 1974-75 respectively.
- (b) A quantity of 72.7 lakh tonnes of foodgrains was released to the States from the Central pool during the year 1976-77. Details are given - in the statement enclosed. The requirement of foodgrains of the State Governments and Union Territory Administrations depends upon the variety of factors such as the availability position of foodgrains in the open market, the stocks available with them, the offtake during the earlier months from the public distribution system and other relevant factors and is reviewed from time to time in consultation with the State Governments and Union Territory Administrations concerned. In view of this it is not possible to indicate the annual - expected demand of foodgrains in the current year at this stage.
- (c) In accordince with the new pricing and procurement policy for rabi cereals for 1977-78 season, the procurement of wheat is mainly in the nature of support operations and the

[@]Latest figures as available for different periods ranging from 1973 to 1977.

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State Governments/U.T. Administrations have been advised to withdraw compulsory levy order either on the producer or on the trade. In respect of paddy no changes are envisaged in the procurement operations in the current Kharif Marketing Season, 1976-77 (from November, 1976 to October, 1977). This question will be considered at the time of formulating the kharif policy for the next marketing season which will be applicable from 1st November, 1977.

Statement

Quantity of foodgrains released to each State/Union territory during . 1979-77.

(In'ooo tonnes)

.Sl. No. State		of gr re fr	iantity food- rains leased rom Central
I 2		3	
1. Andhra Pradesh .			133
2. Assam			202
3. Bihar .	•		103
4. Gujarat · ·	•	•	104
5. Haryana	•	•	54
6. Himachal Pradesh	. •		12
7. Jammu & Kashmir	٠.)	227
8. Karnataka · ·	•	•	227
9. Kerala	٠,٠٠	•	1263
10. Madhya Pradesh ·		<i></i>	· 7 9
11. Maharashtra •	·	•	1349
12. Manipur ·	•,	•	6
13. Meghalaya	•	•	62
-			

<u>* </u>	
I 2	3
14. Negaland · · ·	21
15. Orissa	143
16. Punjab	171
17. Rajasthan · ·	52
18. Sikkim	14
19. Tamil Nadu	535
20. Tripura	. 24
21. Uttar Pradesh	224
22. West Bengal · · ·	1536
23. A & N Islands · ·	11
- 24. Arunachal Pradesh	15
25. Chandigarh	
26. D & N Haveli · · ·	_
. 27. Delhi	538
28. Goa, Daman & Diu	61
29. Lakshadweep 1	3
30. Mizoram · · · ·	28
31. Pondicherry	5
TOTAL	7266

Demand and Import of Fertilizer

156. SHRI S. R. DAMANI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

- (a) the expected demand for fertilizers in the current year and how does it compare with actual consumption during the last two years;
- (b) how much fertilizer needs to be imported to meet full requirements and how do prices of indigenous and imported fertilizers compare; and
- (timely supply of fertiliser to the farmers?

THE MINISTER OF AGRICUL-TURE AND IRRIGATION (SHRI PRAKASH SINGH BADAL): (a) fertilisers requirements of during 1977-78 have been estimated at 42.71 lakh tonnes of nutrients. During 1976-77 the actual consumption was to the tune of about 34.02 lakh tonnes and during 1975-76 the consumption was 28.94 lakh tonnes. The increase in consumption during 1976-77 over the previous year was 17.6 per cent and during 1975-76 over the previous year was 12.5 per cent.

(b) It is not in the public interest to disclose the quantum of fertilisers that are likely to be imported during the current year, or the comparative prices apart from the fact that prices in the international market vary according to demand and availability situation.

The maximum prices of Urea, Ammonium Sulphate and Calcium Ammonium Nitrate are statutorily controlled and they are same for both imported and indigenous fertilisers of these three types. Muriate of Potash and Sulphate of Potash are not available in the country and as such the entire requirements of these two types of fertilisers are met by import. Similarly the entire requirement of Single Super Phosphate is met by indigenous industry. Regarding complexes, there is no difference in respect of indigenous and imported NPK Regarding the (15-15-15).grades, a statement is enclosed.

(c) In order to ensure timely supply of fertilisers to the farmers, demands are assessed in zonal conferences in consultation with State Governments and manufacturers well in advance and on the basis of the assessment, supply plan is prepared in respect of each state and this plan is monitored every month. If there is any difficulty or shortfall in supply, the same is met by the imported fertiliser stocked in more than 600 places all over the country.

Statement

Comparative Statement of Sale Prices of Important Comparable Grades of Imported and Indigenous Varieties of Fertiliers

	, ,,,,,,,	
Name of Fertiliser	Sale price of imported variety	Sale price of indige- nous variety
Urea (46% N)	1650	1650
Ammonium Sulphate (50 kg. packing) AMMONIUM NITE PHOSPHATE:	935	935
20-20-0	1590 F.A.C. F. C .I.	T. 1845 1760
24-24-0 NPKS 15-15-15 17-17-17	2045 M.F.L. I.F.F.C.O. 1520 1810	2045 2080 1520 1810
14-28-14	1855	1950

Acceptance of 10+2+3 System Education by States

157. SHRI S. R. DAMANI:

SHRI R. KOLANTHAIVELU: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

- (a) whether the new scheme of 10+2+3 education has been accepted as a uniform policy by all the States;
- (b) the States which have not accepted and the reasons thereof; and
- (c) how this new system is going to improve the educational pattern both from the point of view of teachers and the students?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b). Yes Sir, the new pattern of 10+2+3 has been accepted, in principle, for adoption by all the States. However, the present government is reviewing this scheme.

- (c) The improvement would be the following:—
 - (i) a comprehensive general education being imparted to students who would complete their high school by

- ensuring that they do learn all subjects including Science and Mathematics;
- (ii) the education would be oriented to work and productivity instead of being purely academic;
- (iii) to povide for a system whereby those who would not expect to pursue university education can take the twoyear higher secondary course and be enabled to be employed or self-employed;
- (iv) in the educational system, upto the higher secondary to lay emphasis on subjects which would be of benefit to students taking into consideration environment;
- (v) the general standard of education at all levels up to the first degree in the universities would be levelled up so as to comparable with international standard;
- (vi) consequently the quality of the teachers would vastly improve as they would have to be trained for this purpose and the required teaching material etc. would also have to be improved.

Proposal to re-name of road after late Shri Kamaraj in New Delhi

158. SHRI K. T. KOSALRAM: Will the Minister of WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION be pleased to state whether Government have under consideration any proposal to re-name any of the roads in New Delhi after the late Shri Kamaraj?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): No, Sir. No such proposal is under consideration.

Master Plan for Irrigation

- 159. SHRI K. T. KOSALRAM: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether a Committee was appointed by the Government of India composed of Chief Engineer (Irrigation) Central Water Commission, Chief Engineers of Governments of Tamil Nadu and Kerala for drawing up a Blue Print for the implementation of the Report on the Irrigation Commission 1972 recommendations for diverting the West flowing surplus water from Western Ghats to Tamil Nadu and if so, whether the Committee has started functioning and the progress made by the Committee;
- (b) the action taken on the representations made by the Member of Parliament in the matter on 5th and the 7th April, 1977; and
- (c) whether the Kerala Government have prepared the Master Plan for harnessing this water in which the availability of surplus water is estimated at 1000 T.M.C. capable of irrigating 1.2 million hectares of land?

THE MINISTER OF AGRICUL-TURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) A technical Committee consisting of a Member of the Central Water Commission as Chairman and the Chief Engineers of Kerala, Karnataka and Tamil Nadu as members has been constituted to study the feasibility of eastward diversion of the surplus waters of west flowing rivers of Kerala and Karnataka. The mittee has not yet started working as the concurrence of the Government of Kerala to the terms of reference of this Committee is awaited.

(b) A letter dated 7th April, 1977 was received from the Hon'ble Member of Parliament. A reply was sent to the Hon'ble Member of Parliament

on 13th May, 1977 indicating the position.

(c) According to Kerala Government, their Master Plan does not indicate surplus of 1000 T.M.C. of water.

Implementation of 10+2+3 System of Education in States

160. SHRI P. G. MAVALANKAR: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

- (a) the number and names of the State_S and Union Territories where the new pattern of 10+2+3 is already implemented;
- gains already obtained on this score;
- (c) the Governmental financial grants and other form of such assistance provided during the years 1975, 1976 and 1977, State and Territory wise;
- (d) whether Government propose to implement the said pattern all over the country and if so, by what deadline and how; and
 - (e) if not, why not?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) According to available information, eleven States and eight Union Territories have already finiplemented the new pattern of 10+2+3. These are:

- 1 Andhra Pradesh
- 2. Assam
- 3. Guiarat
- 4. Jammu & Kashmir
- 5. Karnataka

- 6. Kerala
- 7. Maharashtra
- 8. Sikkim
- 9. Tamil Nadu
- 10. Tripura
- 11. West Bengal
- 12. Andaman & Nicobar Islands
- 13. Arunachal Pradesh
- 14. Chandigarh
- 15. Dadra & Nagar Haveli
- 16. Delhi
- 17. Goa, Daman and Diu
- 18. Lakshadweep
- 19. Pondicherry.
- (b) It is too early to assess the practical gains of the new system as such gains can be assessed only after the products of +2 stage are thrown into the World of work.
- (c) Apart from the financial outlays provided for the change over by the Planning Commission in the Annual State Plans, the Central Government released grants-in-aid amounting to Rs. 1,30,000 ito the States of Assam, Karnataka, Sikkim and Tripura for the conduct of District Vocational Surveys during 1976-77. The break up is given as under:

Assam Rs. 40,000
Karnataka Rs. 60,000
Sikkim Rs. 20,000
Tripura Rs. 10,000
1,30,000

(d) and (e). The said pattern had been commended to the States for adoption. But the feeling of compulsion by the centre is no longer true. Each State will be expected to take its own decision keeping in view its financial material and human resources and other factors.

Housing Schemes

- 161. SHRI P. G. MAVALANKAR:
 Will the Minister of WORKS AND
 HOUSING AND SUPPLY AND
 REHABILITATION be pleased to
 state:
 - (a) whether Government are aware that many housing schemes in several parts of the country and particularly in the urban agglomerations in Gujarat, are at a standstill on account of the severe practical and legal handicaps faced by the private and public construction agencies; and
 - (b) if so, steps being taken by the Government to urgently correct and improve the situation?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION, (SHRI SIKANDAR BAKHT): (a) and (b) Immediately after the enactment of the Urban LAND (Ceiling & Regulation) Act, 1976, there was uncertainty about sanctioning of building plans and there was a stackening in the building activity in some of the States, including Gujarat. The matter was amined and guidelines were issued for sanctioning plans for buildings on vacant land within the ceiling limit and also in cases where the extent of vacant land was in excess of the ceiling limit. Subsequently the State Governments were also urged to ensure the proper implementation of the guidelines so that the genuine needs of citizens to construct or alter residential or non-residential building were met without violating the provisions of the Urban Land (Ceiling and Regulation) Act, 1976.

Former Ministers and Members of Parliament residing in Government Accommodation

- 162. SHRI P. G. MAVALANKAR: Will the Minister of WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION be pleased to state:
- (a) whether a very large number of Members of the Fifth Lek Sabha in-

- cluding many former Ministers have been still occupying the residential units made available to them at a subsidized rate during their Membership;
- (b) if so, whether the said persons are being requested to surrender the concessional rate accommodation; and
- (c) steps Government are taking to ensure such a surrender of residential places so that the said units are available to Members of the Sixth Lok Sabha?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) 102 Members of the 5th Lok Sabha, including 5 former Ministers, are still occupying Government residences.

- (b) Yes.
- (c) Eviction proceedings have been initiated against 96 Members of the 5th Lok Sabha and four former Ministers, who are still unauthorisedly occupying Government residences.

Policy regarding Procurement and Distribution of Wheat

- 163. SHRI P. G: MAVALANKAR: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether Government have formulated a new policy regarding procurement and distribution of wheat in the whole country;
- (b) if so, the salient features thereof; and
- (c) the results obtained in the first few weeks of the said policy and programme?
- THE MINISTER OF AGRICUL-TURE AND IRRIGATION (SHRI PRAKASH SINGH BADAL): (a) Yes, Sir.
- distribution policy for marketing year

1977-78 was announced by the Government on the 13th April, 1977. The salient features of the policy are as under:

- (i) The procurement price of wheat of fair average quality has been revised upwards from Rs. 105 to Rs. 110 per quintal for all varieties. All quantities offered for sale by the farmers at this price will be purchased by the Government.
- (ii) The issue price of wheat for stocks released from Central Pool for Public distribution system and for issue to the Roller Flour Mills for production of wheat products has been retained at Rs. 125 per quintal.
- (iii) All restrictions on movement of wheat from one State to another have been removed.
- (iv) Movement of wheat products will continue to be free throughout the country.
- (v) The ban on the purchase of wheat in the open market by the Roller Flour Mills would remain in force.
- (vi) The State Governments have been advised to discontinue levy on producers and traders and to procure wheat by way of price support.
- (vii) The incentive bonus scheme of wheat procurement has been discontinued.
- (viii) Procurement targets for wheat have not been fixed this year as the procurement operations will be by way of support and it is not feasible to estimate the extent to which support operations may be necessary.
- (c) A total quantity of 41.92 lakh tonnes of wheat has been procured as on 10th June, 1977.

Import of Milk Powder

- 164. SHRI P. RAJAGOPAL NAIDU: Will the Minister of AGRI-CULTURE AND IRRIGATION be pleased to state:
- (a) whether there is a gult in milk product factories in our country;
- (b) if so, the action taken to remove the gult; and
- (c) whether milk powder is being imported from other countries?

THE MINISTER OF AGRICUL-TURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) No Sir.

- (b) Does not arise.
- (c) At present, there is no commercial import of milk powder from any country. However, skim milk powder is being received under various aid programmes.

Sandalwood

165. SHRI P. RAJAGOPAL NAIDU: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

- (a) the States in which sandalwood is available in the country; and
- (b) whether the Government are trying to introduce this in other States?

THE MINISTER OF AGRICUL-TURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) Sandalwood is naturally available in Karnataka, Tamil Nadu and Kerala and also occurs sporadically in Maharashtra and Andhra Pradesh.

(b) The Government is trying to introduce Sandalwood in other States as well. The States in which trials have been undertaken are Andhra Pradesh, Maharashtra, Madhya Pradesh, U.P., Bihar, Orissa, Gujarat, Rajasthan and West Bengal.

विश्वविद्यालय अनुदान आयोग का पुनर्गठन

166 डा॰ रामजी सिंह : वया शिक्षा, समाज कल्याज श्रौर संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या विश्वविद्यालय ग्रनुदान ग्रायोग को पुनर्गठित करने का विचार है ग्रौर यदि हां, तो पुनर्गठन कार्य कब तक पूरा हो जाएगा; ग्रौर
- (ख) क्या विश्वविद्यालय ग्रनुदान आयोग ने आपातकाल के दौरान निवियों का किसी मनमाने ढंग से वितरण किया है और यदि हां, तो वया सरकार ने इस बारे में ग्रभी तक कोई जांच कराई है ग्रथवा कराने का विचार है?

शिक्षा, समाज कल्याण तथा संस्कृति
मंत्री (डा॰ प्रताप चन्द्र चन्दर): (क)
विश्वविद्यालय प्रनुदान ग्रायोग की
कार्य प्रणाली का पुनरीक्षण करने के
लिए ग्रगस्त, 1974 में केन्द्र सरकार ने
एक समिति नियुक्त की थी तथा इसने
ग्रपनी रिपोर्ट फरवरी, 1977 में प्रस्तुत
की । ग्रन्य बातों के साथ-साथ समिति ने
ग्रायोग के पुनर्गठन के बारे में भी सिफारिशें की हैं। समिति की सिफारिशें की
जान की जा रही है।

(ख) विश्वविद्यालय अनुदान आयोग द्वारा भेजी गई सूचना के अनुसार वह निर्घारित मानदंडों तथा प्रिक्र्या के अनुसार निर्घारा सं वीकृत करता है, न कि मनमाने ढंग से। यदि आयोग का कोई विशेष मनमाना कार्य सरकार के अध्ययन में लाया जाएगा तो उस पर कार्रवाई की जायगी।

Demands of Y.M.C.A. Institute of Engineering students

167. SHRI DHARMA VIR VASISHT: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

- (a) the nature of demands put forth by the striking students of the Y.M.C.A. Institute of Engineering, Faridabad (Haryana); and
- (b) the steps if any proposed or taken by the Government to meet the demands?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) The students have demanded that this Institute should be converted into a degree college in place of the four-year Diploma course run at present.

(b) Discussions are being held between the officials of the Central Government, state Government and a representative of the management and it will take some time to take a final decision.

Hunger strike by Delhi University and College Karamchari Sangh

168. SHRI P. K. DEO: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state.

- (a) whether Government are aware of the fact that some members of the Delhi University and College Karamchari Sangh have started an indefinite hunger strike for securing redressal of various grievances but primarily for the reinstatement of those employees whose services had been terminated or who were suspended during the Emergency; and
- (b) if so, what action Government has taken in this regard?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b). Yes, Sir. An

agreement having been reached between the University authorities and the Union, the latter withdrew the strike on 27-5-1977.

Scheme for conservation of hilly catchment area

169. SHRI P. K. DEO: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

- (a) whether any schemes for conservation of the hilly catchment areas have been prepared by the Government; and
- (b) if so, particulars of those hilly catchment areas?
- THE MINISTER OF AGRICUL-FURE AND IRRIGATION (SHRI PRAKASH SINGH BADAL): (a) Yes, Sir.

A Centrally sponsored forestry scheme "Integrated Soil and Water Conservation in Himalayan Region" is proposed to be implemented from 1977-78.

(b) For the present it will be implemented in the States of Himachal Pradesh, Uttar Pradesh, West Bengal, Sikkim and Union Territory of Mizoram, in the hilly catchments of Beas, Sutlej, Giri-Bata, Ganga and its tributories, Jamuna and its tributories, Teesta and Barak.

Reports on Aligarh Massim University Act

170. SHRI P. K. DEO: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether the Chatterji Committee, the Beg Committee and the Joint Committee have submitted their reports on the Aligarh Muslim University Act; and

(b) if so, salient features thereof and reaction of the Government ef India in this regard?

THE MINISTER OF SEDUCATION. SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER): (a) The Chatterji Committee was appointed by the Executive Council of the Aligarh Muslim University in December, 1959 and it submitted its Report to the University on 31st December, 1960. The Beg Committee was neither appointed by the Government nor by the University nor was report submitted to the Government. A joint Committee consisting of representatives of the Teachers, Students, the Old Boys and the non-teaching staff of the Aligarh Muslim University was appointed by the Vice Chanceller of the University, at the instance of the Executive Council for formulating amendments to the Aligarh Muslim University Act. The recommendations of this Committee have been sent by the Vice-Chancellor to this Ministry in the last week of April, 1977.

(b) The salient features of the Report of the Chatterji Committee and the Joint Committee in so far as the relate to the amendment of Aligarh Muslim University Act and the reaction of the Government thereon are as follows:—

I. Chatterji Committee:

- (i) Increase in the representation of the junior teaching staff on the Court from 3 to 5.
- (ii) Reconstitution of the Executive Council by dropping the Pro-Vice-Chancellor and the Proctor, increasing the representation of the Deans from 3 to 7 and reducing the representation of the Principals from 3 to 1.
- (iii) Adoption of Delhi University pattern for selection of Vice-Chancellor with the modification that the Selection Committee may indicate its order

of preference among the names included in the panel.

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- (iv) Appointment of experts on the various Selection Committees for teaching posts from the panel to be maintained by the University Grants Commission.
- (v) Provision of a Selection Committee for non-taaching posts.
- (vi) Abolition of the post of Pro-Vice-Chancellor,
- (vii) Provision for the post of Finance Officer in addition to Honorary Treasurer.

The Aligarh Muslim University Act was amended in 1972 largely on the basis of the recommendations of the Gajendragadkar Committee on the Governance of Universities, which submitted its Report in July, 1971. The recommendations made by the Chatterji Committee were, however, kept in view when the Act was amended in 1972.

II. Joint Committee

- (i) Change in the definition of the term "University" as meaning "the Aligarh Muslim University established by the Muslims of India."
- (ii) The change in the powers of the University so as to provide that the University shall promote primarily the educational and cultural advancement of Muslims of India.
- (iii) Appointment of the Chancellor and Pro-Vice-Chancellor through election by the Court instead of the present provision of appointment by the Visitor
- (iv) Modification of the provisions regarding establishment of the Students' Council, Students' Union or Association of Teachers, academic staff or other employees of the University.

- (v) Making the Court a more representative body with larger participation in Statutemaking and policy formulation
- (vi) Provision for the post of Honorary Treasurer, to be elected by the Court, in addition to the existing post of Finance Officer.
- (vii) Substitution of the present system of appointment of Vice-Chancellor by that prevalent in 1951.
- (viii) Substitution of the principle of election by the system of proportional representation by means of single transferable vote by simple majority.

The above recommendations are being examined.

कुछ सरकारी कार्यालयों को दिल्ली से बाहर भेजा जाना

- 171. श्री उन्नसेन : क्या निर्माण श्रीर श्रावास तथा पूर्ति श्रीर पुनर्वास मंत्री यह बताने की क्या करेंगे कि:
- (क) क्या केन्द्र सरकार श्रपने कुछ कार्यालय दिल्ली से बाहर भेजने पर विचार कर रही है: ग्रौर
- (ख) यदि हां, तो तत्संबंधी ब्यौरां क्या है झौर क्या इन कार्यालयों को बाहर भेजने के संबंध में कोई नीतियां या माप-दण्ड निर्धारित किया गया है?

निर्माण श्रीर श्रावास तथा पूर्ति श्रीर पनर्वास मंत्री (श्री सिकन्दर बस्त)

- (क) जी, हां।
- (ख) इनके ब्यौरे की जांच की जा^क रही है।

बीख उत्पादन

172 श्री उग्नसेन: क्या कृषि श्रौर सिंचाई मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या राष्ट्रीय बीज निगम देश की बीज आवश्यकता पूरा करने की स्थिति में नहीं है यदि हां, तो इस समय निगम की बीज उत्पादन क्षमता कितनी है और यह देश की मांग को कितनी सीमा तक पूरा कर रहा है;
- (ख) क्या निगम ने विश्व बैंक के सहयोग से देश को उन्नत किस्म के बीजों के मामले में म्नात्मनिर्भर बनाने का एक विस्तृत कार्यक्रम तैयार किया है ग्रीर यदि हां, तो तत्संबंधी तथ्य क्या हैं; ग्रीर
- (ग) राष्ट्रीय बीज निगम के कार्यों का मूल्यांकन कर उसे संतोषजनक रूप प्रदान करने के लिए सरकार क्या कदम उठा रही है?

कृषि श्रीर सिंचाई मंत्री (श्री प्रकाश सिंह बादल) :

(क) देश की बीज संबंधी स्रावश्यक-ताश्रों में प्रजनक बीच, श्राधारी बीज, प्रमाणित बीज श्रीर किसानों द्वारा स्वयं संवधित तथा प्रयोग में लाए गये बीच शामिल हैं। देश की बीज संबंधी कूल ग्रावश्यकता को, उत्पादक, कृषि विश्व-विद्यालयों जैसी कई एजेन्सियों ग्रीर राष्ट्रीय बीज निगम, तराई विकास निगम, भारतीय राज्य फार्म निगम सरकारी बीज फार्म, राज्य बीज निगम जैसे बीज उत्पादक एजेन्सियों तथा गैर-सरकारी बीज उत्पादक मिलकर संयक्त रूप से पूरा करते हैं। राष्ट्रीय बीज निगम राष्ट्रीय महत्व के बोजों की किस्में पैदा करता है। स्थानीय कि.मों के बीज ग्रामतौर पर भ्रन्य एजेन्सियां पैदा करती है।

वर्ष 1974-73 के दौरान रष्ट्रीय बीज निगम में 5 मुख्य धान्य फसलों अर्थात् गेहुं, धान, मक्का ज्वार और बाजरे के 69,500 मीटरी टन बीजों का उत्पा दन किया ।

- (ख) भारत सरकार, राज्य सरकारों श्रीर राष्ट्रीय बीज निगम की सहायता से देश की बढिया किस्म की बीजों की मावश्यकता को पूरा करने का एक कार्य-कम तैयार करने ग्रौर उसे कियान्वित करने के कार्य में व्यस्त है। इस कार्यक्रम में प्रजनक बीजों, स्राधारी बीजों सौर प्रमाणित बीजों का पर्याप्त उत्पादन करना ग्रौर उसके लिए ग्रवेक्षित सुविधायें प्रदान करना, बहुविक्ष बीज उत्पादन शुरू करने के लिए राज्य बीज निगम की स्थापना करना, राज्यों में स्वतंत्र क्वालिटी कंटोल एजेन्सियों की स्थापना, राष्ट्रीय बीज निगम द्वारा समन्वित ग्रंतर्राज्जीय विपणन करना, ग्रपर्याप्त सप्लाई के वर्षों में कमी को पूरा करने के लिए राष्ट्रीय स्तर पर बीजों के सुरक्षित भण्डार बनाना श्रौर वनस्पतियों के प्रजनक ग्रौर ग्राधारी बीजों के उत्पादन में स्रनुसंधान स्रौर परिक्षणों का ग्रायोजन करने पर विचार किया गया है। विश्व बैंक ने इस कार्यक्रम के लिए काफी निधि देने की स्वीकृति दी है।
 - (ग) सरकार निगम के कार्यों का निरीक्षण करती है जिससे कि यह सुनिश्चित किया जा सके कि निगम बीज उत्पादन के राष्ट्रीय कार्यक्रम में संतोषजनक ढंग से अपना योगदान दे रहा है।

Per acre yield in India and in each State

- 173. SHRI B. C. KAMBLE: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) average annual yield per acre in India as a whole and in each State during the last three years; and
- (b) steps Government propose to take in increasing agricultural production in India?

THE MINISTER OF AGRICUL-TURE AND IRRIGATION (SHRI PRAKASH SINGH BADAL): (a) Statements I and II (a) to (e) giving the required information on average yield per hectare are laid on the Table of the House. [Placed in Library. See No. LT-303/77].

(b) In the sphere of agriculture. substantial increase in the production of foodgrains as also commercial crops are sought to be achieved during the Fifth Plan period through expansion of the cropped area, extension of irrigation facilities and improvement in crop yields. For achieving the targetted growth in crop yields, steps taken by Government include intensification of problem-oriented research, strengthening of agricultural extension administration, expansion of the programme of multiplication and distribution of certified seeds expansion in the area under high-yielding varieties, increase in the consumption of chemical fertilizers and improvement in the efficiency of fertiliser use, judicious use of peseticides, water management and expansion in institutional credit. These measures are proposed to be intensified.

Central School at Bhagalpur

- 174. DR. RAMJI SINGH: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state.
- (a) whether the Government have dropped the idea of opening a Central School at Bhagalpur; and
- (b) if not, when it will be started and where?

THE MINISTER OF EDUCATION.
SOCIAL WELFARE AND CULTURE
(DR. PRATAP CHANDRA CHUNDER) (a) and (b). The opening of a
Central School in the campus of
Hhagalpur University has not been
dropped but is under consideration in
conjunction with the University authorities

Taking over of Patna University

- 175. DR. RAMJI SINGH: Will the Minister of EDUCATION SOCIAL WELFARE AND CULTURE be pleased to state:
- (a) whether the Government propose to take over Patna University into a Centrally administered University; and
- (b) if so, when it is proposed to be taken over?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER); (a) and (b). No such proposal is under consideration of the Government.

12.66 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS, REVIEW AND ANNUAL REPORTS

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): On behalf of Shri Prakash Singh Badal, I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub section (2) of section 63 of the Wild Life (Protection) Act, 1972:—
 - (i) The Assam Wild Life (Stock Declaration) Rules, 1977, published in Notification No. G.S.R. 34(E) in Gazette of India dated the 25th January, 1977.
 - (ti) The Assam Wild Life (Transactions and Taxidermy)
 Rules, 1977 published in
 Notification No. G.S.R. 35(E)
- in Gazette of India dated the 25th January, 1977.

- (iii) The Meghalaya Wild Life (Stock Declaration) Rules, 1977 published in Notification No. G.S.R. 154(E) in Gazette of India dated the 1st April, 1977.
- (iv) The Meghalaya Wild Life (Transactions and Taxidermy) Rules, 1977 published in Notflication No. G.S.R. 155(E) in Gazette of India dated the 1st April, 1977. [Placed in Library. See No. LT-268/77].
- (2) A copy of Notification No. G.S.R. 823(E) (Hindi and English versions) published in Gazette of India dated the 28th September, 1976, under subsection (3) of section 36 of the Insecticides Act, 1968. [Placed in Library. See No. LT-269/ 77].
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) (a) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi. for the year 1974-75. (b) Annual Report of the State Farms Corporation of India Limited. New Delhi, for the year 1974-75 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon. [Placed in library. See No. LT-270/ 77].
 - (ii) Annual Report of the Indian Dairy Corporation, Baroda, for the year 1975-76 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon. [Placed in library. See No. LT-271/77].

- (iii) (a) Review by the Government on the working of the National Seeds Corporation Limited, New Delhi, for the year ended 31st May, 1976. (b) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year ended 31st May, 1976 along with the Audited accounts and the Comments of the Comptroller and Auditor General thereon. [Placed in library. See No. LT-272/77].
 - (iv) (a) Review by the Government on the working of the Central Fisheries Corporation Limited, Howrah, for the year 1974-75.
 (b) Annual Report of the Central Fisheries Corporation Limited, Howrah for the year 1974-75 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.
 - (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (3) (iv) above. [Placed in Library. See No. LT-273/ 77].
 - (5) A copy of the Annual Report of the Tamil Nadu Forest Planta-Corporation Limited. tion Tiruchirapalli, for the year 1974-75 along with the Audited Accounts and the Comments of Comptroller and General thereon, under subsection (3) of section 619A of the Companies Act, 1956 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu. [Placed in Library. See No. LT-274/ 77].

- (6) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 35 of the Food Corporation Act, 1964:—
 - Annual Report of the Food Corporation of India for the year 1973-74 along with the Audited Accounts.
 - (ii) Annual Report of the Food Corporation of India for the year 1974-75 along with the Audited Accounts. [Placed in Library. See No. LT-275/77].

MADURAI CITY MUNICIPAL CORPORATION (AMDT.) ACT, 1977

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): I beg to lay on the Table a copy of the Madurai City Municipal Corporation (Amendment) Act, 1977 (President's Act No. 7 of 1977) (Hindi and English versions) published in Gazette of India dated the 28th April, 1977, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976. [Placed in Library. See No. LT-276/77].

Annual Reports, Audit Report and Annual Accounts

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI PRATAP CHANDRA CHUNDER): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and Euglish versions) of the Indian Council of Social Science Research, New Delhi, for the year 1975-76. [Placed in Library. See No. LT-277/ 77].
- (2) (i) A copy of the Audit Report (Hindi and English versions) on the accounts of the National Council of Educational Research and Training for the year 1974-75.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report. [Placed in Library. See No. LT-278/77].
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1975-76.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
 [Placed in Library. See No. LT-279/77].
- (4) A copy of the Annual Accounts of the University of Delhi for the year 1974-75 together with Audit Report thereon (Hindi and English versions). [Placed in Library. See No. LT-289/ 771.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 29 of the University of Hyderabad Act, 1974:—
 - (i) Certified Accounts of the Unversity of Hyderabad for the year 1974-75.
 - (ii) Certified Accounts of the University of Hyderabad for the year 1975-76. [Placed in Library. See No. LT-281/77].

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ANNUAL REPORTS AND APPROPRIATION ACCOUNTS

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): I beg to lay on the Table—

- (1) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
 - (i) Report of the Comptroller and Auditor General of India for the year 1975-76, Union Government (Civil) Revenue Receipts—Vol I—Indirect Taxes and Volume II—Direct Taxes.. [Placed in library. See No. LT-282/77].
 - (ii) Report of the Comptroller and Auditor General of India for the year 1975-76 Union Government (Railways). [Placed in library. See No. LT-283/77].
- (iii) Report of the Comptroller and Auditor General of India for the year 1975—Union Government (Commercial)—Part IV—Individual points of interest and a Resume of the Company Auditors' Reports. [Placed in library. See No. LT-284/77].
- (iv) Report of the Comptroller and Auditor General of India for the year 1976—Union Government (Commercial)—Part III—Neyveli Lignite Corporation Limited. [Placed in library. See No. LT-285/77].
- (2) A copy of Appropriation Accounts, Railways, for 1975-76, Part I—Review (Hindi and English versions).
- (5) A copy of Appropriation Accounts, Railways, for 1975-76, Part II—Detailed Appropriation Accounts (Hindi and English versions). [Placed in Library. See No. LT-286/77.
- (4) A copy of Block Accounts (including Capital statements compris-

- ing the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1975-76 (Hindi and English versions). [Placed in library. See No. LT-287/77].
 - (5) A copy of 'Economic Survey, 1976-77' (Hindi and English versions). [Placed in library. See No. LT-288/77].
 - (6) A copy of the Annual Report (Hindi and English versions) on the working of the Industrial and Commercial Undertakings of the Central Government for the year 1975-76 (Volumes I to III). [Placed in library. See No. LT-289/77].

12.01 hrs.

ASSENT TO BILLS

SECRETARY-GENERAL: Sir, I lay on the Table following two Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 7th April, 1977:—

- 1. The Finance Bill, 1977.
- 2. The Food Corporations (Amendment) Bill, 1977.
- Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following five Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 7th April, 1977:—
 - 1. The Petroleum Pipelines (Acquisition of Right of User in Land)
 Amendment Bill, 1977.
 - 2. The Prevention of Publication of Objectionable Matter (Repeal) Bill, 1977.
 - 3. The Parliamentary Proceedings (Protection of Publication) Bill, 1977.
 - 4. The Disputed Elections (Prime Minister and Speaker) Bill 1977.

5. The Caltex (Acquisition Shares of Caltex Oil Refining (India) Limited and of the Undertakings in India of Caltex (India) Limited] Bill, 1977.

SHRI VAYALAR RAVI (Chirayin-kil): Hear me for a minute, Sir.

MR. SPEAKER: My point is that it will continue. You will take only one minute; but every other Member will get in. No, please. I am now taking up Calling-Attention. I am on my on my legs now. Hear me at least before you do anything. You are not the only one here. There are a number of people. The moment I permit you to do that, everyone will get up. Where will it lead to? Can we then do anything in this House? Please tell me.

SHRI VAYALAR RAVI: There is a precedent in this House when Calling-Attention has been postponed for a discussion.

MR. SPEAKER: You have a right to ask for it, if the reply to the Calling Attention is not satisfactory; if the information is not properly given to you, you have a right to ask for a discussion and convince the Speaker at least and then have a discussion some time later. Absolutely no objection. But if you get up now, everybody gets up. What else can I do now?

SHRI VAYALAR RAVI: 26 people have died, Sir.

MR. SPEAKER: For instance, Mr. Qureshi was good enough to come to me about the atrocities and about 100 people getting injuries and houses being burnt. I immedately brought it to the notice of the Minister; and he is making a statement on the 15th. If something is brought to my notice, I can help you; I am here to help you. But if you get up every time, it will help only others in getting up.

SHRI B. P. MANDAL (Madhepura): I have given notice of an adjournment.

MR. SPEAKER: All notices are with me; but all cannot be taken up at the same time. You will have to

sit down now and wait tll I call you about your notice.

Now about the Calling-Attention.

Mr. Halder i_S not here. Mrs. Parvati Krishnan.

12.03 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE
REPORTED BURNING ALIVE OF HARLIANS
IN BELCHI VILLAGE OF BIHAR ON 27TH
MAY, 1977

SHRIMATI PARVATHI KRISHNAN (Coimbatore): I call the attention of the Minister of Home Affairs to the reported incident of 13 Harijans having been burnt alive and one shot dead in Belchi village of Patna district, Bihar on 27th May, 1977.

THE MINISTER OF HOME AF-FAIRS CHAUDHURI CHARAN SINGH): Sir, the unfortunate incident referred to by the Honourable Members has been widely reported in the Press as a case of atrocity on Harijans. According to the information received from the Government of Bihar, this was a case of a clash between two groups of hardened criminals having long standing rivalry. The incident took place on the 27th May, 1977 in which 8 Harijans and 3 non-Harijans were killed in a clash between rival groups and the bodies of the dead were burnt by an armed mob of 50 to 60 persons. A number of victims of this incident were involved in murders of members of the rival group led by Mahavir Mahto and Parsuram Dhanuk who are also well known hardened criminals involved in cases of murder and dacoity. These two groups have been attempting to eliminate one another and gain exclusive control of the of their operations and there have been several encounters between them in the past involving use of fire arms and murders.

According to the Government of Bihar, this incident has no caste, communal, agrarian or political overtones

and has nothing to do with atrocities on weaker sections of the society as reported in certain sections of the The State Government have Press. taken prompt action. The Commissioner and the DIG have visited the spot and a case under sections 148/ 149/302/201 IPC and section 27 of the Arms Act has been registered. Two police Officers have been suspended for alleged negligence. 19 accused persons have been taken into custody and the investigation is in progress. I may assure the House that no effort will be spared in taking firm action against those responsible for the heinous crime.

SHRIMATI PARVATHI KRISHNAN:

Sir, I am really amazed at the manner in which this incident is sought to be brushed aside as a long-standing warfare between two gangs. Sir, throughout the last few weeks, we have been seeing more than once, reports in the press of the manner in which harijans are being harassed and being tortured. In fact, even the Governor of Gujarat has stated in a meeting that though he has submitted reports, no action has been taken on them, no notice has been taken of them.

This is really amazing because we have a Government which says that it has come in order to restore democracy and freedom. Is it the freedom for the harijans to be harassed and tortured? Because I do not understand what sort of freedom is being given to whom. If it is a long-standing dispute, if it is a fact that it erupts from time to time, should dacoities be allowed to erupt like this? It is amazing.

I expected that the House would be taken into confidence and given more details than this. Why is it that the police reached there five to six hours after the first report was sent to the police? Why did they take five to six hours to reach the place where people have been first shot, then kerosene poured on them and then their bodies burnt? All sorts of reports are being given to us. This is really not paying

sufficient attention to the House and not taking the House into confidence. As far as the newspaper reports go, there has been no contradiction by those journalists and representatives who have been to the spot for finding out the truth, while there is discrepancy between the cooked-up reports of the Government and the reports that have been reaching us. That is why in all seriousness we have given this Calling Attention Notice in the hope that the Minister would give some grounds for us to feel that something effective is being done.

Therefore, I want to know whether the Government will set up a Commission, an impartial judicial commission of inquiry, to go into the whole incident so that the whole matter is thrashed out and such eye-wash reports from the Government side are not put before us.

CHAUDHURI CHARAN SINGH: Sir, I am really surprised at the statement of the hon. Member disputing my statement that it is a case of clash between two groups of hardened criminals. Because some of them happen to be harijans, it does not follow that it is a clash between caste Hindus and harijans on the ground of caste. Noth. ing of the kind. There have been several cases of clash between the two I will cite five cases groups before. just now. Sideswar Paswan, one of the deceased in this case, was involved in murder of one Basant Paswan, belonging to the gang of the accused. Sarveswar Paswan and two others, namely, Naval Paswan and Udai Paswan, were wanted in another police case for being involved in attacking Dhanpat Paswan of the rival group. Both the victims in this case were criminals who took the initiative in other cases.

Deceased Nawal Paswan and Uday Sonar had also been charge-sheeted in two different dacoity cases.

Accused Mahabir Mahto was responsible for the murder of Gopal Saran Singh, Sarpanch, during a dacoity.

Accused Parsuram Dhanuk is involved in the murder of one Devender Yadav.

Accused Mahabir Mahto and Parsuram Dhanuk have also been accused of other offences involving attempted murder and use of fire arms.

I think this narration should convince Hon. Members that it is not a case of members of one caste attacking members of another caste but it is a case of two groups.

This is clear from another aspect. Of the eleven people who have been murdered, three are Sonars, as I said in my original statement also, and out of the nine attackers, seven belong to the caste of Mahto, one is a Dhanuk and another a Dussar. So, it is not a case of clash between members of two castes at all, and there is nothing like a dispute, agrarian, political, communal or anything of that kind.

श्री कंदर लाल गुप्त (दिल्ली सदर) : म्रध्यक्ष महोदय, एक दर्शन तो वह है जो माननीय मंत्री महोदय ने स्टेटमेंट दिया है ग्रीर दूसरा दर्शन वह है जो समाचार-पत्नों में छपा है जिसमें यह कहा गया है कि इन दो गैंगों की लड़ाई में एक गैंग वह है जो पहले इन्दिरा ब्रिगेंड था भीर जिसने जयप्रकाश जी पर आक्रमण किया भ्रौर बाद में वह बन्द्रकधारी पार्टी में कन्वर्ट हो गया। इस गैंग ने दो बच्चों को बांधक ग्राग में फैंक दिया। इस तरह से दो गैंगों की लडाई में भी जो काइम हम्राहै वह ऐसा हुम्राहै कि दो बच्चों के हाथ-पैर बांधकर ब्राग में फैंक दिया गया ग्रीर वह जल गये। मंत्री महोदय ने जो स्टेटमेंट दिया है, उसमें लिखा है कि - स्टेट गवर्नमेंट हैं ज टेकन प्राम्प्ट एक्शन । मेरा मंत्री महोदय से कहना यह है कि क्या यह सही है कि स्टेट गवर्नमेंट ने प्राम्प्ट एक्शन नहीं लिया, क्योंकि जो पटवारी है उसको 17 मील

पैदल चलकर अगले दिन अपनी रिपाट लिखवानी पड़ी। जब पुलिस वहा पर ग्राई तो उसका व्हीकल भी खराब हो गया ग्रौर टूट गया जिसकी वजह से उसे भी 13 मील पैदल चलकर माना पडा। भ्रापने एस० ब्राई० भ्रीर ए०एस० माई० को सस्पैंड किया है। इस गांव में मई के महीने में भी इसी तरह से फायर हुआ है। में जानना चाहता हूं कि जो बड़े ग्रफसर हैं, उनके खिलाफ मंत्री महोदय ने एक्शन क्यों नहीं लिया? क्या सरकार ग्रब सेंट्ल एजेन्सी के जरिये से इसकी इन्क्वायरी करायेगी कि जो ग्रखबारों में दिया गया है वह कितने मायने में सही है और इन्दिरा बिगेड व बन्द्रकधारी पार्टी की इसमें कितनी इन्वाल्वमेंट हैं? ला एंड आर्डर में जो ये लोग इतने सौफिस्टीकेटेड ग्रौर सांइन्टि-फिक तरीके से गड़बड़ कर रहे हैं, उसी तरह से सरकार पुलिस को माडर्नाइज करने के लिये भ्रौर वैल-इक्विप्ड करने के लिये क्या कार्यवाही करेगी? क्या खोसला कमीशन की पूरी रिपोर्ट ग्रमल में नहीं ब्राई है श्रीर पहली सरकार ने इस पर कार्यवाही नहीं की श्रीर इसके लिये श्री यशवन्त राव चव्हाण जिम्मेदार हैं?

बोबरी बरण सिंह: माननीय सदस्य ने जो सभी कहा है उसमें मैं श्रीर किसी बात से सहमत नहीं हूं लेकिन बाद में जो एक वाक्य कहा गया कि माननीय चव्हाण साहब इसके लिये रिस्पौंसिबल हैं, इस बात से मैं सहमत हूं। देश में जो ला एंड श्रार्डर की स्थिति है, जो लोग 30 साल से सरकार में रहे हैं, वह इसके जिम्मेवार हैं, देश की डेस्टिनी उनके हाथ से रही है। मैं माननीय चव्हाण साहब से निवेदन करूंगा कि वह अपनी जिम्मेदारी से भागने की कोशिश न करें।

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श्री यज्ञवन्तराव अन्हांण (सतारा): श्राप भी जिस्मेदारी से भाग रहे हैं।

चौचरी चरण सिंह : उत्तर प्रदेश में ऐसे कांड नहीं होते। मेरे 12 साल वहां ठहरने के दौरान भी नहीं हुए।..(अयवधान)

जहां तक सी बी आई के तहकीकात की आवश्यकता की बात है वह मैं जरूरी नहीं समझता हूं। इन्वेस्टिगेशन बहुत अच्छा चल रहा है। आफिसमं उस से सतुष्ट हैं। अगर बाद में गवर्नमेंट आफ इंडिया ने आवश्यकता समझी तो हमें सी बी आई के सुपुर्द करने में कोई हिचिकचाहट नहीं शे। लेकिन इसकी जरूरत नहीं है। सी बी आई के सुपुर्द करने में कोई हिचिकचाहट नहीं है। सी बी आई के सुपुर्द करने में हमें कोई हिचिकचाहट नहीं थी, लेकिन गवर्नमेंट इस की जरूरत महसूस नहीं करती।

एक बात याप ने कही कि क्या पुलिस को माडनीइज वगैरह करने की कोशिश की जाएगी, तो यह तो ठीक है। यह हमारी कोशिश है और बराबर रहेगी। लेकिन बहु कोई एक दिन या 6 महीने का काम नहीं है। इस में फंड्स वगैरह की ग्रावश्यकता होगी और ट्रेनिंग वगैरह के कोर्सेज तय करने होंगे। कुछ लोगों को बाहर भी भेजना पड़ेगा। कुछ हमारे ऐसे ग्राफिसर्स है जिन को बाहर का भी तजुर्बा है। एफ बी ग्राई और स्काटलैंड यार्ड वगैरह का तजुर्बा उन को है। माडनीइजेशन ग्रीर सुधार की बात जैसे हर डिपार्टमेंट ग्रीर हर गवनमेंट के सामने है वैसे ही पुलिस के सबंध में भी है।

SHRI B. P. MANDAL (Madhepura): Sir, I have been notice of an important matter.....

MR. SPEAKER: You are a senior Member, you should know the rules. Unless the Speaker admits it, it does not come before the House. So, nobody should get up like this. If you will raise it here, it will not be taken up. We will consider only one calling attention everyday. I have already

accepted two or three. Therefore, it will be considered.

SHRI B. P. MANDAL: This is a very important matter. 22 persons have been killed in Bihar.

MR. SPEAKER: You have wasted the time. If it is such an important matter, the Speaker has some sense of proportion. You should not get up like this. If you think, it is of such an importance you can come to me for a minute or two and we will discuss.

SHRI MOHD. SHAFI QURESHI (Anantnag). I would request the hon Minister that he should try to link up all the incidents that have happened in Kashmir over the last two months after Sheikh Abdullah's resignation from Chief Ministership. There was an attack by Sheikh Abdulla's men on a Girls' College in Anantnag. The girls were molested and property was burnt. Dr. Jagat Mohini was attacked by National Conference people. Her 8 teeth and jaws were broken. Yesterday on the National Highway, 20 houses have been burnt.

The hon. Home Minister should know that there is private which Sheikh Abdullah is financing. There are more than 5000 people who are being paid money by Sheikh Abdullah to indulge in goondaism. If this type of thing is allowed to continue in the State of Jammu and Kashmir I do not think there will be free and fair elections. The hon. Minister has promised that he will see that law and order is maintained in Kashmir. If this is the type of law and order which he wants to have in Kashmir, I do not know what is going to happen. (Interruptions).

MR. SPEAKER: The hon. Home Minister to make a statement.

12.21 hrs.

STATEMENT RE. REPORTED DEATH OF SOME PERSONS IN BIHAR AS A RESULT OF POLL CLASHES AND POLICE FIRING ON 10TH JUNE, 1977.

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): Sir, while the polling has been generally peaceful in rest of the country, the occurrence of a number of incidents on the first day of polling in Bihar or 10th of June is deplorable. I am also deeply grieved that persons have been killed in the course of these violent incidents.

From the reports so far received from the Bihar Government it is found that in the course of inter-party clashes fire arms, bombs and other lethal weapons were treely used. There were also attempts to capture polling booths. The administration intervened promptly and prevented interruption in the polling and foiled all attempts to capture the polling booths. Out of nearly 16,000 polling booths, re-polling has been recommended in only 3 cases by the authorities.

In the incidents reported on 10th of June, 20 persons lost their lives and about 40 were injured. figure of 20 includes an accidental death of an employee from a rifle of a Home Guard. The police opened fire on 9 occasions to prevent capturing of booths, loss of life and property and maintenance of law and order. These were at Thitkia (District Aurangabacı Kokarsa Bhagwanpur (District Gaya), Kerai (District Patna), Siani, Samaskurd and Pasando (District Monghyr), Laukahi and Pirahi (District Madhubani) and Ram Thadhi (District Santhal Parganas): How ever, these has been no report of any death or injury as a result of the above police firmgs.

The worst affected constituency was Goh which accounted for 4 serious incidents involving the death of 16 per-

sons. In Village Sagarpur, these was a violent clash in which fire arms and explosives were freely used resulting in 8 den'hs and injuries to 18 persons. In Village Jhitkia, there was a similar clash in which two persons were killed. In Villages Salempur and Haspira of this constituency also, there were violent clashes between supporters of rival candidates.

In the Paliganj Assembly Constituency of Patna District, a supporter of an Independent candidate was killed by some miscreants in Village Faurania, P.S. Bikramganj. In the same constituency, the supporters of an Independent candidate opened fire near the polling station at Village Korai which resulted in gun shot injuries 'o one person. There was an exchange of fire between misgreants and the police party and a jeep belonging to culprits along with arms was seized.

An armed mob attacked the Polling Booth No. 113 in Village Siani in Sheikhpura Constituency. The police opened fire in self defence. One person is reported to have died and another injured as a result of bomb explosion. Similarly in Village Samaskurd in Barbigha Assembly Constituency, an armed mob attacked the polling booth with fire arms and bombs. The police party opened fire resulting in the dispersal of the mob. A cracker was also exploded at Ratanpur near Ward No. 8 of Begusarai Town causing minor injuries to some persons.

In a clash between supporters of rival parties in Village Kokarsa Bhagwanpur, P.S. Ghosi, District Gaya, two persons are reported to have lost their lives. The patrolling police party also opened fire to disperse the clashing mob but there is no report of casualty as a result thereof.

The Bihar Government have seized considerable arms and ammunition and about 50 persons have been arrested including four Independent candidates.

[Chaudhuri Charan Singh]

The incidents are indeed very unfortunate and I take this opportunity of expressing my deep sympathies to the families of those who lost their lives. The State Government have been advised to ensure prompt investigations into these incidents in order to take early action under law againt the guilty. The Bihar Government has been alerted and are taking appropriate steps to ensure peaceful and orderly poll. We have also advised them that firm action should be taken against those responsible for creating disturbances.

SHRI VAYALAR RAVI (Chirayin-kil): What about other States?

12.28 hrs.

RAILWAY BUDGET, 1977-78—GENE-RAL DISCUSSION

MR. SPEAKER: We shall now take up general discussion on the budget. Twelve hours have been allotted for this. If hon, Members make short speeches we will be able to give chances to a large number of Members.

(Interruptions)

SHRI VAYALAR RAVI (Chirayin-kil): This is also an important thing.

That will not be MR. SPEAKER: taken up along with this on the same day. There may be half a dozen important things but relatively important things we can take up one after the other. Every day you are to say something or the other. Mr. Jyotirmoy Bosu is not here. Otherwise he some of you will say something every day. Why don't you come to the Chamber? Mr. Qureshi was good enough to come to the Chamber. You did not care to come to the Chamber. I am not going to allow it.

SHRI VAYALAR RAVI: I sent you a letter.

MR. SPEAKER: No please. The letter is there. It will be considered. Unless the Speaker calls you, you cannot get up.

SHRI VAYALAR RAVI: I sent a note regarding 377.

(Interruptions)

MR. SPEAKER: Please sit down. Will you please sit down? I am on my legs. As far as 377 is concerned, it can be considered if the Speaker permits. I am not permitting.

What is the question?

(Interruptions)

Nothing will be taken down.

(Interruptions)

Order please.

SHRI VAYALAR RAVI: You send me out.

MR SPEAKER: I won't send out anybody. I did not do it last time and I will not do it now.

(Interruptions)

Nothing is now being noted. You cannot simply get up and do every thing. Mr. Lakkappa, I have not called you, Mr. Pai.

SHRI T. A. PAI (Udipi): Sir, before the Railway Budget was presented by the Railway Minister, he had made a statement regarding accident to train No. 13 UP Tezpore Express. The statement incidentally mentioned that it was an act of God. I do hope that the functioning of the Ministry will not be an act of God hereafter because I would like to point out that there are many things and if we are not looking into them, they will continue to be an act of God resulting not only into disastrous accidents but disastrous functioning of a very important institution.

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): Act of God was not my statement.

SHRI T. A. PAI: Maybe somebody else's statement.

PROF, MADHU DANDAVATE: You are right.

SHRI T. A. PAI: Now, we were told, before the Budget was presented, that it is going to be a unique Budget: I think the newspapers reported that it was going to be a unique Budget. But after the report made about the accident in the Budget speech, I would call it an accidental budget rather than a unique one: there is nothing unique about it as was reported by the newspapers.

However, let me offer my congratulations on four points because it would only be proper for me to say good things also. When I was in the shoes of the Railway Minister, some time ago, it was his privilege at that Now that he time not to spare me. is in those shoes, I would certainly like him to understand that this is a game which can be played by all. But I am not interested in playing that game because we have to look into this objectively. It is the functioning of the Railways which is much more important, from my point of view, than the Budget which has been presented. He has every reason to take credit for taking back all the employees were victimised during the strike. We cannot go on talking about this, but I would like the Janata Party to make it clear whether, in future, they would like to tolerate any indiscipline on the part of the workers. What kind misbehaviour would they permit? the case of the Railways, discipline is absolutely essential. A motorist, in the absence of a policeman can ignore the red-light signal but not so the engine drivers of the Railways because would involve accidents and death of a large number of people. To believe that the Railways can function without a serious sense of discipline is entirely incorrect. And Railways being the main support of the defence forces, discipline has to be maintained at all levels.

Now, he has mentioned, in regard to the question of blackmarketing of railway tickets, that he is going work it out with the vigilance Commission to see that there is no collaboration between the blackmarketeers and the Railway workers-which means that he also finds that there is a possibility of the Railway workers being indisciplined and corrupt enough to involve themselves in this. However, after he made the speech I sent somebody to the Delhi Railways Station. Let me tell him that railway tickets are being sold in the blackmarket even in Delhi every day. I do not know why you are enabling a few people to make a fortune out of the misfortune of the travelling public who have to go on urgent missions. I would suggest that just as his colleague the Minister for Posts & Telegraphs introduced an extra stamp for speedy delivery or a late fee being paid, here also a late fee may be charged those who come at the last moment due to some emergency to buy a tic-Why continue a system which enables people to make money out of other people's necessity?

But, as was mentioned, this is to be entrusted to the vigilance commission of the Railways, which means the expenditure on the Vigilance Commission goes up. You may require the Vigilance Commission to take care of your employees, but why should citizen of this country pay extra money to the Railway authorities so that you can keep your employees honest? This is a preposterous system. don't allow the private sector or the private companies to increase their fare or freight charges to meet such expenditure: Why should it be allowed in this case? This is something which is relevant because the expenditure on Vigilance will go up—which

[Shri T. N. Pai]

means there is something entirely wrong. You cannot expect the people of this country to pay the penalty for your employees being dishonest.

The second point he has mentioned in his speech is that he has reduced the platform ticket charges. He himself admits that it is not going to make any difference so far as finances are concerned. But you take elementary step. why do you make it more pleasant by saying that hereafter you expect the nelations of the people to receive their and sweet-hearts | with a smile on their face. The fact is that it was wrong to have raised it form 36 paise to 50 paise. Mother India's sons being very clever, they must have thought that if they can get to the platfrom with 30 paise ticket it was foolish to buy a ticket for 50 paise. You have said that it was for this reason that you are going to re-Well, I think, it was a move this. bad decision that you are correcting. I do not think, you could have credit for it by saying that this is for enabling poor people or some people to receive their relations. Why do we have to make a facade of something when a right step is being taken and take credit for it?

The hon. Minister has to be congratulated according to many-I am sure, his colleagues or the members of his Party will congratulate himfor not increasing the freight and passenger fares. Well, this country must be grateful every time when you do not raise your freights and passenger fares. We are grateful for this and it is something of a pleasant news, that we have heard. But, do we have to forget that these freights and passenger fares were raised only last year and once two years ago? When he has restored all the people who were dismissed during the emergency, would it not have been prudent on his part to reduce the fare and freight charges which were increased

during the emergency. He was anxious about the workers and should he not be anxious about the people who are being called upon to pay higher charges and higher fares.

The hon. Minister is taking credit and so many people have said that he has produced a surplus budget. I do not know, whether I have to congratulate him or his predecessor in office. When everything that is going wrong or has gone wrong has been attributed to us, I think it would be good that goodthings that have been done should also be conceded. You cannot take credit for what has happened. If Shri Dandavate had said that this is the performance of the last Ministry and his promise was here before us, then, it would have been all right. Last year, the surplus was Rs. 65 crores and he has, by efforts, brought it down to Rs. 32.50 crores. Well nobody will understand and appreciate that a surplus budget of Rs. 65 crores that was presented for the first time has been immediately reduced to Rs. 32.50 crores by the / This is in successors in succession. spite of a promise of moving eleven million extra traffic and 6 percent increase in passenger traffic. Now, you propose to carry more passengers, carry more freight and you reduce the budget surplus immediately. I do not understand this, Last year, the budget estimates put down the passenger earnings to Rs. 518 crores and the revised estimates went up to Rs. 572.19 crores, an increase of Rs. 54 crores. But what are the expectations in 1977-78? It is only Rs. 608 crores; an increase of Rs. 34.81 crores, while the last year's increase was Rs. 54 crores. I am sure, the Railways themselves will not be able to explain why there was a spurt in the passenger traffic last year. If it is said that because in the year 1973-74 or 1974-75, the passengers did not travel and last year they travelled, well, I would like to

know the reasons for that. Was last year travelling more pleasant? I am sure, nobody makes up for travel in subsequent years, if he has not gone in the past. Or is it that it was ticketless travelling that was prevented? In 1967-68, a report said that ticketless travelling loss was about Rs. 25 crores. If it has gone down, please do give credit for bringing it down, because you will have to continue to do this.

On the other hand, I read a speech of the hon. Minister where he has appealed to the students of this country not to pull the chains. Well, we have 1500 chain-pulling cases everyday. But it would be unfair to say that it is the students who do this. It means that you are holding them guilty for travelling without tickets, which is not fair.

It is not the students of the country alone that are responsible. I would like you to examine why, in spite of the fact that you are spending Rs. 34 crores on your security police and for other police charges and in spite of the fact that you have a large army of ticket collectors, ticketless travelling is continuing. I wish that this is taken very seriously. While he has presented this budget, he has a unique advantage of having belonged to and being closer to the Railway Unions and this is what he shows to be the idea of participation. I would like to know if he has had time to discuss with the Unions as to what should be the targets, what should be the freight that you can move and what should be the passenger traffic without adding to the cost. This is the style of functioning which is totally different from what he had promised us. I mean the labour has nothing to with it. The same kind of will continue because if there is going to be corruption, the labour will not be responsible. Why don't you make the Unions responsible for bringing down the expenses?

To-day we are suffering from overcapitalisation. We have a man-power

and installed capacity and the functioning of the railways is that the full capacity both in regard to locomotives and the rolling stock and men are not fully utilised with the result that the country is put to a serious loss. On the other hand, with regard to the goods earning, we budgeted for Rs. 1327.63 crores and it went down to Rs. 1294.23 crores—Rs. 33.40 crores less. This was framed on the assumption of 202 million tonnes which went up to 206 million tonnes. Now, this report, the Indian Railways Year Book shows that the Indian Railways system is running behind schedule in everything because this is a report of 1975-76 and I cannot understand why it is being presented in 1977. If the biggest organization cannot be uptothis information, if they date with themselves would not know what is happening, leave alone the Members of Parliament who have so many This report shows things to know. that due to ... (Interruptions) The new government has accepted the responsibility of improving matters. Don't tell us that we were responsi-If you want the things to continue as before then hand over the charge to us and we will run it better than you. This kind of talk everytime saying that you were responsible, is no good. I am telling you the deficiencies. Please correct them and if you are determined ...

THE MINISTER OF COMMUNI-CATIONS (SHRI GEORGE FERNAN. DES): 30 years of misrule cannot be set right in two months. It will take at least 30 months to sweep off the dirt.

my wife wanted to find out a telephone number. The telephone operator was rude. When asked her to give the telephone number of Mr. George Fernandes, she asked, "Whe is George Fernandes?"... (Interuptions). After I read the report of Mr. Vajpayee's misfortune, I thought there is no use blaming, them. It is the sametrouble everywhere.

SHRI GEORGE FERNANDES. That is what we have inherited from you.

SHRI T. A. PAI: Let the nation know that those who inherited will continue to function in the same way. Then a new generation will come which will sweep off all that has been inherited and create a new life for the country. . (Interruptions) Mrs. Parvati Krishnan please don't interrupt. You have been as bad as ourselves.

You have been saying that due to change in traffic mix-up and drop in speed, in spite of moving more traffic, we have earned Rs. 33.40 crores less. What are your assumptions for a better realisation this year? What do you think is going to be your traffic mix I am sure you are not going to move more coal. Possibly you may have more iron ore provided the exports pick up and provided your outer harbours at Vizag, Haldia and Madras are better utilised. But everytime I find that because of lack of co-ordination between different Ministries all these calculations go wrong,

In the past we were told that passenger traffic was losing and was being subsidised by the freight traffic. Last year's performance disproves it. Every year we are being told different stories, because there has not been any casting of passenger traffic freight. I would request the Railway Minister to go into this question find out what exactly is the type traffic that has been responsible for This has not been done belosing? cause there is no conscious intention of subsidising the uneconomic operations by more profitable operations I hope by the next time when it comes before us we would know the results of these investigations.

We used to be told of the social costs that the Railways have to bear. We were told that Rs. 45 crores was being lost on account of food grains

and some more by the movement of fertilizers. But let us remember that during the last two years these commodities are being moved at cost. In spite of that Railway earnings have not yet improved.

We are proud to be told that the Indian Railways are the largest undertakings with a total asset of Rs. 5345 crores. It is the Asian largest and fourth largest system in the world. The second biggest system in the world under a single management.

In 1976 it carried 223.3 million tonnes of freight. It carried 2946 million passengers between 7056 stations. 11,000 trains covered a distance of 1.3 million km. It means going round the earth's circumference—1-1/2 times, equal to three & a half times distance to the moon. This is from the Indian Year Book 1975.

These are positive aspects of the Indian Railways. We do feel very proud of it. But what is wrong with the Indian Railways? But to say that everything is all right, he is to be build to what exactly are our deficiencies.

This is the largest public undertaking of the country and I hope the new Government which does not believe in the public sector would not hand it over to the private sector because of the things I have been saying and how inefficiently it has been managed.

With an investment of Rs. 5345 crores it hardly earns a dividend of 3 per cent while the Government of India borrows at 6-1|2 per cent. It was as low as 1.7 per cent just two years ago. This investment was 4099 crores in 1970-71. In five years this investment increased by 1246 crores, but with what results?

In 1969-70, before this additional investment took place, the freight tonnage moved by the Indian Railways was 207 million tonnes. After this investment, last year it moved to 206 million tonnes. After investment of

Rs. 1250 crores, the movement has gone from 207 million tonnes to 206 million tonnes. You are investing Rs. 501 crores this year with the promise of moving only 220 million tonnes.

It claims to employ the largest army of people. The number of people employed in 1971 was 1.36 million. Now it is 1.43 million inclusive of casual labour. Shri S. K. Patil the leader of the Janata Party and the former Railway Minister of this country had said that the Indian Railways have 40 per cent surplus staff. The Western Railways in India with the route mileage of 10,000 has 1,80,100 employees. If we make a comparison, the South Road Rail in the United States with 17,000 km. has only 28,000 men. 29 per cent of the 11,000 locomotives are under maintenance. Our plan to place steam locomotives by improved diesel locomotives and electric locomotives have not gone fast enough with the result that we find all the three systems, steam locomotives diesel locomotives and electric locomotives functioning in the same sector, with three different establishments and this has become a great burden on the Indian Railways. Why is it that you are not able to plan properly? It is because of lack of resources. Why is it that you don't have resources? It is because you don't create enough resources of your own. What is the The result is that the utiliresult? sation of the old steam locomotives frequent breakdowns continue with and frequent delays. You have these three types of locomtives in the same section which call for three separate and expensive establishments. There is failure on the part of the DLW and Chittaranjan to utilise the capacity fully because there are not enough orders. The completion of the electrical section in the south has come to a standstill because enough money is not provided. What is result? The result is this. New elcctric locemotives which are manufatured at Chittaranjan are not being 532 LS-9.

moved to the sites. Expansion Schemes are delayed they get escalated in costs, they lock up huge infra-structural capital expenditure. We have lot of unutilised spare capacity, and rolling stock. We should think of consoli lating until we are able to earn the dividend that we are required to pay. You cannot continue to borrow for paying dividend. This is a ridiculous exercise. If the Finance Minister wants to avoid deficit financing, I hope he will not finance the Railways to pay for dividend, loans given to them to get back by way of dividend, to show that the dividend is being recovered, while interest is being charged. This amount which the General Revenues have advanced to the Railways is Rs. 460 crores. Last year it was Rs. 80 crores. I think the Railway Minister will continue the same practice. I would request him to get into this matter and see that he collects at least 5 1/2 per cent on the Railways so that this dividend at least may be paid to this country. I say this because it is not cheap. All the deficit financing, all the increase in the direct taxes, which are due to inefficient working of the system, is going to be borne by the poorest man in the country.

This year's working exepenses are going up by 87.52 crores over ordinary net working expenses of the previous year. Net excalation in cost is Rs 13.91 crores. Increase in cost of maintenance and the repairs and rolling stock such as electrical. signalling tele-communication and services comes to 44.59 crores. More expenditure for fuel over proposed increase in traffic is 30.50 crores. Increase in cost of consumables is of order of 6.33 crores. the increase in freight on account of 220 million tonnes will bring you only additional 66 crores it is interesting to note that these increases are partly set off by savings of 17.69 crores and you have the non-recurrence of adjustment of missing and unconnected This item of missing coal wagons. and unconnected coal wagons cost us

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Rs. 1769 crores last year. I would like to know what his assurance this year is regarding missing coal wagons. It is a serious state of affairs. We are not told as to what steps are being taken to set these things right.

Sir, I wish that the Railway Minister had familiarised himself with the Explanatory Memorandum on the Railway Budget for 1977-78.

I find that we have a rolling-stock of 8,500 steam locomotives. According to the report, a steam locomotive becomes overaged after forty years while a wagon becomes overaged after thirty years. Out of these, we have 1,164 which are more than 40 years old, 3,508 which are between 20 and 40 years old and 3,825 which are less than 20 years old. We have 22,600 wagons which are overaged. Still I would like to say that these have to be scrapped whether you like it or not because even wrong wagon can derail the entire train. The bad order ratio is high even to-day. But, what about the maintenance? In the case of broadguage diesel and electric locomotives, the maintenance is 17.2 per cent and 20 per cent respectively as against the target of 12.5 per cent. In the case of passenger carriage, 15.6 per cent as against the target of 4 per cent. Passenger carriage by steam locomotives is only 17.5 per cent on the metre-gauge as against the target of 15 per cent which shows the admission by the railways themselves that they are slipping back in so far as maintenance is concerned.

The arrear in the periodical overhaul is too much which, in the case of wagons, is 17.4 per cent in broadgauge and 13.8 per cent in the case of metre-gauge. According to this report, in the workshop, there was increase in workload for many years. Since 1958, the productivity which was achieved through incentive scheme has come to a standstill. hope the Railways will provide sufficient funds for the improvement of the workshops. I know our railwaymen are quite competent if only the technicians and engineers are given better tools. But, if they are to work with the eighteenth or nineteenth century machinery or tool, I am sure the productivity is bound to be low and it is bound to expensive. Therefore, I would very much wish that the railway resources are re-structured in order that the most important things are attended to first.

Now, in all respects, as far as I know, I had been a part of it for 7 months. We require improvements. My successor, I hope, will have a full-term of at least five years to look into these problems because the Railway Ministers have been changing as fast as the fast railways themselves! I would like him to know that the railways are one of our biggest undertakings which is mismanaged by all modern standards of management. And it is upto him to look after the employees involvement now. But, let him not be worried about the catering services and entering into vending contract. He said that according to the Administrative reforms Commission the Ministers must be involved only in policy making while the other decisions must be taken at other levels. I was surprised at this. I hope he will correct me if I am wrong that only recently, in the matter appointment of honorary medical officers in the hospitals, the decision used to be taken by the railways themselves. Lately, I think, his predecessors wanted to see that the decision was taken at their level. I have heard that Mr. Dandavate did not want this power to revert to the Board. I think he also enjoys those powers because the Ministers enjoy small favours of patronage while the main functioning of the department gets completely neglected. When you say that you will decentralise it, please do that but you do not have the temptation to say that we are wiser and keep the powers indirectly. I now come to another thing.

Whenever the Railway Minister comes before the House, he says that the trains will run punctually; drinking water will be provided for the passengers; there will not be overcrowding in the trains; we will supply the bed sheet and pillow. Why do we call these as socialistic measures in this country? The railways are a public utility concern or a public undertaking. Nevertheless it is a business concern.

MR. SPEAKER: Mr. Pai, kindly conclude now. You have already taken half-an-hour. We have now to adjourn for lunch. Please conclude.

SHRI T. A. PAI: I want only five minutes. While it is true that the railways should be run on business lines, is providing of drinking water and other amenity a favour? Is dustless travel a favour? Is providing a bed sheet and a pillow a favour? Is the running of trains punctually a Because the railways are run by the Government, all these elementary things become a favour and we are asked to appreciate applaud these promises for little mercy to the common people of the country. I would suggest that the Minister may re-phase his investment immediately so that it becomes more productive.

MR. SPEAKER: The non. Member will continue his speech after lnnch.

13.00 hrs.

The Lok Sabha adjourned for lunch till Fourteen of the clock.

The Lok Sabha re-assembled after lunch at Five Minutes past Fourteen of the Clock

[MR. DEPUTY-SPEAKER in the Chair]

RAILWAY BUDGET, 1977-78— GENERAL DISCUSSION—contd.

SHRI T. A. PAI (Udipi): Sir, 90 per cent of the freight traffic and 75 per cent of the passenger traffic in the country was taken by the railways in 1950. But by 1973-74 it had been reduced to 65 per cent of the freight traffic and 35 per cent of the passenger traffic inspite of the fact that railway freight rates were supposed to be attractive. Why this deterioration? The simple resaon is that freight does not move fast by train. It is not that it cannot be done. But there seems to be absolutely no trouble taken. That is why nobody would like to move anything by the railways. The railways themselves say that high value traffic is going to the trucks. Even today goods are moved from Amritsar to Trivandrum by trucks because nobody is sure that railways would deliver the goods in time without damage. I have my experience after the Janta government came into power. Not that I expected great wonders to be performed I decided to move a part of my furniture from Bombay to Delhi in closed wagon. According to the railways rules, closed wagons cannot be opened unless the consignee is present. But it was simply opened and thrown all around in the platform. I was being informed that it ' had not arrived. I found the furniture all in damaged condition. I have preferred a claim which they have come and verified; it is for It has happened to a Rs. 8,000. former Railway Minister of this country. I can understand what can happen to others. My friend Dandavate has promised that claims are going to be settled and I shall be happy if he keeps this in view. The

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railways, happily, do not make any distinction between person and per-It is more than two months since I have preferred my claim. He promised that within six weeks every claim would be settled. It is just like the many promises which his predecessors, including me, had made on behalf of the railways.

MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): Six weeks are to be counted from yesterday.

SHRI T. A. PAI: May I request you to say that if within six weeks you do not pay, you would pay a penalty of 10 per cent interest?

PROF. MADHU DANDAVATE: Yes.

SHRI T. A. PAI: I am glad that you are accepting that hereafter claims will be settled with interest at 10 per cent, if they are not settled in time. Therefore, do not throw the blame on the consignor; that way you wil llose traffic. I am asking you to improve the position by moving goods faster and in a careful manner. Because of thefts and pilferages, you lose about Rs. 13 crores a year. The consignor and consignee cannot be left to this kind of fate hanging over his head. Therefore, truck traffic becomes more popular in spite of the fact that it involves a lot of diesel which is expensive for the country.

The density of freight traffic per kilometre of railway net work in India compares favourably with most European countries and this is complimentary. But it is only oneseventh of the Soviet Union and onefourth of China's. The daily average movement of loaded wagons in India is also comparable to most European countries but Soviet Union and China furnish examples of very intensive utilisation of freight rolling stock, approximating to 3 to 4 times higher than in India. Wagon turn round time in European countries is twice

as high as in India. But the wagon turn round time in the Soviet Unionand China-both countries having an average haul equal to or higher than in India-is only 50 per cent and 25 per cent respectively compared to that of India ... (Interruptions) I only want to point out: do not make comparisons with affluent countries; we are a poor country; our resources will have to be very intensively used.

DR. SUBRAMANIAM SWAMY (Bombay North-East): The amount of freight moved, in tonnes, last year was no higher than what it was in 1965.

SHRI T. A. PAI: Therefore, I am saying that it has deteriorated, inspite of an investment of Rs. 1250 crores. You will have to utilise your assets much more intensively. Again the utilisation of steam locomotives has come down from 179 K. M. Engine day in 1960-61 to 162 in 1975-76. The wagon turn round in broad-gauge was 11.2 days in 1960-61: it was 13.5 days in 1975-76; in 1973-74 it was 15 days; it was 12.8 days during emergency. You should keep an eye on it; it is going up again. During the last one month, even goods moving from Coimbatore to Mangalore have been taking enormous time. No slackness should be permitted. The average speed of a goods train for a steam engine in 1960-61 was 15.6 km per hour; in 1975-76 it has come down to 11.8 km. If you want freight to come to you, it has to be moved with speed. You should see why on the same track with all the telecommunication facilities you cannot speed up freight trains to the level of passenger trains; as against 11.8 km per hour, it should be possible to speed it up to even 75 km.; it will certainly make your freight movement much better. Again you must have a time table for the freight trains. Do not leave it to fate. Freight does not complain; passengers do. It will be desirable to have a time table. In France there is a system by which the French Railway pays the consignor or consignee damages if the goods are not moved at the speed of at least 200 km. per day. Why don't you have a legislation compelling goods movement faster, if it is necessary to improve the working of the railways.

We have 132 unremunerative branch lines but every time we try to dismantle them, there is opposition. We should find out how they can be made remunerative. should examine whether industries could be attracted to these lines by offering a differential freight rate so that the railway lines could be more effectively used. Secondly, why should you not look into the possibility of their being used like roadways for moving people up and down in small diesel cars like bus transport? You should not keep quiet and lose Rs. 25 crores every year. You have declared so many bridges as vulnerable, but for want of money nothing is being done. The Planning Commission may think it is not important but the speed of the train will have to be slowed down. There will be accidents. You are just having some cosmetic efforts to provide some improvements here and there for bridges a hundred years old. It is very necessary to strengthen the bridge system and you can do that provided you make use of the branch lines more efficiently than now. Therefore, to have a fixed figure allotted for repairs of the bridges is a very retrograde step. I do not think any economy in this matter is something to be proud of.

We have been talking a great deal about the development of public transport system in this country. The metropolitan system seems to be a part of it. But I am very sorry that in spite of the fact that we have a metropolitan system which has to be strengthened in the four cities of Calcutta, Bombay, Delhi and Madras, you have provided hardly Rs. 10 crores for this, which shows the real concern you have for the people and

their movements. In any other country, this matter of transport in urban cities would have been given a lot of prominence. I do hope you will find enough resources for this rather than only talk of developing the public transport system which would remain only on paper.

Let me refer to one promise the minister has made. He says that with his irrevocable commitment to Gandhian and socialist values, he is going to have more Janata trains. I introduced the classless train for the first time in 1972 to Mangalore and Ernakulam and it was provided with music and other facilities. I suppose it has been dismantled now. I did not say it was a socialist measure because I thought it was good business that a train carried the largest number of passengers. It is very popular and I do hope you will continue it. But unless sufficient attention is paid to the improvement of terminals, introduction of new trains would become impossible.

Lastly, I come to administration. I am glad Prof. Dandavate has said that he has broadly accepted the recommendations of the ARC. were made under the chairmanship of Shri Morarji Desai. As a member of the opposition, I do not know why he did not press the government to accept those recommendations. Now, when he says that he has broadly accepted it, what does he mean by it? Which are the recommendations which are being accepted? When you talk of restructuring of the Railway Board, I was not against the Railway Board as a matter of habit. It is the largest undertaking in the Railway Board country and the members should concern themselves with the future of the railways and important matters connected with it. For instance, the Member (Transport) should be entirely concerned with building up the business for the railways and getting over the problams connected with it rather than

[Shri T A. Pai]

concern himself with the drawing up of time-tables. While decentralising the powers and giving powers to the General Managers and acting as an expert body entirely concerned with the future of the railways, what comes in the way is the politics of the country. I would like to read the recommendation of the ARC.

The ARC has made the following recommendation:

"Political interference with the day-to-day working of the railways is having a serious impact on the workload at all levels of the management and is undermining the discipline which is of paramount importance for efficiency and safety. We, therefore, consider it our duty to sound a note of warning that unless the highest sovereign body in the country viz., the Parliament, decides to observe a self-denying ordinance in respect of internal and routine matters, whatever improvements we may suggest they are not likely to prove fruitful. If this highest authority lends its positive support to the efforts to tighten discipline it would indeed be of immense value. Public opinion must be built up and conditions stabilised to avoid interference with the day-to-day working of the railways."

Sir, I hope that you accept the recommendation of the ARC. On behalf of my Party, I can assure you that we would stand by this recommendation provided you and your Party also give an assurance in Parliament that the day-to-day interference which has been a part of the railway system would be avoided and you would see that the legitimate working of the railways improved.

Sir, I wish you the best of luck. On my behalf and on behalf of my Party members I can assure you that we are vitally interested in seeing that this great enterprise of the country is successful and the loss to the exchequer directly or indirectly

is avoided and it becomes one of the most efficient railway systems in the world. I wish you the best of luck.

SHRI S. KUNDU (Balasore): Chairman, Sir, I rise to support this Budget which the hon. Railway Minister has presented for the first time after only a period of two months since the first interim Budget was presentd. Well, it is one thing for us to say that this Budget which has been presented may not be complete in all respects as we hope it to be, but it is indeed strange to find from the Member opposite, Mr. Pai, who was in the railway administration for many years as Railway Minister.

SHRI T. A. PAI: For seven months only, and my colleague has been there for three months now.

SHRI S. KUNDU: But that is a most productive period. Everything could have been done just like a magic which they could not do for long 30 years. And it is one good thing to make a point in the debate that these things and those things have not been done, but one thing Mr. Pai and the hon. Members on the other side must understand is that the entire hope of the railway employees, the desire to build this new big public sector which is said to be one of the real public sector enterprises was completely frustrated during the 19 months agonising period of Emergency and nobody could think that these lakhs of railway employees could be given a chance to participate in this biggest public sector enterprise of the Government of India to make it a viable one, but it happened that after the elections, the Janata Government came into yower and wihin 2-3 days after the Janata Government came to power and the Minister presented his last Budget, many of the workers those who were tortured and those who were troubled in various ways, those who have not been found to be loyal-were reinstated. And not only the announcement was made that the

punishment which they have suffered should also end within six weeks, but before the six weeks' time the whole This has process was complete. created better industrial relations all over the industry and also in the operational units as well as in the production units. And I find from the speech made by the Railway Minister that within 2 months, i.e., during April and May, the loading has gone up and that the production in the production units has gone up. It is mostly-though I should not say entirely-due to their desire to participate in the undertaking which, they think, is going to belong to them. This hope was completely shattered systematically during the 19 months of Emergency, i.e. during the black rule of the Congress. Mr. Pai has missed this point.

SHRI T. A. PAI: I have not missed it. I congratulated him.

SHRI S. KUNDU: You congratulated him; but systematically you wanted to finish it. (*Interruption*). But when you praise the Minister, you also deserve our praise.

SHRI T. A. PAI: I have criticized our own administration, and not your administration.

SHRI S. KUNDU: We want to forget things. But you and your people have not said that the resort to Emergency was wrong. ruptions). We cannot set it aside. The present budget has been presented within a few months; and it should be seen from that point of view. I want to congratulate the Railway Minister who has really presented within a short time, a dynamic and bold budget; it is a budget which is pro-people (Interruptions). You canfind out how. It is a budget under which the facilities for the common people and common users are prowided in a much more abundant manner than what was there earlier. One can phoo-phoo the idea of janata trains.

SHRI T. A. PAI: No; I said I started it.

SHRI S. KUNDU: What Mr. Pai started and what he demolished are part of history. (Interuptions). Mr. Pai also wants that a portion of the credit should be given to him.

SHRI T. A. PAI: I am glad that you are continuing what I was doing.

SHRI S. KUNDU: I also wanted to apportion some credit to him. But the difficulty is that when Mr. Pai speaks out, he stops short, and does not take things to their logical conclusion. What he did, or did not do, is a completely different matter. This is a matter in which we are all vitally connected. Moreover, for years together we were demanding, when we were in the Opposition, that the recommendations of the Administrative Refourms Commission should be implemented. For long years they were pending; and they were not implemented by the Congress government. And I think when Mr. Pai was there for 9 months, he also did not take care to implement them. We have been demanding that the Railway Board should not be top-heavy. It should not be a board, entirely of top bureaucrats. It should only lay down policy, and the real implementation and other work must be given to different zonal units and others. I am happy to find the Minister saying that the recommendations have to be examined. Left to myself, I would say that those recommendations have to be reviewed, because they were in different circumstances. given Times have changed. Therefore, how far those recommendations are purposeful in bringing about a structural change, has to be looked into. While the Minister gives a concrete shape to the recommendations of the ARC I would also request him to see that some other suggestions are also included, to make them really effective. The powers at the top, at the Board level, should not be

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concentrated. The whole railway system should be made really a functional unit. I am happy he has said that he will implement it. would like to say that it must be a I would time-bound programme like the hon. Minister to assure us that within a fixed period of time the recommendations of the ARC would be implemented. While implementing those recommendations, he should also see that the other views are incorporated. If necessary a small committee could be constituted to see how the railway system could be made functional so that it does not become a top-heavy administrative body.

We are happy to find that the concept of workers' participation has been given some say in the Railway Board. For a long time we have been demanding that this concept must be made really effective. It is re-assuring to note that the workers' participation would be given not only at the level of the Railway Board but also at the zonal level. The meetings should not be only at the level of the Railway Board but also at the zonal level. It has to be reviewed and seen how can it can be made really effective.

In the re-structured Railway Board all the recognised trade unions in the railways could also find a place. In this respect, the policy should be pronounced and to some extent its implementation also. It should seen whether it would be possible to have the concept of one union in one industry. By making suitable legislative changes, by a system of elections, member should be elected to the re-structured Board, where they could participate in the deliberations where the policies are laid down and they should have an effective say in the implementation.

I am happy that steps have been taken to check corruption which is a very big bug which has eaten into the efficiency of the railways. Though several suggestions and views have

been expressed on this subject no action has been taken on them. I think the Kriplani Committee has some very valuable recommendations in this matter as early as in 1955. That report must be reviewed in the light of changed circumstances to cover the new forms of corruption that have come into the railway system. During the last few years of emergency, political patronage and political power have been so much misused and abused that a large amount of corruption has crept into the railway system. To keep political power at the Centre and in the States, even corrupt railway officials have been declared to be loyal and given places of privilege in the railway system.

This phenomenon of corruption has become very deep-rooted and it will be very difficult to eradicate it. therefore, suggest that in the first instance we will have to find out the spheres of corruption. I know that there has been a lot of corruption in the railways at the level of booking and handling of wagons and in the use of coal and fuel. Besides, railways buy about Rs. 700 crores of goods from different industries, and this also gives rise to a lot of corruption because of the way in which the tenders are given. Small businessmen do not get the opportunity which they ought to get. That has also to be examined.

I, therefore, suggest that the hon. Minister may constitute a small committee to go into these problems of corruption and report within six months, and he should see that its recommendations are implemented.

There are certain groups of people known as railway contractors, who have been getting contracts from the railways for generations. They, their sons and their grand-sons have been enjoying this privilege from the British days. It is time that this method of giving them contracts is reviewed so that corruption can be checked and young people with small finances can get a chance. In this

field, so that the problem of employment may be solved to some extent.

There are lakhs of casual workers. They live in agonizing conditions. They live in some sort of hovels which canot be called quarters. This has been going on for a long time. They should get need-based pay, their conditions should be reviewed. At least up to the level of semi-skilled casual workers some sort of permanency list should be drawn up and they should be made permanent. This problem, which has been vexing all of us, should be gone into in depth.

I am happy that the hon. Minister has assured us that new railway lines will be taken to the backward areas. I thank him for giving this completely new direction which has been absent for many years, because till now anybody who had influence could get a line to his place. This tendency should stop. Not only should the railways be taken to the backward areas, but new production units should also be located in the backward areas.

As for Orlssa which is one of the backward States, it has one of the lowest route kilometerage per lakh of persons. The figures are as follows:

Orissa—8.93 lakh of persons for one kilometre.

Maharashtra—10.38.

Madhya Pradesh-13.76.

Gujarat-21.17.

Andhra Pradesh-10.86; and

Tamil Nadu—9.14 and so on and so forth.

Therefore, the hon. Minister should see that whatever assurance he has given should be fulfilled quickly. Besides that he must draw up a master plan for these economically backward States so that all the new lines and workshops, etc. are

also located in these economically backward States. In the last Budget, I have also stated about a narrow line-Rupse-Talaband-which gauge been neglected for should be converted into broadgauge and be extended upto Karangpur and Bombay. Jagpura must be connected with Banspani with speed. If it is delayed, huge stocks of ore that are there will not be exploited. I do not know what has happened to Talchar-Bimalgarh line. I am happy that Talchar-Sambalpur line will connect Rourkela and other part of Besides, in Adivasi areas-Kalahandi-Phulbani-Bolangir, are a few miles of Railway lines. I would request the hon. Minister to see that new railway lines are taken up in these portions.

There was a talk of establishing one workshop in Mayurbhanj, near Bhubaneswar. This has been talked of for the last two or three years. I do not know what has happened to it. I would request the hon. Minister to see that this workshop is located quickly somewhere in Orissa. If there is any difficulty about getting land or such other thing, the State Government can be approached so that this work can be taken up quickly.

A special drive must be made to have economy in the Railway Administration. I do not know whether it would be possible to have a 10 per cent economy in the total expenditure of the entire Railway. This would be possible when all the departments both in the public and private sectors, launch an economy drive. We are passing through a very agonising situation. The war against poverty is one of the biggest wars which should be launched and launched by the Janata is being Government. But along with this war on poverty, it would be necessary that we should economise and should have check on all useless and luxurious spending in all the departments. I want that the Railway

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Administration which is headed by such a dedicated and able man with socialist ideas, should see that where-ever economy is possible, it should be effected.

We have often been referring to saloons. It is a very embarrassing question. I do not know whether the Minister has gone into the quesnot. I know big officials tion or use 8-wheel saloons and other officers use 4-wheel saloons. I want to know to start with, whether we can normalise it by saying that nobody should use 8-wheel saloons and that only 4-weel saloons should be used and, ultimately, whether it is possible to eliminate the use of saloons. I know there is a certain difficulty because they have to go on the track and there is no arrangement to go and have a speedy inspection. Keeping this in view to start with, it should be restricted to 4-wheel saloons.

Referring to my hon. friend, Mr. Pai, I would like to say that he was really unkind, when he said that the Railway Minister, Prof. Dandavate, had said that the unfortunate railway accident, which had occurred in Assam was due to an act of God. I think, he was in a hurry and, perhaps, he did not care to read the statement which Prof. Dandavate had made in the House the other In the Statement, Prof. Dandavate had referred to what the Additional Commissioner of Railway (Safety) had said about the accident. I quote what the Additional Commissioner of Railway (Safety) said:

"He has not held any railway employee responsible for failure to prevent the derailment of 13 Up Tezpore Express and has ascribed the accident as an act of God."

It is not actually what Prof. Dandavate has said that the accident was an act of God. It is the report of the Additional Commissioner of Railway (Safety). Any stick should

not be good enough for an eminent person like Mr. Pai to use and hit Prof. Dandavate or anyone else.

PROF. MADHU DANDAVATE: He did it in a very light-hearted manner.

SHRI S. KUNDU: Then, Mr. Pai also said that the railways must run business-like. It must run businesslike. He said that providing drinking water, giving cushioned beds and all that to the passengers were not of much relevance. We have heard so much about business-like running of the railways, that it should be profit-motivated. When Mr. Pai was saying that it should run businesslike he was thinking about running it in the capitalist form in which the Congress Government was running for the last 30 years. It should not be only profit-oriented. It should also give relief and amenities to the passengers and it should also be worker-oriented.

Again, Mr. Pai should not have given this example, referring to the statement made by Prof. Dandavate that he has requested students not to pull chains. I do not know whether he has made such a statement. But he should not take this august forum to incite the feelings of the sensitive group of youngmen. The previous Government was doing it with the help of police and danda.

I wish all success to the railway administration. I hope, with the dynamic leadership of the Railway Minister and with active participation of the workers, the Railway Department, the railway administration, will rise to the occasion and deliver the goods, the fruitful results which we have been desiring for 50 many years.

SHRI M. SATYANARAYAN RAO (Karimnagar): Mr. Deputy-Speaker

Sir at the outset I would like to congratuate the hon. Railway Minister, Prof. Dandavate, on presenting the Railway Budget. Since six years he was sitting with me here and I know he is a very efficient man, a hard worker and a man of good manners Such a man is in-charge of the Railways and I am very hopeful that he will be successful in this task. Everything is all right. But the unfortunate part of it that while he mentioned about the laying of new lines in backward areas, I am completely disappointed because he has not mentioned any new line in our backward areas of Telengana

Since I came here in this House in 1971, I have been fighting for this He also probably knows about it. He is interested in the development of Telengana. He sympathises with our cause. Before he presented the Railway Budget, I think, during the last session, I specially requested him about this. I hope he will fulfil our desire. He knows probably that there is one line between Nizamabad to Kundu via Karimganj which had been surveyed. I think the survey has been completed. But, unfortunately, he is not concerned that. He is interested in the development of backward area. This is fit case. Unless he takes up this thing very seriously, it is not possible to do it. I think in his reply he will indicate whether he is going to take up this line or not or what has happened to that survey. If you do not do it, then I will think that you are not very serious about the development of backward areas.

Regarding providing of additional amenities to the second class passengers, I am happy to note that he has promised to provide so many amenities to the second class passengers. But, at the same time, I would like to tell him, when he thinks about poor people, that he should see that there must be some cleanliness on

the stations, because only the poor people sit over there. I am happy that he has mentioned in his speech that he has issued instructions to the Railway Department to provide more benches and toilets on the platforms. But when we go and see on the platforms we find that there is no cleanliness and that there are no more benches. Unless there is some cleanliness on the platforms, it will not give a good impression to the foreigners Unless there is some cleanliness, unless you provide all these amenities to the second-class passengers, it will not create a good impression.

Apart from that, begging business has been going on on the platforms. It is a great menace. I hope he knows about it. Whenever foreigners come here and when they see this begging business going on on the platforms, it will not create a good impression them. This on system is very bad. Unless this system is abolished on the plate forms, you cannot create a good impression on the foreigners with the result that we cannot say that our country has achieved that level of improvement which has been achieved by the rich countries. I think he will do something in this regard also.

He has said in his speech that he has reduced the price of platform ticket from 50 paise to 30 paise. It is a good thing, but I think 30 paise will be more. When he says that after reducing this amount, there will be no loss to the Railways, when he thinks like that, then why should he not reduce it to 20 paise or 15 paise. I think that would be all right. He says that by reducing this amount, more people will be going to the platform. I think if he reduces it to 20 paise or 15 paise, it will be more helpful.

Regarding the Railway Board, I am happy that he wants to give more

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power to the local officers, particularly the regional Managers and others for taking immediate action whenever any problem arises. I hope it will be implemented very soon.

When we are talking about these new lines, in his budget, the outlay has been reduced to the extent of Rs. 21 crore. He says that by reducing this amount we are not giving up any new lines. When that amount is not available, it will be very difficult for you to do it. Mr. Pai had just now mentioned about the metropolitan cities. He said that when there would be some pressure on you, definitely you will have to give up some new lines and that you will have to spend some amount on other projects. I would request you to provide that amount which has been cut for these new lines. So I would request him to consider this matter again.

Now, Mr. T. A. Pai has already given the details, and I would only like to make some suggestions. Nowadays you know there is no punctuality in the running of trains. After the presentation of the budget day before yesterday, the Chairman of the Railway Board, while addressing a Press Conference, said that it is due to the Summer specials that there is delay in the running of trains. But after Summer the rainy season will follow and he may say, again, that during the rainy season it is not possible to run the trains punctually. So, these should not be offered as excuses. I don't think the Railway Minister will be able to impress the unless punctuality is maintained; it is a must. During the Emergency, whatever may have been the faults or difficulties, punctuality was maintained and the people were very happy. That is the reason why income also increased.

Another point is this: we see that after the lifting of the Emergency there is no security in the Railways. We read reports about thefts and sometimes about murders also. Unless, security is provided in the trains,

it would be very difficult. For the first class passengers there is no difficulty; the only people who suffer are the people who travel in the second class. They are suffering because of lack of security.

Now, the food that is supplied in the trains is also not upto the mark and you will have to do something about that also.

Then, there is the Tamil Nadu Express which is a long distance train. It is a good Express, but unfortunately, it does not stop at important stations. For example, Warrangal is a very important station, which covers the entire Telengana region. We had requested his predecessor also to see that the train stops at Warrangal at least for three minutes, but it was not considered. I hope the present Hon. Minister at least will consider this sympathetically because it serves not only the Telengana area but other parts also. As for Kazipet, I agree that it will take a lot of time as it will have to go inside, but if, instead of Kazipet it stops at Warrangal, there will be no difficulty.

Then, the Hyderabad Express, which was introduced recently, takes 24 hours to reach Hyderabad. In my view even this time can be reduced by another two to three hours as a lot of time is being wasted unnecessarily at the stations.

The Dakshin Express previously used to start from the New Delhi Station but now it starts from Nizamuddin. Because of this, a lot of difficulties are being experienced. Not only myself, but my other colleagues are also receiving many letters from Andhra Pradesh saying that the Minister should be requested to see that the Express starts from New Delhi. I have made some enquiries in this regard and I believe there is no difficulty about this. I would therefore request the Minister to see to it that the train starts from New Delhi.

Then, the conversion of metre gauge into broad gauge was mention-

ed. There is an important line between Hyderabad and Bangalore. If you convert that line into broad gauge, you will be reducing the distance from Delhi to Bangalore as any new train which may be introduced need not go via Madras. I hope this matter will be taken up.

Now, there is one thing about which I would like to warn you. Talking of the reinstatement of the victimised employees, I am happy he is doing a good thing, but if you say that all those giving political grounds as the reason for their victimisation or dismissal or suspension will be automatically reinstated, it would be a dangerous thing. Because, for whatever reason they might have been victimised, they may say that because they opposed the Congress Party they were suspended or dismissed. If they go on saying this and you sympathise with them, you will be admitting unruly elements into the Railways who will not only damage the Railways but spoil their colleagues also. You should be very very careful in reinstating such persons.

15.00 hrs.

I would not like to repeat what has already been said. I would only request the hon. Minister again to tell us, in his reply, the position about the railway line between Nizamabad to Ramagundam via Karimnagar, whether the survey has been completed, what is the report given by the Southern Railway and whether he is going to take up this line in this budgetary year or what will happen to that line. I would be anxiously awaiting his reply to this.

I once again congratulate the hon. Minister and wish him all success in this Ministry.

डा॰ बापू कालब्ते (मीरंगाबाद) : जपाध्यक्ष महोदय, पिछली सरकार की धोर से हम कई सालों से माश्वासन सुनते भाए हैं। हमें इस बात पर हुएं है कि माननीय

रेल मंत्री ने म्रंतरिम बजट पेश करते समय जो भारवासन दिया था जो टाइम बाउन्ड था उस को उन्होंने पूरा कर विखाया। उन्होंने यह भ्राष्ट्यसान दिया था कि 1974 की स्ट्राइक में जिन लोगों को नौकरी से हटाया गया था, जिनका तबादला किया गया था, उन सब को 6 सप्ताह के ग्रन्दर काम पर वापस ले लेंगे। ग्रीर हमें इस के लिए उनका ग्रिभनन्दन करना चाहिए कि उन्होंने उस ग्राम्बसान को पूरा किया। श्रभी तक ऐसा रहा है कि बोला कुछ गया श्रौर हुश्रा कुछ नहीं। इसके लिए मैं माननीय मधु दंडवते जी को धन्यवाद देता हूं कि जो उन्होंने कहा वह किया। इस के बारे में जो कांग्रेस सदस्य हैं उनको शायद इतना हर्ष न हम्रा हो, वह इसना ही कह सकते हैं कि ग्रच्छाहग्रा। लेकिन जिनका संसार बिगड गया था, जिनको न्याय नहीं मिला, तीन साल तक जिनको तबाह किया गया, जिनके घर बरबाद हो गए थे उन के परिवार की तरफ ग्रगर सहानुभूति से देखें तो हम समझ सकते हैं कि उनके दिल में कितनी ख शी होती होगी ।

लोडिंग के बारे में जो आकड़े रेल मंती ने दिए कि गए अप्रैल की तुलना में इस अप्रैल में एक मिलियन टन ज्यादा लोडिंग हुआ है, मेरी राय में इसका एक कारण यही है कि जो लोग आनन्द से अपने काम पर वापस आए हैं उन का पूरा सहयोग आप को मिला है। मैं चाहता हूं कि जिस ढंग का इनीशियेटिव आज कामगारों में पैदा हुआ है उस को बढ़ाने के लिए, उनका ज्यादा सहयोग लेने के लिए आगे भी आप अच्छे कदम उठाते रहेंगे।

मुझे खुशी है कि जो सुझाव कई सालों से अलमारियों में बन्द थे वह अगज बाहर आने लगे हैं। जैसे मोरारजी भाई कमीशन की बात कही गई, जिस का जिक माननीय पाई जी ने किया, उनको सुन कर ऐसा लगता था कि कुछ तो कंस्ट्रक्टिव किटिसिज्म है, JUNE 13, 1977

[डा॰ वापू कालंदते]

लेकिन कभी कभी ऐसा लगा जैसी कि हिन्दी में कहावत है कि सौ चुहे खा कर बिल्ली हज को चली। जब कांग्रेस सरकार शासन में थी तब तो ए० ग्रार० सी० के सुझावों भार कोई ऐक्शन नहीं लिया, लेकिन भ्राज कहा जा रहा है कि जितनी जल्दी हो सके ्उस की सिफारिशों को ग्रमल में लाया जाए । कई सालों से श्री मोरारजी की ग्रश्यक्षता में बने ए० ग्रार० सी० की रिपोर्ट ग्राप की ग्रत्मारियों में बन्द रही, श्रीर ग्राज कहते हैं कि इस को पूरा करो । कहते हैं कि रिपोर्ट को ग्रमल में लाने में पोलिटिकल इंटरवेंशन ्होता रहा है इसीलिए ग्रन्मारियों में उस को बन्द रखा है। जब जनता सरकार इस बात को स्पष्ट रूप से कह देना चाहती है कि हम इसको ग्रमल में लायेंगे, तब इसका मतलब यह होता है कि हम पोलिटिकल इंटरवें शन नहीं करने देंगे । हम इस ग्राप्वसान के साथ इस रिपोर्ट को बाहर लाते हैं। श्राप इसे अलगारी में बन्द कर के क्यों रखें रहे. क्योंकि ग्रापको डर था कि पोलिटिकल इंटरवेंशन ग्राप न कर सकेंगे।

हमारे महाराष्ट्र के एक बुजर्ग कांग्रेस नेता थे। वे चनाव में गिर गए, हार गए। भ्रब बात भ्राई कि क्या किया जाए. तो उनको रेलवे की एक कमेटी का सदर बना दिया ग्या। जब कांग्रेस की सरकार गिरी तो वह बराबर हमारी तरफ ग्राकर कहने लगे कि हमको देखिए, जहां कहीं हो चिपका दीजिए । लेकिन यह नहीं होगा । मैं मानता हं कि जब तक मधु जी इस कारोबार को देख रहे हैं, हम उन पर निर्भर हैं, हमको कोई चिन्ता नहीं है। जहां तक जनता पार्टी का सवाल है ग्रीर मधुजी इस कारोबार को देख रहे है वहां तक पोलिटिकल इंटरवेंशन नहीं होगा । सही मायनों में यह पोलिटिकल करप्शन है। जहां तक सियासी मामलात का ताल्लक है हम कहते हैं कि जनता पार्टी इसके बारे में पूरी तरह से सजग है श्रीर द्धार्गे ग्रीर भी सजग रहेगी।

जहां तक एडमिनिस्ट्रेशन का सवाल श्राता है, वहां पोलिटिकल करप्शन की बात हम नहीं चलने देंगे। इस विश्वास के साथ इस रिपोर्ट को हम बाहर निकालना चाहते हैं जो कि कई सालों सें ग्रलमारी में बन्द है। आज हम समझते हैं कि एडिमिनि-ग्ट्रेटिव रिफार्मस की जरूरत है। खासकर दो बातों की तरफ जो हमारा ध्यान खींचा है, वह मैं बताना चाहता हूं कि जनता पार्टी का इस देश में जो एक बुनियादी रुख है, रुझान है कि इस देश में तन्दहस्ती हो, विकास हो, वह एक नमुना है। हम जनता पार्टी के लोग मानते ग्राए है, जैसा कि छठे पेज पर भाषण सें कहा गया है कि मधुजी खुद निजी तौर पर गांधी जी भौर समाजवाद के उसूलों पर विश्वास रखने वाले हैं। जब हम भ्रपने देश में इतने बड़े एडिमिनिस्ट्रेशन ग्रीर पब्लिक एंटरप्राइजेज को देखते हैं तो टाप हैवी एडिमिनिस्ट्रेशन के कारण मुश्किलात व दिक्कतें त्राती हैं। उसके लिए यह भी सुझाव है कि सत्ता का विकेन्द्रीकरण हो जहां टाप हैवी एडिमिनिस्ट्रेशन हो गया है वहां इस बारे में हम सोच रहे हैं। इसी बारे में म्राचार्य नरेन्द्रदेव जी का उद्धरण मैं यहां बताना चाहता हूं ---

"Decentralisation is necessary but co-ordination also is as much essential as decentralisation. But if decentralisation and co-ordination do not go together, then decentralisation will lead to degeneration."

सो में भ्रापसे यह प्रार्थना करूंगा कि जब हम डिसैंट्रलाइजेशन की बात करते है, विकेन्द्रीकरण की बात करते हैं तो हम उसका समर्थन करेंगे। हम मानते हैं कि डिसैंट्रालाइ-जेशन की बहुत जरूरत है, नहीं तो कई बातें टाप हैवी एडिमिनिस्ट्रेशन की वजह से रुक जाती हैं। लेकिन इसके साथ को-आर्डिनेशन की भी जरूरत है, नहीं तो अलग-अलग होने पर भ्रलग-अलग डिसीजन लिया जाएगा जिससे सैंटर में काम करने वाले लोगों का

काम सही ढ़ंग से नहीं चलेगा। तो इस -बात को ध्यान में रखने की जरूरत है।

मुझे एक बात की ग्रौर खुशी है। हमारी यह मांग भी है कि स्रापने जो कहा है कि लांग डिस्टैंस ट्रेन जो शुरू होंगी, वह क्लासलैस होंगी वर्गविहीन होंगी यह अच्छी बात है। इन ट्रेनों में सैंकिड क्लास श्रौर फर्स्ट क्लास नहीं होगा तो यह बहुत ग्रन्छी बात है। जहां ग्राप लाग डिस्टैस ट्रेन्स को वर्ग विहीन बनाने की कोशिश कर रहे हैं, वैसे ही ग्रगर दूसरी तरफ ग्राप यह भी कर सकें कि जो वर्ग वाली ट्रेन्स हैं उनको भी धीरे-धीरे हटा दें तो ग्रापके इस 5 साल के कार्यकाल में सारी की सारी हिन्दूस्तान में दौड़ने वाली ट्रेनें वर्गविहीन बन जाएंगी श्रीर सब एक क्लास में घुमने वाले लोग हो जाएंगे, जो कि हमारी बुनियादी इच्छा है कि इस देश में एक क्लास लैस सोसाइटी बने। ग्रगर रेल में ऐसा हो जाता है तो जैसा 1975-76 की रिपोर्ट में कहा गया है कि एशिया में यह एक सबसे बड़ा संचार का कम्युनिकेशन का मीडिया है। इस कम्युनि-केशन के द्वारा हम देश में ग्रिभिसरण चाहते हैं और अगर आप की रेल इस की प्रतिनिधि बने जो ग्राप क्लास लैस रेल बनाना चाहते हैं तो मैं कहंगा कि क्लासलैस सोसाइटी बनाने के लिए यह एक बहुत बड़ा नमुना हम पेश कर सकेंगे ग्रौर इसका बहत बड़ा ग्रौर अच्छा ग्रसर लोगों के ऊपर होगा।

हम जानते हैं, कि हम भी ध्रव फर्स्ट क्लास वाले बन गए। पहले कभी थे पांच साल के लिए लेकिन अब फिर बन गए। हम देखते हैं कि फर्स्ट क्लास में बैठते कौन हैं? एक हमारे जैसे मुफ्त में जाने वाले लोग जिन को कुछ देना नहीं पड़ता, दूसरे कम्पनियों के लोग, तीसरे रेलवे के सर्वेन्ट्स धौर चौथे जो अलग-अलग ढंग के सर्वेन्ट्स होते हैं। पांच फीसदी से ज्यादा खुद की जेब से पैसे देने वाले फर्स्ट क्लास में बैठने वाले नहीं होते। मैं नहीं मानता कि इस की कोई जरूरत है, अगर फैसिलिटी देने की बात हो, संसद के सदस्यों को कुछ ज्यादा फैसिलिटी देना चाहते हों तो क्लास टूमें उन को वह दीजिए। लेकिन ए० सी० और फर्स्ट क्लास कम्पार्टमेंट को जल्दी से जल्दी हटाने की कोशिश करेंगे तो इस से इस देश में एक नया समता का वातावरण पैदा करने के लिए एक नयी आबहवातैयार हो सकती है। मुझे ऐसा विश्वास है कि इसकी तरफ आप खुद ज्यादा ध्यान देंगे क्योंकि आप खुद सोशलिस्ट हैं और कई सालों से इस मूवमेंट में आए हैं।

मुझे तो इस बात की भी प्रसन्नता है कि यह जनता पार्टी एक ऐसी सियासी पार्टी है कि इस के सदस्य जब ग्रयोजीशन में बैठते थे उस समय जो बातें वे बोलते थे सत्ता में ग्राने के बाद वे उस को कार्यान्वित करने की कोशिश भी कर रहे हैं। ग्रगर मध्जी ने यह बात कही होगी , वैसे मुझे मालुम नहीं कि उन्होंने क्यों कहा क्योंकि मैं उस समय यहां का सदस्य नहीं था, लेकिन ग्रगर उन्होंने यह कहा होगा कि मोरार जी भाई की ऐडिमिनिस्ट्रेटिव रिफार्म्स से सबंधित रिपोर्ट को लागु करने की जरूरत है तो मैं ऐसा मानता हूं कि वे उस को लागू करने की कोशिश भी कर रहे होंगे क्योंकि जब हम लोग ग्रपोजीशन में थे तो हम इर्रेस्पांसिवल नहीं थे जैसे कि कांग्रेस पार्टी इस हाउस में भ्रपने को आज दिखला रही है। हम ने उस समय जो भी कहा कि इन इन चीजों को लागु करना चाहिए, ग्राज सत्ता में ग्राने के वाद उन को लागू करने की कोशिश कर रहे हैं। हम ने कहा था कि यह रेलवे ऐक्ट 1890 का है, करीब सौ साल पुराना हो गया है । भ्राज सौ साल के बाद उसी ऐक्ट को चालू रखना कोई उचित बात नहीं है। यह हम ने कहा तो ग्राज सरकार में ग्राने के बाद हम इस बात की कोशिश कर रहे हैं कि इस को बदल कर भ्रौर इसमें सुधार कर के एक

[ड ॰ जापूका जदसे] नया ऐक्ट नये भारत के लिए जनता की दृष्टि से इस देश में लागू करें।

मुझे तो ऐसा लगता है कि जिस ढंग से रेल मंत्रालय का कार्यक्रम चल रहा है इस में परस्पेक्टिव प्लानिंग ग्रीर ग्राज की जो प्राबलम्स हैं, इम्मीडिएट प्राबलम्स इन दोनों का ध्यान रखा गया है। कभी-मजाक भी किया गया कि कभी इस का श्राखिर मधु जी के बजट में हैं क्या? वह डबल डेकर की बात कर रहे हैं, जनता ट्रेन्स की बात कर रहे हैं, ऐडमिनिस्ट्रेटिव रिफार्म्स या मोरारजी भाई की रिपोर्ट लाग करने की बात कर रहे हैं, यही सारी बातें वह कह रहे हैं। यह तो दूर की बातें हैं। लेकिन मैं यह कह कि किसी भी शासन का काम चलाना है तो उस के लिए उस के सामने एक दार्शनिक लक्ष्य होना चाहिए कि क्या चाहते हैं इस देश में, किस ढंग से देश की रेलों को चलाना चाहते हैं, किस ढंग से इस देश के हर विभाग को चलाना चाहते है श्रीर इस दृष्टि से मैं यह कहूंगा मधुजी ने जो एक दार्शनिक लक्ष्य ग्रपने बजट के जरिए पेश किया है उस से मुझे बहुत बड़ा यकीन ग्रौर विश्वास ग्रा रहा है कि इस दार्शनिकता को सामने रखते हए जो श्राज की इम्मीडिएट प्राबलम्स हैं उन को भी हल करने की कोशिश उसी ढंग से श्रीर उसी कार्य क्षमता से गांधियन सोश-लिज्म के सिद्धान्त को सामने रख कर की जायगी । मुझे इसका पूरा विश्वास है ।

मझे इस बात की भी बड़ी प्रसन्नता है कि भ्राप ने इस में कहा कि जब सवाल ग्रा जायगा गरीब समाज और भ्रमीर समाज के बीच फैसला करने का उस समय मैं और मेरी सरकार गरीबों के साथ र गी भौर इसी सदभं में भ्राप ने यह कहा है कि जो लांग डिस्टैंस की ट्रेन्स होंगी वह वर्ग विहीन होंगी। उन में फस्ट क्लास, सेकेंड क्लास इस तरह की कोई चीज नहीं होंगी। मैं भ्राप से प्रार्थना करूगा कि जैसे गरीब लोग होते हैं ऐसे ही गरीब इलाके भी होते हैं। जैसे गरीब ग्रीर पिछड़ी जाति के लोग होते हैं ऐसे ही पिछड़े इलाके भी होते हैं ग्रीर इस देश में पिछड़े इलाकों की तरफ ध्यान दैने की बात जो भ्रापने सोची है उस से हमें बहुत बड़ा ग्रानन्द है। लेकिन हमें कभी-कभी ऐसा लगता हैं कि कई इलाके इस देश में ऐसे रहे हैं जिनकी तरफ कई सालों से ध्यान देने की जरूरत थी जो नहीं दिया गया । इस के लिए अगर मैं कहूं कि कई सालों से श्राश्वासन मिलते रहे लेकिन काम कुछ नहीं किया गया तो म्रन-चित नहीं होगा। तो इस प्रकार के जो इलाके हैं जिन में महाराष्ट्र का मराठवाड़ा इलाका है उस पर विशेष ध्यान देने की जरूरत है

श्री समरेन्द्र कुंडू जी ने ग्रभी श्रापके सामने स्टेटिस्टिक्स पेश की उस को मैंने सुना। जम्मू काश्मीर का जो इलाका है या केरल भ्रौर उड़ीसा जैसे इलाके हैं वहां पर रेलवे लाइन किलोमीटर्स और लोगों की संख्या के हिसाब से बहुत कम है। केरल तथा उड़ीसा में समुद्री व्यवस्था भी हैं। लेकिन हम लोग ऐसे इलाके के लोग हैं जहां पर कोई समुद्री व्यवस्था नहीं की जा सकती है। महाराष्ट्र में कभी कभी मजाक में कहते थे कि सराठवाड़ेके लिए ग्रगर डिमाण्ड करनी हो तो बन्दरगाह की डिमान्ड रखनी चाहिए । वहां पर समुन्दर नहीं है लेकिन बन्दरगाह की डिमाण्ड चाहिए । लेकिन इस तरह की मांग हम नहीं करना चाहते।

एक माननीय सदस्य : सूखें बन्दरगाह की डिमाण्ड तो रखी जा सकती हैं। डा० वापू कालदत्ते : ठीक है, उसकी डिमाण्ड हम करेंगे ।

मैं सरकार का ध्यान इस बात की क्रोर खींचना चाहता हूं कि जहां तक मराठ-बाइा का सवाल है, हमने पिछले तीन चार सालों के बंजट पढ़े हैं भीर यह देखा है कि 1973-74 से लेकर ग्राज तर्क के जो बजट ग्रीये उनमें मराठवाड़ा में रेलवे लाइन्स के लिए कुछ न कुछ लिखा गया है । 1973-74 में जब मिश्र जी रेल मंत्री थे, तब उन्होंने लिया था:

In addition there are important works of new lines and conversions presently under active consideration of the Government. Some of them are: Wani-Chanaka; Mannad-Purli MG to BG; Miraj-Latur NG to BG.

इस में दो तीन रेल लाइनों का उल्लेख किया है। हम ने डिमाण्ड्स में यह पता लगाने की कोशिश की कि इस सम्बन्ध में क्या किया गया है तो मालूम हुग्ना कि कुछ भी नहीं है। सिर्फ मिस-लेनियस डिमाण्डस की ग्रपेंडिक्स 2 में कुछ मामूली रकम रखी है।

1974-75 का जो रेल बजट है, उस समय भी श्री मिश्र जी ही रेल मंत्री थे, उन्होंने कहा :

I am happy to inform that the earth work is in progress on Mannad-Purli Vaijanath conversion.

लेकिन जब हम देखते हैं कि कुछ हो गया या नहीं तो मालूम होता है कि कोई काम नहीं हुआ। वहां earth है लेकिन work नहीं है। जब कुछ करने के लिए कहा जाता है तो आशा होती है कि कुछ न कुछ होगा लेकिन स्थिति यह है कि लाइनें सिर्फ कागज पर ही हैं, रास्ते पर नहीं भा रही हैं। ऐसी स्थिति में अगर उनकी रास्ते पर लाना है तो उसकी गम्भीरता से देखना होगा।

इसके साथ साथ एक और प्रश्न है। मराठवाड़ा के लोग पुराने हैदराबाद राज्य में थें। हैदराबाद में मराठवाड़ा की पापुलेशन 30 परसेन्ट थी सिकन उस के लिए पहिले 532 LS—10.

पंचवर्षीय योजना में सिर्फ 6 परेसैन्ट एलाट-मेन्ट किया गया था जिस के करिए। मराठवीड़ा बहुत पिछड़ गया। महाराष्ट्र में ब्रायें हैं उस के लिए हमें हर्ष है, हम दुःखी नहीं हैं लेकिन ग्राज जब हम देखते हैं तो कहना पड़ता हैं कि ग्राम तौर पर महोराष्ट्र में जितना विकास हम्रा है उस के सन्दर्भ में ग्रगर मराठवाड़ा की को देखा जाय तो वहां पर विकास बहुत कम हम्रा है । मेराठवाड़ा में इंडस्टिय-लांईजशन बहुत धीरे घीरे हो रहा है । हम उद्योगपतियों से वहां पर इंडस्ट्रीज लगाने के लिए कहते हैं तो वे कहते हैं कि वहां पर रेल नहीं हैं ग्रीर जब हम रेल लगाने की बात कहते हैं तो कहा जाता है कि वहां पर इंडस्ट्रीज नहीं हैं। तो इस प्रकार की जो स्थिति है वह वहां पर कितने सालों तक चलती रहेगी? जो हमारी इंडस्ट्रियल एसोसिप्रंशन्स ग्रीर मराठ-वाडा जनता विकास परिषद की तरफ से भी निवेदन आये हैं । आज मराठवाड़ा की जनता ग्रनाज पैदा कर रही है क्योंकि हमारे पास इंडस्ट्रीज लगाने के लिए कोई साधन नहीं हैं ग्रीत सुविधायें नहीं हैं। ग्रगर हमारे इलाके में इण्डस्ट्रीज को बढाना है तो उस के लिए जरूरी हो जाता है कि 1973 से जो भी बातें कही गई है उनको ग्रमल में लाया जाये।

ग्राप ने ग्रपने इस बजट में दो लाइनों का जिक किया है, मनमाड-परली मिरज, लातुर लातुर -रोड़। ये दो लाइने हम को मिलने वाली हैं, लेकिन इन के लिये जो प्रावीजन किया गया है, वह सिर्फ 5 लाख रूपया है जो कि एक टोकन प्रावीजन है। ग्राप के इस बजट ग्रीर ग्राप के इस डिपार्ट-मेन्ट के बारे में जहां तक मेरी जानकारी हैं, जब तक फाइनल लोकेशन सब नहीं होता है, तब तक एक्चुग्रल काम शुरू नहीं होता है। हम जो कुछ भी मांगें ग्राप के सामने रख [डा विष् कालदत्ते]

रहे हैं हम इस बात को मानते हैं कि सब के सब काम तुरन्त नहीं हो सकते हैं, छिकिन लोगों को विश्वास दिलाने के लिए कछ काम तो मुरू होना चाहिये। पिछली सरकार बहुत सालों से वायदे करती ग्रा रही थी, लिकिन उस ने कुछ भी नहीं किया, इस से लोग बहुत नाराज हो चुके हैं। श्रगर जनता पार्टी सही मानों में उनको विश्वास दिलाना चाहती है तो उसे तूरन्त फाइनल लोकेशन सर्वे कराना चाहिये। मैं यह नहीं कहता हूं कि सब लाइनों का काम एकदम शुरू करा दें, िकिन कुछ काम एक्चुग्रली शुरू होना चाहिये, इस से लोगों के दिलों में विश्वास पैदा होगा ग्रौर लोग ऐसा मानने लगेंगे कि जनता पार्टी वास्तव में बैकवर्ड एरियाज के लोगों की भलाई के लिये कुछ काम कर रही है

हम ने देखा कि मनमाड-परली लाइन का, जो 351.165 कि० मी० है, सर्वे हो चुका है, उस पर, 7,41,512 स्पया खर्च हुआ है। मैं मानता हूं कि इन सब लाइनों पर एक दम कर्म शुरू नहीं होगा। लेकिन आप इन को लार्ट्स में कर सकते हैं। आप मनमाड और शाबाद तक के एक हिस्से को के लीजिंक और, उन पर काम शुरू करा दीक्जिं। इस पर कितना खर्चा आयेगा?

"The estimated cost of the proposal for conversion from Manmad to Aurangabad as per Manmad-Parbhani-Parli Survey Abstract including the temporary transhipment facilities at Aurangabad and Junction arrangement at Manmad works out to Rs. 10.35 crores gross and Rs. 8.62 crores net."

भीरंगाबाद परली तक का पूरा प्रपोजल 31 करोड़ का है । इसके बारे में बार बार एक बात कही जाती है कि यह रिम्यूनैटिय नहीं होगी । मैं भाप से एक बात कहना चाहता हूं —िमिरज-कोल्हापुर लाइन को ब्राडगेज किया गया । उस के बारे सें कहा गया था कि 22 सालों के बाद 6 परसेन्ट रिटर्न ग्राना शुरू होगा—.

It was that after 22 years 6 per cent return will come, actually, the position is that in five years, thirty per cent return has come.

इस लिये मैं कहना बाहता हूं कि इसी तरह से अगर वहां भी रेलों की मुविधा गुरू कर देते हैं तो इससे वहां का इण्डस्ट्रीयलाइजेशन बढ़ेगा। श्रीर वहां से ग्राप को बहुत ज्यादा रिटर्न मिलेगी। हमारे जो लोग यहां ग्राफिसों में बैठ कर अन्दाजा लगा लेते हैं, मैं उन से कहना चाहता हूं कि वास्तविक स्थिति को मद्नजर रख कर अन्दाजा लगाना चाहिये और इस इलाके की दिक्कतों को हल करने की कोशिश करनी चाहिये।

हमारे इलाके के लिये हमारी दो-तीन नई लाइनों की भी मांगें हैं। मराठवाड़ में एक दो जिले एसे हैं जहां रेलवे का स्पर्श ही नहीं हुन्ना है । बीड जिला ऐसा ही जिला है । उसमानाबाद में ज्यादा से ज्यादा 100 किलोमीटर रेलवे लाइन है । हम ने परमणी से घुषस लाइन की मांग की है। महाराष्ट्र सरकार ने ग्रथनी ग्रोर से इस का सर्वे भी कराया हैं। इसकी रिपोर्टग्राप के पास ग्राई होगी । ग्रगर आप काम शरू कर देते हैं तो महाराष्ट्र सरकार का सहयोग ग्रापको मिलेगा, ऐसी मुझ उम्मीद है। हम ने अबबारों में पढ़ा है, कि महाराष्ट्र के चीफ़ मिनिस्टर **भ्राप से मिले थे भ्रौर उन्होंने भ्राप से** क्*ठ* बातें भी की हैं। अगर वे कोंकण रेलवे लाइन के बारे मे ग्राप से कह सकते हैं तो उन्होंने मराठवाड़ा की रेलवे लाइनों के बारे में ग्राप से जरूर बात-चीत की होगी। इसी तरह की एक रेलवे लाइन शोला

उसमानाबाद - बीड -ग्रौरंगाबाद है, जिस के लिये हम ग्राप से खास दरख्वास्त करना चाहते हैं।

"That Government should start the actual work instead of wasting time in giving us Rs. 5 lakhs as token provision in our budget. The Government should start all these things."

अन्त में मैं मंत्री महोदय से यह उम्मीद करता हूं कि उन्होंने बैकवर्ड एरियाज के उत्थान के लिये जो आश्वासन दिये हैं, उन को वे जरूर पूरा करेंगे ।

SHRI ANNASAHEB P. SHINDE (Ahmadnagar): Mr. Deputy Speaker, Sir, I am thankful to you for giving me this opportunity to speak on the railway budget. My friend, Shri Dandavate, happens to be the Railway Minister. I know he is one of the most sincere and patriotic persons and, therefore, I expect a lot from him. He will apply his judicious mind in giving a new direction to railway administration. Personally, I give him my best wishes and wish and wish him all success.

Sir, in the railways today-if we go into the break-up of the working expenses—60 per cent of the expenditure goes for meeting the requirements of the staff and twenty per cent for fuel. I think there is scope for economy as far as staff expenditure is concerned. While some of the sections of the railway employees are over-worked, there are areas where there can be possible scope for rationalisation. There is need to bring down expenditure under this head. The railway finances are not in good shape. While there are expectations from all sides that more finances should be made available for new lines the railways are not able to meet this aspect. I think in this respect two or three principles need to be accepted by the government.

First of all, the railways are a commercial undertaking. If the railways have to incur expenditure or losses because of social responsibility, I think, the government should be able to foot the Bill and if that Bill is footed by the government, I am sure, to a certain extent the railway resources will get augmented.

Secondly, Sir, sometime back the PAC made an observation that in regard to new railway lines the decisions are taken by the Railway Board on ad hoc basis. This adhocism in decision making as far as new lines are concerned should go. Ours is an agricultural country which is coming up industrially as well. Therefore, the guiding principle should be the potential of a particular area for development. This factor should be taken into consideration. If the Government of India wants some backward areas to develop, then the Government of India should be prepared to foot the bill. I do not think the railways have planning from this angle. Take for instance the Rajasthan Canal area. A new giant is coming up. We have already invested some 300 to 400 crores of rupees there. The total investment may come to Rs. 500 crores. Now, if we think of laying the railway after the development comes up then, I think, the country will suffer. 15,29 hrs.

[SHRI S. D. PATIL in the Chair] . We are spending large amounts on development in particular sectors. The railway administration should be aware of that. There should be interministerial coordination. As far laying of new lines is concerned, all these developmental aspects should be taken into consideration. Likewise take Bastar. It is a potentially rich area. If it is opened up, the country will benefit from that. Similarly there is Konkan area. It happens to be a coastal area. It is said in Ratnagiri that gas is likely to be found. Even gold is likely to be found under the sea there. Ratnagiri is rich in other mineral resources also and in fisheries.

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The entire coastal area has potential for horticulture and agricultural development. For instance, if the Konkan area is connected Mangalore and down south, up to Kerala, I am quite sure all these areas will be benefited. Though initialy it may appear to be a not very attractive proposition, in the long run it will prove to be beneficial. Therefore, I would request the Railway Minister to take a decision on merits. The Government should not give priority simply because there is some pressure from a particular quarter and decision taken. The Government should take decision on the basis of merits. Here, I hope the hon. Minister will not misunderstand me. The Janata Party says that they would like to impart rural bias in their work. I have no quarrel on that. If we are really serious in imparting rural bias to the economy, I am quite sure we can benefit from that. I have a point to make. The Railway Minister says that he had a dialogue with the Trade Unions, Industry and passenger association, I am sorry to say how an intelligent Minister like Shri Dandavate failed to consult any representatives of the agricultural community and farmers. Even the technically expert Board has given a very little thought to the agricultural problem. I would like to make some observations in this regard.

There are very very eminent farmers in this country and there are a good number of farmers in your Party and if the hon. Minister had called and consulted them, I am quite sure he would have got very good suggestions from them in regard to the working of the railways and also improvements to be made to the Indian Railways.

PROF. MADHU DANDAVATE: To put the record straight, if you look at my budget speech, to the portion where I have referred to the settlement of claims, you will find that I have made references in regard to

the meeting with social workers and almost all of them are agriculturists and farmers.

SHRI ANNASAHEB P. SHINDE: The farmer community is very important in this country and there are other social institutions like Bharat Krishak Samaj, etc. There are a number of organisations and they are very well organised. You can contact all these representatives and listen to them. Anyway I am glad that you are bearing in mind this particular aspect.

Then Sir, Railways have to look into a number of things as far as movement of agricultural commodities are concerned. For instance, food articles are still carried in open wagons. Unfortunately, in our country, the marketing season in Punjab and Haryana and in some northern parts starts after 1st of May-particularly the rabi season. Now during May-June when wagons are loaded with foodgrains, on this side, and they move to other parts of country, unseasonal rains occur and the foodgrains carrie'd in wagons get spoiled. Here I would like to point out that as far as foodgrains are concerned, open wagons should not be used. If the grains are spoiled it is not a loss to Food Corporation alone but it is also a loss to the public Exchequer. Foodgrains are a very important essential commodity and it should be moved in covered wagons. Here I like to refer to a memorandum submitted to the Railway Convention Committee by the Food Corporation of India. It is stated that "in the case of foodgrains, the largest amount of thefts and pilferage occur from the consignments loaded in open wagons."

Again the same report says:

"It has been our experience that the arrangements regarding the provision and checking of tarpaulins on block rakes are far from the adequate and escorting by R.P.F. is not done throughout the journey of that train. Arrangemnts in this regard need to be improved.

The F.C.I. have further stated in their memorandum:

"Conditions which prevent fixation of responsibility for thefts and pilferage directly encourage the incidence of thefts and pilferages. has become a standard practice with the Railways to issue 'said to contain, Railway Receipts for foodgrains The effect of such railway receipts is that the loading station and the railways do not acept responsibility for the number of wagons loaded in a wagon. This provides the opportunity for deliberate theft of complete bags as no responsibility on the staff can be fixed in such cases and no compensation need be paid to the owners of goods.

This state of affairs should be looked into so that the thefts and pilferages of foodgrains can be avoided.

The same is the case with fertilisers, which is an important agricultural input. A number of State Governments go on complaining against the Government of India and the railways that fertilisers worth crores of rupees are lost. The Minister must be aware that there are regular gangs of antisocial elements which operate in collusion with some railway staff, break open the wagons and carry away the ferti-The whole system of movement of fertilisers is so defective and the poor farmers suffer because nobody is prepared to take the responsibility. Formerly hooks were being used at the ports. Now fortunately system of mechanical loading stitching is in operation. Now why should the railways issue 'said to contain, receipts? The railways charge freight on the basis of so many tonnes. The goods are received by the State Government or some cooperative society. It goes ultimately to the small farmers who find that in each bag there is shortage of 5 to 10 kg. There is nobody to listen to their complaint.

Even the complaints of the State Governments are not looked into. There is no proper inter-ministerial coordination in this regard. The railways do not listen to what the Agriculture Ministry says. The Janata Government has declared that it would supply fertilisers at cheaper rates. I welcome it. But if the price is a little cheaper while the quantity is short by 5 or 10 kg., what is the benefit to the farmers? The Indian agricultural economy has become a high cost economy. It is having a counter-productive effect on production efforts. Therefore every single point at which difficulties occur should be looked into. It is not a party matter or a matter for quarrel between one ministry and another.

Railways carry charcoal and wood at a concessional rate. I do not know whether this has been removed. It is wrong policy. There is wholesale destruction of trees and the whole ecology is being upset. It is not in national interest. On the one hand the Forest Department wants to protect trees so that soil may not be eroded. On the other hand, we are encouraging policies whereby firewood and charcoal are carried at a concessional rate. I would say you make it more costly.

Then, one more important aspect is the garbage in cities. Formerly some concessions were given as far as removal of garbage from the cities to the agricultural areas The concerned. Railways have thought that this is the first area to withdraw concessions or reduce concessions. While the country is importing phosphatic fertilisers from foreign countries by paying foreign exchange, the country is importing nitrogen fertiliser from foreign countries by paying foreign exchange, nitrogen fertiliser whatever phosphates is available in our own cities it pollutes the atmosphere in the city. That is not allowed to be removed out of the cities for agricultural development. I think it is a shortsighted policy. This needs to be

Still million version

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[Shri Annasaheb P. Shinde] looked into and it is more in the interest of urban areas as well as in the interest of agriculture.

Then I come to a very special aspect the marketing support to agricultural commodities. I have already referred to fertilizer. But agriculture in the country is developing now at a much faster rate. The marketing activities need to be supported by railways. The railways can support to a very large extent agricultural marketing activties. But unofrtunately I find the movement of vegetables and fruits by railways is coming down. It is not increasing. Recently the railways tried to run some specials for carrying apples from **Himachal** Pradesh and Pathankot to the Bombay think you should exaarea. I mine the need to extend the railway line to the nearest point of the applegrowing area. The whole Himalayan region is becoming a very important apple-growing area. It can earn foreign exchange in future if surplus apples are carried by railways. But there are no proper arrangements in the market and hardly anybody looks into the wagon position. Not only vegetables and fruits in regard to but there are also a number of commodities in regard to which the designs of the wagons need to be made with specific reference to the requirements of these commodities.

Now, take the case of transport of animals. If the hon, Minister is good enough to see how the animals are carried under Indian conditions, it is most inhuman. Even for milch cows and buffaloes there is no water arrangement. Even the man who accompanies the cattle cannot sleep there properly. The man stays there in those surroundings of cowdung and urine. Many times the cattle is to be transported in the steel wagons and the temperature goes up and it is a terrible state of affairs. For prevention of cruelty to animals certain principles have been laid down. But actually while deadsporting the animals we inflict maximum cruelty on animals.

SHRI JYOTIRMOY BOSU (Diamond Harbour): If the former Minister is talking like this he does not know that most of the cattle which used to be carried in double decker or single-decker cattle vans are now going by road transport because you never formulated a national integrated coordination policy. There have been 30 years of misrule and now you are talking like this.

SHRI ANNASAHEB P. SHINDE: But the point is that animals are being carried from Punjab in North-Western India to Calcutta, Patna and Bombay. I think from this angle the wagon design needs to be looked into.

Another point is about the Research Design and Standards Organisation.

SHRI JYOTIRMOY BOSU: Mr. Chairman, I want to be enlightened by the erstwhile Minister what percentage of the table cattle, cattle meant for table, are carried by road transport and how much by rail. The figures should have been with the Agriculture Minister. You have been Agriculture Minister for how many years?

SHRI ANNASAHEB P. SHINDE: The Agriculture Ministry does not maintain these statistics as far as I know.

There is one point. The Research, Design and Standards Organisation, I think, need to be strengthened. The pay-scales of research workers have been mentioned in the Budget. I think today under Indian conditions no good research worker, good scientist and good technologist would be available at that pay-scale.

No development of any sector of the economy is possible, without strengthening the research-and-development organization. Therefore, all steps necessary for strengthening the research and development organization need to be taken, so that the Railways are in a position to attend to a number of problems which I have mentioned on the floor of this House. The provision particularly of this touse for research and development is totally

inadequate and needs to be increased. Thank.

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SHRI SAMAR MUKHERJEE (Howrah): Mr. Chairman, I stand to support this budget, and the speech made by the Railway Minister, because this budget is a continuation policy enunciated in the budget. I welcome it because it sets a process away from totalitarianism to democratization. Because of this, I do not go into the merits of the budget, viz. whether it is full-fledged or not, but I am interested in the fact that it is reversing the process. I welcome his determination to pursue this path, and I hope that in course of time, the Railway Minister will be able, in cooperation both with the employees and the people, to over-come the difficulties he is faced with at present. The question of pursuing the policy announced by him last time has been extended further. He has included the question of end of victimization during the period of Emergency. I made this a point last time, and I remember that there was no categorical assurance then. But this is an advancement from the past announcement, viz. that those who have been the worst sufferers during the Emergency should also be taken back in their jobs, and that the various types of penalties and punishments should also be included while considering this matter. But my point is that the sphere of victimization is not limited to Emergency alone. The Minister will rememberand Mr. George Fernandes is present here—that one of the 6 demands placed before the authorities prior to the 1974 strike related to the question of victimization. The question of victinization was uppermost in the minds of the railway employees long before. That is why, of the 6 demands the question of victimization was agitating the minds of the railway employees so much. Victimizations were mainly due to trade union activities. This shows the attitude adopted by the then administration. The outlook was entirely a bureaucratic one.

I listened to the speech of Mr. T. A. Pai. He again harped on the question of discipline. I had said last time that there were two types of discipline. One is bureaucratic discipline, i.e. discipline at the point of the bayonet. discipline under threat of being thrown out of jobs, discipline at the risk of starvation. That is the concept discipline uppermost in the minds of Congress leaders. I said that there are other types of discipline, which are of a superior type. They relate to voluntary discipline. I cited an example. It related to the discipline of the revolutionary liberation forces of South Viet Nam as opposed to the discipline of the American Army in South Viet They fought each other in South Viet Nam. But which tpye of discipline did the American Army have when they were faced with a debacle there?

You have seen the discipline of the Liberation Army of Vietnam, their high spirit of revolutionary idealism and patriotism, which is a superior type of discipline. It is a question of feeling of the employees. If they feel that they are participants in the administration, then a new consciousness comes amongst them, and they voluntarily participate in improving the functioning or running of the railways.

A fear was expressed by Shri T. A. Pai that if the discipline slackened, everything will be in doldrums again. I said last time this is a wrong apprehension. That is why I welcome the speech made by the Railway Minister, which is a continuation of the policy which he announced eariler while presenting the interim budget.

But this democratisation is a process. Stage by stage it has to be extended. Under the framework where the administration is still dominated and run by the bureaucracy, it is very difficult to achieve democratisation. A struggle has been launched to democratise the whole process. It is a continuous, process, a simply laying adopted to the whole process.

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policies and keeping ties with leaders
will not give the desired results.

Coming to the question of victimisation. I would like the Minister to cover all types of victimisation. For instance, employees were subjected to victimisation for the trade union activities. When you are taking of victimisation, the trade union rights must be defended, whether it is before 1974 or after 1974. Otherwise, the working class cannot be pacified. Because the problems are still lingering and daily coming to us. I am bringing them to the notice of the Minister by writing a number of letters. The removal of the victimisation of the 1974 strike has not been completed. Only morning I took one case to the Minister. There are still so many cases. I saw in the paper one press briefing by the Chairman of the Railway Board to the effect that there were only 1200 cases of victimisation during the emergency. I want to remind him that only in the last session in the Consultative Committee meeting Railway Minister gave the figure of 1,900. That is why I mentioned in my last speech that there were more than 2,000 cases of victimisation during the emergency. I fear that the figure is being tampered with in order to exclude some of the employees. That will not be fair on the part of the administration,

There are various types of victimisation, like dismissal, penal transfer, demotion, compulsory retirement etc. All of them must be covered in order to bring satisfaction to the rallway employees, so that they will feel that now there is a new government with a new outlook, they have some role to play in improving the entire functioning of the railways. There will be a new atmosphere for this administration if all aspects of victimisation are covered.

I appreciate the speech of the Railway Minister where he has not escaped the six points of the charter of demands

of the railway employees submitted by NCCRS. Those who framed the charter have made it clear that the demands were negotiable. The Minister has said that they require an over-all policy review and decision by the Government in the context of the available financial resources. But all the six demands do not involve financial resources. One is about victimisation. If you take that away, there are only five.

PROF. MADHU DANDAVATE: That is why I said "some of them".

SHRI SAMAR MUKHERJEE: Another demand is that railwaymen should be considered as industrial workers. This is a long-standing decision of the ILO, of which India is a member. There are so many judgements of the High Courts on this point. This does not require any overall review, and that is why I think the hon. Minister declare categorically that railwaymen would be consildered industrial workers without delay.

Regarding the other demands, he should not wait, but call the leaders who submitted them and start negotiations. We are prepared to give him sufficient time, but he should start negotiations so that railwaymen may feel that they are not being neglected and that this Ministry is sympathetic to their demands and are taking them seriously.

There are some omissions in the speech which I want to point out, for instance, on the question of hours of duty. Among the six demands there was one that there should be only eight hours of duty, which is an internationally accepted norm. But locomen are asked to work for more than ten hours and there was a big agitation and strike on this in 1963. The then Government came to the agreement for ten hours duty and assured that by December, 1976 it would be completed but up till

now it has not been done, and loco men have to work for 14, 16 and even 20 hours. This is still continuing, and there is a big resentment among them regarding this. leaders met the Railway Minister and also Mr. George Fernandes a few weeks ago. The hon. Minister must see that this ten-hour duty is put into operation as early as possible. Otherwise, their resentment may unfortunately, take the form of an agitation. That you should not allow to take place. As you know, loco men occupy a very vital position in the railways. I had talks on this with the hon. Minister and also mentioned this in my speech last time, but I do not find any reference to it in the Budget speech.

I have no comments at this stage to make on the experiment by the Minister regarding association of labour in management.

16.00 hrs.

The hon. Minister has refered to "corporate enterprise". This seems to be simply a proposal, but the speech says that a body has been set up at the Central level. Unfortunately the position in the Railways is such that two recognised federations do not cover all sections of the railway-men. I do not know why only these two federations enjoy recognition uptill now. But it is a fact that these federations do not cover all the employees of the railways. Some method should be evolved to see that other sections who do not come into the fold of these two federations, should have their voice raised or grievances expressed in such matters, particularly about channel of representation.

Regarding the loco-running staff association, there was an agreement signed by the then Labour Minister that they should be given channel of representation but after emergency, all demands were denied. Even Mr. Qureshi had said that there was no agreement. I read out that agree-

ment in the Parliamentary committee meeting. Disowning of agreements on the part of Government is very bad because this loses the confidence on the Government and the agreements arrived at. That is why, I say that all the agreements that had ben reached, should be honoured fully.

In para 23, the Minister has said:

"In the Railway Management, it is proposed to set up in each major workshop a Joint Council and appropriate number of Shop Councils. These Joint and Shop Councils would consist of equal number of representatives of workers and the Administration, the former being nominated by the recognised Unions."

Here, again, the question is of recognised unions. You know the condition of Chittaranjan. The most popular union having the real base has not been recognised. Similarly, in South-Eastern Railway, a parallel committee is given recognition. These are management sponsored unions and they do not represent the workers at all. In Lucknow, the R.D.S.O. Karmachari Sangh which has a mass base, has no recognition. So, when you formulate a new policy, at least you give the direction that there should be a new secret ballot to decide which union should be the recognised union. In that case, it becomes really democratic. Otherwise, there are management sponsored unions. I am referring to such problems because if these are not solved, the question of representation in those committees and the question of recognition of the union will create much difficulty.

Regarding re-organisation of the Railway Board, I do not want to say much at this stage. But in the name of decentralisation, if the General Managers are given more of authority, there will be more of bureaucratisation at the lower level because even after the last election

[Shri Samar Mukherjee] and the formation of a new Central Government, the attitude at the lower level has not basically changed. That is the report at least from some areas. I have got a circular copy issued by the Personnel Officer of the South-eastern Railway which says that constant vigilance should be kept on the Union leaders.

He has issued orders that constant vigilance should be kept over them because they belong to the rival union, rival to Shri J. M. Biswas's union. Since Biswas's union has got recognition, so these people are not considered competent to talk with the railway administration. Formerly, this union was a recognised union. In order to back Shri J. M. Biswas, suddenly the attitude of the Administration has changed.

Also, there is a circular from the Railway Board containing instructions to keep a watch over the employees who have been taken back. If this is the attitude, how can the atmosphere inside the railways improve? The entire purpose of the Railway Minister to take the railway employees into confidence in running the railway administration will be defeated if the bureaucracy acts in the old way, if they think they are the overlords and will keep a watch on those who have been taken back on the jobs.

My another suggestion is about the application of I.D. Act. The machinery to settle disputes under I.D. Act should also be made applicable to the Railways. There was an old circular referring to some rules or notifications under which the reilwaymen were excluded from the purview of the Central Industrial Relations Machinery. Only in 1973, when the loco people went on strike, the Labour Minister intervened and there was a settlement. Under his initiative, an agreement was signed. Then, in December, 1973 also, when there was a strike, the Labour Minister intervened and a settlement was

arrived at. But so many complaints ar_e coming. This i_s a circular of the Labour Ministry. They have written to the Railway authorities that complaints from railway employees over retrenchment, termination of service, etc. are coming. This is dated 12th December, 1975. This is a long circular. I would read only a few lines:

"The undersigned is directed to say that the complaints are frequently being received by the officers of the Central Industrial Relations Machinery from individual railway employees as well as from the unions relating to various matters, like, alleged illegal retrenchment/termination of services, non-condonations of breaks in service, non-grant of authorised pay scales to casual labourers, etc. Instances have also come to notice where employees after they have put in 7-8 years of service or even more...."

So, they have intervened and asked for reports from the Railway administration. But this has been simply neglected by railway authorities. This is the purport of the following circular:

"In accordance with the directive issued by the Chief Labour Commissioner (Central) to the Regional Labour Commissioners vide letter No. CLD-LS-16(i), dated 1st February, 1952 copy forwarded to the Railways...."

What I want to say is that all these old rules must be thrown into the waste paper basket. My point is that this Industrial Relations Machinery should be revived to settle the disputes. At least, the labourers and the unions which have no channel of communication can get one forum whereby they can lodge complaints through the help of the Labour Department and the Railway administration can be compelled to reply and some settlement can be arrived at.

It will help the railway administration to dispose of the cases because thousands and thousands of cases have now accumulated. This is one of our suggestions.

There are old circulars regarding compulsory sterilisation. I have brought copies of the circulars where the privileges would be curtailed if they refused to go for compulsory sterilisation. They should be immediately withdrawn.

PROF. MADHU DANDAVATE: As far as grievances are concerned, you hand over to me a copy of them.

SHRI SAMAR MUKHERJEE: Regarding new lines, Mr. Nripen Chakravarty has written to me that they are going to protest on 17th June demanding the expansion of railway. He met you and had a talk with you. I also represented their cases. You took a sympathetic attitude about them. He says that you have written to him saying that the State Government will have to bear the cost of the earth work and the land. But he has written to me that the Tripura Government has an annual revenue earning of only Rs. 4 crores. Their State Government is not in a position to bear that cost. So, the entire cost must be borne by the Central Government and the railway. That work is very essential in Tripura and that should be expedited. Though you have mentioned that you are trying to mobilise resources in consultation with the Planning Commission and the Ministry of Finance. I am surprised to know that the Planning Commission had cut down the amount by Rs. 21 crores. I am opposed to this. The Planning Commission must help the Railway Ministry and administration at least to construct those railways which are very important and which require urgency to develop. So, I have also written one lefter to the Planning Commission requesting them

to reconsider the case, particularly about Tripura. This must be taken into consideration because the people of Tripura are very much aggrieved and agitated.

The second point is about the Howrah Amta Light Railway. It is mentioned that the work will be speeded up on the construction of so many railways. This line is in West Bengal. These railways were in an industrial area where mostly workers and employees used those trains. Now, after the demolition of that railway line, their cost of conveyance has increased four times. The local economy has been seriously affected with the result that it is very troublesome for most of them to catch two or three buses to reach their offices and factories. That is why, continuously, they have been pressing on us why despite repeated assurances that it would be done (broad gauge) nothing is being done. I find that only Rs. 36 lakh has been allotted for Howrah-Amta and Rs. 1 lakh for Hawrah-Seakhala lines. Yesterday, "The Yugantar" paper had published on the front page that it will take 30 years to complete this if this much of money is allotted and for the other line, I do not know how many years it will take.

Regarding the Calcutta Metropolitan Project the paper has written that it will be completed after 20th century (2000 or 2005). So, this is not a good thing. I think 'his traffic question in Calcutta and around in West Bengal is very serious and due importance must be given to it so that some money should be mobilised either from the Planning Commission or from other sources and these projects must be completed as early as possible.

Then there is a question regarding improvement of revenue. There are so many items of corrupt practices which I wanted to mention here, but I have no time to mention and the

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[Shri Samar Mukherjee] them; other Members have mentioned them. But I hope that the Ministry of Railways with the cooperation of the employees and the public will try to stop these corrupt practices with the result that a good amount of money can easily be saved. money can be diverted both for the development of new lines and for the improvement of facilities to employees and the passengers.

Sir, I support this Budget thank Mr. Madhu Dandavate for pursuing consistently the policy announcer here.

श्री जगदम्बी प्रसाद यादव (गोडडा) : मैं रेलवे बजट का समर्थन करने के लिए खड़ा हम्रा हं। इस बजट का समर्थन करते हुए मैं कुछ बातों पर मंत्री महोदय का ध्यान मार्काषत करना चाहता हू। रेल मंत्री महोदय के नए और क्रांतिकारी दृष्टिकोण का सचमुच मैं भन्त : व रण से समर्थन करता हूं। स्ट्राइक के दौरान ग्रींर ग्रन्य प्रकार से जो एमरजैसी के दौरान पीड़ित हुए थे उन लोगों को उन्होंन माश्वासन दिया था कि छ : सप्ताह में वापिस उनको नौकरी में ले लिया जाएगा। यह काम उन्होंने चार सप्ताह में ही कर दिया है। जिन को ग्रभी तक वापिस नहीं लिया गया है उनको उन्होंने ग्राश्वासन दिया है कि उनको वापिस ल लिया जाएगा । इस सम्बन्ध में मैं पून: उनका ध्यान इस म्रोर म्राक्षित करना चाहता ह कि जमालपुर तथा भ्रन्य जगहों पर ऐसे लोग हैं जिन के नाम में गत सब में दे चुका ह जिन को एमरजेंसी के दौरान रिटायरमेंट से पूर्व की ग्रवकाश प्राप्त करने के लिए विवश कर दिया गया था और उन्होंने भवकाश प्राप्त कर लिया था। उनकी तरफ भी भ्रापका ध्यान जाना चाहिये। रेलवे में केज्यल लैंबर की श्रन्छी खासी सख्या है। जब भी रलवे बजट पर चर्चा होती है उनकी चर्चा निश्चित रूप से होती है। जब माप जैसे उनके हुमदर्द मौर बिवेकशील व्यक्ति रेलामंत्री है तब मगर जनहीं सुम याची का समाधान नहीं हो संकेगा

तो मैं नहीं समझता है फिर भी उनकी समस्याम्रों का कोई ग्रन्य मंत्री समाधान उपस्थित कर सकेगा । इस वास्ते उनकी तरफ भी स्नापका ध्यान जाना चाहिये।

1977-78—Genl. Disc.

प्लेटफार्म टिकट ग्रापने पचास पैसे से घटा कर तीस पैसे कर दिया है। इसकी मैं ताईद करता हूं। ग्रापने इस बात को ध्यान में रखते हए किया है कि दो स्टेशनों के बीच कम से कम टिकट तीस पैसे का है। इसीलिए ग्रापने प्लेटफार्म टिकट भी तीस पैसे का कर दिया है। लेकिन म्राप देखें कि वह टिकट जो दो स्टेशनों के बीच का होता है वह ट्रांसफरेबल होता है स्रीर वह ज्यादा पेइग है बनिस्बत प्लेटफार्म टिकट के । मैं समझता हू कि इस मेंयोड़ासा सुधार ग्रापको ग्रीर करना चाहिये । तब भापकी जो दलील है वह ठीक हो जाएगी। तीस पैसे की जगह अगर आप इसको बीस पैसे कर दें तो साधारणतया इसको ट्रांसफरेबल करने की स्रावश्यकता नहीं पड़ेगी। तब सब लोग प्लेटफार्म टिकट खरीदना शुरु कर देंगे । यद्यपि यह बात छोटी है लेकिन ग्रगर ग्राप नौकरशाही की सलाह लेंगे तो मैं नहीं समझता हं कि ग्रापको वह इस बारे में इस तरह की सलाह देगी। मैं चाहता हू कि ग्राप इस टिकट को बीस पैसे कर दें।

म्रापने नई रेलवे लाइनें पिछड़े हुए इलाकों में देने का ग्राश्वासन दिया है। जितनी रेलवे लाइनों के प्राश्वासन मिले हुए है उन सभी को बनाने की बात ग्रापने कही है। इस सम्बन्ध में मैं एक जानकारी चाहता हू। स्वर्गीय ललित नारायण मिश्र जी ने अपने जमाने में कितनी ही रेलवे लाइनों का सर्वेक्षण करवाया था भीर में जानना चाहता हूं कि उन में से कितनी लाइनो पर बाप कार्न प्रारम्भ करा रहे है या करा चुके हैं।

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यह बात बार बार कही गई है कि संयाल परगना बिहार का सब से पिछड़ा हुआ जिला है और संयोग से मैं उसका प्रतिनिधित्व करता हूं। यहां पर रेलवे लाइन के दर्शन तक नहीं होते है। सम्पूर्ण जिले में रेलवे लाइन के कोई दर्शन नहीं होते हैं। इसका हैडक्वार्टर दुमका है। वहां के लोग ग्राज भी रेलवे लाइन के लालियत हैं। बूढ़े से बढ़ा ग्रीर नौजवान से नौजवान भादमी जिस ने दुमका से बाहर कदम नहीं रखा है उसने कभी रेलवे लाइन नहीं देखी है। श्रापने मंदार हिल से वैद्यनाथ धाम तक लाइन ले जाने की नई रेलवे लाइन की योजना रखी है। भ्राप सचमुच में चाहते हैं कि पिछड़ा हुआ जिला प्रगति करे तो सभी इस बात को जानते हैं कि रेल के बिना भौर सड़क के बिना कोई भी जिला, कोई भी क्षेत्र प्रगति नहीं कर सकता है। जो भी पिछड़ा हुआ क्षेत्र है वह सब से पहले रेलवे के मामले में पिछड़ा हुआ होता है और उसके बाद सड़कों के मामले में ग्रौर तब जा कर दूसरे मामलों में सिचाई या बिजली ब्रादि के मामलों में पिछड़ा हुआ होता है।

इसलिये यह रेलवे लाइन जब तक वैद्यनाथ धाम से दुमका और दुमका से गोडड़ा होते हुए राजमहल तक नहीं मिलायी जाती है तब तक उस क्षेत्र की प्रगति नहीं होगी। पलाम जिला सब से छोटा है लेकिन मिनरस के मामले में बहुत धनी है। लेकिन उस धन का उपयोग इसलिये नहीं हो पाता है कि मिनर स को ट्रक ग्रीर बैलगाड़ी से नहीं ढो सकते है। इस के लिये रेलगाड़ी का होना बहुत जरूरी है। इसीलिये प्लामू स पिछड़ा हुआ है और संथाल परगना आज सब से बैकवर्ड है संथाल परगना में कोयले का भंडार है, लेकिन रेल द्वारा ढुलाई की सूविधा न हीने से उस क्षेत्र की कोई भी कीयला खान ठीक से नहीं चल रही है। इसलिये मेरा निवैदन है कि नई रेलवे लाइन ग्राप बढ़ायें ती दुमका

तक और दुमका से गोड़ड़ा होते हुए राजमहल तक जोड़ दिया जाय तभी वहां का कत्याण हो सकता है।

जहां तक ग्राप ने माल यातायात ग्रीर यात्रियों को ढोने का सवाल प्रस्तुत किया है, ग्राप की रिपोर्ट में जो ग्राफ है, ग्रीर जो यह कहा गया है कि रेल भारत की मध्य परिवहन धमनी है, उस से यह गिरता हुआ। जा रहा है। 1950-51 में जहां रेलवे से 75 प्रतिशत ग्रीर सड़क परिवहन से 25 प्रतिशत माल ढीया जाता था वहा 1973-74 में सड़क परिवहन बढ़कर 49 प्रतिशत हो गया भ्रौर रेलवे 51 प्रतिशत रह गया। इस पृष्ठभूमि में यदि 1976-77 वर्ष की करपना की तो ऐसा न हो कि रेल पीछे हट गई हो और सड़क यातायात आगे बढ़ गया हो। यातियों का ग्राफ भी यह बताता है कि जहां 1950 में 10 प्रतिशत यात्री सड़क परिवहन से जाते थे ग्रीर रेल से 90 प्रतिशत, वहां 1973-74 में सड़क यातायात 35 प्रतिशत चला गया ग्रीर रेल 65 प्रतिशत हो गया। इसलिये ग्रापको ऐसी सेवा की पद्धति का विकास करना चाहिये जिस से रेलवे सड़क परिवहन से कम्पीट कर सके । पैट्रोल ब्रादि की कीमत ब्रधिक होते के कारण भी सड़क परिवहन यातायात अपनी कार्यकुशलता के कारण आगे बढ़ा है। यह ठीक है आप कह सकते हैं । कि राष्ट्रीयकृत रेलों का बृहत कार्यक्रम है ग्रीर सड़क परिवहन चूंकि छोटे छोटे रूप में संगठित है इसलिये हम उस का मुकावला करने में सक्षम नहीं है। लेकिन हम जानते हैं कि रेलवे में जितने कार्यकुशल, योग्य भ्रौर ऊंची तनख्वाह पाने वाले भ्रादमी भौर ग्रधिकारी हैं उतने सड़क परिवहन में नहीं है। फिर क्या वजह है कि हम सड़क सडक परिवहन का मुकबाला नहीं कर सकते ? भगर हम इस बात पर गंभीरता से विचार करें तो ऐसा लगता है कि रेल यातायात को द्मधिक से भ्रधिक विकसित किया जा सकता है। 315

[श्री जगदम्बी गसाद यादव]

मैं एक उदाहरण देता हूं दुनिया का अगर सबसे बड़ा बाजार हा जाय नो वह रेलवे प्लेट हाम है। जितनी चीजें बहां पर बिक री हैं उतनी शायद किसी भी बाजार में एक जगह पर नहीं बिकती हैं। लेकिन जितनी महंगी, गदी, खराब, म्रज्यवस्थित भीर ठगी रेलवे प्लेटफार्म पर होती है उतनी कहीं पर नहीं होती है। स्रगर कोई शिकायत झाप के विमाग मैं इस बारे में की जाय तो वह शिकायत सालों तक टंगी रहती है। मैं एक उदाहरण देना चाहता हूं कि ग्राप इलाहाबाद स्टेशन पर उतर जायें ग्रौर एक जोड़ा चप्पल वहां पर खरीद ले । बह बिलकूल मिटटी की बनी हई होती है, भगर जोर दे कर खड़े हो जायें तो बह ट्ट जायगी। इसी तरह से कानपूर में चम्पल कम कीमत पर जरूर दी जाती है। लेकिन वह चप्पल कानपुर की इज्जत को बेच देती है। ग्रीर ग्रगर बगल में ही ग्राप दिल्ली स्टेशन जर चले जायें और फलों का बाजार देखें तो भ्राप पायेंगे कि जो फल पूरानी दिल्ली शहर में 2 रु किलो मिलता है वही फल नई दिल्ली स्रोर पुरानी दिली स्टेशन जर 3, 4 रु० किलो मिलता है। म्राखिर इसका क्या इलाज होगा ? इसी तरह से केटरिंग का दूध ले लें। भ्राज यहां दिल्ली में संसद भवन में क्या दर हैं भ्रौर वहां पर 5,6 रुपये प्रति किलो की दर से पड़ता है। ग्रगर इसका हिसाब किताब किया जाये तो पता नहीं लगता है कि कौन इसकी शिकायत करे ग्रीर किससे करे। इसके बारे में कुछ किया जाना चाहिये।

इस बारे में मैं श्री हनुमन्तैय्या जी की तारीफ करूगा। उन्होंने अपने समय में सदस्यों के लिये एक शिकायत पुस्तिका दे वी थी। उन्होंने कहा था कि जहां देखो उसमें शिकायत कर दो हम उसे तत्काल देखों। उसी समय पहली बार रेलगाड़ियां समय पर चली थी। श्रीर रेलबे की समस्यात्रों को बहुत हद तक हल किया गया था, लेकिन अब शायद शिकायत सुनने वाला नहीं रहा। इसलिये मैं शामह करूंगा कि शाप इस बारे में नये सिरेसे देखें।

जमालपुर वर्कशाप सबसे पुराना वर्कशाप हैं। लेकिन पिछली 5 पांच साचा योजनाओं में वहां पर मजदूरों की संख्या 22 हजार से घटकर 8, 9 हजा र रह गई है। इसी जमालपुर वर्कशाप में हर साल 400,500 के लगभग लोग एप्रेन्टिसशिप कर लेते थे और उनको पहले नौकरी मिल जाती थी। लेकिन आज यह बड़ी दुर्भाग्यपूर्ण बात होगी कि आपके मंत्रित्व काल में उनका इंटरब्यू होने के बाद भी नौकरी की कौन कहे, प्रशिक्षण के लिए भी नहीं लिया जा रहा है। वहां प्रशिक्षित लोग सैकड़ों की संख्या में बेकार पड़े हुए हैं। मगर ऐसा आपके समय में हो, तो यह बड़ी दुखद बात होगी।

ग्रापके विभाग के लोग समय-सारिणी के बारे में विधायकों ग्रीर संसद्-सदस्यों से उनके विचार पूछते हैं। लेकिन मैं जानना चाहता हूं कि यह मखौल क्यों किया जाता है, जब उनके विचारों को तरजीह नहीं देना चाहते तो किर विचार पूछने का क्या मतलब रह जाता है?

इसी तरह मेरा सुझाव है कि साहबगंज क्यूल लाइन को डबल लाइन बनाइये, तभी तो जो लम्बी गाड़ी चली हैं, उसका लाम लोगों को मिल सकता हैं। साहबगंज से बड़हरबा तक तो डबल लाइन बनी हुई है ग्रब सिर्फ उसको बड़हरवा से क्यूल तक डबल बनाना है।

जो छोटे छोटे स्टेशन पहले के बने हुए हैं वहां पर छोटे प्लेटफार्म बने हुए हैं, वह नीचे हैं, उनमें बिजली पानी की सुविधा नहीं है। जो सैंकिंड क्लास के विश्वामालय हैं, सचमुच में वह कबूतरखाना ही हैं, इसके अलावा कुछ नहीं है। अगर आप कुछ सुधार करना चाहते हैं, तो उस ओर आपका ध्यान जाना आवश्यक है। पेयजल का अभाव और भोचालय की दुर्दशा दुखद है। वर्ष-धूप से बचने के लिये शेड भी नहीं हैं।

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रेलवे का साम्राज्य सचमुच में विशाल हैं लेकिन उसी तरह से इसमें भ्रष्टाचार की भी विशालता है। इस भ्रष्टाचार के ग्रन्मूलन करने की पहल जनता पार्टी ने की है। मैं यह बताना चाहता हूं कि दो जगहों पर बहुत भ्रष्टाचार है, एक तो वैगनों के मामले में है, पांच लाख की संख्या में है और दूसरा भ्रारक्षण का है जो कि स्टेशनों पर भी है ग्रीर चलती हुई गाड़ियों में भी है। मैं जानना चाहता हूं कि इसका क्या उपाय होगा जिससे इसका ठीक से निरोक्षण हो सके।

भारत में भिक्षा मांगने वालों का अगर कोई दिग्दर्शन करना बाहे तो यह प्लेटफार्मों पर देखकर यह अनुमान लगा सकता है कि यहां भिक्षाटन कैसा है। इसी प्रकार रेलवे के प्लेटफार्मों पर पाकेटमारों की गिनती भी बहुत बड़ी संख्या में है। इस सब के चलते रेलवे में सुरक्षा की कोई गारन्टी नहीं है। इसलिये मैं चाहता हू कि इस अवनित की स्थित को आप जरा अपने ढंग से देखें।

रेलवें में जो आपने बिना श्रेणी की गाड़ियां चलानी चाही है, सचमुच में अगर प्रशासन के लायक कोई चीज स्तुत्य है, गो यही है इन गाड़ियों में आपने जो पुतकालय और अन्य सुविधाए देने की बात कही है, इससे अधिक कातिकारी कदम और कु नहीं हो सकता मैं यह जानना चाहता हुं कि इसको गतिमान बना का कितना प्रयास आप र रहे हैं और इसके लिये कितनी तेजी से हम कर रहे हैं यह पता लगना जरूरी है जिससे जनता के यह देखने में आ जाये कि सचमुच में जनता राज्य में जनता गाड़ी उपयोगी का से चनाई जारही है।

एक बात मैं विलम्ब क बारे में कहना जाहता हूं कि इस चुनाव के दरम्यान दो चीओं का जनता पार्टी को मुकाबिला करना पड़ा। एक तो यह गाड़ियां विलम्ब से क्यों चलने लगीं? इस का कोई माकूल कारण नहीं बताया जा रहा है। दूसरा था कुछ महंगाई का, तो वह तो हम वहां सरकार नहीं बना पाए इसलिए उचित व्यवस्था उस की नहीं हो सकी। लेकिन रेलों के चलने में विलम्ब का कोई माकूल कारण नहीं बताया। इस की सफाई होनी चाहिए जिस से हम लोगों को बता सकें कि रेलों में जो सुधार हम करना चाहते हैं उन को करने की कोशिश कर रहे है।

एक बात श्रीर कहना चाहता हूं कि जितने श्रिष्ठिकतम लोग रेलों में लगाए जा सकते हैं उतने श्रीर कहीं नहीं लगाए जा सकते हैं। मैं श्राग्रह करना चाहूंगा कि जो हम बेकारी को समाप्त करने की योजना ला रहे हैं उस में रेलों का एक बहुत बड़ा हाथ होगा श्रीर रेलों का ही कांट्रीव्यूशन सब में श्रिष्ठिक होगा जिस में श्रिष्ठिकतम नवयुवकों को श्राप काम दे सकेंगे।

एक शब्द माशन्दे जी की प्रशंसा में जरूर कहना चाहुंगा वह इसलिए कि भ्रपने ्रिकृषि मंत्री होने के काल में तो उन्हें रेल की रिपोर्ट पड़ने की फुर्सत नहीं मिली लेकिन ग्रब , इस बार उन्होंने रेल की रिपोर्ट पढ़ी है भौर जो उन्होंने कृषि, कृषंक ग्रौर कृषि-सामान 🕻 के बारे में निवेदन किया है वह बहुत ही उपयोगी है। मैं समझता हुं कि इन विचारों को श्राप जानते भी हैं भौर सचमुच तहे दिल से इन का पालन करने की कोशिश करेंगे क्योंकि हम ने यह कहा है कि हम किसान का भीर कृषि का विकास करेंगे । यह कहा जाता है कि गांव भारत की म्रात्मा हैं म्रीर किसान गांवों की मात्मा है। इसलिए हम जब तक इन का विकास नहीं करेंगे तब तक भारत विकसित नहीं हो सकेगा । गांवों की ग्रौर रेल का मुख जाना चाहिए तभी वे विकसित हों सकेंगे ।

सामान की ढुलाई में हम यह देखते हैं कि जो सामान ढुलाया जाता है उसे खुले वैगन में ले जाने के कारण समय समय पर [श्री जगदम्बी प्रसाद यादव]

कहीं वर्षा होती है तो उस के कारण वह भीगता है और अनेक प्लैटफोर्मी पर उस के लिए गोदाम इत्यादि की ठीक व्यवस्था नहीं है। जब तक यह व्यवस्था ठीक नहीं की जायगी तब तक इस में विकास नहीं की पाएगा।

इन्हीं शब्दों के साथ में इस बजट का समर्थन करता हूं भीर भाशा करता हूं कि जी कुछ मुद्दे मैंने ग्राप के सामने रखें हैं खास कर पिछड़े क्षेत्रों भीर बेकार लोगों के लिए उन की तरफ भ्राप ध्यान देंगे। साथ ही यात्री-सुविधा के रूप में पाकेटमार से रक्षा ग्रौर जीवन पर संकट म्राने की दशा में उस से रक्षा तथा सेकेंड क्लास में पेय जल की सुविधा यह ग्राप कर सकें तो इस से पर्याप्त राहत लोगों को मिलगी । भ्राज भने स्टेशन पर जब गाड़ी खड़ी होती है तो वहां केवल एक-पानी पिलाने वाला होता है जब कि वहां श्रीर कोई प्राविजन नहीं है, तो ऐसे स्टेशनों : पर ग्रधिकं से ग्रंधिक लोग पानी पिलाने वाले कम से कम गर्मी के दिनों में हों इस की श्राप व्यवस्थार करेंगे, ऐसी में भ्राशा करता हूं।

र्भवार मंत्री (श्री जार्ज फर्नानडिस) : अध्यक्ष महोदय, एक भूतपूर्व रेल मंत्री बोल चुके हैं। हम को आशा थी कि एक और भी बोलेंगे। मगर शायद वह कुछ देर के बाद बोलें। भूतपूर्व रेल मंत्री श्री टी ए पै ने जब अपने भाषण के दरम्यान यह शिकायत की कि नये रेल मंत्री के भाषण में कोई बहुत सुधार की कुछ भी चीज उन को नहीं दिखाई दी तब मैं ने उन को टोकते हुए कहा कि तीस वर्षों की जो सड़ाव है उस को साफ करने में कुछ तो समय हम लोगों को जरूर लेगेगा भौर इस सड़ांग के बारे में जब मैं ने कहा तो यह कैवल रेल के मामले की ही ले कर टोकने के लिए नहीं कहा । दर ग्रसल रेलवें में किसी भी प्रगति की बात तब तक नहीं हो सकती है जब तक समुचे देश के विकास का काम नहीं होता । मेरे पास यहां वीथी पंचेवर्षीय योजना की सरकारी किताब है। मैं ने इसको पाई साहब के भाषण के दौरान मंगाया है इस बात को देखने के लिए, कि इनकी सरकार के चलते हुए रेलवे में कितनी प्रगति हुई थी। इसमें से मैं केवल एक ही वाक्य पढ़कर सुनाना चाहूंगा यह बताने के लिए कि ग्राज हम कहा हैं, हमें कितनी दूर जाना है ग्रीर कितना बिगाड़ इन लोगों ने किया है:

Fourth Five-Year Plan (1969—74) Page 340 Railways:

On the basis of estimates of production of major commodities in the Fourth Plan, it is estimated that the originating freight traffic on the Railways in 1973-74 would be about 280 to 290 million tonnes.

रैल मंत्री ने श्रापके सामने श्रपना बजट रखेते हुए जो भाषण दिया उसमें उन्होंने श्राशा रखी है:

"In 1977-78 we hope to have an orginating revenue-earning traffic upto 200 million tonnes."

1973-74 में उम्मीद थी 290 करोड टन की और उसके चार वर्ष के बाद श्राप हम भाशा कर रहे हैं 220 करोड़ टन की। रेलवे में क्या हुन्ना उसकी खोज करके काम नहीं दक्षिमा । रेलें समय पर चलती हैं या नहीं, पानी मिलता है या नहीं-इन बातों पर बहस करके इस समस्या का निदान नहीं मिलेगा। इस देश की सारी अर्थ-व्यवस्था को ऐसी हालत में पहुंचाने का जो इन लोगों ने काम किया है उसकी तसवीर ग्राज हमारे सामने खड़ी हैं। पंचवर्षीय योजना का ग्रगर में सबूत दूं कि जो 1973-74 में 290 करोड़ टन ढूलाई करने की उम्मीद थी उसमें मोटे तौर पर उम्मीद यही थी कि बल्क कमाडिटीज की बड़े पैमाने पर हलाई करेंगे जिसमें झाता है स्टील, रामटीरियल्स, कोल, ग्रायरन-मोर (फार एक्सपीर्ट), पेट्रोलियम प्राडप्ट्स, फ्ड-प्रन्स

फटिलाइजर । ग्रगर ग्राप इस सुची को देखें तो देश के विकास के काम का सारा इन्फा-स्ट्रबचर इसके साथ जुड़ा हुग्रा है ग्रौर यही क्षेत्र है जहां पर ग्रापने सारे मामले को खत्म करने का काम किया है । इसलिए ग्राप जो स्रपेक्षा कर रहे हैं कि ढाई महींने में हमको सब कुछ सुधारना चाहिए वह सम्भव नहीं है। इसके लिए ग्रापको कुछ सब ग्रौर इन्तजार करना पड़ेगा । ग्राज भी हम जिस चौखट में काम कर रहे हैं वह पांचवीं पंच-वर्षीय योजना की चौखट है ; उसके बाहर तो हम काम नहीं कर रहे हैं। दरग्रसल इनमें से कितने ही लोग जो भोंदू समाजवाद की बात करते हैं वह कभी कभी कहते है कि जनता पार्टी ग्रधिकार में ग्रा गई है इसलिए म्रब समाजवादी योजना रहेमी या नहीं या सब कुछ निजी क्षेत्र में चला जायेगा---इस प्रकार का बहुत कुछ प्रचार ग्राजकल किया जा रहा है। हम जिस पंचवर्षीय योजना की चौखट के भीतर हैं, दस्तावेज को ग्रमल में लाने के लिए हम लगे हैं ग्रौर जिसकी ब्नियाद पर हमको काम करना हैं उसपर ग्रापने क्या ग्राशायें लगाई हैं ग्रौर पांच वर्षों में ग्रापकी क्या म्राशायें रही है ? चौथी योजना के बाद पांचवीं योजना का दस्तावेज तो बहुत पतला हो गया है---नियोजन तो ग्रापने ही समाप्त कर क्या है। यहा पर कुछ ठोस बातें कहीं जाती थीं, लेकिन ग्रब इस में ठोस बातें भी नहीं रहीं। रेलों के बारे में इन की म्राशायें क्या थीं ? म्राप देखिये---पेज 69, 5 वीं पंच वर्षीय योजना--- 1974-- 79:---

"By 1978-79—at the end of the Fifth Five Year Plan—the railways would be equipped to carry an estimated originating freight traffic of 250 to 260 million tunnes".

े कितना ने जायेंगे, इस के बारे में कुछ नहीं है, क्या करेंगे—यह भी नहीं दिया है। हमारी इतनी शक्ति रेगी—बस इतनी ही श्राशा ये इस में व्यक्त करते रहे —चौथी योजना 532 LS—11 की समाप्ति तक 260 मिलियन टन्ज की बात इस में कही गई है। यह इन की 5 साल की प्रगति का नमुना है। आप की पांचवीं पंच वर्षीय योजना को मैंने अभी मंगवाया, क्योंकि जब यह तैयार हुई थी, उस बक्त मैं जल में था। इस के फोरबर्ड को मैंने पढ़ा है, मैं चाहूंगा कि आप लोग भी उस को पढ़ लें क्योंकि पांचवीं पंच वर्षीय योजना जिस के अन्तर्गत रेलों का विकास होना है, उस के बारे में प्रो० दण्डवते से टी० ए० पाई साहब ने सवाल पूछा है। यह योजना 1974 से 1979 तक है, मगर इस के फोरबर्ड में, जो सितम्बर, 1976 में लिखा गया, कहा गया है—

"The plan began to be implemented in 1974, 1st of April, had a forward written for it on the 24th of September, 1976".

यानी योजना शुरू होने के ढाई वर्ष के बाद वह लिखा गया, बल्कि लिखा ही नहीं गया, एक भाषण नेशनल डवलपमेन्ट कान्सिल में किया गया । इस का पहला वाक्य पढ़ने लायक है—

"The National Development Council is meeting after almost three years...."

This is the former Prime Minister, Shrimati Indira Gandhi's written foreword.

इस चौखट के अन्दर रह कर हम काम कर रहे हैं। इस चौखट में काम करते समय बहुत उम्मीद ले कर हम को नहीं चलना है। इसी लिये, सभापित महोदय, मैं वह मान कर चलता हूं कि हमें जो काम करना है, बहुत बड़ा काम है और सिर्फ रंलवे को महेनजर रख कर यह काम होने वाला नहीं है, सारे देश की अर्थ-व्यवस्था को महेनजर रख कर हमें इस काम को करना है। इस की शुरूआत मेरी राख में बहुत ठीक ढंग से हुई है—कर्मचारियों को वापस ले कर। पाई साहब और अन्य

JUNE 13, 1977

[श्री जाजं फर्नानडिस]

लोग जो विरोध में बठे हैं, वे शायद इस को ज्यादा मह व न वेते हों, लेकिन मैं इस को बहुत महत्वपूर्ण मान कर चलता हूं, क्योंकि कर्मचारियों के सहयोग के बगैर रेल व्यवस्था में सुधार नहीं हो सकता। इसी संर्देश में मैंने पिछले साल के रेल बजट पर हुई बहस को मंगाया, यह देखने के लिये कि लोग इस के बारे में पहरें क्यां क्या बोले हैं। उसमें भृतपूर्व रेल मंत्री श्री कमलापति त्रिपाठी के एक वाक्य से मुझे बहुत मजा भ्राया, केवल द्ष्टिकोण की द्ष्टि से, ग्रौर किसी दृष्टि से नहीं। उन के बाकी भाषण में श्रौर कुछ भी पढने लायक नहीं हैं । श्रीमती पार्वती कृष्णन इस समय यहां नहीं हैं, भ्रच्छा होता बें भी इस समय यहां होतीं। श्री कमलापति विपारी कहते हैं--- "जिन्होंने हड़ताल कराई र है उन को हम नहीं ले सकते, नहीं ले सकते, नहीं ले सकते ।" तीन बार उन्होंने ऐसा कहा, ऐसा लगा जैसे वह बनारस में भाषण दे रहे हैं। है किन हम ने उनको है लिया भीर उसी से सुधार की शुरुत्रात की है। इस में एक भ्रौर मजे की बात है—श्री इन्द्रजीत गुप्त इस सदन में नहीं हैं, पिछले में वे इस सदन में नहीं ग्रा सके । उन्होंने बीच में इन्टरप्शन की, जिस से इस बात का पता म्राप को चलेगा कि एक म्रादमी जब गिर जाता है तो वह कहां तक गिर सकता है--श्री इन्द्रजीत गुप्ता कहते हैं---"जार्ज फरनेन्डीज श्रभी भी लीफलेट बुक्केंट निकाल रहा है, उस की फेंडरेशन को ग्राप मानने के लिये तैयार हैं, जार्ज फरनेनन्डीज भीर उस के साथियों को ग्राप

ने स्वीकार कर लिया है।" इस बात को पढ़ कर बड़ा ग्रजीब सा लगा, रेकिन मिनिस्टर साहब के भाषण के दौरान बीच में टोक कर उन्होंने ऐसा कहा । यह बात मुझे उस में पढ़ने को मिली। यह ठीक हैं कि मैं **श्रण्डर-ग्राउण्ड** रहा, भ्रण्डर-ग्राउण्ड रह कर मैं तानाशाही का विरोध करता रहा, लेकिन उस बात को रेल बजट की बहस के दौरान उन्होंनं इस तरह से पेश किया। यह बताने के लिए ऐसा कहा कि मैं भ्राल विद्या रेलवे फेडरेशन का ग्राध्यक्ष हूं ग्रीर इस फैडरेशन को मान्यता मिली हुई है, इसलिए इन को हटाम्रो । श्री इन्द्रजीत गुप्त ग्रब इस सदन के सदस्य नहीं हैं। इसलिए इस बात को मैं भ्रौर ज्यादा छेड़ना नहीं चाहता लेकिन वह बात मैं ने इसलिए कही है कि यह रिकार्ड में रहनी चाहिए ताकि इन बातों को पढ कर लोग यह समझ सकते हैं कि कौन कौन दल; किस किस मौके पर कहां तक पहुंच सकते हैं भौर कितना नोचे गिर सकते हैं। इस का सबूत यहां पर मिल सकता है।

सभापित महोदय, जैसा कि में स्रभी कह रहा था कि हम ने जो शुरूत्रात की है, वह बिल्कुल सही शुरूत्रात है और जो "कभी नहीं, कभी नहीं, कभी नहीं" की बात भूतपूर्व रेल मंत्री किया करते थे, उस को हम ने कर दिया है। इस सरकार के स्राते ही निकाले हुए लोगों को हम ने काम पर वापस ले लिया है।

टी॰ ए॰ पाई साहब यहां पर बोले और उन्होंने श्री एस॰ के॰ पाटिल की गवाही दे कर यह कहा कि रेलवे में जितने कर्मचारियों की ग्रावश्यकता है, उस से 40 प्रतिशत कर्मचारी ग्रधिक मान्ना में हैं।

SHRI VAYALAR RAVI (Chirayin-kil): May I know from the hon. Minister is it the policy of the government that no action will be taken against any employee involved in any strike?

बी जार्ज फर्नानडिस: ग्रभी मैं हड़ताल पर नहीं बोल रहा हूं। इस समय तो मैं रेलवे पर बोल रहा हूं। जब मजदूरों के विषय पर बात होगी, तब ग्रांप के सवाल का जवाब जरूर दिया जाएगा। उस के लिए जब समय ग्रांएगा, तब जवाब दिया जाएगा।

मैं यह कह रहा था कि पाटिल साहब की गवाही दे कर उन्होंने कहा कि 40 प्रतिशत ग्रधिक कर्मचारी रेलवे में हैं। मुझे ऐसा लगता है कि इस में कोई तथ्य नहीं है। पाटिल साहब ने ग्रगर ऐसा कहा भी है तो हो सकता है कि उन्होंने पूराने म्रांकड़ों के म्राघार पर किसी विभाग या वर्कशाप के बारे में यह बात कही हो लेकिन मुझे ऐसा नहीं लगता हैं कि रेलवे में कर्मचारियों की संख्या जरूरत से अधिक है। यह बात जरूर है कि रेलवे में सुधार के किए बहुत गुंजाइश है, काम के हर क्षेत्र में सुधार के लिए गुंजाइश है, रेलवे के कारखानों में बहुत काफ़ी गुंजाइश है। मगर यह सुधार ग्राप कैसे करेंगे ? यह सुधार कर्मचारियों के सहयोग से ही ग्राप कर सकते हैं। सुधार लाने के लिए ग्राप को कर्मचारियों के साथ सलाह-मश्विरा करना पडेगा, उन के संगठनों को विश्वास में लेना पडेगा । हम ने इसी बात को पहले कहा था। छः सूत्री मांगपत्र की बात को कुरेशी साहब ने यहां पर छेड़ा, भौर यह कहा था कि उन को ग्रभी ग्राप क्यों नहीं मान लेते हो । पढा नहीं उन को यह जानकारी है या नहीं कि जब हम ने भ्रपनी मांगें रखी थीं, ऐसा मालूम पड़ता है कि रेल मंत्रालय को इस की जानकारी नहीं थी, उस समय श्रीमती इन्दिरा गांधी ने श्री जयसुखलाल हाथी को हम से बात करने के लिए कहा था और डेढ घंटे तक हमारी उन से बात हुई थी। मैंने उन से पूछा कि ग्राय ग्रयनी मर्जी से बोल रहे हैं या किसी के कहने से हम से बात कर रहे हैं। इस पर उन्होंने कहा कि मेरी क्या हैसियत है कि मैं अपनी तरफ़ से आप से बात करूं। यह अप्रैल 1974 की बात है। ग्राप लोगों

को शायद इस के बारे में जानकारी नहीं है लेकिन उन से हमारी बात हुई थी। 600, 650 करोड़ रुपये की बात थी लेकिन हमने यह भी कहा था कि 350 करोड़ रुपये में समझौता हो सकता है स्रौर स्रगर नेगोशिएशन होते तो 100, 125 करोड में भी समझौता हो सकता था। हम ने उस समय यह भी कहा था कि फैडरेशन की स्रोर से कोशिश की जाएगी कि प्रोडक्टिविटी बढाई जाए । भ्रलग-ग्रलग क्षेत्रों में गाडी चलाने से ले कर प्लेटफार्म तक ग्रीर रेलवे के कारखानों में हम श्राप को ऐसे मार्ग बताएंगे कि प्रोडक्टिविटी बढे। कर्मचारियों द्वारा ग्रपने कामों में प्रोडक्टिवटी बढ़ा कर हम पैसा मांग रहे थे भीर इस बात को मैं श्राज भी मानता हूं कि रेलवे के भीतर से काम में सुधार कर के पैसा दिया जा सकता है। इस दिशा की भ्रोर हम बढ़ना चाहते हैं। में मजदूर ग्रान्दोलन में पिछले 29 सालों से काम कर रहा हूं भौर मैंने यह कभी नहीं कहा है कि पैसा बाहर से ला कर मजदूरों को दिया जाए। मेरा कहना यह रहा है कि प्रोडक्टिविटी बढाई जाए और प्रोडिन्टिविटी बढा कर पैसा निकाला जाए लेकिन यह बात हमारे दिमाग में साफ़ रहनी चाहिए कि प्रोडक्टिविटी बढने से जो पैसे की बचत होगी, उस को मजदूरों के कामों में खर्च करना चाहिए। उस दिशा में हम जाना बाहेंगें भीर कर्मचारियों के सहयोग से हम रेलवे के काम में सुधार लाएंगे।

टी० ए० पाई साहब ने करण्यन की बात भी कही । उन्होंने किसी को दिल्ली स्टेशन पर भेज दिया ग्रीर काला बाजार में टिकट मिलने की बात उन्होंने कही । ऐसा हो सकता है, इस से मैं इन्कार नहीं करता लेकिन मैं यह जरूर कहूंगा कि अध्य आदिमयों की तरफ़-दारी हम कभी नहीं करेंगे । कर्मचारियों में अध्यादान हीं है यह कहने के लिए मैं खड़ा नहीं हुग्रा हूं। मगर ग्राज देश में रेल के एक टिकट क्लर्क, बस कंडक्टर को पकड़ कर आध्यादार की बात बहुत जल्दी नजर ग्राजाती है और

[श्री जार्ज फनीनडिस] चौधरी चरणसिंह जी ने जो इतने कमीशन बिठाये हैं, इसी भ्रष्टाचार के सम्बन्ध में, उस भ्रष्टाचार की बात नजर नहीं ग्रा रही है। मारुति के भ्रष्टाचार की बात नजर नहीं भ्रा रही है। मझे यह सब न म लेने में ग्रच्छा नहीं लगता है। पिछले एक जमाने से जब इस भ्रष्टाचार को फलाने का कम आपके पूज्य नेताओं की और से हुआ तब आप चुप रहे । हमारे श्री फंखरुद्दीन ग्रली ग्रहमद साहब ने जब वह इंडस्ट्रियल डवलपमेंट के मिनिस्टर थे, 1967 में कहा था कि हम बेकार इंजीनियरों को पेट्रोल पम्प्स देंगे । लेकिन वह होने के बजाय इतने थोड़े से समय में भ्रापका वह लड़का करोड़पति बन गया । रोड रोलर्स बनाने लगा, पाइपर प्लेंस ग्रीर न जाने क्या-क्या बनाने लगा। क्या यह चीजें ब्रापको नजर नहीं ब्रा 🔅 ? एक टिकट बेचने वाला ब बू ग्रगर कालाबाजार करता है तो वह चीज ब्रापको नजर ब्रा जाती है। यह कह कर मैं उस बाबू का बच व नहीं कर रहा हूं बल्कि ग्रापको बता रहा हूं कि ग्राज प्रष्टाचार कहां-कहां फैला हमा है।

हमारे देश में नैतिकता नाम की जो चीज थी उसको पिछले तीस वर्षों में विशेषकर ग्यारह वर्षों म ग्रौर सबसे ग्रिधिक पिछले तीन वर्षों में समाप्त करना शुरू किया गया । ग्रापमें से बहुत से लोगों ने इसको समाप्त करना शुरू किया । ग्राज देश को इस सब बुराई से बाहर निकालना है। ग्रौर जब देश को इससे बाहर निकालना है तो हमें रेलवे को भी दुरुस्त करना है, रेल के बाबू को भी दुरुस्त करना है ग्रौर जो यह भ्रष्टाचार पनपा है इसको भी दुरुस्त करना है।

कुरैशी साहब यहां बैठे हैं, उन्हें मालूम होगा कि बाल इंडिया रेलवेमेंसे फेडरेशन की और से मैंने उस समय के रेल मंत्री श्री ललित नारायण मिश्र ग्रौर उस समय की प्रधान मंत्री को चिट्टियां लिखीं कि हम ग्रपने संगठन की ग्रौर से, रेलवे में जो चोरियां होती हैं, उनको बंद कराने में ग्रौर रेलवे की ग्रामदनी बढ़ाने में सहयोग करना चाहते हैं। उन चिद्रियों में हमने मुगलसराय का विशेषतौर पर जिक्र किया था लेकिन बहुत बड़े हाथ एक साथ मिले हुए थे, इसलिए वह काम नहीं हो पाया । यहां तक कि मेरी चिट्टियों का जवाब तक नहीं दिया गया। हमने संगठन की भ्रोर से कहा था कि हम रेलवे में चोरी रोकने के लिए ग्रापको सहयोग करेंगे ग्रौर चोरियां पकड़ कर देंगे । ग्रध्यक्ष महोदय, में चाहूंगा कि हमारे रेल मंत्री उन पूराने दस्तावेजों को देखें । उन दस्तावेजों पर काम होते की बजाय जिन कर्मचारियों ने उनके बारे में बताया था, उनको ही काम से निकालने की बात की गई, उनका विकिटमाइ-जेशन किया गया । ग्रब हम उनको वापस लेने की बात कर रहे है। इन सारी चीजों से हम लोग गजरे हैं।

म्रज्यक्ष महोदय, हम जरूर चाहेंगे कि कमेचारियों में या उनके कामों मे जो बुटियां हैं या दूसर प्रकार की खामियां हैं वे सुधारी जाएं। में कर्मचारियों से भी यह अपील करूंगा कि वे यह समझ लें कि जमाना बदला है, लेकिन जनता पार्टीके सत्ता में ग्राने से सब कुछ बदल जायगा ग्रीर ग्रपने ग्राप बदल जायगा बह सोचना ठीक नहीं होगा । इस नये जमाने में हम कुछ नयी नैतिकता की बात करना चाहते हैं। उसके बगैर देश का निर्माण होने वाला नहीं है। जब मैं नई नैतिकता की बात कहता हूं,शायद नई नैतिकता शब्द ठीक न हो, इसके लिए अन्य कोई अब्द हो लेकिन इससे मेरा मतलब यही है कि हमें इस देश में उन तमाम नैतिक मूल्यों को वापस लाना है, उनको पुनस्थापित करना है ऐसा करने में हमें रेल कर्मचारियों को, बस कंडक्टरों को, टैक्सी ड्राववरों को, सबको सुघारना है। यह जो कमीशन की बात है, यह किसी एक व्यक्ति को परेगान करों के लिए नहीं है लेकिन जो गलतियां हुई हैं, उनको हम इस देश के लोगों के सामने लाना चाहते हैं और यह बताना चाहते कि ऐसी गलतियां करने का फिर किसी को मौका नहीं मिलेगा। चाहे कितना भी बड़ा व्यक्ति हो, वह ऐसी गलतियां नहीं कर सकेगा। अपने व्यवहार में, अपने काम में हर तरह से सुधार लाने की आवश्यकता है। मैं चहता हं कि इस सुधार को लाने का काम वे भी करे।

जहां तक रेलों का सम्बन्ध है कई क्षेत्रों में बिगाड़ दृष्टिगोचर होता है ग्रौर कई क्षेत्रों में सुधार की ग्रावश्यकता है। इस सुधार की प्रक्रिया हमने चालु कर दी है। सब से पहले जो हम लोगों को काम करना ग्रौर जिसपर सब से ज्यादा जोर देना होगा वह है रेलों के विकास की दिशा में नई रेलवे लाइनों की बात मंत्री महोदय ने ग्रापके सामने रखी है। मैं श्राशा करता हुं कि वह इस में ग्रौर भी ज्यादा हेजी से सुधार लाएंगे ग्रौर इस काम को ग्रौर भी ज्यादा तेजी से करेंगे । नई रेलवे लाइन, डबलिंग ग्रादि जो ग्रौर क्षेत्र हैं उन क्षेत्रों में सब से ज्यादा काम करने की ग्राज ग्रावश्यकता है। ढाई महीने में नियोजन का सब काम पूरा हो जाएगा यह संभव नहीं हो सकता था । ग्रभी एक मननीय सदस्य बोले हैं। उन्होंने किसी ग्रौर दृष्तिकोण से एक बात कही है। उन्होंने कहा है कि रेलें इस देश मे बेकारी को दूर करने का एक बहुत बड़ा साधन बन सकती है। यह बात सही है। मैं समझता हूं कि इस क्षेत्र में सब से पहला काम जो होना चाहिए वह यह होना चाहिए कि नई रेलवे लाइनें बिछाने के मामले में उन क्षेत्रों की ग्रोर तत्काल ध्यान दिया जाए जो पिछड़े हुए हैं जहां एक जाने से रेलवे लाइन की बात उठ रही है ग्रार जहां कुछ नहीं हुन्रा है। कोणका रेलवे की बात को भ्राप लें। कोणकण का इलाका पिछड़ा हुआ है। अगर वहां पर रेलवे लाइन होती तो वह इतना पिछड़ा हुआ नहीं रहता जितना अपाज है। पिछड़ा हुआ। फिर भी रहता लेकिन इतना नहीं रहता । देश में बहत सें ऐसे इलाके हैं जह रेलवे लाइन है लेकिन फिर भी विकास की दृष्टि से वे पिछड़े हुए हैं। इस चीज को दुरुस्त किया जाना चाहिये । पिछत्रे इक असे से इस क्षेत्र में क्या-क्या इन लोगों ने किया है इसका एक उदाहरण मैं देना चाहता हूं। माननीय श्री कुरैशी जी बैठ हुए हैं। वह इसको देखें। ये छोटे से दो ब्रोशर हैं। ये झार्ट पेपर पर छने हुए हैं। एक पर कुरेशी साहब कः तस्वीर है । दूसरे में कमलापति विपाठी जी की तस्वीर के साथ-साथ उनकी भी है। यह एक रेलवे लाइन है जो उस समय बन रही है डालामऊ दरियापुर लाइन । यह उसके उद्-घाटन के समय पर छापा गया था, इस वास्त्रे छापा गया था कि हम काम शुरु कर रहे हैं ग्रौर यह बताने के लिए यह निकाला गया था कि इतना-इतना प्रशंशनीय काम शुरू हो रहा है, उत्तर प्रदेश के एक पिछड़े हुए इलाके में । यह ब्रार्ट पेपर पर है । ब्रंब्रेजी हिन्दी में है । इस में कई तसवीरें हैं। श्री ललित नारायण मिश्र की हैं, कुरैंशी जी की है ग्रीर दूसरों की हैं। पता नहीं यह कहां बांटा गया। यह कहा गया कि साल डेढ़ साल बाद ही हम इसका उद्वाटन कर रहे है। म्रार्ट पेपर छापा गया ग्रौर पता नहीं कितने हजार रुपये इन तथा इन प्रकार की अपन्य चीजों पर ये खर्च करते रहे हैं । इनको पढ़ने वाला कोई नहीं था । इसका वजह यह थी कि यह काम 'श्रीमती इंदिरा गांधी के क्षेत्र में शुरू होना या, राय बरेली में रेलवे लाइन का विकास होना था। में कहना चाहता हूं कि ग्रपने क्षेत्र के साथ जब जोतने के लिए इस तरह से काम म्राप शुह करोगे तब विकास <mark>होने</mark> की बात कहां रहेगी । नया स्टेशन बना दिया राय बरेली का । लेकिन ग्राप देखें कि हिन्तुस्तान में ऐसे स्टेशन थे जहां लोग बैठ नहीं सकते थे, जहां चलने पर बहुत ग्रासानी से गिर सकते थे,

[श्री जार्ज फर्नानडिस]

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पजास पचास बरस से जहां रेलवे लाइन है लेकिन भाज तक प्लेटफार्म पर एक मामूली कवर नहीं लगाया गया है, उसको कवर नहीं किया गया है—

श्री मृहस्मद शफी कुरेशी (श्रनन्तनाग):
शयपुर कें श्रापने हवाई ग्रड्डा बनाया है।
श्री जार्ज फर्नानिंदस : हवाई ग्रड्डों
की जब चर्चा होगी तब उसकी भी चर्चा कर सकते हैं लेकिन ग्रभी तो रेलवे पर बहस हो जाने दीजिये।

यह क्या तरीका था ? यह चीज मैंने एक उदाहरण के रूप में आपके सामने रखी है। इसी तरह से ग्रौर भी काम होते थे।

जहां तक रेलों के विकास की बात का सम्बन्ध है मेरा कहना यह है कि विकास उन भोतों में होना चाहिये जहां उसकी ग्रावश्यकता है। हमे बड़ै पैमाने पर श्राज रेलवे लाइनें बनाने का काम शुरु करना है। हम भूसेना की चर्चा किया करते थे। हम समझते थे कि भूसेना इस देश की बेकारी को दूर करने के लिए जरूरी है। जो जमीन परती पड़ी है उस जमीन को जल्द से जल्द काम मे लाने के लिए हमें भूसेना की स्रावश्यकता है । बेकार नौजवानों को उस काम में जुटाया जा सकता था। मैं चाहता हं कि इसी प्रकार का यह प्रयोग रेलों मे हो। भसेना नहीं लेकिन देश में जो बेकार है ग्रौर जिन की संख्या लाखों नहीं करोड़ों की तादाद मे हैं, जो नौजवान हैं इन नौजवानों को तत्काल काम में लगाया जा सकता है। भ्रगर जिन इलाकों मे रेलें बनाने की बहत स्नावश्यकता है उन इलाकों में रेलवें लाइने बनाई जाएं। वहां नहीं रेलवे विकास की दृष्टि से जो इलाके विकसित हो चुके हैं लेकिन नई जगहों पर जहां रेलवे ट्रैक वगैरह बनाने की जरूरत है, बहां इस काम को हाथ में लिया जा सकता है भ्रौर उनको इस काम में लगाया जा सकता है। इसी तरह से डबलिंग करने का काम है। सभापति जी मैं तो चाहुंगा कि हुमारी सरकार

इस दिशा में भी अपने कदम बढ़ाये। दो महीने के समय में एक सीमित दायरे में आज रेल बजट पेश किया गया है, मैं चाहूंगा कि हम लोग इस दिशा में आगे बढ़ें।

17.00 hrs.

इसी तरह से माननीय ने रोडवेज ग्रौर रेलवेज की तुलना करते हुए कहा कि रेलवे पीछे पड़ गई है। यह बात सही है। लेकिन इन दोनों के बीच में जो भी कम्पटीशन है उस को हम झगड़े वाला कम्पटीशन क्यों समझें ? हमें सोचना चाहिये कि यह दोनों किस प्रकार से सहयोग से काम कर सकते हैं। मेरी राय में रेल मे प्रवास सस्ता है। ग्रगर ठीक सेवा ग्राप दें तो लोग रेलों से ज्यादा चल सकेंगे। माल भी रेलें ज्यादा ले जा सकेंगी। इसलिये कम्पटीशन की बात न कह कर हम दोनों का सहयोग क्यों न ले ? मैं चाहुंगा सरकार इस दिशा मे कुछ कदम बढाये । शिपिंग को भी स्राप इस में जोड़ दे। इस बारे मे हम चाहेंगे कि सदन के हर कोने से माननीय सदस्यों के सूझाव ग्रायें उस पक्ष के माननीय सदस्यों को सूनते हए हमें ऐसे लगा कि देर से ही क्यों न सही, लेकिन कुछ भ्रकल तो स्रायी है, कुछ रचनात्मक बात कहने लगे है। इसलिये हम चाहेंगे कि कुछ ठोस सुझाव भी ग्राने चाहिये कि िस तरह से सुधार किया जा सकता है, श्रापको ब ाना चाहिए कि यह यह दम उठायें जायें तो सुधार हो सकता है। मैं चाहूंगा कि इस प्रकार के सुझाव ग्राप की तरफ से जरूर भ्रायें । जहां तक ऐफीशियेंसी, सुविधाभ्रों भ्रौर समय की पावंदी की बात है, इन सव को सुधारना चाहिये। लेकिन ग्रत में ग्रादमी की ही बात आती है जो रेल कर्मचारी हैं। रेलवें में एक पुरानी बुरी ग्रादत झूठ बोलने की है जिस को हमें सुधारना पड़ेगा। मुझे स्रांकड़ों से बहुत नफरत है। डिजराइली ने कहा था There are lies, damn lies and statistics, ग्रीर यही बात रेलवे में भी हुग्रा करती है। रेलवे हुड़ताल के समय में हुम जेल में थे श्रीर

रेलवे बोर्ड के चेयरमेन श्री बेरी थे। 8 तारीख को जब हडताल शरू हुई तो साय की रेडियों पर और दूसरे दिन अखबार में उनका बयान म्रा गया। Only 20 per cent of staff have not reported for work. झुठ बोलने की ग्रादत बन गई है। कुछ ऊपर से झठ बोलने देः लिये सिखाया जाता था क्या ? मुझे नहीं मालुम । लेकिन जो आंकड़े देकर लोगों को गुमराह किया जाता था इस को बंद किया जाय । ग्रगर गाडिया देर से माती हों तो उस को स्वीकार किया जाय ग्रौर यह न कहा जाय कि 95% of the trains came on time. यह न कहा जाय कि We have succeeded in loading this much, this much etc. ग्रगर गलतियां हैं तो उन को स्वीकार करना चाहिये, ग्रौर मं सरकार की ग्रोर से कहना चाहता हं कि जहां पकड़ हैं उस को दुरुस्त किया जायगा ग्रौर जहां गलतियां हैं उन को स्वीकार किया जायगा । क्योंकि गलतियों को स्वीकार किये बिना सुधार होना संभव नहीं है। भें चाहंगा कि जहां हमारी कमजोरियां हैं, किसी प्रकार की कोई परेशानी आती है तो उस को देश के सामने बहुत स्पष्ट शबदों में रखा जायगा श्रीर लोगों की राय ज नो के बाद हो कोई सुधार हो सकोंगा। इस काम को करते मे हम इस सदन के तमाम दलों 🦻 माननीय सदस्यों के सहयाग की ग्रपेक्षा रखते हैं।

SHRI B. RACHAIAH (Chamarajanagar): Mr. Chairman, Sir, I rise to make my observations on the Budget presented by the Railway Minister for 1977-78. Sir, while doing so, I must congratulate the Minister for his style in giving a new approach to the railway administration. First of all, he has brought out the streamlining of railway administration and also restructuring of the Railway Board.

Sir, it has been our anguish ever since the constitution of the Railway Board that the powers have been concentrated in the Railway Board. Sometimes, whether the Minister has control over the Railway Board or not was the question both in this House and in the other House Sir, as a Minister in the Cabinet of Shri Morarji Desai who was the Chairman of the Administrative Reforms Commission, it is befitting that he has thought of accepting most of their recomendations in respect of railway administration.

Sir, when I look into the structure of the Railway Board, it looks as though most of the important persons, officers representing the important Ministries have been represented. There was an argument in the beginning that the Railway Board acts as a Secetariat and acts as an adviser to the Railway Minister. So it was argued for its continuance.

[SHRI M. SATYANARAYAN RAO in the Chair]

17.07 hrs.

There was no need for restructuring or reducing the number. Since he has come forward to reduce the number and to re-structure, I extend my hearty congratulations and extend my cooperation also in his endeavour.

Sir, the railways are Known as the second major undertaking which is governed by the State Governments in Asia and it is the fourth largest undertaking in the world. I am aware that the railways have to manage nearly 17 lakhs of men in streamlining the administration. The various problems confronting the railways are more difficult and not easy to solve them in a few months' time. But I appreciate his approach and thinking to decentralise the powers which have been concentrated in the Railway Board, and decentralisation mean's democratisation, giving more powers and believing the officers and railway men at the various levels. That will not only help the railway administration in achieving the targets, but also to quicken the decision-making process.

[Shri B. Rachaiah]

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Sir, the railways have shown a surplus in the preceding year to the tune of nearly Rs. 65 crores. But this year the Railway Minister, according to me, has under-estimated the railway receipts and also shown the expenditure at a lower level. If railways could wipe off this deficit of Rs. 61 crores in 1975-76 and also earn nearly Rs. 65 crores in 1976-77, then where is the need for under-estimating the revenue receipts in 1977-78?

It means that—according to the statement made at the end of his own speech-though he has not enhanced the passenger fare and freight rate at the present moment, he would appoint an expert committee to go into the fare structure and rationalize it. It means that he feels that the expert committee may reduce the freight rate and passenger fare. They were revised only a year back, and there was an agitation in this as well as the other House to reduce the freight rates and fares. If that is true, then the estimate is correct. If it is not, then naturally we must get more revenue from the freight rates and passenger fares. Otherwise he may be diffident that the Administration may not be able cope up with the expectations.

When the men who worked in the Railways and who were thrown out of employment and who were retrenched during the previous regime have been reinstated, he must naturally get more cooperation from them; and they must be more patriotic and work hard. If that is so, naturally the estimate which he has prepared for getting a surplus of Rs. 32.5 crores is not justified. Therefore, my estimate is that the Railways should earn more than what they have done, if the same tempo of work is maintained that has been achieved in the preceding 2 months. The Railways would get more than Rs. 60 Crores in the coming years. The reduction in the Plan expenditure to the tune of Rs. 20 crores seems to be not reasonable, for the simple reason that the Rs. 20 crores cut, according to the Railway Board Chairman's press interview, has not affected the new railway lines; nor has it affected the conversion proposals, but has affected only electrification and dieselization of the locomotives. It is well known that dieselized locomotives will work better than the steam locomotives. Electric locomotives better than diesel locomotives. It is a fact well known all over the world. It means that we are going back from dieselization to steam engines. It means that we are not going to have a quick transport and a transport free from pollution. Therefore, I feel that the cut in this respect is not reasonable. I would request the Railway Minister to see that this is restored.

Regarding the new lines, as the previous speaker has already mentioned, there should be a master plan to see that industrially and economically backward areas are served with new lines. If that had been done, probably many of the regions which have not seen lines would have seen them. I hope the new Railway Minister will try to do justice to those backward areas in giving new lines.

Similarly, the railways are beset with so many problems. One is the problem of conversion of the multigauge into unigauge. More than 4292 $_{\star}$ kms. of narrow gauge and nearly 25427 kms of metre gauge have to be converted into broad gauge. As long as multi-gauges are there there will be difficulties of transhipment and delay in quick movement. Therefore, the process of conversion has to be quickened. That has to be done as quickly as possible so that there will not be any difficulty in transhipment and there will be quick movement of both goods and passengers.

Coming to new lines, the Minister was kind enough to mention the Hassan-Mangalore line in Karnataka. It was expected to complete by 1976.

Now, it has been extended by another two or three years. The initial mistake committed by the Railway Board was in not taking up the line under broadgauge; they took it up under metregauge, in spite of all the preliminary work done to take up under broad-Instead of taking it up as gauge. metre-gauge, if it had been put under broad-gauge, one could have gone up to Madras very easily in a shortest route from Bangalore. So, even at this late stage I would appeal to the Railway Minister to see that metre-gauge line is dismantled the broad-gauge line is taken up that this backward straightway so area may be benefited.

Another important work the hon. Minister mentioned was the conversion of the Guntakkal-Bangalore line. This work has been going on at a snail's speed. I do not know whether the railway administration would be able to complete it by the target date, because the amount provided is very little. There is a lot of transhipment difficulty in Bangalore, because of which there was representation from the State Government as well as members from both Houses of Parliament for the conversion of the Bangalore-Mysore line and connecting it to Erode. I remember the State Government have come forward with a proposal that they would supply the sleepers free of cost and also take initiative to acquire land required for the laying of the line at the cost of the State Government. They have also agreed to make good the loss in the initial stages, if there are any losses. Mysore being a backward city industrially, if connect Mysore-Chamrajnagar you with Erode, you are connecting two States, which you would be helping a very backward area. I doubt whether any other State has come forward to give so much assitsance for the conversion of the railway line.

Therefore, I request the hon. Minister to see that it is taken up. I expected it to be included in the present Budget, but even now it is not too late.

I hope he will be able to see that reappropriate on takes place and that this line is taken up.

With regard to accidents, he was very anguished to make a statement in regard to the unhappy accident that took place in Tezpur. Every year we find that accidents take place in one place or other. Usually, in accidents the human factor is the most important thing and, therefore, the men who handle these railway lines have to be kept satisfied and encouraged; but at the same time also those who commit mistakes should be dealt with properly.

Government must run the railways as a prudent businessman, but there is the element of social service also in To that extent they lose their revenues. Naturally, like any other department, they have to cater to the requirements of their staff, also, but they are duty bound to provide amenities like water supply, resting rooms, toilets etc. at the railway stations to the travelling public. I am happy to appreciate the thinking of the hon. Minister in planning classless trains for the common people and also for the proposal in providing them costless cushions. These are all the new ideas which he has given in the Budget. He has also made a categorical statement that he would not give extension of service to any officials unless they are technical people who cannot be replac-This is a welcome proposal. It will help unemployed people to a certain extent.

Therefore, it is a good policy which he has proposed and I wish him god-speed. We will support whatever good work and good proposals that the Janata Government comes out with. We are here not merely to criticise them but also give them constructive suggestions. Here is an example that the opposition is extending its co-operation in all this good work. Only, when they do something wrong, we are here to point it out to them, and it

[Shri B. Rachaiah] is for them to rectify their mistakes. Otherwise, they will have to go the same way that the Congress has gone.

श्री वर्मवीर विशव्छ (फरीदाबाद): सभापति महोदय, मैं रेल मंत्री श्री मध दण्डवते को बधाई देना चाहता हूं--उन्होंने एक बहुत संक्षिप्त-सा भाषण दिया, लेकिन एक बहुत बड़ा काम उस में कर दिखाया । एक तरह से कंज में दरिया को बन्द कर दिया। हमारे रेल मंत्री महोदय ने बताया है कि यह घाटे का बजट न हो कर सरप्लस बजट है, इस में 32 करोड़ रुपये से कछ ज्यादा सरप्लस है। यह भी बताया गया है कि जो काम करने वाले लोग हैं, वर्कमेन हैं, उन की दिक्कतों को सामने रखा गया है। पिछली सरकार ने उन्हें कुछ तकलीफें पहंचाई थीं, उन के खिलाफ़ कुछ कार्यवाहियां की थी, उन सब को वापस लेने कावचन दियागया है। यह एक बहत ग्रच्छी बात है, लेकिन फिर भी शायद कुछ ऐसे केसैज रह जांय, जिनको उन्हें देखना होगा । मुझे पूरी ग्राशा है कि मंत्री महोदय उन सभी केसेज पर हमदर्दी से ग़ौर करेंगे। मेरे ग्रपने हल्के में भी एक दो ऐसे केसेज हैं, जो मैंने मंत्री महोदय को देरखे हैं, वे वर्कमेन केन हो कर, पैसेन्जर्स एसोसियेशन के हैं। उन लोगों को भी रेलवे पुलिस द्वारा विकटमाइज किया गया उन पर कुछ इल्जाम लगाये गये थे, लेकिन ये कोर्ट में सिद्ध नहीं हो रहे हैं।

सभापित महोदय , फरीदाबाद , जहां से
मैं ग्राता हूं, एक बहुत बड़ा श्रौद्योगिक नगर
है ग्रौर ग्रागे वह इस से भी बड़ा होने जा रहा
है । मैं मंत्री महोदय से यह निवेदन
करूंगा कि फरीदाबाद, पलवल श्रौर यहां
तक कि कोसी ग्रौर मथुरा तक ज्यादा से ज्यादा हेन सैंवसेज हों जिस से जो रोज के
ग्राने जाने वाले लोग हैं जो उन को सुविधा
मिल सकें है जो लोग दिल्ली से फरीदा-

बाद इन्डस्ट्रियल एरिया में भ्राते हैं या बल्लभगढ़, पलबल, कोसी और मथुरा से लोग
भ्राते हैं, उन के लिए जो ट्रेन सर्विसेज भ्राप ने
दे रखी हैं, वे पर्याप्त नहीं हैं भौर उन
को बढ़ाया जाना चाहिए । मुझे यकीन है
कि मंत्री महोदय इस पर गौर करेंगे भौर
कुछ भौर शटल गाड़ियां या दूसरी
गाड़ियां वहां पर बढ़ाने की कृपा करेंगे।

एक दूसरा सुझाव यह चल रहा है कि दिल्ली से मथुरा और ग्रागरा तक ट्रैंक का इलैक्ट्रिफिकेशन कर दिया जाए। इस सुझाव को भी ग्रमल में लाना चाहिए। जिस तरह से बम्बई ग्रीर पूना के बीच में इलैक्ट्रिफिकेशन है, उसी तरह से ग्रगर यहां पर भी कर दिया जाए, तो लोगों को बहुत फ़ायदा हो सकता है ग्रीर ग्रासानी हो मकती है। ट्रैंक मौजूद है। बिजली की ग्रगर फिटिंग कर दी जाती है, तो उस पर गाड़ियां काफी तेजी से चल सकती हैं। इस में कितनी प्रगति हुई है, इस के बारे में क्या मंत्री महोदय बताने की कृपा करेंगे।

ऐसा भी सूझाव दिया गया है कि रेलवे का जो इन्तजाम है उस को रेलवे बोर्ड से कम कर के जोनल ग्राफ़िसेज दिया जाए। इस से रेलों की व्यवस्था ग्रच्छी होगी । मेरा कहना भी यह है कि रेलवे बोर्ड या मिनिस्टी से सम्बद्ध करने की बजाय जोनल तौर पर इस को किया जाए. डिसे न्टलाइज किया जाए, तो बहुत ग्रच्छा होगा। जनता पार्टी की यही नीति है स्रीर मझे पूरी स्राशा है कि स्रगर ऐसा किया गया तो हम कामयाब होंग। नीचे के लेविल पर काम करने वाले जो कर्मचारी हैं, जो बोझा ढोने वाले लोग हैं ग्रीर जो गाडियों पर चलने वाले मुसाफिर है, उन की बातों को वें लोग अच्छी तरह से सुनेंगे और देखेंगे भ्रौर इस से सभी को फ़ायदा होगा ।

प्रपोजिशन के हमारे कुछ साथियों से यह कहा है कि बहुत कुछ जो बात इस बजट में है, वह पिछले सालों में जो हमने किया है, उस की वजह से भौर यह जो तरक्की नजर म्राती है यह उन्हीं की वजह से हुई है । ठीक है, लेकिन किसी ने कहा है :

"पता नहीं यह हकीकत थी या वनावट थी गुलों ने खाक मली मुंह पर ग्राम्थिन के "। मैं यहां पर यह भी ग्रर्ज कर देना चाहता हुं कि पता नहीं इन को यह मालूम है या नहीं:

"जमाना देता रहा तारीकी के सर इल्जाम गुनाह होते रहे रोशनी के दामन में।"

ग्राप के जमाने में बहुत कुछ हुग्रा है ग्रौर ग्रब ग्राप यह कहते हैं कि हम ने हुत ग्रच्छा किया है । जो कुछ वकर्म के साथ हुआ हं ग्रीर लम्बे चौड़े विक्टेमाइजशन हुए हैं, उन से ग्राप बच नहीं सकते है। कितने ही लोगों को बगैर कसूरों के, बगैर ग्रदालत में जाए हुए ब्राप ने संसपेंड कर दिया, बर्खास्त कर दिया । वह कुछ सब ग्राप के जमाने में हुआ। । यह ठीक है कि कुछ ट्रेतें ठीक से चलती रही होंगी । हमारे मंत्री महोदय **ग्रौर** सरकार भी बहुत जल्दी के सहयोग से पंक्चुयेलिटी ऋौर एफि-शियेत्सी ट्रेनों के चलने में लाने में कामयाब होने वाली है । जब नीचे सरकारें बन जाएंगी, तो उन का सहयोग भी हमें मिलेगा ग्रीर सेक्यूरिटी ग्रीर ट्रेवों में ज्यादा पंक्च्येलिटी ग्राएगी । उस समय यह सरकार भी ख्ब जोर से चलेगी ग्रौर लोगों को ट्रेंने वक्त पर लायेंगी। मुझे फांस की एक बात याद ब्राती है। एक दफा कोई साहब 5 बजें की गाड़ी से जाने वाले थे ग्रौर गाडी ठीक 5 बजे ग्रा गई : उस के बाद वेफौरन दौड़ कर गार्ड के पास गये ग्रौर कहा

"Thank you Mr. Buard, you are exactly on time. The Guard threw

away his hat and said: 'Well it is yesterday's train.'"

तो स्रापकी जो यह पंकचुएलिटि है वह भी ऐसी ही हो सकती है कि कल की ट्रेन स्राज साई हो । पंकचुएलिटि सच्छी बात है लेकिन इस के साथ साथ साराम पहुंचाना भी बहुत जरूरी है । प्लेटफार्म सच्छी जगह है। हम और साप उस पर सब 50 पैसे के बजाय 30 पैसे में घूम सकते हैं। इस बजट मे हमारे रेल मंत्री ने कोई भाड़ा नहीं बढ़ाया बल्क प्लेट फार्म टिकट जैसी चीज पर कुछ घटाया ही है। इस सब के बावजूद यह सरपलस बजट है। इस से यह सिद्ध होता है कि मंत्री महोदय का जैसा नाम मधुकर है उस से भी स्रिधिक मधुकर यह बजट साबित हो रहा है।

में अपने इलाके की एक-दो बातें मती महोदय को याद दिलाना कर ग्रपनी जग लेना चाहता हूं। पलवल दिल्ली के नजदी काएक इलाका है । यह में फरीदाबाद, बदरपुर से भ्रागे एक जगह है । मरकार ने यहां पर ड्राई पोर्ट बनाने के लिये कई बार इस इलाके को देखा है। इस सम्बन्ध में वहां सर्वे भी किया जा चुका है । इस ड्राई पोर्ट बनाने का बहत बड़ा प्लान है । भ्रगर वहां ड्राई पोर्ट बनता है तो फरीदाबाद जंकशन, पलवल जंकशन एक बहुत बड़े रेल सेन्टर के रूप मे उभर कर **ग्राएगा । ग्र**गर पलवल **सें** खर्जा (यु०पी०) को एक छोटे रेल कनेक्शन के रूप में कनेक्ट कर दिया जाए तो उस से एक ऐसी बात हल हो जायगी जिस को कि बीस साल से लोग कह रहे हैं। दिल्ली से मथ्रा के बीच न कोई रेल क्रिज है भ्रार न कोई रोड ब्रिज है । ग्रगर ग्राप एक रेल विज दे देते हैं तो यह पलवल-खुर्जा की लाइन बन जाती है ग्रीर इस से ग्रापका केपिटल रीजन कनेक्ट हो जाता है ।

[Shri B. Rachaiah] is for them to rectify their mistakes. Otherwise, they will have to go the same way that the Congress has gone.

श्री धर्मवीर विशष्ठ (फरीदाबाद): सभापति महोदय, मैं रेल मंत्री श्री मध् दण्डवते को बधाई देना चाहता हुं---उन्होंने एक बहत संक्षिप्त-सा भाषण दिया, लेकिन एक बहुत बड़ा काम उस में कर दिखाया । एक तरह से कंज में दरिया को बन्द कर दिया। हमारे रेल मंत्री महोदय ने बताया यह घाटेका बजट न हो कर सरप्लस बजट है, इस में 32 करोड़ रुपये. से कुछ ज्यादा सरप्लस है। यह भी बताया गया है कि जो काम करने वाले लोग हैं, वर्कमेन हैं, उन की दिक्कतों को सामने रखा गया है। पिछली सरकार ने उन्हें कुछ तकलीफें पहंचाई थीं, उन के खिलाफ़ कछ कार्यवाहियां की थी, उन सब को वापस लिने कावचन दियागया है । यह एक बहत अच्छी बात है, लेकिन फिर भी शायद कुछ ऐसे केसैज रह जांय, जिनको उन्हें देखना होगा । मुझे पूरी स्राशा है कि मंत्री महोदय उन सभी केसेज पर हमदर्दी से ग़ौर करेंगे। मेरे अपने हल्के में भी एक दो ऐसे केसेज हैं, जो मैंने मंत्री महोदय को देरखो हैं, वे वर्कमेन के न हो कर, पैसेन्जर्स एसोसियेशन के हैं। उन् लोगों को भी रेलवे पुलिस द्वारा विक्टिमाइज किया गया था, उन पर कुछ इल्जाम लगाये गये थे, लेकिन ये कोर्ट में सिद्ध नहीं हो रहे हैं।

सभापित महोदय , फरीदाबाद , जहां से मैं स्राता हूं, एक बहुत बड़ा स्रौद्योगिक नगर है स्रोर स्रागे वह इस से भी बड़ा होने जा रहा है । मैं मंत्री महोदय से यह निवेदन करूंगा कि फरीदाबाद, पलवल स्रौर यहां तक कि कोसी स्रौर मधुरा तक ज्यादा से ज्यादा ट्रेन सैंवसेज हों जिस से जो रोज के स्राने जाने वाले लोग हैं जो उन को सुविधा मिल सके कि जो लोग दिल्ली से फरीदा-

बाद इन्डस्ट्रियल एरिया में स्राते हैं या बल्लभगढ़, पलवल, कोसी स्रौर मथुरा से लोग
स्राते हैं, उन के लिए जो ट्रेन सर्विसेज स्राप से
दे रखी हैं, वे पर्याप्त नहीं हैं स्रौर उन
को बढ़ाया जाना चाहिए । मुझे यकीन हैं
कि मंत्री महोदय इस पर गौर करेंगे स्रौर
कुछ स्रौर शटल गाड़ियां या दूसरी
गाड़ियां वहां पर बढ़ाने की कृपा करेंगे।

एक दूसरा सुझाव यह चल रहा है कि दिल्ली से मथुरा और ग्रागरा तक ट्रैंक के इलैक्ट्रिफिकेशन कर दिया जाए। इस सुझाव को भी ग्रमल में लाना चाहिए। जिस तरह से बम्बई ग्रौर पूना के बीच में इलैक्ट्रिफिकेशन है, उसी तरह से ग्रगर यहां पर भी कर दिया जाए, तो लोगों को बहुत फ़ायदा हो सकता है ग्रौर ग्रासानी हो मकती है। ट्रैंक मौजूद है। बिजली की ग्रगर फिटिंग कर दी जाती है, तो उस पर गाड़ियां काफी तेजी से चल सकती हैं। इस में कितनी प्रगति हुई है, इस के बारे में क्या मंत्री महोदय बताने की कृपा करेंगे।

ऐसा भी मुझाव दिया गया है कि रेलवे का जो इन्तजाम है उस को रेलवे बोर्ड से कम कर के जोनल ग्राफ़िसेज दिया जाए। इस से रेलों की व्यवस्था ग्रन्छी होगी । मेराकहना भीयह है कि रेलवे बोई या मिनिस्टी से सम्बद्ध करने की बजाय जोनल तौर पर इस को किया जाए, डिसे न्ट्लाइज किया जाए, तो बहुत ग्रच्छा होगा। जनता पार्टी की यही नीति है स्रौर मुझे पूरी ग्राशा है कि ग्रगर ऐसा किया गया तो हम कामयाब होंग। नीचे के लेविल पर काम करने वाले जो कर्मचारी हैं, जो बोझा ढोने वाले लोग हैं ग्रौर जो गाड़ियों पर चलने वाले मुसाफिर हैं, उन की बातों को वें लोग अच्छी तरह से सुनेंगे और देखेंगे भौर इस से सभी को कायदा होगा !

ग्रपोजिशन के हमारे कुछ साथियों ने यह कहा है कि बहुत कुछ जो बात इस बजट में है, वह पिछले सालों में जो हमने किया है, उस की वजह से ग्रौर यह जो तरक्की नजर ग्राती है यह उन्हीं की वजह से हुई है। ठीक है, लेकिन किसी ने कहा है:

"पता नहीं यह हकीकत थी या वनावट थी गुलों ने खाक मली मुंह पर ग्रास्थिाने के "। मैं यहां पर यह भी ग्रर्ज कर देना चाहता हूं कि पता नहीं इन को यह मालूम है या नहीं:

"जमाना देता रहा तारीकी के सर इल्जाम गुनाह होते रहे रोशनी के दामन में।"

ग्राप के जमाने में बहत कुछ हुन्ना है ग्रीर ग्रब ग्राप यह कहते हैं कि हम ने हुत ग्रच्छा किया है। जो कुछ वक से के साथ हुआ है ग्रीर लम्बे चौडे विक्टेमाइजशन हुए हैं, उन से ग्राप बच नहीं सकते हैं। कितने ही लोगों को बगैर कसूरों के, बगैर श्रदालत में जाए हए ग्राप ने ससपेंड कर दिया, बर्खास्त कर दिया । यह कुछ सब ग्राप के जमाने में हुआ। । यह ठीक है कि क्छ ट्रेनें ठीक से चलती रही होंगी । हमारे मंत्री महोदय म्रौर सरकार भी ब_{र्ट}त जल्दी के सहयोग से पंक्चुयेलिटी श्रौर एफि-शियेत्सी ट्रेनों के चलने में लाने में कामयाब होने वाली है । जब नीचे सरकारें बन जाएंगी, तो उन का सहयोग भी हमें मिलेगा श्रीर सेक्युरिटी श्रीर ट्रेनों में ज्यादा पंक्चयेलिटी ब्राएगी । उस समय यह सरकार भी खुब जोर से चलेगी ग्रौर लोगों को ट्रेंने वक्त पर लायेंगी । मुझे फ्रांस की एक बात याद ब्राती है। एक दफा कोई साहब 5 बजें की गाड़ी से जाने वाले थे ग्रौर गाड़ी ठीक 5 बजे ग्रा गई: उस के बाद वेफौरन दौड कर गार्ड के पास गये म्रौर कहा

"Thank you Mr. Buard, you are exactly on time. The Guard threw

away his hat and said: 'Well it is yesterday's train.'"

तो स्रापकी जो यह पंकचुएलिटि है वह भी ऐसी ही हो सकती है कि कल की ट्रेन स्राज स्राई हो । पंकचुएलिटि स्रच्छी बात है लेकिन इस के साथ साथ स्राराम पहुंचाना भी बहुत जरूरी है । प्लेटफार्म अच्छी जगह है। हम स्रौर स्राप उस पर स्रब 50 पैसे के बजाय 30 पैसे में घूम सकते हैं। इस बजट में हमारे रेल मंत्री ने कोई भाड़ा नहीं बड़ाया बल्क प्लेट फार्म टिकट जैसी चीज पर कुछ घटाया ही है। इस सब के बावजूद यह सरपलस बजट है। इस से यह सिद्ध होता है कि मंत्री महोदय का जैसा नाम मधुकर है उस से भी स्रधिक मधुकर यह बजट साबित हो रहा है।

मैं ग्रपने इलाके की एक-दो बातें मंती महोदय को याद दिलाना कर ग्रपनी जग लेना चाहता हूं। पलवल दिल्ली के नजदी काएक इलाका है । यह में फरीदाबाद, बदरपुर से ग्रागे एक जगह है । सरकार ने यहां पर ड्राई पोर्ट बनाने के लिये कई बार इस इलाके को देखा है। इस सम्बन्ध में वहां सर्वे भी किया जा चुका है । इस ड्राई पोर्ट बनाने का बहुत है । ग्रगर वहां ड्राई पोर्ट बड़ा प्लान बनता है तो फरीदाबाद जंकशन, पलवल जंकशन एक बहुत बड़े रेल सेन्टर के रूप मे उभर कर ग्राएगा । ग्रगर पलवल **सें** खुर्जा (यु०पी०) को एक छोटे रेल कनेक्शन के रूप में कनेक्ट कर दिया जाए तो उस से एक ऐसी बात हल हो जायगी जिस को कि बीस साल से लोग कह रहे हैं। दिल्ली से मथुरा के बीच न कोई रेल ब्रिज है भ्रौर न कोई रोड ब्रिज है । भ्रगर भ्राप एक रेल ब्रिज दे देते हैं तो यह पलवल-खुर्जी की लाइन बन जाती है भ्रापका केपिटल रीजन कनेक्ट हो जाता है ।

[श्री धर्मबीर विशिष्ट]

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इस लाइन से ग्राप के ड्राई पोर्ट को भी बहुत फायदा हो जायगा । इस के ग्रलावा दिल्ली ग्राने-जाने वाली सर्राविसिज को भी बहुत फायदा होगा । इस के साम ही इस इलाके में दिल्ली से मथुरा के बीच इलेक्ट्रि-फिकेशन भी होना चाहिए । यह काम प्रायोरिटि खेसिज पर होना चाहिए । इस लाइन पर दिल्ली-बम्बई की रेलों का बराबर ग्राना-जाना रहता है ।

यहां पर एक बात मैं दिल्ली की रिंग रेल लाईन के बारे में कहना चाहता हूं। दिल्ली मे जो माप रेल लाईन बिछाना चाहते हैं वह ग्राप दिल्ली के चारों मोर विछाना चाहते हैं। कलकत्ता में ग्राप ग्रण्डर ग्राऊण्ड रेलवे विछा रहे हैं। मैं नहीं जनता कि उस पर कितना खर्च होने वाला है। मैं यह भी नहीं जानता कि दिल्ली में ग्रण्डर ग्राऊण्ड रेलवे विछाना फीजिबल है या नहीं। लेकिन मैं इतना जनाता हूं कि इस के बनने से तमाम फरीदावाद ग्रीर उससे ग्रागे पलवल को जहां पर ग्रापका ड्राई पोर्ट बनाने का प्लान है, कनेक्ट करने में बड़ी सहलियत होगी।

भन्त में में रेल मंत्री का बड़ा धन्यबाद करता हं कि उन्होंने एक छोटा सा संक्षिप्त बजट पेश किया श्रीर उस में मजदूरों श्रीर यात्रियों की कठिनाइयों को देखते हए कोई भाड़ा बढ़ाने का कोई प्रस्ताव नहीं किया है। मैं उन्हें इस सब के बावजूद सरपलस बजट पेश करने पर मुबारकबाद देता हं। मैं इस बात के लिए भी उन्हें मुबारकबाद देता हूं कि वे भारतीय रेलवे को सभी की सुविधा के लिए साइंटिफिक तरीके से चलाने का इंतजाभ करेंगे। जो भाई सामने बैठे हुए हैं में आशा करता हूं कि वे भी इस में मदद देंगे । उन्होंने ऐसा किया तो म्रच्छा होगा । हम लोग उन के सहयोग से आगे बढ़ना चाहेंगे। मुझे पूरी आशा है कि बह्वाण साहब ग्रीर दूसरे साथी इस काम में अवश्य सहयोग करेंगे। यह सब का काम है। रेलवे सब से बड़ा एंटरप्राइज है।

इन शब्दों के साथ मैं ग्रापको बधाई देता हूं। ग्रीर इस बजट का समर्थन करता हूं।

श्री हुक्स कर करहावा (उज्जैन) को संक्षिप्त रेल बजट मंत्री महोदय से प्रस्तुत किया है उसका में स्वागत श्रीर समर्थन करता हं। इस बजट का देश के हर एक वर्ग ने स्वागत किया है श्रीर इस की सराहना की है।

मंत्री महोदय ने जेटफार्म टिकट के दाम कम किए हैं। ऐसा कर के उन्होंने सराह-नीय काय किया है। ज्यादा ग्रच्छा होता यदि उन्होंने दूसरे दर्जे के किराये में थोड़ी कमी की होती। तब वह ग्रीर भी च्यादा प्रशंशा के पाझ बनने।

जो लोग रेल हड़ताल के समय हड़ताल पर गए थे उन्होंने उन को फिर से नौकरी में ले लिया है । इस से रेल कर्मचारियों में संतोष की लहर दौड़ गई है । ऐसा कर के उन्होंने बहुत ही सराहनीय काम किया है । परन्तु जिन्होंने हड़ताल मे भाग लिया था उन कर्मचारियों के वेतन का ग्रभी तक निपटारा नहीं किया गया है इसका मुझे बड़ा खेद है । मेरी प्रार्थना है कि जब मंत्री एहोदय उत्तर दें तो उन के वेतनों के निप-टारे के बारे मे भी कोई घोषणा ग्रवस्य करें।

उन्होंने दो मजदूर संघों को मान्यता दां है ग्रौर उसका उल्लेख किया है। ग्रापने उनको मान्यता प्रदान की है जिन्होंने हड़ताल का विरोध किया था, ग्रापातकाल का समर्थन किया, काफी लोगों को गिरफ्तार करवाया था, बीस

बीस सूत्री कायकम का समर्थन किया था जिनकी सदस्य संख्या बहुत ही थोड़ी है नहीं के बरावर है उनको । पने मा यता दी है। लिकन आप देखें कि भारतीय ेल मजार संघने हर बार हात का सात्र ित है, हड़ताल में साथ दिया एमरजेंसी का विरोध किया था, सूत्री कार्यक्रम का विरोध किया था ग्रौर उनकी सदस्य संख्या साहे तीन लाख है. उनके काही लोगों को गिर्देशार किया गया था, का ही संख्या में इस संव के लोग जेलों में गए थे लेकिन ग्रापने उनको मान्यता नहीं दी है। यह तो विक्रशो सरकार की नीति यो जिसको ग्राप भो ग्राना रहे हैं इसको ब्रापको बदलना चाहिए।

भारतीय मजदूर संघ के पत्नों का जवाव आपके श्राक्तर लोग नहीं देते हैं और नहीं उनको मिलने का समय देते हैं, उसके वर्कन को किसी प्रकार की सुविधा नहीं दी जाती है। यह पिछली सरकार की नीति थी-जिस पर आप भी चल रहे हैं। मैं विनती करूंगा कि कम से कम इस पर आप गम्भीरता से विचार करें और ऐसे संघों को जो रेलवे की उन्नति चाहते हैं, रेलों का उत्पादन बढ़ाना चाहते हैं, रेलों को चुस्ती से चलाना चाहते हैं, रेलों में और उसके कर्मचारियों में अनुशासन की भावना लाना चाहते हैं, ऐसे सघों को आप मान्यता दें। यह भेरी आप से विनम्न प्रार्थना है।

जिन लोगों ने हड़ताल का विरोध किया या उनके रिश्तेदारों को आफ्ने प्रोमोशन दिया, उनको भी प्रोमोशन दिया, उनकी उन्नति हुई । लेकिन जिन लोकों ने हड़ताल का समर्थन किया, एमरजेंसी का विरोध किया, बीस सूत्री कार्षकम का विरोध किया, उन लोगों से उनके ग्रधिकार छीन लिए वए भीर उनको नुकसान हुमा । इस कारण से उन में म्रसन्तोष है । मैं चाहता हूं कि उनके म्रसन्तोष को दूर करने के लिए म्राप कदम बढ़ायें मौर उनकी समस्या का समाधान हुढ़ने का प्रयास करें।

इस दौरान में जिन कर्मचारियों का स्थानान्तरण किया गया उनको स्राप उनके स्थानों पर लाएं । यह भी मेरा ग्रापसे निवेदन है ।

रेलों की नीति है कि लोगों को रोजगार दिया जाए । लेकिन मैं ग्रापका ध्यान इस भोर दिलाना चाहता हं कि बहुत बड़ी संख्या मैं रेलवे स्टाल लोगों को दिए जाते हैं। एक एक व्यक्ति के पास 10, 15, 20, 50 स्टाल हैं, लेकिन वह स्वयं काम नहीं करते हैं बल्कि दूसरे लोगों को किराये पर उठा रखे हैं ग्रीर बड़ी संस्वा में उन से पैसे लैते हैं ग्रीर रेकार्ड पर शो करते हैं कि वह उन के कर्मचारी हैं। उन कर्म-चारियों को प्रौवीडेंट फंड, बोनस ग्रादि का कोई लाभ नहीं मिलता है। ग्रधि-कांश लोग कांट्रेक्ट बेसिस पर काम करते हैं इस कुत्यवस्था में ग्रगर ग्राप सुधार ला दें तो काफी लोगों को काम दिया जा सकता हैं। लकिन देखा यह गया हैं कि ग्रगर लोग स्टाल मांगते हैं तो उन को नहीं मिलता हैं, बल्कि जो पहले से स्टाल्स चला रहे हैं भौर रेलवे मधिकारियों से ग्रन्छे सम्बन्ध हैं उन्हीं को स्टाल मिल जाते हैं। मझे बताबा गया कि 30,000 रु० रेलवे अधिकारियों पर खर्च कर के स्टाल मिल गया । इसमें सुधार करने का ग्राप का क्या विचार हैं ? जो संबंधित रेलवे ग्रधिकारी होते हैं उन के चर पर स्टाल वाले समय समय पर सामान भेजते रहते हैं। पार्कियामेंट का मेम्बर ग्रगर किसी की सिफारिक करता है कि फलां व्यक्ति स्टाल क्लाने योग्य

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है, बेरोजगार है उस को स्टाल दे दिया जाय तो जवाब मिलता है कि जांच कर रहे हैं। वह जांच होती ही रहती है ग्रीर इसी बीच स्टाल किमी दूसरे को मिल जाता है। तो यह कैसे हो जाता है इस पर ग्राप गम्भीरता से विचार करें। यह बहुत बड़ा दुर्गुण रेलवे मे है जो समाप्त होना चाहिए। इस क्षेत्र में काफी लोगों को रोजगार दिया जा सकता है।

सरकार ने बीच में कुछ व्यवस्था की थी कि सरकार स्वयं रेलवे स्टाल चला-येगी और कुछ चल भी रहे हैं। लेकिन प्राइवेट लोग भी स्टाल चला रहे हैं भौर करोड़ पति बने हुए हैं। मेरी मांग है कि जिन के पास एक से प्रधिक स्टाल हैं उन को स्टाल न दिए जायें, उनके लाइसेंस समात किये जायें, भौर जो लोग उन स्टालों पर काम कर रहे हैं उन की कोग्रापरेटिव बना कर वह स्टाल उन्हीं को दे दिये जायें। जो पिछले कई सालों से एक स्टाल पर नौकरी कर रहे हैं उस की जांच कर के उसी के नाम वह स्टाल कर दिया जाएगा इस बात का ग्राम्वासन ग्राज रेल मंत्री जी

ग्रब मैं ग्रांने क्षेत्र की कुछ बात कहना चाहता हूं। एक गाड़ी ग्रहमदा-वाद से फिरोजाबाद साबरमती एक्सप्रैंस के नाम से चलती है, लेकिन वह पैसेंजर से भी गयी बीती है, काकी समय लेती है। ग्रहमदाबाद से फिरोजाबाद वाया रतलाम, उज्जैन, भोपाल के बीच इसी गाड़ी को फास्ट करके चलाया जाय जिस से समय की बचत हो।

पहले गाड़ियां समय पर चलतो थीं, लेकिन ग्रब फिर देर से चल रही हैं। मेरा निवेदन है कि समय की पाबन्दी को मेन्टेन रखा जाए। यह कैसे सम्भव है इस बारे में भ्राप के पास ग्रनुभवी व्यक्ति हैं जो ग्राप को बतायेंगे कि गाड़ियां समय पर कैसे चलायी जा सकती हैं।

गाड़ियों पर जो खाना मिलता है वह काफी महंगा होता है ग्रीर तौल में भी कम होता है। इस ग्रीर भी जरा ग्राप ध्यान दें।

भी मोहम्मद शफी कुरेशी : आप को कितना चाहिए ?

भी हुकम चन्द कछवाय : जितने में पेट भर जाए।

इसके बारे में ग्रापके पास बहुत ग्रच्छा स्टाफ है, पुराने ग्रनुभवी ग्रौर जानकार व्यक्ति हैं। वे इस बात को ग्रच्छी तरह से बतायेंगे कि गाड़ी समय पर कैसे चल सकती है ग्रौर कैसे चलाई जा सकती हैं।

गाड़ियों पर जो खाना मिलता है वह इत ा महंगा होता है कि पूछिए नहीं। तोल वजन में भी काफी कम होता है। यात्रियों को पैसा भी पूरा देना पड़ता है । महंगा भी मिलता है और कम भी मिलता है, इस स्रोर ध्यान देने की जरूरत है।

श्री यशवन्त राव चक्हाण : कितना वर्जन चाहिए स्रापको ।

श्री हुकम चन्द कछवाय : जितने में पेट भर जाए।

मेरा निवेदन यह भी है कि इस समय रेलवे में 3 लाख के करीब कैंजुअल लेबर हैं जो कि वर्षों से काम कर रहे हैं। उनकी रेलवे में आवश्यकता है, उनको हटाया नहीं जा सकता है, लेकिन उनको स्थायी नहीं किया जाता है। उनकी सर्विस को बेक कर दिया जाता है। भीर बार बार उनसे पैसा लेकर उनको काम दिया जाता है। मैंने पिछली बार भी इस बात का उल्लेख किया था, लेकिन अब मैं नए रेल मंत्री से आशा करता हूं कि वे इस ओर घ्यान देगें और इन लोगों को स्थायी बनाने की व्यवस्था करेंगें। इसमें कोई दो राय नहीं हैं कि इन साढ़े तीन लाख लोगों की रेलवे को आवश्यकता है और कई सालों से ये लोग काम करते आ रहे हैं। मेरा निवेदन है कि ऐसी घोषणा मंत्री महोदय करें कि इनको शीध ही स्थायी किया जाएगा।

जहां तक मेम्बर पालियामेंट के पतों का सम्बन्ध है उसके बारे में मैं कहना चाहता हूं कि रेलवे बोर्ड ग्रौर जोनल ग्राफिसेज से उनका जो जवाब दिया जाता है वह खानापूरी ही होती है, उस पर कोई एक्शन नहीं होता है, एसा मेरा मत है। मेरा ग्रापसे ग्रनुरोध है कि ग्राप सभी रेलवे के जनरल मैनेजरों को लिख कर ग्रादेश दे दें कि पालियामैंट के मेम्बरों के जो पत्र ग्रावें, वह वास्तविकता के ग्राधार पर होते हैं ग्रौर उनपर तत्काल कार्यवाही होनी चाहिए।

हिन्दी का प्रयोग जिस माता में होना चाहिए ग्राज उस माता में नहीं हो रहा है। ग्रीर ग्रधिक माता में हिन्दी का प्रयोग हो, मैं समझता हूं कि ग्राप भी इससे सहमत होंगें। रेलवे में ग्रधिक से ग्रधिक कार्य हिन्दी में होना चाहिए, ग्राज जिस ढंग से हो रहा है, वह बहुत कम हो रहा है।

जहां तक रेलवे में क्लेम्स की बात है उसमें कई प्रकार की गड़बड़ियाँ हो रही हैं। इस प्रकार का एक केस मैंने भूत-पूर्व रेल मंत्री श्री कुरेशी साहब को भेजा था। उसमें मैंने लिखा था कि उज्जैन में नागदा से एक पार्सल भेजा गया था जिसमें चांदी के कलदार रूपए थे। लेकिन रेलवे के वलसार स्टेशन पर बेकवान को तोड़कर उस बक्से को उतार लिया गया। पूरी की पूरी पेटी चोरी हो गई। बाद में चोर पकड़ा गया ग्रौर जहां पर वह माल बेचा गया वह भी पता लग गया। उस चोर को पहले भी रजा हो चुकी थी। लेकिन वह केस रेलवे से हार मए। उसकी ग्रपील भी की गई लेकिन कुछ नहीं हुमा। चोर ने रेलवे के वकील को हजार रुपए देकर खरीद लिया। लेकिन माल का कोई पता नहीं लग सका। मैंने बताया भी कि माल इस पार्टी को बेचा गया, लेकिन कुछ नहीं हुमा।

इस प्रकार के बहुत से लोग हैं जो झठे केस बनाकर रेलवे के स्टाफ से अधिकारियों से साठगांठ करके क्लेम ास करा लेते हैं और असली क्लेम पास नहीं हो पाते हैं। वास्तव में जो क्लेम मिलना चाहिए वह नहीं मिल पाता है। मेरा यह निवेदन है कि केलेम्स का फैसला कम समय में हो इस तरफ ध्यान दिया जाना चाहिए। आपने मुझे समय दिया, इसके लिए धन्यवाद।

SHRI V. M. SUDHEERAN (Alleppey): Mr. Speaker, Sir, I was listening patiently to the speech of the hon. Railway Minister to hear something unique, as he himself told the pressmen a few days ago, but to my deappointment and of course to the disappointment of others too, nothing is unique but only a projection of the glory of the previous Government.

I cannot see anything new in the Railway Budget except the reduction of the platform ticket rate. I am sorry to say that the hon. Minister with all his commitment to a Gandhian

(Shri V. M. Sudheeran)

and socialist values, contributed nothing new.

The well-said idea of classless trains is not new. The Cochin-Delhi Jayanti Janta is the first introduced classless train in the country. A lending library having books and magazines is functioning in it. Credit goes to the previous Railway Minister for starting classless trains. Anyway I welcome the promise for more classless trains made by the Railway Minister in his When you take up the priospeech. rity, it must be on the need-based and not on pressure-based and no doubt you will agree with me that down South needs more Janata Expresses. especially Bombay-Cochin and Delhi-Cochin sections.

The Railway Budget is quite disarpointing as far as the people of Kerala are concerned. Development of railways in Kerala has not received adequate attention in the past. Kerala has only about 900 km of railway lines 60231 km in All India. The Railway Minister has neglected the State of Kerala. No budgetary provision is seen for the well-deserving railway lines to be taken up in Ke-We are not at all satisfied with the sugar-coated and vague promises made by the hon. Minister regarding Ernakulam-Alleppev line. The construction of Ernakulam-Alleppey line must be included in this Budget itself. It is one of the vital railway projects of Kerala. I would like to highlight some of the important features of the The length of the Ernakulam-Alleppey line is 51 km and the estimated cost, as assessed in 1976 by the Ministry of Railways, is Rs. 455 lakhs. A return of 18 per cent is expected on the investment.

The Alleppey railway line, when constructed, will serve the most populated area of the State and also one of the most backward areas. The density of population in this belt is 1128 persons per sq. km. as against the all-India average of 178 and Kerala's average of 549. Since 1951-52, there

had been persistent requests from the State Government and people of Kerala for extending the railway line from Cochin to Alleppey. It was announced in 1951 by the then Prime Minister of India, late Pandit Jawaharlal Nehru, at a public function at Alleppey that linking of Alleppey with Cochin by rail would be included in the Third Five Year Plan. Subsequently, various representations were made to the Ministry of Railways urging the construction of this line on a priority basis for the speedy development of the backward district of Alleppey and taking into account development potential the immense of the area.

This coastal belt is the centre of coir industry, coconut plantations and fisheries. Mineral sands and glass quality sands are also available in plenty in this area. Alleppey is also the Headquarters of Kuttanad, which is one of the important rice-producing areas of the State and there is considerable movement of rice out of Kuttanad and fertilisers and other inputs required for rice cultivation in about 50,000 hectares of Kuttanad have to move into that area.

The urgency for constructing this railway line has come up now mainly due to the setting up of three major steel industrial units in the area between Ernakulam and Alleppey, for which Letters of Intent have already been received. The location of the three major industrial steel projects in the coastal belt between Ernakulam and Alleppey was decided based on suitability of the area and the availability of land, water, terrain of land with proximity to Cochin Harbour from where the items could be exported to foreign countries. The State Government also intend to explore feasibility of exploiting the rich silica sand deposits available in this coastal belt with immense export potential.

Alleppey is the cradle of coir industry employing about 2 lakh persons. Out of 1.5 lakh tons of coir

products, about 45,000 tonnes are exported to foreign countries earning about Rs. 20 crores per annum in foreign exchange. Fishing industry of Kerala is also concentrated in this area.

It is possible to increase the foreign exchange earnings from coir and fishing products if rail transport, which is cheaper than road transport, is provided from Alleppey to Cochin Harbour.

To the south of Alleppey lies long belt of valuable mineral sands containing monozite ilminite and allied products. Titanium industrial complex in the State public sector costing about Rs. 70 crores approved by Planning Commission and Government of India is proposed to be located in the coastal belt of South of Alleppey. The Indian Rare Earths Ltd. also operate in this area. The export earning of the new Titanium complex and Indian Rare Earth would come to about Rs. 10 crores per annum. The Ernakulam-Alleppey line should extended to the South of Alleppey via Kayankulam in due course and that will be of great advantage to both Titanium complex and the Indian Rare Earths.

As the Railway Minister is aware, the Kerala Government has taken keen interest in bearing the cost of more than Rs. 1 lakh for traffic and engineering survey and offering the supply of Government land free of cost and also wooden sleepers for the line costing about Rs. 30 lakhs. The Minister had also congratulated the State Government publicly several times. The people of this area have also come forward in a big way offering free man-power as 'shramdan' for the unskilled labour. The Kerala Youth Congress has already offered man-power needed for the project, and particularly with reference to the formation of land army, I am happy to say that Kerala is unique in its mass movement. The Kerala Government has initiated construction

Kallada Irrigation Project with involvement of the people and have constructed major part of it. So, I request the hon. Minister to have a token provision in the current Railway Budget of 1977-78. The maximum provision that may be required by the Railways for this new line may not be more than Rs. 30 lakhs during 1977-78 and that amount is required for the preliminary expenses for the construction of a major railway bridge at Mattancherry near Cochin, which may cost about Rs. 2 crores and which requires about 2 years for construction. The rest of the work could also be done simultaneously in 1978-79 and may not inmajor time-consuming any engineering problem as the land is flat and the soil is sandy and the construction of the embankment for laying the line will be comparatively easy work.

Considering all these points I once again request the hon. Minister to include construction of Ernakulam-Alleppey line in the current Railway Budget itself and to do justice to the people of Kerala.

Another important railway line to be taken up is Kuttipuram-Guruvayur-Trichur line. Guruvayur being a famous pilgrim centre attracts thousands of pilgrims every day from all over India. I request the hon. Minister to take urgent steps to sanction the line.

The Tellicherry-Mysore railway line is another important proposed railway line to be taken up immediately.

The scope for electrification of railway line in Kerala is very high because of availability of cheap electricity. Steps may be taken to electrify Kasargode-Ernakulam and Trivandrum-Cochin railway line. It will be very much economical also.

[Shri V. M. Sudheeran]

Another important point I would like to mention is the alarming increase of rail accidents. The rail accident at Gauhati and Kattppadi, I think, will definitely open the eyes of the Government. This is the country which has the greatest tradition of resigning the Railway Minister after taking all moral responsibility of a rail accident. I am referring late Shri Lal Bahadur Shastriji who resigned after Ariyallur rail accident. I would not like to go to that extent that the Minister should resign but the Minister must be aware of me increasing number of rail accidents and alert himself and his Department to take immediate precautionary measures to avert accidents so that the security of the passengers is ensured.

Sir, with these words I conclude my speech and I oppose the Budget.

18.00 hrs

BUSINESS ADVISORY COMMITTEE
FIRS REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Sir, 1 beg to present the First Report of the Business Advisory Committee.

18.01 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, June 14, 1977/Jyaistha 24,1899 (Saka).